Fourth Series, No.7

Tuesday, February 25, 1969
Phalguna 6, 1890 (Saka)

LOK SABHA DEBATES

Seventh Session
(Fourth Lok Sabha)

सत्यमेव जयते

LOK SABHA SECRETARIAT
New Delhi

CONTENTS

No-7—*Tuesday, February* 25, 1969/*Phalguna* 6, 1890 (*Saka*)

Oral Answers to Questions :—	
*Starred Questions Nos. 151 to 155	1-30
Written Answers to Questions :—	
Starred Questions Nos. 156 to 180	30-53
Unstarred Questions Nos. 960 to 991, 993 to 996, 998 to 1012, 1014 to 1029, 1031 to 1034 and 1036 to 1159. .	53
Calling Attention to Matter of Urgent Public Importance Reported apprehension of pro-Pakistani elements in Kashmir	
Re: Question of Privilege	224-26
Papers Laid on the Table	226-29
Revocation of Proclamation in Relation to West Bengal .	230
Business of the House	230
Lok Pal and Lok Ayuktas Bill	230
Extension of time for presentation of Report of Joint Committee	230
Motion of Thanks on the President's Address	
Shri Ramji Ram	232-37
Dr. Sushila Nayar	237-44
Shri Ghulam Mohammed Bakshi . .	245-55
Shri P.K. Deo	256-64
Shri Yajna Datt Sharma	264-73
Shri A S. Saigal . . . . , . .	273-77
Shri G. Kuchlar	277-81
Shri S. Kundu . . . . - . .	281-87
Shri Randhir Singh	287-91
Shri R.K. Birla	291-95
Shri Mahant Digvijai Nath	295-01
Shri Ram Gopal Shalwale . - . .	301-05
Shri Onkarlal Bohra	306-10
Shri Rajaram	310-15
Shri Prakash Vir Shastri	315-21
Shri Dr. V.K.R.V. Rao	322-37
Shri Dhireswar Kalita	337-41
Shri Sheopujan Shastri	341-47
Shri Biswanarayan Shastri	347-51
Shri Hukam Chand Kachwai . . .	351-52
Business Advisory Committee Twenty ninth Report .	347

*The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

LOK SABHA

Tuesday, February 25, 1969/Phalguna 6, 1890 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

डिस्टिलर्स ट्रेडिंग कारपोरेशन, बम्बई

*151. **श्री देवेन सेन** : क्या **विदेश व्यापार तथा पूर्ति** मंत्री यह बताने की कृपा करेंगे कि :

(क) प्रति वर्ष डिस्टिलर्स ट्रेडिंग कारपोरेशन, बम्बई द्वारा कितनी-कितनी मात्रा में प्रत्येक रसायन का विदेशों को निर्यात किया जाता है ;

(ख) कारपोरेशन ने निर्यात से कितनी विदेशी मुद्रा अर्जित की है ;

(ग) क्या इस कम्पनी को अवमूल्यन के बाद रसायनों के आयात के लिये कोई लाइसेंस दिया गया था ; और

(घ) उस कम्पनी को पिछले वर्ष के इसके निर्यात की तुलना में वर्ष 1967 में कितने अतिरिक्त निर्यात के लिये लाइसेंस दिये गये ?

THE MINISTER OF FOREIGN TRADE AND SUPPLY (SHRI B. R. BHAGAT): (a) and (b). Export statistics are maintained and published by Director General of Commercial Intelligence & Statistics, Calcutta, in quantity and value. They are not maintained by him party-wise.

(c) and (d). Information required is being collected and will be placed on the Table of the House.

श्री देवेन सेन : क्या मंत्री महोदय यह बताने की कृपा करेंगे कि क्या यह सही है कि डिस्टिलर्ज ट्रेडिंग कार्पोरेशन, बम्बई के सेठ जीवनलाल, किलाचन्द देवचन्द की कई एक फर्मों में से एक फर्म है ? 1967 में चुनाव के समय इस कार्पोरेशन का मूलधन कितना था और अब इसका मूलधन कितना है ? क्या यह सच है कि सेठ जीवनलाल के सेक्रेटरी श्री तिवारी द्वारा कालाकंकर डिग्री कालेज को, जिसके सभापति विदेश मंत्री, श्री दिनेश सिंह हैं, चुनाव के अवसर पर सात लाख रुपये चंदा दिया गया ?

श्री ब० रा० भगत : यह तो सब तफ़सील की सूचना है। अगर माननीय सदस्य नोटिस देंगे, तो मैं इस बारे में कुछ कह सकूंगा। इस वक्त मेरे पास यह सूचना नहीं है। माननीय सदस्य को इस बारे में ज्यादा मालूम है।

श्री देवेन सेन : प्रश्न को टालने का यह तरीका बहुत अच्छा है कि पहले तो यह कह दिया कि सूचना इकट्ठी की जा रही है, इस वक्त जवाब नहीं दिया जा सकता है और फिर यह कह दिया कि सेपेरेट क्वेस्चन देने पर जवाब दिया जायेगा। जब सदस्य क्वेस्चन भेजते हैं, तो क्या मंत्री महोदय को यह खयाल नहीं रहता है कि वे सप्लीमेंटरीज भी करेंगे ?

श्री ब० रा० भगत : सप्लीमेंटरीज का जवाब तो जरूर दिया जायेगा, लेकिन वे मुख्य सवाल से सम्बन्धित होने चाहिएं। अगर माननीय सदस्य नये सवाल पूछेंगे, तो उनके

बारे में सब सूचना तो मेरे पास नहीं है। किस ने कहाँ कितना चन्दा दिया, यह सूचना नोटिस मिलने पर इकट्ठी की जा सकती है।

Report of Committee on National Coal Development Corporation

+

*152. SHRI D. AMAT:
SHRI G.C. NAIK:
KUMARI KAMALA KUMARI:
SHRI OM PRAKASH TYAGI:
SHRI NARAIN SWARUP SHARMA:
SHRI RAM SWARUP VIDYARTHI:

Will the Minister of STEEL, MINES AND METALS be pleased to state:

(a) whether the Committee appointed to inquire into the working of the National Coal Development Corporation has since been submitted its report to Government;

(b) if so, whether its findings have since been considered by Government; and

(c) the action taken or proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO): (a) Yes, Sir.

(b) and (c). The report of the Committee is under examination. A statement showing the main recommendations of the Committee and the decisions of Government thereon will be placed before Parliament along with the report as soon as the examination is completed.

SHRI D. AMAT: Sir, equipments in excess of requirement, such as, plants coal haulers, trucks and jeeps were acquired for deployment in many projects. Besides, in some cases equipments which were surplus in some projects or collieries were transferred without the project report or the estimate being revised or sanctioned. So, may I know from the hon. Minister whether these factors are primarily responsible for over-capitalisation and financial crisis which this Corporation is facing?

SHRI JAGANATH RAO: This Committee has gone into various questions. This is one of the questions which the Committee has examined. Earlier there was also a report of the Committee on Public Undertakings. In their Tenth Report they have also pointed out some defects. All these matters are before the Ministry for examination and a decision will be taken very soon.

SHRI D. AMAT: May I know whether the position of N.C.D.C. is further aggravated due to the fact that there are heavy arrears in the account work including store account which is a matter of grave concern? Besides, this Corporation having its existence for over ten years has not been able to produce a monthly account even. The accounts are being produced annually because of the statutory requirement. Moreover, no effective control over expenditure against budget provision is possible, without monthly account and appropriation audit. The accuracy of budgeting itself is seriously vitiated because of the arrears in accounts and in store accounting. Therefore, may I know what steps are being taken or what attempt is being made to analyse the underlying causes for such a miserable state of affairs?

SHRI JAGANATH RAO: The Committee has made some recommendations as to how to streamline the working of the administration of this Corporation. All these matters are under examination and they will be looked into.

श्री ओम प्रकाश त्यागी : क्या राष्ट्रीय कोयला विकास निगम ने इस सम्बन्ध में कोई जाँच करने का प्रयत्न किया है कि प्राईवेट बड़ी खानों और राष्ट्रीय कोयला विकास निगम में एफीशेंसी और इकानोमी आदि के दृष्टिकोण से क्या अनुपात है, दोनों में से कौन लाभकर है और कौन अच्छे ढंग से काम को चला रहा है ? कोयला वेतन आयोग की

सिफारिशों के प्रति राष्ट्रीय कोयला विकास निगम की क्या प्रतिक्रिया है? राष्ट्रीय कोयला विकास निगम ने सेफ्टी के नियमों का किस सीमा तक पालन किया है और इस बारे में उसकी क्या प्रतिक्रिया है?

SHRI JAGANATH RAO: This is a very omnibus question. This question relates to the recommendations of this Committee regarding the actual working of the NCDC. I may submit that it has not been able to make any profit in the last two years. In 1965-66 they made a profit of about Rs. 61 lakhs. The real reason is that the offtake being small it is not able to produce more. It has a capacity to produce 16 million tonnes a year. Unless the offtake is there, which has come down, it cannot produce more. Therefore this imbalance is there. Regarding his other questions about wage-board etc., I shall look into them.

श्री नारायण स्वरूप शर्मा : मैं यह जानना चाहता हूँ कि इस समिति की रिपोर्ट कब तक प्रकाशित हो जायेगी।

SHRI JAGANATH RAO: I can assure the House that in two months, before the end of this session it will be done.

श्री राम स्वरूप विद्यार्थी : पहले गिरिदिह कोलियरी से वाश करके कोयला सप्लाई करने के बारे में रेलवेज़ से एक कन्ट्रेक्ट हुआ था। अब पता लगा है कि रेलवेज़ ने वह कोयला लेने से इन्कार कर दिया है। मैं यह जानना चाहता हूँ कि क्या रेलवेज़ ने निगम की किसी गलती के कारण कोयला लेने से इन्कार किया है या कोयले में कोई डिफेक्ट पाया गया है।

SHRI JAGANATH RAO: I cannot say off-hand, but one thing is certain that the demand of the Railways has gone down. If supplementaries are asked about every item concerning a certain thing it will be difficult to answer. Only about the main recommendations of the Committee I can say now. As I said, the demand of the Railways is also coming down because of dieselisation and electrification. I cannot exactly say the reason why the Railways have refused this particular coal from that colliery.

SHRI R. BARUA: It appears that the fixation of target of coal production during the last ten years has not been in accordance with the present move of events. With the coming in of new sources of energy to be utilised, naturally, the dependence on coal is going to be less. At the same time we come across the phenomenon where many of the coal-miners have suffered a loss including the NCDC. May I know whether the present policy of Government is to see that the entire thing is given a new look and an assessment is made accordingly of future production and management?

SHRI JAGANATH RAO: The future production is to be planned according to the off-take in the country. It is true that the demand has come down. As I said earlier, the Railways have also reduced their demand because of dieselisation and electrification. It is an important issue which has to be considered in connection with the future pattern of production not only in NCDC but also in the private sector.

श्री शिव चरण लाल : मैं यह जानना चाहता हूँ कि क्या राष्ट्रीय कोयला विकास निगम फिरोजाबाद के चूड़ी उद्योग के लिए कोयला सप्लाई करता है; यदि हाँ, तो उसकी मात्रा कितनी है। फिरोजाबाद में काँच की चूड़ी का उद्योग है, जिसके लिए कोयला बहुत जरूरी है।

SHRI JAGANATH RAO: The NCDC supplies mainly to the public sector undertakings and the State Electricity Boards. To a limited extent it supplies to the private industry. I cannot say off-hand how much it is that they supply to the glass industry.

SHRI D. N. TIWARY: The working of the NCDC is in doldrums. It is not functioning well. There have been several reports on this NCDC. There was one report by the Committee on Public

Undertakings. May I know whether lapses indicated in those reports have been attended to and whether steps have been taken to do away with those irregularities?

SHRI JAGANATH RAO: Yes, Sir. When the Tenth Report of the Public Undertakings Committee was submitted, the hon. Member was the Chairman of that Committee. The recommendations are being examined. Certainly, they will be implemented.

DR. RANEN SEN: Sometime back, nearly a year or so, there was a discussion in the House about certain complaints made by certain employees and employees' organisation of the N.C.D.C. to the effect that quite a large number of machinery was not being utilised and there was a lot of wasteful expenditure. Specific charges were made in the House. May I know whether all those charges have been gone into and, if so, what is the result?

SHRI JAGANATH RAO: It is true that the National Coal Organisation Employees Association had submitted a memorandum wherein they listed several irregularities that were being committed. The hon. Member, Shri P.K. Ghosh, also made certain allegations. This Committee examined only 25 allegations of varied nature. They also came to the conclusion that there have been some irregularities. They are being processed. The Vigilance Officer is also being asked to look into them.

श्री क० ना० तिवारी : क्या यह सही है कि दो वर्षों में कोयले की कीमत बहुत ज्यादा बढ़ी है ? यदि हाँ, तो कितनी कीमत बढ़ी है और इसका कारण क्या है ?

SHRI JAGANATH RAO: I want notice for that.

SHRI N. K. SOMANI: One of the basic maladies afflicting the N.C.D.C. is the lack of complete marketing effort on its part ond, added to that, is the poor quality of coal that is being mined in terms of low calorific content with a very high ash content and moisture content which renders it completely unsuitable for boilers which are run on a high combustion technique. Is it a fact that with the collusion of the D.G.T.D., the N.C.D.C. is trying to thrust coal upon unwilling clients who are not prepared to use the coal and, if so, in spite of the fact that they have decontrolled and de-licensed the industry, what is the Government going to do about it?

SHRI JAGANATH RAO: I do not agree with the hon. Member that low-grade coal is being passed on to the consumers. The N.C.D.C. also produces high-grade coal. I do not agree with the hon. Member that there is any collusion between the D.G.T.D. and the N.C.D.C. If any specific case is brought to my notice, I will look into it

SHRI N. K. SOMANI: I can bring a specific case to you.

श्री कंवर लाल गुप्त : इस एन० सी० डी० सी० में बड़ा फ्रूगल वेस्टेज हो रहा है और 11 साल में 170 करोड़ रुपया इन्वेस्ट करने के बाद भी 2 करोड़ का घाटा इसमें हुआ है। हालत यह है कि जो पब्लिक अंडरटेकिंग भी हैं जैसे सोमानी जी ने कहा, वह लोग भी इसका कोल लेना पसन्द नहीं करते और वह रिपोर्ट में है। इसके अलावा 3 साल में 1 करोड़ रुपया इन्होंने बैंक डेट में राइट आफ किया है। बहुत ही खराब हालत है और रिपोर्ट में भी कहा है कि जो मिसमैनेजमेंट है उसके लिए टाप-मैनेजमेंट के लोग जिम्मेदार हैं। मैं माननीय मंत्री से पूछना चाहता हूँ कि इस रिपोर्ट को आये हुए लगभग एक साल हो गया है आप इस पर इतने दिनों तक क्यों बैठे हुए हैं और उसमें एक इन्टेरिम रिपोर्ट भी मिली थी जिसमें आप ने कुछ डायरेक्टिव दिये थे एन० सी० डी० सी० को, एक तो यह था :

"It is stated that for an investment outlay of Rs. 168 crores, the N.C.D.C. has built up inventories of the order of 32 crores. The suggestion is to reduce to one-half so that the Corporation's profitability will improve."

दूसरा डायरेक्टिव यह था :

"Another important decision taken by the Government is to advise the N.C.D.C. to close down the Giridih coal mines and one or two others, phasing this process over a three year period."

तो मैं जानना चाहता हूँ मंत्री महोदय से कि यह जो दो डायरेक्टिव आपने दिये थे क्या उनको एन० सी० डी० सी० अमल में ले आया और लाया तो कितना और इस रिपोर्ट पर कब तक सरकार फैसला लेगी ?

SHRI JAGANATH RAO: It is not correct to say that the Report of the Committee was received a year back. In February, 1968, a preliminary report was submitted with 34 recommendations and suggestions.

SHRI KANWAR LAL GUPTA: Is it not one year?

SHRI JAGANATH RAO : They were accepted by the Corporation. Those recommendations were not of a vital nature. The final report was submitted on 19th August, 1968.......

SHRI KANWAR LAL GUPTA: It was submitted in May, 1968.

SHRI JAGANATH RAO: The final report was submitted on the 19th August, 1968 wherein 164 recommendations and suggestions were made. They are being processed. As I said, before the end of April, the recommendations and the Report will be placed on the Table of the House and the action taken by Government on the recommendations.

SHRI RANGA: My hon. friend has brought to the notice of the House that there were two directives given by the Government of India to NCDC. What action has been taken so far by the NCDC. to comply with the directives given, implement the directives by the Government of India in the light of the recommendations?

SHRI JAGANATH RAO: The directives are being implemented.

SHRI RANGA: They must have received a report that they are being implemented or not. It should not be as if they are considering the recommendations. They were considered by the Government of India and after that consideration, they have thought it fit to give directives. Directives leave no scope for the authorities to play mischief. They seem to have been playing mischief. Otherwise, why is it that the hon. Minister has not got any information that they are already implemented?

SHRI JAGANATH RAO: No report as such has come to my notice. I can only say that the directives given by the Government were being implemented.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, आपके द्वारा मैं मंत्री महोदय से पूछना चाहता हूँ कि क्या मंत्री महोदय का ध्यान श्रम मंत्री के उस वक्तव्य की ओर गया है जिसमें उन्होंने यह कहा था कि जो कोयला वेज बोर्ड बना है इसकी सिफारिश कोयला उद्योग या यह कोयला विकास समिति जब तक नहीं मानेगी तब तक हम कोयला नहीं लेंगे ? यदि इस ओर ध्यान गया है तो इस कोयला विकास समिति ने उस संबंध में क्या विचार किया है ?

दूसरा प्रश्न यह है कि कोयला उद्योग के अंदर बहुत से विवाद चल रहे हैं और वह हल नहीं हो रहे हैं। उसका कारण है कि कोयला उद्योगपति अपनी खानें बन्द कर देते हैं और कोयला अधिक खानों से निकल नहीं पाता। उसके बारे में आपने क्या विचार किया ?

SHRI JAGANATH RAO: No specific complaint or dispute about wages between the miners and the labour has been brought to the notice of the Government. If any specific complaint is made, certainly I can look into that:

श्री हुकम चन्द कछवाय : मेरे पहले सवाल का जवाब नहीं आया।

MR. SPEAKER: Next Question...Mr. Hem Raj.

श्री हुकम चन्द कछवाय : श्रम मंत्री ने एक वक्तव्य दिया था कि जब तक कोयला उद्योग वेज बोर्ड की सिफारिश नहीं मानेंगे....

MR. SPEAKER: I have gone to the next Question.

Reports of National Development Council Working Groups

+

*153. SHRI HEM RAJ:
SHRI ONKAR LAL BERWA:
SHRI CHENGALRAYA NAIDU:
SHRI MANGALATHUMADAM:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether the working Groups, appointed by the National Development Council for laying down the criteria for backward areas for the dispersal of industries in the backward regions and for discouraging concentration of industrial activity in the already industrially developed areas, have submitted their reports;

(b) if so, their main recommendations; and

(c) whether a copy of those reports will be laid on the Table?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH). (a) No, Sir.

(b) and (c). Do not arise.

श्री हुकम चन्द कछवाय : नहीं, अध्यक्ष महोदय, मेरे सवाल का जवाब आना चाहिए। श्रम मंत्री ने जो वक्तव्य दिया था...

MR. SPEAKER : Order, order. I have gone to the next Question. The next Question has been put and it has already been answered. Now I cannot go back.

श्री हुकम चन्द कछवाय : आप मेरे प्रश्न को टालना चाहते हैं क्या ? अध्यक्ष महोदय, कोई कारण बताइये, मेरे सवाल का जवाब नहीं आया तो यह बताइये क्यों नहीं आया....

MR. SPEAKER: I cannot help it now. I cannot go back. The next Question has been put and it has been answered. Now Mr. Hem Raj has to put his supplementary.

श्री हुकम चन्द कछवाय : आपने अगला प्रश्न बुलाया उसके पहले में खड़ा हुआ, मेरे प्रश्न का उत्तर नहीं आया। या तो फिर हमें सवाल पूछने न दिया जाय या जवाब आना चाहिए।

MR. SPEAKER: Even if the Minister wants, I would not allow him. Mr. Hem Raj may put his supplementary.

SHRI HEM RAJ : May I know whether it is a fact that the National Development Council had set up two Working Groups for the purpose of fixing criteria for backward regions and for seeing that the bakward regions get a share. Now the Fourth Five Year Plan is going to be finalised by April. May I know what is the opinion that the Ministry had given to the National Development Council or the Working Groups regarding dispersal of industries in the backward regions?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): As has been pointed out by the hon. Member himself, as a result of the decision taken by the National Development Council, two Groups were set up, one for recommending the criteria for the basis on which backward regions have to be defined, and the other, for the purpose of providing incentives, physical as well as financial, which may be given to the backward areas.

The reports of the two groups are expected and as soon as they are available, a decision will be taken by Government.

SHRI HEM RAJ: May I know whether any assessment has been made by

the Ministry itself as to which of the areas are there where no industries have been put up during the three Five Year Plans, and if so, what those States and territories are?

SHRI F. A. AHMED: The Ministry itself was engaged in this task of finding that out, and when it was doing so, these two groups were set up; whatever information was available with the Ministry has been placed at the disposal of this group to make its recommendations.

SHRI CHENGALRAYA NAIDU: On the one side, Government are appointing committees to go into the matter of checking concentration of industries in some areas and they want to help by locating industries where there is underdevelopment. On the other side, we find that Government are taking steps to shelve projects which have already been sanctioned by Government in areas where there are no industries. I may tell you just one instance. Government had taken a decision to have a zinc smelter plant located at Visakhapatnam. Shri P. C. Sethi, when he was the Minister incharge, said in December in the consultative committee that the Polish experts were coming in January to finalise the report. But we have seen in the press that the Chief Minister of Rajasthan has protested and said that it should not be located at Visakhapatnam; after a few days again the Chief Minister of Rajasthan has announced that the Central Government are shelving the zinc smelter plant at Visakhapatnam. When this is going on, how can we have justice done to the areas where there are no industries? Yesterday I learnt from an important person of Government that the zinc smelter plant at Visakhapatnam has been shelved for want of foreign exchange. I cannot understand this. To save foreign exchange we are going to have a zinc smelter at Visakhapatnam. We are spending hundreds of crores on the purchase of zinc. If we have the zinc smelter plant at Visakhapatnam we shall be spending only 50 per cent on the import of zine ore, and we shall be saving 50 per cent in foreign exchange if we locate the zinc smelter plant at Visakhapatnam. May I know why Government are shelving it? What are the criteria on which they are shelving projects already sanctioned? What is wrong with the Government which makes them shelve projects already sanctioned?

SHRI F. A. AHMED: The project has not been shelved. As for these two groups, they have been set up by the Planning Commission for the purpose of tackling this problem of removing the imbalance. Whatever decision is taken will be included in the Fourth Plan. In regard to the existing project to which the hon. Member has made a reference, I may say that various considerations are taken into account before a decision is taken. The project has not been shelved.

SHRI MANGALATHUMADAM: Two committees had been appointed, the Wanchoo Committee and the Pande Committee. May I know the reasons for the delay in submission of the reports? May I know whether indications have been received from the Planning Commission in this connection?

SHRI F. A. AHMED: There is no delay. This committee was constituted in the month of November. They were supposed to give their report within two or three months, and I am told that their report is shortly expected.

SHRI VIRBHADRA SINGH: May I know whether it is a fact that in Himachal Pradesh, no major industries have been set up either in the private sector or in tha public sector during the three Five Year Plans, and if so, what steps Government are taking to remove the imbalance?

SHRI F. A. AHMED: All these factors will be taken into consideration by the groups when they make their recommendations.

SHRI S. KUNDU: I would like to draw his attention to the reply given to starred question No. 84 asked some time in September, 1968 regarding his matter. The question was about regional imbalance in development. It has been

stated in reply to that question that the National Development Council considered that special incentives for dispersal of industries in the backward regions and disincentives against the establishment of new industrial units in the metropolitan or highly industrialised areas would need to be provided, and certain suggestions were made in that direction. I am not going into those suggestions now. The hon. Minister has now said that two groups have been set up. One group will fix the criteria to identify backward States; after that is done, another group will be set up to see which are the backward States. After that group submits its report, another committee may be set up to scrutinise and see what sort of industries should be established. The attitude has been that when Government do not want to do anything they just shelve everything by appointing committees.

The committee has not given its report for about one year. Till the committee gives its report according to the principle enunciated here, may I know what Government are doing on their own? The thing is so simple that even a small study group in the Ministry can do it. Enough statistics are already available to determine the criteria and say which are the backward States. Pending the report of the committee, what steps have Government taken to fulfil the principle which has been outlined here and which I have read out namely dispersal of industries from the metropolitan areas to other areas.

SHRI F. A. AHMED: I think there is some misunderstanding with regard to these groups which have been set up. The committees have not been set up by Government but by the Planning Commission. They have set up two groups, one for the purpose of recommending criteria for identification of backward areas, because it is a very complicated issue and the matter has to be considered carefully not *vis-a-vis* one State and another but within the State itself. Therefore, the Planning Commission thought that they must recommend criteria on the basis of which the backward regions could be identified. Without waiting for the recommendation of the first group, another group has been set up to recommend what fiscal and financial incentives can be given in order to remove the imbalance and do something in the backward areas. When the recommendations of these two groups are available to us, certainly we shall take action to see to what extent the regional imbalance can be removed. If the hon. Member thinks that on the basis of the recommendations the regional imbalance can be removed in one day I think that will be a mistaken idea. But we shall take steps to see to what extent this regional imbalance can be removed.

श्री ओंकार लाल बोहरा : अध्यक्ष महोदय, आज क्षेत्रीय असन्तुलन की वजह से तेलंगाना में असन्तोष है, न केवल तेलंगाना अपितु सारे देश में विरोधाभास नज़र आ रहा है। हमारे देश के कुछ क्षेत्रों में जैसे महाराष्ट्र, बंगाल तथा अन्य कुछ क्षेत्रों में हमने दिल खोल कर उनके औद्योगिक विकास में दिलचस्पी ली है। मुझे इस विकास से असन्तोष नहीं है, परन्तु मैं राजस्थान की ओर आपका ध्यान खींचना चाहता हूँ। राजस्थान राजा-महाराजाओं के चंगुल से निकल कर एक नया प्रान्त अभी बना है, मैं मंत्री महोदय से जानना चाहता हूँ कि इन 20 वर्षों में उसको औद्योगिक दृष्टि से उन्नत करने के लिए हमने उसकी क्या मदद की है ?

दूसरे – अध्यक्ष महोदय, मैंने कई बार इस सदन के सामने प्रश्न रखा था और हमेशा मुझे यही जवाब मिला कि सदन के पटल पर रखा जायगा। आज जो करोड़ों रुपया हम खर्च करते हैं, वह केवल इसलिए नहीं कि औद्योगिक दृष्टि से उस प्रान्त को उन्नत करना है, बल्कि हर प्रांत के अंदर जो नये लड़के निकल रहे हैं, नई प्रतिभायें निकल रही हैं उनके एम्पलायमेंट की दृष्टि से भी उन प्रांतों को डवेलप करना आवश्यक है, बिजली और यातायात की दृष्टि से भी उनको समृद्ध करना है। मैं उद्योग मंत्री

महोदय से जानना चाहता हूँ कि राजस्थान के लिये आपने कौन सी योजना अगले वर्षों के लिए निर्धारित की है तथा हमें पिछले वर्षों के भी आँकड़े बतायें, जिससे मालूम हो सके कि विभिन्न प्रांतों की उन्नति के लिए आपने कितना इन्वेस्टमेंट किया है तथा उनके विकास को बैलेंस्ड करने के लिए आप क्या खर्च करना चाहते हैं।

श्री फखरुद्दीन अली अहमद : माननीय सदस्य ने बहुत सारी बातें पूछी हैं कि कितना इन्वेस्टमेंट राजस्थान में किया जायेगा और कितना दूसरी स्टेट्स में किया जायेगा। मेरे खयाल से शायद माननीय सदस्य को मालूम होगा कि इस मर्तबा प्लानिंग कमीशन ने यह फैसला किया है कि तमाम स्टेट्स को बुलाकर, हरएक स्टेट को डेवलपमेंट के लिए जितना पैसा दिया जायेगा, या दिया गया है, उसकी प्रापर्टी स्टेट्स ही तय करेंगी कि किस बेसिस पर और किस आइटम पर पैसा खर्च करना है सिवाय इसके कि एग्रीकल्चर सेक्टर को वे नेग्लेक्ट नहीं कर सकती हैं, उसके अलावा इंडस्ट्री पर कितना पैसा खर्च करना है या दूसरे प्रोजेक्ट्स पर कितना पैसा खर्च करना है, यह उनके ऊपर ही रहेगा।

जहाँ तक रीजनल इम्बैलेंस की बात है, वह हुआ है लेकिन मैं यह कहना चाहता हूँ कि यह सिर्फ गवर्नमेंट की वजह से ही नहीं हुआ है, और लोगों ने भी वहाँ पर कोशिश नहीं की जैसे कि पंजाब और मद्रास के लोगों ने कोशिश की और उनको स्माल स्केल इंडस्ट्रीज़ के लिए इन्सेन्टिव्ज मिले और उसकी वजह से वहाँ पर तरक्की हुई। इसलिए गवर्नमेंट के साथ-साथ वहाँ के लोग भी इन्वेस्टमेंट और कोशिश करें तो रीजनल इंबेलेंस दूर हो सकता है।

SHRI N. SHIVAPPA: The hon. Minister of Industrial Development is a strategist in finding some solvation; whenever cries of backwardness or other problems crop up by their wrong policy, they will advance this sort of argument that the NDC is there and Planning Commission formulates certain policies to provide funds for backward areas to set up industries. Why all these excuses to provide on eyewash to the people of this country instead of taking direct action to improve the backward areas by locating industries there? May I also call his attention to the great injustice done to Mysore by providing only Rs. 40 crores for industrial investment for Mysore out of a total provision of Rs. 2500 crores? May I also ask him instead of expanding the existing Bharat Electronics and the Indian Telephone Industries which are operating successfully in Mysore, why should the imbalance be carried further? Should not the backward areas be uplifted by the provision of equitable distribution of funds? Are these Committees necessary?

SHRI F. A. AHMED: Every State can have a grievance that something has not been done. The only point is that we have limited resources and these resources are invested in various projects in various places; depending upon the availability of raw material and other infrastructure. I shall be happy if the hon. Member could give me funds for investment in all the areas without creating the impression of discrimination (*Interruption*).

श्री शिव नारायण : अध्यक्ष महोदय, माननीय उद्योग मंत्री ने एक लेम एक्सक्यूज दिया है कि यह उनकी जिम्मेदारी से परे की बात है। मैं उत्तर प्रदेश के गरीब पूर्वी इलाके से आता हूँ और मंत्री महोदय भी करीब-करीब ऐसे ही इलाके से आते हैं। वे आसाम से आते हैं और मैं पूर्वी उत्तर प्रदेश से आता हूँ। हमारे यहाँ कपड़ा और पीतल के बर्तनों का उद्योग है। जैसा कि मंत्री महोदय ने कहा कि जो लोग माँग करेंगे उनके लिए होगा तो हम आप से माँग करते हैं कि इन्डस्ट्रीज़ के डेवलपमेंट के लिए आप हमारी मदद करें। क्या सेंटर इस मामले में हमारी मदद करने के लिए तैयार है ?

SHRI F. A. AHMED: All these things are being taken into consideration.

श्री रामावतार शास्त्री : अध्यक्ष महोदय, कौंसिल की रिपोर्ट तो बाद में आएगी, मैं अभी सरकार से जानना चाहता हूँ कि पिछड़े हुए राज्य बिहार, खासतौर से उत्तरी बिहार के सिलसिले में पिछड़े हुए उद्योग-धंधों के ऊपर आपका ध्यान गया है और इस सिलसिले में क्या वहाँ पर आपने दूसरे कोई जाँच-पड़ताल करवाई है ? यह कि आप पटना से लेकर बनारस तक चले आइये, बीच का पूरा का पूरा इलाका खाली है, वहाँ पर कोई भी उद्योग-धंधे नहीं हैं। इस सिलसिले में मैंने एक बार इस सदन में सवाल भी उठाया था लेकिन सरकार की ओर से कोई भी संतोषजनक उत्तर नहीं दिया गया। मैं जानता हूँ कि पटना से लेकर बनारस तक, बिहार का पड़ने वाला भाग है, जहाँ पर उद्योग-धंधों की बहुत कमी है, वहाँ पर क्या सरकार उद्योग-धंधे लगाने का विचार रखती है ? इसके अतिरिक्त जैसा कि मैंने बताया उत्तर बिहार का इलाका सबसे पीछे है, वहाँ की जनता, व्यापारी से लेकर आम जनता और उद्योगपति तक, माँग कर रहे हैं लेकिन सरकार उनकी कोई मदद करने के लिए तैयार नहीं है, इसका क्या कारण है और क्या इस संबंध में आपकी आगे कोई योजना है ?

श्री फखरुद्दीन अली अहमद : माननीय सदस्य ने एक सूबे से लेकर दूसरे सूबे तक के बीच में पड़ने वाले हिस्से का जिक्र किया। इसमें जहाँ तक बिहार का ताल्लुक है, इन्वेस्टमेंट के लिहाज़ से पिछली तीन योजनाओं में वहाँ पर काफी इन्वेस्टमेंट हुआ है। वहाँ पर बड़ी-बड़ी इन्डस्ट्रीज़ लगी है। ... (**व्यवधान**)· · ·

SEVERAL HON. MEMBERS *rose*—

MR. SPEAKER: Order, order. I am on my legs. It is a very important question which affects every corner in the country. At least 50 more hon. Members want to ask questions, and I think we will not be able to finish the question even if we take 20 more minutes for it. Top people, leaders of parties also want to put questions. (*Interruption*) Order, order. I am on my legs. All the Members will have to sit down. Whatever question you may ask, it will be only a general question and a general answer will come. The budget and the demands for grants are coming. Further, why do you lose the other questions completely? I do not think you will get any specific answer now. And you cannot expect a Minister to give Rs. 30 crores, Rs. 40 crores and so on for every supplementary question. I do not think this it will be possible fo him. Next question.

Tobacco Board

+

*154. SHRI E.K. NAYANAR:
SHRI A. K. GOPALAN:
SHRI NAMBIAR:

Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether Government have decided to constitute a Tobacco Board to look after the problems of tobacco cultivators and export trade;

(b) if so, when the Board is likely to be constituted; and

(c) the functions of the Board?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): (a) No, Sir.

(b) and (c). Do not arise.

SHRI E. K. NAYANAR: As far as I know, last December, the Government of India under the PL 480 agreement decided to import 200 tonnes of tobacco from the USA. India is the third largest country in the world in respect of the production of tobacco. Out of the total quantity produced in India, 68 per cent comes from Andhra Pradesh. Northern parts of Kerala also have taken up the

cultivation of tobacco and are producing tobacco. Mysore also produces tobacco.

AN HON. MEMBER: Assam also.

MR. SPEAKER: All right; Assam also. Please conclude your question.

SHRI E. K. NAYANAR: The tobacco industry is dominated by the capitalists, since the majority of the capital put in the industry comes from foreign capitalists and others. Only the State Governments give aid to the tobacco cultivators; there is no organisation at the Centre to promote and aid the tobacco cultivators directly. So, I want to know whether the Government of India will constitute a Tobacco Board at the Centre —a Central Board—to give aid direct to the tobacco cultivators in the country.

THE MINISTER OF FOREIGN TRADE AND SUPPLY (SHRI B. R. BHAGAT): The question of this Board is under consideration. Recently a sub-committee has gone into it and they have also recommended this. We are in touch with the Food and Agriculture Ministry. Pending the constitution of this board, the Food and Agriculture Ministry have brought together all the existing arrangements regarding development, marketing and research work and strengthened their coordination, through which they are trying to assist tobacco cultivation, marketing and research.

SHRI E. K. NAYANAR: Last year, Government had increased the subsidy for tobacco export from 20 to 25 per cent and the prices have gone up by 88 per cent. But the benefits have not gone direct to the cultivators. The middlemen are taking a major share of it. That is why I said Government must constitute this board to assist the tobacco cultivators and not the middlemen and big business monopoly traders. I want a categorical reply whether Government will constitute a board consisting of tobacco cultivators.

SHRI B. R. BHAGAT: I agree that the benefits should not go to the monopolists and middlemen, but they should go to the cultivators. The Food and Agriculture Ministry which combines all these functions is an agency of the Government, not of the monopolists. They will directly deal with the cultivators.

SHRI NAMBIAR: May I know whether it is a fact that a large quantity of tobacco is still stored up for want of a market and it has created a serious situation among the tobacco producers and businessmen in Andhra Pradesh particularly? What steps are being taken by Government to see that the tobacco is lifted and a fair price is given to the producer?

SHRI B. R. BHAGAT: It is true that production of tobacco has been increasing. Every effort is being made to increase exports and also to see that internal consumption goes up, so that the stocks may be lifted. The main reason is, recently in 1968-69 production of tobacco was higher.

SHRI P. VENKATASUBBAIH: May I know whether Government is aware that so many foreign agencies are operating in this country and they are having a strangle-hold on the producers? The producers are hard hit because there is no possibility of exporting the accumulated stocks without falling into the clutches of the foreign agencies. Why should Government take such a long time to constitute this board to ensure a fair price to the producers? May I know how soon the board will be constituted?

SHRI B. R. BHAGAT: As I said, the Agriculture Ministry does not think a board is necessary or feasible. They have coordinated all the activities regarding tobacco from production to export, including marketing, under their own agency, so that an integrated and coordinated approach is possible. They are in direct relation with the cultivators. Therefore, for the moment, the Agriculture Ministry thinks that such a board is not necessary. However, the sub-committee has recommended a board. We are also in touch with the Agriculture Ministry trying to persuade them to have a board, but so far they have not agreed.

SHRI RANGA: This is a long-standing problem and the Agriculture Ministry alone cannot be expected to tackle this. In fact, it is the Commerce Ministry which has got to pay special attention to this matter, because the prosperity of this industy is dependent upon export much more than on the internal market. So far as internal market is concerned the tobacco growers, merchants and other people are able to look after themselves and to some extent the State Governments are also helping them. It is more the responsibility of the Government of India in the Commerce Ministry. I have been agitating in regard to this matter for all these years. Most unfortunately the Commerce Ministry has been shirking its responsibility and leaving the primary responsibility to the Agriculture Ministry with the result that this has become an endemic problem of non-sales, accumulated stocks and the business suffering. May I know whether the time has not yet come when the Commerce Ministry should insist upon discharging its own responsibility conjointly with the Agriculture Ministry so that there would be this Board on which both the Ministries would be represented and similar representatives of similar departments in the concerned State Governments would also come to be represented on it. Then this Board would be given the special responsibility of not only agricultural improvement and production and all the rest of it but, primarily, the special responsibility of pushing up the sales abroad. Secondly, may I know whether anything is being done or would be done in order to bring into operation the provisions of the Central Warehousing Act so that the accumulated stocks as and when they go beyond a particular limit would be taken over by them and credit would be advanced against that by the Reserve Bank or the State Bank of India? In that way the producers as well as the traders would come to be protected even while stocks are accumulated.

SHRI B. R. BHAGAT: The last part of the suggestion I will examine. I can assure the hon. Member that we are in agreement with what he says, that in the interest of export of this commodity it is necessary that the cultivators should be assisted right from the production level—production, development, marketing research and export. All this work has to be done. We feel that a Board like this would be helpful. But we have to persuade the Ministry of Agriculture which is primarily concerned about this. I can assure him that our efforts in this regard will be pursued. Meanwhile the Ministry of Agriculture has taken steps to deal with all these questions in an integrated manner and provide assistance directly. This is the position that obtains at the moment.

SHRI M. SUDARSANAM; In view of the very heavy accumulation of tobacco with the growers and traders may I know whether Government has any proposal for barter deal with other countries?

SHRI B. R. BHAGAT: That is a suggestion for action.

SHRI TENNETI VISWANATHAM: As Shri Ranga has already said, this tobacco problem has been a long-standing one, Tobacco is a great foreign exchange earner. Therefore, would the Government consider, firstly, to see that when the price falls below a certain level the Government itself or the STC takes over the stock and, secondly, as it is a good foreign exchange earner to see that every bit of tobacco that is grown in this country is exported, and in order to increase export, prohibit smoking in this country particularly by Members of Parliament and ladies?

SHRI MANUBHAI PATEL: Due to lack of proper coordination between different ministries the tobacco growers are suffering. For example. low quality tobacco leaves are not allowed to be utilised for beedi but butts and stalks are allowed to be used. Excise duty is levied on leaves. Butter and stalks are still more inferior. May I know whether this Ministry will bring it to the notice of the concerned Ministry? There alredy exists a Tobacco Development Council. May I know whether such problems will be placed before them? In North Gujarat they are growing low quality tobacco and they are having huge stock accumulated and

nobody is lifting them. It is a pressing problem. May I know whether the Government will place these problems before the Tobacco Council?

SHRI B.R. BHAGAT: The problem of coordination has been very much strengthened. The imposition of excise duty rests with the Finance Ministry. Whenever we are dealing with this problem, there is always coordination between us, the Finance Ministry and the Agriculture Ministry.

SHRI THIRUMALA RAO: There was a Central Tobacco Committee functioning under the Food and Agriculture Ministry, probably it has come under the blanket abolition of commodity committee when Shri Subramaniam was the Minister. I do not know if it is still functioning. There is another organisation in Madras called the Tobacco Export Promotion Council. Then, there is a large number of research stations, like the one at Rajahmundry, to promote the cultivation of quality tobacoo. Now there is indiscriminate growing of tobacco all over the country because it is fetching a little more price, and the complaint is that it is done at the cost of foodgrains production. On account of indiscriminate growing of tobacco, there is a large accumulated stock of different varieties of tobacco with the producers. A certain amount of politics is also introduced into the buying of tobacco by the organisation. Will the Minister go into all these matters and organise the industry on a proper footing?

SHRI B. R. BHAGAT: As far as the Export Promotion Council is concerned it is very much in existence, working and advising us on export and other matters. As for the Central Committee on Tobacco, that comes under the Agriculture Ministry.

Prices of Raw Jute

*155. SHRI BISWANARAYAN SHASTRI: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether it is a fact that the prices of raw jute rise and fall every year for want of price stabilising scheme; and

(b) if so, the steps Government have taken to remedy the situation?

THE MINISTER OF FOREIGN TRADE AND SUPPLY (SHRI B.R. BHAGAT): (a) Prices of raw jute have been subject to fluctuations depending on the supply and demand position and the general market conditions for finished goods.

(b) Apart from fixing minimum support prices for jute every year, statutory quotas are fixed for purchases and stocks by mills having due regard to the estimated availability of raw jute during each month. Buffer stock operations are also conducted to give price support. Various measures are being taken to increase the production of raw jute.

SHRI BISWANARAYAN SHASTRI: In reply to Unstarred Question No. 3926 dated 12th December, 1967, a part of which reads "whether it is apprehended that jute cultivation will decrease in the next year due to the uneconomic price of jute", the hon. Minister of Food and Agriculture replied: "to provide incentives to the growers to increase jute production the minimum support price of the jute has been raised to Rs. 107.14 per quintal for the current season as compared to Rs. 93.75 per quintal for the previous season". May I know from the hon. Minister whether that scheme is still in operation and, if so, what is the support price for the current season?

SHRI B.R. BHAGAT: It has been increased from Rs. 35 to 40.

SHRI BISWANARAYAN SHASTRI: Due to shortfall in jute production in a particular year, the price of jute rises and as a result next year the cultivators take to jute cultivation and the prices fall. It is like a see-ssaw; the cultivator suffers and the economy of the country is also affected. In view of that, may I know whether the government is going to keep a buffer stock and also nationalise some of the jute mills so that the Indian Jute Mills Association cannot dictate its policy? In this regard I may draw the attention of the Minister to the reply to my question on 15th

December, 1967, when the Minister said that the Indian Jute Mills' Association had requested the Government of India to import jute from Pakistan. In spite of the fact that there is abundance of jute production in our country, to suit their inerests they have pressurised the Government. May I know from the hon. Minister whether Government will resist such pressures in future?

SHRI B. R. BHAGAT: We have resisted such pressures. It is true that in alternate years, when there is a large production of jute, prices tend to fall. That is why we have tried to strengthen the market by having buffer operations. It is necessary that in a year of good production the extent of buffer stock operations must increase—their structure must increase—so that there is stability. As it is, jute goods is entirely an export commodity. Last year with the very good production of jute goods the demand for export of jute goods was less and, therefore, the mills were not in a position to take full advantage of it and in spite of the buffer operations the raw jute market was depressed. But this year because there has been small production, prices are high. This can only be corrected by a stabilisation process; that is, by having big buffer operations when the supply is good and to release it to the market in a year of small production. We are trying to strengthen this. I do not think nationalisation will help in this process.

SHRI S.M. BANERJEE: May I know whether it has been brought to the notice of the hon. Minister that the Indian Jute Mills' Association have decided to retrench or terminate the services of 40,000 jute workers in West Bengal? I am told that their services have already been terminated. I would like to know whether this is correct. At that time there was the Rashtrapati's *Shasan* and the Governor colluded with the Indian Jute Mills' Association. I would like to know what steps Government contemplate to take to undo this mischief.

SHRI B. R. BHAGAT: That question should be addressed to the Labour Minister.

SHRI S.M. BANERJEE: Sir, this is a question which can be anticipated by the hon, Minister.

MR. SPEAKER: He has not anticipated it.

SHRI BEDABRATA BARUA: I think, it will not be sufficient to say that the production of jute fell last year because of some natural causes. The reason is that the price offered in the previous year was low. So far as the jute grower is concerned, I think, the price situation is completely chaotic: one year there will be a high price because of low production and next year because of the high price people will start producing double the quantity and then the price would fall and again the grower would lose. This type of a chaotic situation should not be allowed to continue for which a lot of suggestions have been made. In Assam the growers are paid lesser price, by Rs. 8 or so, than Calcutta because of freight etc. So far as buffer stock operations are concerned, I do not think they have been a grand success in the past so many years. I would like to know that exactly the Government has in mind, whether they will think of nationalising a few mills and getting jute at some price as we have done in the case of sugar, and take other steps also.

SHRI B.R. BHAGAT: Taking the last year, for example, the production was of the order of 75 lakh bales; the support price offered was the highest ever, that is, Rs. 40; the buffer stock operations by the Association were a little about 6 lakh bales and the STC purchased 3,44,000 maunds at the support price. If this is strengthened and more operation, either by the Association or by the STC, at the support price is done, that will be the answer and not nationalisation or any other measures which cannot meet the situation.

SHRI D.N. PATODIA: Is it a fact that there is a world shortage, particularly of good quality jute, and Indian mills are suffering a lot in their production for want of quality jute? If that be the case, how does the Government justify the ex-

port of quality jute from India to Russia through the STC?

SHRI B.R. BHAGAT: It is true, this year there has been a world shortage. Not only our production is affected but production in Pakistan and Thailand has also been affected. As for the export of jute, that may be the result of earlier commitments.

SHRI D.N. PATODIA: No. This phenomenon of shortage of quality jute is a phenomenon of the last five years and it is nothing new. In view of that how does Government justify exporting quality jute for which we are so much in need?

SHRI M.N. REDDY: The next Question is important about Tractors.

SHRI D.N. PATODIA: Let him answer my question.

SHRI B.R. BHAGAT: I do not have the full information about the amount of jute exported to the Soviet Union. I have only said that this may be as a result of the earlier commitment.

SHRI D.N. PATODIA: This is a hypothetical answer.

SHRI BAL RAJ MADHOK: We are one of the leading jute producing countries in the world. In spite of that, the reports are coming that our jute exports are falling. The Indian Jute Mills Association has said that they are incurring a loss of about Rs 2 crores every day and, if things continue like that, the industry will suffer very much. May I know whether the production of jute, the support price of jute and the decline in exports have some connection and, if some connection is there, what is the Government going to do to remove those bottle-necks and see that our exports are maintained?

SHRI B.R. BHAGAT: To the extent the price goes into the cost of production and the price support in the export market, it has some connection. It is true that there has been a fall in our jute exports. But the main reason is the competition from Pakistan and, for various reasons, they have advantage over us and also the competition from the synthetics. Therefore, the answer is to diversify production, trying to develop carpet packing and other things where we have still maintained advantage in the export market. That is what we are trying to do.

WRITTEN ANSWERS TO QUESTIONS

ट्रैक्टर बनाने वाले नये कारखाने

*156. श्री रघुवीर सिंह शास्त्री : क्या औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) ट्रैक्टर उद्योग के लिए लाइसेंस प्रणाली की समाप्ति के बाद ट्रैक्टर बनाने वाले कितने नये कारखाने स्थापित किये गये हैं ;

(ख) ऐसे प्रत्येक कारखाने की उत्पादन क्षमता कितनी है और वे कहाँ-कहाँ स्थापित किये गये हैं ; और

(ग) प्रत्येक कारखाने में कब से उत्पादन आरम्भ होने की सम्भावना है ?

औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मंत्री (श्री फखरुद्दीन अली अहमद) : (क) से (ग). एक विवरण सभा पटल पर रखा जाता है ।

विवरण

फरवरी, 1968 में ट्रैक्टर निर्माण उद्योग से लाइसेंस हटा लिये जाने के पश्चात् ट्रैक्टर निर्माण करने के लिए 10 प्रस्ताव प्राप्त हुए हैं । ये प्रस्ताव स्वीकृति दिये जाने की विभिन्न अवस्थाओं जैसे—जाँच-पड़ताल या विचार किये जाने की अवस्था में हैं । प्रत्येक प्रस्ताव

में बताई गई क्षमता और स्थान संबंधी सूचना निम्न प्रकार है :—

क्र० सं०	वार्षिक क्षमता अनुमानित	स्थान
1.	12,000 संख्या	लुधियाना
2.	10,000 "	लोनी (उ० प्र०)
3.	10,000 "	मुरादाबाद (उ० प्र०)
4.	10,000 "	हैदराबाद
5.	10,000 "	वही
6.	5,000 "	वही
7.	6,000 "	फरीदाबाद
8.	10,000 "	पूना
9.	5,000 "	पटियाला
10.	10,000 "	हैदराबाद

इसमें से कोई भी योजना अभी उस अवस्था में नहीं पहुँची है जिसे वास्तविक निर्माण कार्य प्रारम्भ किया जा सके अथवा उत्पादन प्रारम्भ हो सके। अतः इस समय यह बता सकना कठिन होगा कि इनमें से प्रत्येक योजना में उत्पादन कब से प्रारम्भ किया जायेगा।

Mysore Cement Ltd.

*157. SHRI K. LAKKAPPA: Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:

(a) the authorised and paid-up capital of the Mysore Cement Ltd. at the time of its setting up and as on the 31st March, 1968;

(b) the amount of loan which the Company have taken from the Central Government, banks or other parties separately, as on the 31st March, 1968; and

(c) the working results of the last three years and the nature of irregularities found and action taken by Government, if any?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED): (a) M/s. Mysore Cements Ltd. was registered as a Public Limited Company on 13th May, 1958 with authorised capital of Rs. 3 crores. As per its first Balance-Sheet for the year ending 30th June, 1959 its paid-up capital stood at Rs. 3,800. While its authorised capital had remained unchanged at Rs. 3 crores its paid-up capital as on 30th June, 1968 amounted to Rs. 249.9 lakhs.

(b) The Company had outstanding loans of Rs. 2.82 crores as on 30th June, 1968. Of this, loans from the State Bank of Mysore amounted to Rs. 10 lakhs, from Industrial Credit & Investment Corporation of India Rs. 48 lakhs, from Export Import Bank, Washington Rs. 39 lakhs and from Agency for International Development Washington Rs. 1.85 crores.

(c) The Company made a profit before tax of Rs. 16.7 lakhs in 1965-66, Rs. 52.3 lakhs in 1966-57 and Rs. 27.9 lakhs in 1967-68. No irregularities have so far come to the Government's notice.

British India Corporation, Kanpur

*158. SHRI A. SREEDHARAN:
SHRI Y.A. PRASAD:

SHRI RAMACHANDRA VEERAPPA:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have taken any final decision to take over the control of British Indian Corporation, Kanpur;

(b) if so, the names of the Branches which are likely to be taken over by Government during the year 1969; and

(c) their financial position at present and financial implications of the take-over?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) to (c). A statement is laid on the table of the House.

STATEMENT

(a) and (b). As stated in the reply to Starred Question No. 3. (18th February, 1969) Government has decided to take over Cooper Allen and North West Tannery Units of British India Corporation.

(c) The audited accounts of the company for the year 1968 have not yet been received. But the information presently available with the Department indicates that the Company incurred a loss of about Rs. 48 lakhs on the Cooper Allen and North West Tannery Branches during the half year ended June, 1968.

At the extra-ordinary general meeting of the Corporation held on the 14th February, 1968, the shareholders approved of the transfer of the aforesaid two units to Government on the following conditions:

(i) the fixed assets of these two units comprising land, buildings, plant and machinery and other assets will be handed over by the management of the B.I.C. to the new company at a nominal value of Re. 1 (one).

(ii) Stocks of raw materials, stores, spares and work in progress to the extent considered serviceable, will be taken over by the New Company at a value to be determined by M/s. S.R. Batliboi & Company, a firm of Chartered Accountants in conjunction with the technical team appointed by the Government of India. (The value of such assets has since been assessed by the Chartered Accountants and their report is presently under consideration.)

(iii) The New Company would not be responsible for the debts due by, any loans, advances and liabilities incurred, whether actual, contingent or otherwise, by the B.I. Corporation prior to the date of the sale. These will be the responsibility of and are to be dealt with by that Corporation in such a manner as it considers suitable for its purposes. Likewise, the new company will not take over deposits and advances made to the aforesaid branches of the Corporation prior to the date of the sale.

(iv) The finished stocks as existing on the date of the sale would not be taken over by the new company.

(v) In the case of those employees who are taken over by the new company, the new company would accept full responsibility with regard to their gratuity and the employees so taken over will be entitled to the benefits of the leave already accrued. In the case of those who are not taken over by the new company, the Corporation would remain liable for payment of their dues including gratuity and retrenchment compensation, if any.

Dacoities in Trains on North Eastern Railway

*159. SHRI SHRI CHAND GOYAL:
SHRI RANJIT SINGH:

SHRI BENI SHANKER SHARMA:
SHRI HARDAYAL DEVGUN:
SHRI BHARAT SINGH CHAUHAN:
SHRI D. C. SHARMA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that within the last fortnight of December, 1968, three running train dacoities were committed on the 311 UP Howrah-bound Samastipur Passenger Train between Barauni and Teghra stations of the North Eastern Railway by armed men—the last one on the 30th December, 1968 in a second class compartment;

(b) if so, the details of these robberies;

(c) whether any Police was posted in the train at the time of the last dacoity in view of the two earlier dacoities;

(d) the details of compensation paid, if any, to the victims; and

(e) the steps taken to prevent recurrence of such dacoities and to protect the lives and properties of the travelling public?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) Two cases of dacoity occurred during the last fortnight of December, 1968 on this train. First case occurred on 21-12-1968 in between Barauni Jn. and Mokameh on Eastern Railway and the second one on 30-12-1968 in between Barauni Jn. and Teghra station on North Eastern Railway.

(b) A statement showing the details of the two cases is laid on the table of the Sabha. [*Placed in Library, See.* No. LT—120/69.]

(c) Yes, Sir. The train was escorted by a Head Constable and a Constable of Government Railway Police, Barauni.

(d) No compensation has been paid.

(e) Officers and men of the Government Railway Police and armed section of Bihar Military Police camp at focal points to make surprise raids for rounding up the criminals. All night passenger trains are now being escorted by Government Railway Police personnel and trains in the affected sectors are in addition being escorted by the armed parties of Bihar Military Police.

हैवी इंजीनियरिंग कारपोरेशन, रांची को घाटा

*160. श्री सूरज भान :
श्री जगन्नाथ राव जोशी :
श्री बृज भूषण लाल :
श्री अटल बिहारी वाजपेयी :
श्री सीता राम केसरी :

क्या औद्योगिक विकास तथा समवाय-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) हैवी इंजीनियरिंग कारपोरेशन लिमिटेड, रांची में अब तक कुल कितनी पूंजी लगाई गई है ;

(ख) कारपोरेशन को अब तक कुल कितनी हानि हुई है तथा वर्ष 1967-68 में कितनी हानि हुई है ;

(ग) हानि के कारण क्या हैं ;

(घ) सरकार द्वारा इस सम्बन्ध में क्या कार्यवाही की गई है तथा उसका क्या परिणाम निकला है ; और

(ङ) क्या यह सच है कि प्रतिरक्षा के प्रयोजन के लिए सामग्री की सप्लाई करने में विलम्ब हुआ है और यदि हां, तो इसके क्या कारण हैं ?

इस्पात तथा भारी इंजीनियरिंग मंत्री (श्री चे० मु० पुनाचा) : (क) 1 दिसम्बर, 1968 को कुल 213.69 करोड़ रुपये लगे हुए थे जिनमें 200 करोड़ रुपये इक्विटी पूंजी के रूप में और 113.69 करोड़ रुपये ऋण के रूप में थे ।

(ख) 31 मार्च, 1968 तक कुल 25.57 करोड़ रुपये की हानि हुई । इसमें से वर्ष

1967-68 की हानि 159681 करोड़ रुपये है।

(ग) ये हानियाँ निर्माण-काल और गर्भावधि के प्रारम्भिक वर्षों में हुई जिनमें उत्पादन आरम्भ हुआ था और धीरे-धीरे बढ़ रहा था। इस प्रकार और आकार की प्रायोजनाओं के लिए लम्बी गर्भावधि अनिवार्य है जिसमें कुशलता और उत्पादन क्षमता धीरे-धीरे बढ़ाई जा सकती है।

(घ) हैवी इंजीनियरिंग कारपोरेशन के उत्पादन और इसकी उत्पादन क्षमता को बढ़ाने के लिए सरकार ने समय-समय पर कई कदम उठाये हैं। इनमें अन्य बातों के साथ-साथ ढलाई-कारखाने को शीघ्रातिशीघ्र पूरा करने, जिससे ढली और गढ़ी वस्तुओं का नियमित उत्पादन हो सके, ढलाई कारखाने और हैवी इंजीनियरिंग कारपोरेशन के दूसरे दो संयंत्रों में गहरा संपर्क स्थापित करना, जिसमें इस उद्देश्य के लिए निदेशक, सम्पर्क की नियुक्ति भी शामिल है, उत्पादन आयोजन एकक को सुदृढ़ बनाने, उत्कट प्रशिक्षण-चर्या तथा कई अन्य उपाय शामिल हैं।

(ङ) हैवी इंजीनियरिंग कारपोरेशन को रक्षा-स्थानों से कुछ आर्डर प्राप्त हुए हैं जिन्हें सप्लाई किया जा रहा है। इनमें से कुछ मामलों में प्रदान अवधि में संशोधन करना आवश्यक हो गया है क्योंकि पूर्व प्रत्याशित समय से निर्माण में अधिक समय लगा है।

Pool Price for Iron and Steel

*161. SHRI M.L. SONDHI:
SHRI MEETHA LAL MEENA:

Will the Minister of STEEL, MINES AND METALS be pleased to state.

(a) whether any State Government has asked the Centre to fix a pool Price for iron and steel that would apply to the country as a whole; and

(b) if so, the reaction of the Central Government thereto?

THE MINISTER OF STEEL AND HEAVY ENGINEERING (SHRI C. M. POONACHA): (a) No, Sir.

(b) Since long, Iron & Steel produced by main producers are sold at uniform prices at all rain heads.

Nagapatanam Steel Rolling Mills

*162. SHRI K. RAMANI:
SHRIMATI SUSEELA GOPALAN:
SHRI P. RAMAMURTI:

Will the Minister of STEEL, MINES AND METALS be pleased to state:

(a) whether it is a fact that the management of Nagapatanam Steel Rolling Mills, Madras have decided to close down the mill;

(b) if so, the reasons for the closure;

(c) whether it is also a fact that one of the reasons is the non-availability of steel; and

(d) if so, steps taken by Government for maintaining the supply of steel?

THE MINISTER OF STEEL AND HEAVY ENGINEERING (SHRI C. M. POONACHA): (a) No, Sir.

(b) and (c). The management of the Indian Steel Rolling Mills, Nagapatanam, contemplated closure of their rolling mills, and gave the following reasons:

(i) irregular supply of raw materials;

(ii) high cost of operation; and

(iii) inability to dispose of finished material for want of off-take.

(d) As against the firms off-take of about 2,000 tonnes of billets per mensem in 1967-68, they have been despatched 6,936 tonnes billets in October to December, 1968, period; and also arrangements have been made to supply them billets at the rate of 2,670 tonnes per mensem since January, 1969.

Conference of Tea Producing Countries at Kampala (Uganda)

*163. SHRI M. SUDARSANAM:
SHRI MANIBHAI J. PATEL:
SHRI R. K. SINHA:
SHRI S. K. TAPURIAH:
SHRI K. M. KOUSHIK:
SHRI J. MOHAMMAD IMAM:

Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether the system of auction of tea in the London market was discussed at a Conference of the tea producing countries held recently at Kampala (Uganada);

(b) if so, other subjects discussed in the Conference and recommendations made by it; and

(c) the reaction of Government thereto?

THE MINISTER OF FOREIGN TRADE AND SUPPLY (SHRI B. R. BHAGAT): (a) Yes, Sir.

(b) The main subjects discussed in the conference were:—

(i) The current situation and short term outlook for tea.

(ii) The long term outlook for production and consumption.

(iii) Trends in tea consumption.

(iv) The outlook for the world tea market and the problems of marketing.

(v) Duties, taxes and other Government measures affecting tea.

(vi) The statistical problems on tea.

(vii) Promotion of tea consumption.

(viii) Possible international approaches to the problems of tea industry.

The conference recommended the establishment of a Working party to study and to make recommendations regarding joint action for promotion of Tea, improvements in the marketing arrangements to eliminate factors resulting in price depression, and the feasibility and practical details of a draft scheme of international co-operation to achieve prices which would be equitable to consumers, remunerative to producers, and would generate an adequate level of export earnings for the exporting countries.

(c) India is a member of the working party along with 7 other producing countries and 8 importing countries and will participate in the deliberations of the working party when set up.

Development of Coffee Industry

*164. SHRI P. C. ADICHAN:
SHRI VALMIKI CHOUDHARY:

Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether any programme for the development of coffee industry under the Fourth Five Year Plan has been prepared;

(b) if so, the targets of production and exports under this scheme and other details of the programme in each different coffee producing State; and

(c) the financial outlays of the different schemes under the said coffee development programme and the contribution of the Central and State Governments therein?

THE MINISTER OF FOREIGN TRADE AND SUPPLY (SHRI B. R. BHAGAT): (a) Yes, Sir.

(b) The targets proposed for production and exports of coffee at the end of Fourth Five Year Plan period 1973-74 are 1,00,000 tonnes and 41, 500 tonnes respectively. As regards details of the programme for development of coffee industry, a statement is laid on the Table of the House. These programmes have been drawn up for the Coffee Industry as a whole and not State-wise.

STATEMENT

The details of programme for the development of coffee industry are given below:—

Coffee Development Plan

(i) Long-term loans to small growers for intensive cultivation.

(ii) Medium-term loans to estates to acquire machinery and equipment on hire-purchase terms.

(iii) Short-term loans to estates for working capital.

Coffee Replanting Scheme

Long-term loans to estates for replanting old and low-yielding coffee plants.

(c) The financial outlays for the existing Coffee Development Plan and Coffee Replanting Schemes would be fixed at the time of finalisation of the Plan. No contribution is envisaged from the Coffee Producing States.

Export of Silk Fabrics by State Trading Corporation

*165. SHRI YAJNA DATT SHARMA: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether it is a fact that the owners of powerlooms of art silk weaving industry in Amritsar have criticised the handling of export of art silk fabrics by the State Trading Corporation;

(b) if so, the main points of their criticism and their demands; and

(c) the steps proposed to be taken by Government to revitalise the industry?

THE MINISTER OF FOREIGN TRADE AND SUPPLY (SHRI B. R. BHAGAT): (a) and (b). The art silk cloth weaving Associations at Amritsar have submitted a memorandum to Government mainly complaining against the high prices of viscose rayon yarn and against the working of the current export promotion schemes for cellulosic art silk fabrics and nylon fabrics.

(c) On viscose rayon prices the Tariff Commission has already been requested to submit an interim report which is expected to be received by the middle of March, 1969. Corrective measures, if any called for, will be considered on receipt of the said report. The export promotion measures already in operation are constantly under review and for the furtherance of exports Government would take into account the suggestions received from the Industry and Trade including the art silk weaving interests at Amritsar. Recently Government have decided to supply viscose filament yarn at concessional prices to weavers exporting rayon fabrics to Afghanistan.

India's Exports and Imports

*166. SHRI R. V. NAIK:
SHRI NANJA GOWDER:
SHRI MAHENDRA MAJHI:

Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether Government have conducted a survey of India's imports and exports during the year 1968-69;

(b) whether initiative was taken during the year 1968-69 for capturing new markets for Indian goods;

(c) if so, whether these efforts have met with any success; and

(d) if so, the balance of payment position as a result of the efforts made for increasing exports and decreasing imports?

THE MINISTER OF FOREIGN TRADE AND SUPPLY (SHRI B. R. BHAGAT): (a) to (d). A statement is laid on the Table of the House.

STATEMENT

The Government of India have been keeping a careful watch of the country's export performances and making strenuous efforts to push Indian goods in new markets and introduce new items into traditional markets. These efforts have shown fruitful results during the current year. Exports during April-December, 1968 at Rs. 1019 crores represented an all

time record; these were higher by 12.9% compared to exports in April-December, 1967 and also higher by 5.7% over the earlier record of Rs. 964.2 crores, (in terms of the present rupee) reached in April-December, 1964.

The rise in exports during April-Novermber, 1968 (for which country-wise export statistics are available) compared to April-November, 1967 was Rs. 112 crores. 60% of the rise in exports was in respect of exports to Asia and Oceania including ECAFE countries, about 10% in respect of exports to East European countries, 10% to America, 9% to Western Europe etc.

India's import bill during April-December, 1968 at Rs. 1376.5 crores was lower by 107.7 crores compared to April-Novermber, 1967, India's trade deficit which stood at Rs. 581.8 crores in April-December, 1967 narrowed to Rs. 357.5 crores in April-December, 1968 *i.e.* by about Rs. 224 crores. The above reduction in the trade gap was achieved mainly through reduction in imports of foodgrains and metals both ferrous and non-ferrous and increase in exports.

Assets of Business Houses

*167. SHRI HIMATSINGKA: Will the Minister of INDUSTRIAL DEVELOPMENT INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) the number of business houses whose assets exceed Rs. 20 crores taking into account the companies and industries owned, controlled and/or managed by them and the number of such houses whose assets exceed Rs. 50 crores and Rs. 100 crores; and

(b) the number of firms or companies having assets exceeding Rs. 1 crore, Rs. 2 crores and Rs. 5 crores, the assets being computed per undertaking separately in case a company is operating more than one undertaking?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) According to the information collected by the Monopolies Inquiry Commission about total assets of companies in various business Groups in 1964, 33 business Groups had assets exceeding Rs. 20 crores; 12 business Groups had assets exceeding Rs, 50 crores and 3 business Groups had assets exceeding Rs. 100 crores.

(b) According to the information collected by the Monopolies Inquiry Commission about companies (other than Government, banking and insurance) 838 companies had assets exceeding Rs. 1 crore; 474 companies had assets exceeding Rs. 2 crores and 169 companies had assets each exceeding Rs. 5 crores as on 31st March, 1964. Information about firms and undertaking is not available.

Industries in Malayasia

*168. SHRI KAMESHWAR SINGH: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether it is a fact that Government have permitted the Indian Industrialists to start industries in Malayasia as joint ventures; and

(b) if so, whether the industrialists have made rapid progress in setting up industries?

THE MINISTER OF FOREIGN TRADE AND SUPPLY (SHRI B. R. BHAGAT): (a) Yes, Sir.

(b) So far seven proposals from different Indian parties for setting up joint industrial ventures in Malayasia have been approved by the Government of India. Of these, one project went into production in July, 1968. The other six are in different stages of implementation.

Conversion of Metre-Gauge lines into Broad-Gauge

*169. SHRI RAMAVATAR SHASTRI:
SHRI J. M. BISWAS:
SHRI C. JANARDHANAN:
SHRI N. K. SANGHI:
SHRI ISHAQ SAMBHALI:
SHRI R. R. SINGH DEO:
DR. RANEN SEN:

SHRI P. M. SAYEED:
SHRI B. K. DASCHAUDHARY:
SHRI SURENDRANATH DWIVEDI:
SHRI SRADHAKAR SUPAKAR:
SHRI DEORAO PATIL:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have prepared a Master Plan for converting the metre-gauge tracks into broad-gauge in the next ten years;

(b) if so, the details thereof;

(c) the estimated cost of the Plan;

(d) whether a part of the Plan will be implemented in 1969-70; and

(e) if so, which are the lines to be taken up for conversion int o broad-gauge in 1969?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) to (c). A perspective plan for converting about 3000 kilometres of metre-gauge lines into broad-gauge, at an estimated cost of about Rs. 175 crores, has been prepared.

(d) and (e). Some of these lines have surveyed already. Others are yet to be surveyed. It is only after the surveys are completed and the lines qualify for conversion on the basis of traffic justification and economic viability that actual conversion work can start. The work will also depend on availability of funds.

Import of Egyptian Cotton

*170. SHRI K. P. SINGH DEO: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether Government are aware that since the devaluation of ruppee in 1966, the Egyptian Cotton exporters have been inserting a special payment clause in the contract to the effect that reimbursement will be made in the Indian Rupee and in the event of change in the par value of Indian Rupee in terms of gold, the value of the contract should be adjusted accordingly:

(b) whether Government are also aware that with the insertion of this clause, the Indian importers have been at a great disadvantage;

(c) if so, whether Government propose to take up the matter at Governmental level to save the Indian importers from the hardships caused on this account;

(d) if so, the steps taken in regard thereto; and

(e) if not, the reasons therefor?

THE MINISTER OF FOREIGN TRADE AND SUPPLY (SHRI B. R. BHAGAT): (a) and (b). Yes, Sir.

(c) and (d). The 'special payment clause' has been revised suitably.

(e) Does not arise.

Deposits of Iron Ore in Calicut

*171. SHRI P. VISWAMBHARAN: Will the Minister of STEEL, MINES AND METALS be pleased to refer to the reply given to Unstarred Question No. 267 on the 12th November, 1968 and state:

(a) whether the drilling operations of the Geological Survey of India regarding the Iron Ore deposits in the Calicut region have been completed; and

(b) if so, the results of the investigations?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO): (a) and (b). No, Sir. Exploratory drilling in Cheruppa Hill commenced in March, 1968 and 826 metres in 6 boreholes have been drilled upto the end of December, 1968. The drilling work carried out so far by the Geological Survey of India has indicated the presence of magnetite-bearing iron ore body containing 30-35 percent iron, over a total length of 675 metres with the thickness varying from 25 metres to 70 metres in the Cherruppa

hill. Drilling operations are still continuing.

Shortage of Raw Wool

*172. SHRIMATI ILA PAL CHOUDHRI: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether the woollen industry is not working to full capacity due to the shortage of raw wool; and

(b) if so, whether this is due to delay in giving licence for import of wool?

THE MINISTER OF FOREIGN TRADE AND SUPPLY (SHRI B. R. BHAGAT): (a) The woollen industry consists of the woollen, worsted and shoddy sectors. The woollen sector utilises indigenous raw wool and there is no shortage of such wool. The worsted and the shoddy sectors are mainly dependent on imported wool. Supply of imported wool to these sectors is below the installed capacity; hence these sectors are not working to full capacity.

(b) Import of wool is canalised through the State Trading Corporation. The inadequacy of the quantum of imports, and not any procedural delay is the main reason for the non-utilisation of capacity to full.

दुर्गापुर इस्पात कारखाने में उत्पादन

*173. श्री प्रकाशवीर शास्त्री : क्या इस्पात, खान तथा धातु मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या दुर्गापुर इस्पात कारखाने में उसकी अधिष्ठापित क्षमता के अनुसार उत्पादन आरम्भ हो गया है ;

(ख) क्या कुछ समय पूर्व तोड़-फोड़ के कारणों तथा उससे इस इस्पात कारखाने को हुई हानि के लिए उत्तरदायी व्यक्तियों के बारे में विस्तृत जानकारी इस बीच एकत्रित कर ली गई है ; और

(ग) यदि हाँ, तो क्या दोषी व्यक्तियों के विरुद्ध कोई कार्यवाही की गई है ?

इस्पात तथा भारी इंजीनियरिंग मन्त्री (श्री चे० मु० पुनाचा) : (क) इस समय दुर्गापुर इस्पात कारखाने का उत्पादन एक मिलियन टन इस्पात पिण्ड प्रति वर्ष के लगभग है ।

(ख) और (ग). जी, हाँ । 3-4 सितम्बर की रात्रि को हुई तोड़-फोड़ की घटना में शामिल कर्मचारियों के विरुद्ध अनुशासनिक कार्यवाही की जा रही है ।

Tariff Commission's Recommendations on Prices of Automobiles

*174. DR. SUSHILA NAYAR: Will the Minister of INDUSTRIAL DEVELOPMENT INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Tariff Commission's recommendations on the prices of Automobiles have since been considered by Government; and

(b) if so, the nature of decision taken in this regard?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) and (b). The Report (1968) of the Tariff Commission on Fixation of Fair Selling Prices of Automobiles is still under the consideration of Government.

डाक/एक्सप्रेस गाड़ियों का अपने गन्तव्य स्थानों पर विलम्ब से पहुंचना

*175. श्री यशपाल सिंह :
श्री स० चं० सामन्त :

क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या इस बात के कारणों का पता लगाने के लिये कोई जाँच की गई है कि सवारी, डाक तथा एक्सप्रेस गाड़ियाँ अपने गन्तव्य स्थानों पर निर्धारित समय पर क्यों नहीं पहुँचती हैं जबकि उनके प्रस्थान स्थानों

से गन्तव्य स्थानों तक पहुँचने का समय स्वतंत्रता प्राप्ति के बाद की अवधि में पर्याप्त बढ़ा दिया गया है ;

(ख) यदि हाँ, तो इसके क्या कारण हैं ; और

(ग) इस बात के लिए क्या कार्यवाही की जा रही है कि रेलगाड़ियाँ अपने गन्तव्य स्थानों पर निर्धारित समय के अनुसार पहुँचें और प्रस्थान स्थानों से गन्तव्य स्थानों तक पहुँचने का समय कम किया जाये ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) और (ख). प्रत्येक क्षेत्रीय रेलवे द्वारा प्रतिदिन डाक, एक्सप्रेस और सवारी गाड़ियों के परिचालन की जाँच-पड़ताल की जाती है और देर से चलने के प्रत्येक मामले के कारणों की छानबीन की जाती है । गाड़ियों द्वारा समय-पालन में ऊँचा स्तर बनाये जाने के विरुद्ध प्रमुख कारणों में से एक कारण असामाजिक गतिविधियाँ रही हैं जैसे, खतरे की जंजीर का अंधाधुन्ध खींचा जाना, दूरसंचार के सामानों की चोरी और जनता द्वारा प्रदर्शन ।

यह सच नहीं है कि गाड़ियों का चालन-समय, आमतौर से बढ़ा दिया गया है। स्वतन्त्रता प्राप्ति के बाद की अवधि में यद्यपि विकास के सम्बन्ध में किये जा रहे बहुत से कार्यों के कारण कुछ मामलों में चालन-समय बढ़ाना आवश्यक हो गया है, लेकिन बहुत सी गाड़ियों का चालन-समय कम कर दिया गया है ।

(ग) देर से चलने के जो कारण रेलों के नियन्त्रण में हैं, उनमें सुधार लाने के प्रयास किये जा रहे हैं । जहाँ तक समाज विरोधी गतिविधि का सम्बन्ध है, राज्य सरकारों के साथ, उच्च स्तर पर, निकट सम्पर्क रखा जाता है ।

सभी सवारी गाड़ियों के चालन-समय की समय-समय पर समीक्षा की जाती है और जहाँ सम्भव होता है उसमें कमी की जाती है । 1-4-67 से 1-10-68 तक 370 गाड़ियों का चालन-समय कम किया गया है जिसमें 73 डाक और एक्सप्रेस गाड़ियाँ शामिल हैं ।

Impact of Floods on Tea Industry in North Bengal

*176. SHRI SAMAR GUHA: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether the floods in North Bengal during October, 1968 affected production and North Bengal Tea Market;

(b) if so, the extent thereof; and

(c) the steps taken by Government to meet the problem of tea trade of this region?

THE MINISTER OF FOREIGN TRADE AND SUPPLY (SHRI B. R. BHAGAT): (a) Yes, Sir.

(b) To some extent.

(c) The Tea Replantation subsidy Scheme has been extended to cover replacement areas lost. Grant of loans to estates affected towards cost of repairs/ reconstruction of factory buildings, plant and machinery damaged is contemplated. Financial assistance in the form of loans and subsidy for the reconstruction of labour houses in the area is also under consideration.

Spare Parts for Russian Tractors

*177. SHRI D.N. PATODIA:
SHRI BEDABRATA BARUA:

Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether it is a fact that the supply of spare parts for Russian tractors during the year 1967-68 has not been effected so far;

(b) if so, the reasons therefor;

(c) the extent to which the delay in the supply of spare parts is likely to affect

the running of tractors in the country; and

(d) the steps taken by Government to remedy the situation?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): (a) to (c). There was delay in arranging imports of spare parts because of disagreement on the prices. However, this did not cause any serious adverse effect on the working of the tractors as the requirements of spares by the farmers were met out of the stock previously imported. Steps have since been taken to replenish the stock of spares by import from U.S.S.R.

(d) Does not arise.

Industrial Fair at Cairo

*178. SHRI R. K. AMIN: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether it is a fact that India participated in the Industrial fair at Cairo which was opened on the 20th October, 1968;

(b) if so, the response to our products exhibited in the fair; and

(c) the details of Government's future policy resulting from the experience gained from participation in the fair?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): (a) Yes, Sir.

(b) The participation made an appreciable impact on the industrialist and business community in UAR. Business concluded and under negotiation as reported to Government amounts to Rs. 3.45 crores.

(c) Government are gratified by the enthusiastic response to the display of our non-traditional items, especially engineering goods both light and heavy, in the UAR market as a result of this exhibition. They are taking all necessary steps to ensure expansion of India's exports of these items to UAR.

Export of Industrial Plants

*179. SHRI BAL RAJ MADHOK: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether it is a fact that USSR has agreed to examine the possibility of helping India to export complete industrial plants to third countries so that the Soviet-aided projects in this country now suffering losses because of their capacities not being fully utilised, can be made more economical;

(b) if so, the outcome thereof; and

(c) the steps taken or proposed to be taken in the matter?

THE MINISTER OF FOREIGN TRADE AND SUPPLY (SHRI B. R. BHAGAT): (a) Yes, Sir.

(b) and (c). The Agreement on principle has been arrived at only recently. The steps proposed to be taken are under consideration.

छोटी कार का निर्माण

*180. श्री हुकम चन्द कछवाय : क्या श्रौद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) उन फर्मों की संख्या और उन व्यक्तियों के नाम क्या हैं जिनसे सरकार को छोटी कार बनाने के आवेदन प्राप्त हुए हैं ;

(ख) क्या उन आवेदनों पर अब तक विचार किया जा चुका है ;

(ग) यदि हां, तो इस योजना को कार्यान्वित करने के लिए किस व्यक्ति अथवा फर्म के प्रस्ताव को सरकार ने स्वीकार किया है ;

(घ) क्या मन्त्रालय ने यह मामला अन्तिम निर्णय के लिए उप-समिति को सौंप दिया है ; और

(ङ) किन-किन व्यक्तियों के नाम उप-समिति के विचाराधीन हैं ?

प्रौद्योगिक विकास, प्रान्तरिक व्यापार तथा समवाय-कार्य मन्त्री (श्री फखरुद्दीन प्रली प्रहमद) : (क) एक विवरण सभा पटल पर रखा है। [पुस्तकालय में रख दिया गया। देखिये-संख्या LT—121 /69]

(ख) प्रौर (ग). प्रस्तावों की मोटे तौर पर जांच कर ली गई है किन्तु इस मामले में प्रभी तक कोई प्रन्तिम निर्णय नहीं किया गया है।

(घ) जी, नहीं।

(ङ) प्रश्न ही नहीं उठता।

Extension of Narrow Gauge Section Platform at Pathankot

960. SHRI HEM RAJ: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the estimates were prepared for the extension of the Narrow Gauge section platform at Pathankot; and

(b) if so, whether the findings of the survey therefor has been included in the current year's budget?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) No.

(b) Does not arise.

Hand pump at Jwalamukhi Road Station

961. SHRI HEM RAJ: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the hand pump installed at Jwalamukhi Road Railway Station is hard to operate and a request has been made for the installation of a two-horse power electric pump there: and

(b) if so, when this work will be undertaken?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) The hand pump installed at Jwalamukhi Road Station is of wheel type and is not hard to operate. A suggestion was however received for installation of a two-horse power electric pump there.

(b) As the normal requirement of water at Jwalamukhi Road Station is small, provision of an electric pump there is not considered necessary at present.

Booking Clerk at Jwalamukhi Road Railway Station

962. SHRI HEM RAJ: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that there is heavy booking of the military personnel of the Kangra District Jwalamukhi Road Railway Station and the present staff is unable to cope with the increasing work; and

(b) if so, whether Government will provide a booking clerk to cope with the increased work?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) No.

(b) Does not arise.

Halt Station Between Jwalamukhi Road and Guler Stations

963. SHRI HEM RAJ: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that between Jwalamukhi Road Railway Station and Guler Station on the Northern Railway there is a salt mineral spring named Lemsu where people go to drink the mineral water for medicinal purposes;

(b) whether it is a fact that the people have been requesting for a halt there for entraining and detraining; and

(c) if so, whether Government propose to arrange for a halt station at that place?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) Yes.

(b) No.

(c) The proposal will be examined now.

Aerial Survey of Gujarat

964. SHRI NARENDRA SINGH MAHIDA: Will the Minister of STEEL, MINES AND METALS be pleased to state:

(a) whether the aerial survey of the mineral resources of Gujarat has been completed;

(b) if so, the findings of the survey completed so far; and

(c) the different minerals which have been located so far?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO): (a) No aerial survey of the mineral resources of Gujarat has been taken up so far.

(b) and (c). Do not arise.

Trade Delegation from Japan

965. SHRI BABURAO PATEL: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) the names of our primary products whose prices were considered high by Mr. Takedhi Okarura, leader of the Japanese trade delegation, and the reasons therefor;

(b) the summary of other talks the delegation had and the salient features of the agreements arrived at, if any;

(c) the summary of the proposals made by the Japanese delegation offering collaboration and the industries suggested by them to improve our foreign income earning capacity; and

(d) Government's reaction to the same?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): (a) to (d). A Japanese Trade Mission visited India recently to study specifically the prospects of increasing further the exports from India to Japan of pellets, salt, leaf tobacco, prawns, sheep casings oil cakes, precious stones and vegetables and fruits. No agreement was discussed or signed. The Mission was only a fact finding mission, and would report its findings to the Japanese Government. Government of India's reaction to the findings of the Mission would be available after the receipt and examination of the Report of the Mission.

Exports of Steel Rails

966. SHRI BABURAO PATEL:
SHRI P. VISWAMBHARAN:

Will the Minister of STEEL, MINES AND METALS be pleased to state:

(a) whether it is a fact that steel rails manufactured at Bhilai and exported to some African countries have been returned in the same ships as "rejected"; if so, the reasons for rejection with the quantity and value of goods returned and the amount of freight spent on the two-way journey;

(b) the exact reasons given by the African for refusing the consignment and steps proposed to be taken to set the defects right;

(c) whether Government will institute an inquiry into these defects; if so, when and if not, reasons therefor; and

(d) the consequent loss on this account to Hindustan Steel Limited?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K.C. PANT): (a) No, Sir.

(b) to (d). Do not arise.

Annual Benefit to Class I and Class II Railway Officers

967. SHRI BABURAO PATEL: Will the Minister of RAILWAYS be pleased to state:

(a) the number of Class I and Class II officers and the total amount of additional annual benefit to them from the "New Year Gift" of benefit costing Rs. 8 crores every year announced by him on the 7th January, 1969;

(b) number of Class III Clerks and the total amount of additional annual benefit to them from the above "Gift";

(c) whether it is proposed to give any "gift" small or big, to Class IV employees who are worst hit by the ever-rising prices in the near future; and

(d) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) The number of Class I officers who will be benefited as a result of upgradation of posts will be 254, and the amount of expenditure on them will be approximately Rs. 12 lakhs annually and not Rs. 8 crores.

Due to shrinkage of the construction cadre, a number of Class II and temporary officers officiating in Senior Scale were facing reversion. It has been decided that such of those officers as have put in more than 3 years service in Senior Scale would be protected from reversion.

(b) to (d). The category of running staff which includes Drivers, Guards, Firemen, etc. has already been given the benefit of higher running allowance rates with effect from 1-12-1968. This revision, which will substantially increase the emoluments of running staff numbering approximately 93,000, will cost approximately Rs. 4.4 crores annually.

In regard to other Class III and Class IV staff, certain issues have already been referred to the Railway Labour Tribunal of Justice N.M. Miabhoy which is expected to start functioning towards the end of this month. Apart from these matters, proposals are under consideration for effecting certain improvements in respect of staff who may have reached the maximum of their grades sometimes back. This investigation will take some time to complete.

महाराष्ट्र में उद्योग

968. श्री देवराव पाटिल : क्या औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मन्त्री 17 दिसम्बर, 1968 के अतारांकित प्रश्न संख्या 4871 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या चतुर्थ पंचवर्षीय योजना को इस बीच अन्तिम रूप दिया जा चुका है ;

(ख) महाराष्ट्र में स्थापित किये जाने वाले नये उद्योगों के नाम क्या हैं ;

(ग) क्या क्षेत्रीय असन्तुलन का तुलनात्मक अध्ययन करने के लिए नियुक्त किये गये कार्यकारी दलों ने अपनी सिफारिशें प्रस्तुत कर दी हैं ; और

(घ) यदि हां, तो उन सिफारिशों का व्यौरा क्या है और महाराष्ट्र के विदर्भ और मराठवाड़ा क्षेत्रों के पिछड़ेपन को दूर करने के लिए सरकार क्या कार्यवाही कर रही है ?

औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मन्त्री (श्री फखरुद्दीन अली अहमद) : (क) और (ख). चूंकि चौथी पंचवर्षीय योजना को अभी अन्तिम रूप नहीं दिया गया है, इसलिए इस अवधि में महाराष्ट्र में स्थापित किये जाने वाले नये उद्योगों का व्यौरा अभी दे सकना सम्भव नहीं है ।

(ग) और (घ). क्षेत्रीय असन्तुलन पर दो कार्यकारी दलों की सिफारिशों पर अभी अन्तिम निर्णय नहीं किया गया है । औद्योगिक रूप से पिछड़े क्षेत्रों की कमियों को दूर करने के उपायों पर सिफारिशों के प्राप्त हो जाने और उनकी जांच कर लेने के पश्चात् निर्णय किया जायेगा ।

Trade Agreement with Nepal

969. SHRI GEORGE FERNANDES: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether Government have been re-considering the Trade Agreement with Nepal in the light of criticism against the existing situation in this regard;

(b) whether Government have also examined the suggestions made by a Member of Parliament to the Prime Minister and to him in this behalf; and

(c) if so, Government's position on the subject?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): (a) Indo-Nepal trade is governed under the provisions of the Treaty of trade and transit (1960), which is valid upto October 31, 1970. Difficulties arising out of implementation of the said Treaty are reviewed at periodical talks between the two countries.

(b) and (c). Unrestricted imports into India from Nepal of some goods based on imported raw materials *e.g.* synthetic fabrics and stainless steel utensils, were causing some difficulties to the manufacturers of similar products in India. Suggestions were received from some members of Parliament to the effect that the import of goods from Nepal based on raw materials obtained from third countries, should be restricted. The question was discussed in detail during the talks held between the representatives of the two countries in Kathmandu in November, 1968. As a result of these discussions, the Government of Nepal agreedf to limit the export of synthetic yarn abrics and stainless steel manufactures to the level of 1967-68 and to restrict the allocation of foreign exchange for the production of these items to 1967-68 level. Effectiveness of the steps taken by the H.M.G. of Nepal in this regard would be reviewed at the next meeting of the Intern-Governmental Joint Committee. The Government of India are in correspondence with H.M.G. of Nepal in this matter.

Survey of Manufacturing Industries

970. SHRI JYOTIRMOY BASU: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) the total value added by manufacture (as per census of manufacturing industries and annual survey of industries) in India and in West Bengal year-wise from 1950-51 to 1967-68; and

(b) Share of (1) workers and (2) persons other than workers in India and West Bengal in total value added by manufacture year-wise from 1950-51 to 1967-68?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED): (a) and (b). Statements showing the required information for 29 industries which is available upto 1965 on calendar year basis are attached given in Annexures I and II laid on the Table of the House [*Placed in Library. See* No. LT-122/69]

Exports of Tea and Jute

971. SHRI JYOTIRMOY BASU: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state the quantity and value of exports of tea and jute goods separately from the years 1950-51 to 1968-69 year-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): A statement is placed on the Table of the House [*Placed in Library. See* No. LT/23/69]

Manufacture of Detonators

972. SHRI R. K. AMIN: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that Indian Explosives Limited have been given an industrial licence for 40 million detonators of all kinds per annum based on a wrong

assumption of total requirement of the country at 210 million per year;

(b) whether Government are aware of the fact that the equipment imported for 40 million capacity is such as would make and as was making in the U. K. 120 million tonnes per shift and that such machinery was old fashioned and discarded and mothballed in U.K. prior to its dispatch to India;

(c) the reasons for not exercising checks on the imported machinery when the installed capacity would be obviously far in excess of the licensed capacity;

(d) action proposed to be taken by Government in order to ensure that the company does not produce more than the licensed capacity?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) to (d) The information is being collected and will be laid on the Table of the House.

Production of Natural Rubber

973. SHRI HIMATSINGKA:
SHRI P. C. ADICHAN:
SHRI S. K. TAPURIAH:

Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) the target of production of natural rubber likely to be hit in the year 1968-69;

(b) how it compares with the production figures for the year 1966-67 and 1967-68;

(c) the total requirements of natural rubber in the country to feed the industries, particularly the tyre industry and the gap between production and requirements of natural rubber in each of these years and the likely gap at the end of the Fourth Five Year Plan; and

(d) the quantity of natural rubber imported in each of these years and that proposed to be imported during the years 1968-69 and 1969-70?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK):

(a)

Target	*Estimates production*
64,000 tonnes	69,000 tonnes

(b)

Year	*Production* (tonnes)	Percentage increase over the previous year.
1966-67 (Actual)	54818	8.5%
1967-68 (Actual)	64468	17.6%
1968-69 (Estimate)	69000	7.0%

(c)

Year	*Production* (tonnes)	*Consumption*	*Gap* (tonnes)
1966-67	54,818	68,685	13,867
1967-68	64,468	74,518	10,050
1968-69 (Estimated)	69,000	88,000	19,000

The likely gap at the end of the Fourth Plan Period is estimated at 37,00 tonnes.

The tyre industry accounts for about 60% of the total rubber consumption.

(d) The quantity of natural rubber imported during 1966-67 and 1967-68 was as given below:

Year	*Quantity imported* (tonnes)
1966-67	23,544
1967-68	9,551

The quantity of natural rubber proposed to be imported during 1968-69 is 19,000 tonnes. No decision has so far been taken in regard to the import of natural rubber during 1969-70.

Societies Registration Act

974. DR. MAHADEVA PRASAD: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that most of the Societies registered under the Societies Registration Act 1860 do not send their annual reports to the Registrar;

(b) whether it is also a fact that there is no penal provision in the Act for the above-mentioned defaulters: and

(c) if so, the steps taken to ensure that the provision of the Law is honoured by the aforesaid societies?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED): (a) to (c). The Act of 1860 does not contain any provision requiring a society registered under it to file annual reports with the Registrar. Parts (b) and (c) of the Question do not, therefore, arise, so far as this particular Act is concerned. However, the subject-matter of the Act falls exclusively within the State list in terms of entry 32 of List-II in the Seventh Schedule to the Constitution.

More Public Sector Projects in Haryana

975. SHRI SHRI CHAND GOYAL: Will the Minister of INDUSTRIAL DEVELOPMENT, Internal Trade and Company Affairs be pleased to state:

(a) whether the Government of Haryana have demanded the establishment of some public sector projects in Haryana; and

(b) if so the reaction of Government thereto?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS: (SHRI F. A. AHMED): (a) and (b). Proposals have been received from the Government of Haryana in regard to the industries to be set up in that State during the Fourth Five Year Plan period. These are under consideration and a final decision will be taken when the Fourth Plan is finalised in all its details.

Tractor Factory in Punjab

976. SHRI SHRI CHAND GOYAL:
SHRI RANJIT SINGH:
SHRI BAL RAJ MADHOK:
SHRI D. C. SHARMA:
SHRI BENI SHANKER SHARMA:
SHRI HARDAYAL DEVGUN:

Will the Minister of INDUSTRIAL DEVELOPMENT INTERAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Punjab Government has demanded the establishment of a tractor factory in public sector in that state:

(b) whether the request has been considered; and

(c) if so, with what results?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI

F.A. AHMED): (a) The Punjab Government have requested that the tractor project proposed to be set up by the Government of India with Czech Collaboration should be located in their State.

(b) and (c). It is now the intention that the proposed project should take into account the spare capacity available at the Pinjore Unit of Hindustan Machine Tools Ltd. and at the Mining and Allied Machinery Corporation, Durgapur. The National Industrial Development Corporation has been asked to go into this and prepared a detailed report. The Punjab Government's request will be further considered after the receipt and examination of this Report.

Indian Industrialists Visit to Ethiopia

977. SHRI K. LAKKAPPA:
SHRI A. SREEDHARAN:
DR. SUSHILA NAYAR:
SHRI GEORGE FERNANDES:
SHRI DINKAR DESAI:

Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether it is a fact that some industrialists from India visited Ethiopia during the months of December, 1968/ January, 1969;

(b) if so, the nature of discussions held by them with the Ethiopian Government;

(c) the decisions arrived at; and

(d) whether they had obtained the necessary permission from Government?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): (a) to (c). Government have been informed that some industrialists belonging to a prominent group of industries in India paid a brief visit to Ethiopia during the period December, 1968 to January, 1969. This group is already operating a joint industrial venture in that country. It is understood that the party's discussions with the Imperial Ethiopian Government related to the possibilities of further collaboration in the fields of industry, mining and cotton cultivation and that some possibilities of collaboration were identified.

(d) The visit was made by the industrialists in their private capacity in response to an invitation from the Imperial Ethiopian Government. It is understood that the members of the party had the Reserve Bank's approval to the release of foreign exchange for the purpose of business travel.

भारत-रूस संधि

978. श्री सूरज भान :
श्री जगन्नाथ राव जोशी :
श्री रणजीत सिंह :
श्री बृज भूषण लाल :
श्री रामगोपाल शालवाले :
श्री अटल बिहारी बाजपेयी :

क्या औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में उद्योग स्थापित करने के उद्देश्य से भारत और रूस के मध्य अब तक हुए समझौते की क्या संख्या है ;

(ख) इन समझौतों के अधीन स्थापित उद्योगों के नाम तथा उनकी स्थापना की तारीखें क्या हैं, और उन स्थानों के नाम क्या हैं जहां ये उद्योग स्थापित किये गये हैं ; और

(ग) इन उद्योगों में कुल तथा पृथक्-पृथक् उद्योगवार कितनी धनराशि लगाई गई है ?

औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मन्त्री (श्री फखरुद्दीन अली अहमद) : (क) से (ग). सूचना इकट्ठी की जा रही है और सभा पटल पर रख दी जायेगी ।

Indian Exports to Yugoslavia

979. SHRI M. L. SONDHI: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether it is a fact that since the beginning of the year 1963, Indian exports to Yugoslavia have been declining; and

(b) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK); (a) and (b). Indian exports to Yugoslavia since 1963 have been of the following order:—

	(in rupees million)
1963-64	146.0
1964-65	181.1
1965-66	178.0
1966-67	189.5
1967-68	116.5
1968-69 (up to November '68)	126-4

It will thus be seen that level of exports has been fluctuating. More recently as a result of various measures, exports which had fallen sharply in 1967-68 have gone up in 1968-69 and have already exceeded the previous year's figures by the end of November, 1968.

इस्पात संयंत्रों से कच्चे माल तथा तैयार माल की चोरी

980. **श्री बलराज मधोक :**
श्री राम चरण :
श्री मोलहू प्रसाद :
श्री राम स्वरूप विद्यार्थी :

क्या इस्पात, खान तथा धातु मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि तीनों इस्पात संयंत्रों से भारी मात्रा में कच्चे माल तथा तैयार माल की चोरी होती है तथा इन संयंत्रों के आस-पास रहने वाले लोग इन चोरियों के बारे में पूरी जानकारी रखते हैं ;

(ख) यदि हां, तो क्या सरकार का यह विचार है कि इन तीनों संयंत्रों के समीप स्थापित गैर-सरकारी सहायक उद्योगों पर निगाह रखी जाये कि ये उद्योग कहां से कच्चा माल लेते हैं तथा सरकारी क्षेत्र के इस्पात संयंत्रों में कार्य कर रहे इंजीनियर इन उद्योगों के मालिकों से कब-कब मिलते हैं ;

(ग) यदि हां, तो उपरोक्त प्रबन्ध कब तक पूरे करने का विचार है ; और

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

इस्पात तथा भारी इंजीनियरिंग मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) : (क) से (घ). यह सच नहीं है कि इस्पात कारखानों में बड़े पैमाने पर चोरियाँ होती हैं। इन कारखानों में ऐसी हरकतों पर नज़र रखने के लिए उपयुक्त सुरक्षोपाय विद्यमान हैं।

Bharathi Mills, Pondicherry

981. SHRI K. RAMANI:
SHRIMATI SUSEELA GOPALAN:
SHRI UMANATH:
SHRI NAMBIAR:

Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to refer to the reply given to Unstarred Question No. 341 on the 12th November, 1968 and state:

(a) whether the additional number of spindles and looms have been started to provide employment to more workers in the Bharathi Mills, Pondicherry;

(b) if so, the total number of spindles and looms started so far; and

(c) the total number of workers provided with employment?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE

AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): (a) Yes, Sir.

(b) The total spindles and looms started so far are 16,440 and 156, respectively.

(c) 951.

New Railway Line Between Setyamangalam and Chamarajanagar (S. Rly.)

982. SHRI K. RAMANI:
SHRI P. RAMAMURTI:
SHRI NAMBIAR:
SHRI A.K. GOPALAN:

Will the Minister of RAILWAYS be pleased to refer to the reply given to Starred Question No. 788 on the 17th December, 1968 and state:

(a) whether the Southern Railway has reviewed the survey conducted for the construction of new railway line between Satyamangalam and Chamarajanagar;

(b) if so, decision taken thereon; and

(c) if not, when the review will be completed?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) to (c). A reivew of the project will be taken up and completed as early as possible.

Stream-linning of Bhilai Steel Plant

983. SHRI P.C. ADICHAN:
SHRI RAMAVATAR SHASTRI:
SHRI INDRAJIT GUPTA:
SHRI JAGESHWAR YADAV:
DR. RANEN SEN:
SHRI YAJNA DATT SHARMA:
SHRI M.N. REDDY:
SHRI SAMAR GUHA:
SHRI B.K. DASCHAUDHURY:
SHRI D.N. PATODIA:

Will the Minister of STEEL, MINES AND METALS be pleased to state:

(a) whether it is a fact that a plan of action to streamline the working of the Bhilai Steel Plant and raise its productivity and profitability has been recommended by a Soviet team, which recently visited India under the leadership of Mr. Skachkov, Soviet Minister for Foreign Economic Relations;

(b) if so, the main details of the plan suggested by the Soviet team;

(c) whether Government have examined the suggestions made by the Soviet team in this respect; and

(d) if so, decisions taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K.C. PANT): (a) to (d). The performance of Bhilai Steel Plant was jointly reviewed by Government of India and the Soviet Delegation led by Mr. Skachkov. Agreed conclusions were arrived at during this review for improving the productivity of the Plant. Hindustan Steel Limited are trying to implement these as far as possible.

Geological Survey of Andhra Pradesh

984. SHRI P.C. ADICHAN:
SHRI RAMAVATAR SHASTRI:
SHRI INDRAJIT GUPTA:
SHRI ESWARA REDDY:

Will the Minister of STEEL, MINES AND METALS be pleased to state:

(a) whether any geological survey has been carried out in Andhra Pradesh to find out the mineral resources of the State; and

(b) if so, the results thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO): (a) and (b). Yes, Sir. As a result of geological survey carried out by the Geological Survey of India several mineral deposits have been located. The more important amongst these are asbestos, barytes, coal, gold, iron ore, manganese ore, mica, limestone, china clays and lead

copper sulphide. Other mineral occurrences include apatite, diamond and molydbenite.

Textile Mills in Madras

985. SHRI P.C. ADICHAN:
SHRI RAMAVATAR SHASTRI:
SHRI C. JANARDHANAN:
SHRI JAGESWAR YADAV:
DR. RANEN SEN:

Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to refer to the reply given to Unstarred Question No. 227 on the 12th November, 1968 and state:

(a) whether the investigations by the Committee into the affairs of the remaining four cotton textile mills in Madras have since been completed;

(b) if so, the main findings and recommendations of the Committee in regard to each of the six mills which came under the Committee's investigation; and

(c) the action taken by Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): (a) The Investigation Committee has submitted reports in respect of three out of six cotton textile mills. The Committee is now busy in investigation of the fourth mill and its report will be ready shortly. The Investigation Committee has been requested to expedite investigation of the remaining mills.

(b) The reports containing the findings and recommendations of the Investigation Committee are confidential documents.

(c) The reports submitted by the Committee are under examination.

Industrial Production

986. SHRI HIMATSINGKA:
SHRI S.K. TAPURIAH:
SHRI NARENDRA SINGH MAHIDA:
DR. SUSHILA NAYAR:
SHRI MAHARAJ SINGH BHARATI:
SHRI HEM RAJ:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) how far the actual production in each industry had increased during the first 9 months of 1968-69 and in December, 1968 as compared to the corresponding period during 1967-68;

(b) the expected rate of growth to be achieved in each industry in the light of these figures;

(c) the over all rate of industrial growth for the country to be achieved during 1968-69; and

(d) the rate of industrial growth proposed to be fixed for the Fourth Plan in view of the past achievement?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED): (a) A statement is laid on the Table of the House. [*Placed in Library. See.* No. LT-124/69]

(b) The rate of increase is expected to be maintained.

(c) 5 to 6%.

(d) 8 to 10% per annum.

Committee of Economic Ministries

987. SHRI HIMATSINGKA:
SHRI P.C. ADICHAN:
SHRI S.K. TAPURIAH:
SHRI KAMESHWAR SINGH:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether in the light of the talks with Mr. S.A. Skachkov, Chairman, State Committee of the USSR Council of Ministers for Foreign Economic Relations, in December last year, Government have

decided to set up a high power committee of economic Ministries for the specific purpose of loading the public sector projects with orders and working them to full capacity;

(b) if so, the precise composition and functions of this committee; and

(c) what other measures have been or are being taken to co-ordinate the working of the various economic Ministries in the light of the said talks?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED): (a) to (c). The question of setting up a Committee for co-ordinating basic problems and issues relating to public sector projects, some of which came up during discussions with the Soviet delegation led by Mr. Skachkov, has been separately under consideration of the Government for some time. A decision as to its constitution together with the details of its composition, functions etc. is expected to be taken shortly.

Art Silk Industry in Amritsar

988. SHRI HIMATSINGKA:
SHRI S.K. TAPURIAH:
SHRI A. SREEDHARAN:
SHRI M.L. SONDHI:
SHRI RANJIT SINGH:
SHRI JAGANNATH RAO JOSHI:
SHRI RAM GOPAL SHALWALE:
SHRI BRIJ BHUSHAN LAL:
SHRI ATAL BIHARI VAJPAYEE:
SHRI G.S. DHILLON:

Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether he visited Amritsar to study the problems of the art silk weaving industry arising from the recent exorbitant rise in the price of art silk yarn;

(b) if so, the result of his study and the demands made by the industry during his visit to Amritsar; and

(c) the steps being taken by Government in the light of these demands and his personal study of the problem?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): (a) and (b). Yes, Sir. My predecessor visited Amritsar last month and had discussions with the representatives of the art silk weaving industry. The demands made were that viscose rayon yarn may be supplied at reasonable prices and export policy may be changed?

(c) On viscose rayon prices, the Tariff Commission has already been requested to submit an interim report which is expected to be received by middle of March, 1969. Remedial measures, if any called for, will be considered on receipt of the said report. The export promotion measures already in operation are constantly under review and for the furtherance of exports, Government would take into account the suggestions received from the Industry and Trade including the art silk weaving interests at Amritsar.

Enquiry into the Affairs of British India Corporation

989. SHRI KAMESHWAR SINGH:
SHRI JYOTIRMOY BASU:
SHRI P. RAMAMURTHI:
SHRI P. P. ESTHOSE:
SHRI K. ANIRUDHAN:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 211 on the 12th November, 1968 and state:

(a) whether a new Officer has been appointed to enquire into the affairs of the British India Corporation;

(b) if so, the progress made so far and the name of the person; and

(c) if not, the reasons therefor?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE

AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) Yes, Sir.

(b) Shri Sarjoo Prasad Singh, a retired Judge of the Patna High Court, has been appointed to investigate into the affairs of the British India Corporation. Investigation is in progress.

(c) Does not arise.

Purchase of Coal from National Coal Development Corporation

990. SHRI KAMESHWAR SINGH: Will the Minister of STEEL, MINES AND METALS be pleased to state:

(a) whether it is a fact that the National Coal Development Corporation has not requested the Bihar Electricity Board to introduce monopoly purchase of coal from the Corporation;

(b) if so, the reasons therefor; and

(c) the action taken in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO): (a) No, Sir; the National Coal Development Corporation has requested the Bihar State Electricity Board to obtain the entire coal requirements of the Patratu thermal power station for the years 1969 and 1970 from the Corporation.

(b) and (c). Do not arise.

Sick Textile Mills

991. SHRI KAMESHWAR SINGH;
SHRI SITARAM KESRI:
SHRI R.K. SINHA:
SHRI MANIBHAI J. PATEL:
SHRI D.N. PATODIA:

Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether it is a fact that Government are considering any proposals to allow merger of sick textile mills;

(b) if so, the details thereof;

(c) whether Government have made any survey of the sick textile mills facing closure;

(d) if so, the number of such mills; and

(e) the steps taken to revitalise them?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): (a) and (b). It is presumed that by 'sick textile mills' Hon'ble Members mean cotton textile mills which are in difficulties on account of financial stringency or inefficient management. With a view to helping such mills a proposal for the merger of 'sick mills' with prosperous/economic mills is under consideration.

(c) and (d). No comprehensive survey of such mills has been made, but from the information available it would appear that more than 100 mills may be regarded as 'sick'.

(e) A statement detailing the measures already taken to assist the cotton textile mills is attached.

Statement

(i) The National Textile Corporation which has started functioning, will take up the programme of renovation and modernisation of mills which are taken over by it.

(ii) On the basis of an interim Report of the Working Group appointed by the Reserve Bank of India under the Chairmanship of the Textile Commissioner, the Reserve Bank has issued instructions to the commercial banks in regard to the lowering of margins on hypothecation and pledge advances and term-loans granted by banks, with a view to providing additional credit accommodation to the textile mills, which deserve such help.

(iii) The Industrial Development Bank of India has liberalised its credit

policy and is allowing deferred payment facility on indigenous textile machinery upto 7 years in suitable cases. Relaxation in rediscounting facility has also been allowed by the Industrial Development Bank of India.

(iv) Certain items of higher-medium, fine and superfine varieties of cloth have been decontrolled; the obligation to produce controlled cloth has been reduced from 40% of production to 25%; 2% increase has been allowed in the price of controlled cloth except grey dhoties and sarees, counter-balanced by reduction in excise duties; and a scheme for payment of incentives to the mills for production of controlled cloth in excess of their obligation and for payment of compensation by mills in lieu of their obligation to produce controlled cloth has been introduced.

(v) A special additional rebate on the sale of handloom cloth for a period of three months was allowed.

(vi) Loans of Rs. 50 lakhs and Rs. 15 lakhs have been sanctioned to the Governments of Tamilnadu and Andhra Pradesh for re-loaning to Apex Cooperative Societies to enable the latter to stock yarn (and cloth in the case of Tamilnadu), with a view to relieving the mills of their extra stock of yarn.

(vii) Further expansion of the textile industry has been stopped for the present.

Revocation of Industrial Licences in U.P.

993. SHRI K.P. SINGH DEO:
SHRI D.R. PARMAR:
SHRI R.K. AMIN:
SHRI S.K. TAPURIAH:
SHRI GADILINGANA GOWD:
SHRI C. C. DESAI:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether attention of Government has been invited to a press report which appeared in *Sunday Statesman* of the 5th January, 1969 that as many as 215 industrial licences envisaging a capital investment of Rs. 125 crores have been revoked in U.P. during the past 17 years of planning; and

(b) if so, reaction of the Government thereto and the factors leading to the revocation of these industrial licences?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED): (a) Government has not seen any report on revocation of licences issued under the Industries (Development and Regulation) Act, 1951, for industries in U.P. in the *Sunday Statesman*, dated the 5th January, 1969. However, a Press Report on the subject in the *Sunday Standard* of that date has come to the notice of Government.

(b) Licences are revoked on account of failure on the part of licences to establish or to take effective steps for the establishment of undertakings within the time specified therefor in the licences or within such extended period as be allowed by Government in specific cases.

These licences were revoked in the normal course in pursuance of Government's policy to weed out licences which have remained unimplemented for long periods, even after grant of extension of validity of licences in certain cases. Such revocations have taken place in other States also.

Import of Nylon Yarn by State Trading Corporation

994. SHRI P. VISWAMBHARAN: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) the total quantity of nylon yarn imported by the State Trading Corporation in the year 1968-69;

(b) the purchase price of each variety of nylon yarn imported by the Corporation;

(c) the selling price of the corresponding varieties of the nylon yarn; and

(d) the total profit made by the Corporation during the current financial year in the nylon yarn trade?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): (a) 951 M/Tonnes during the period April 1968 to January 1969.

(b) The prices of nylon yarn vary from country to country and are different for different deniers and qualities. The purchase prices also vary according to type, quality, fineness and the country from which the nylon yarn is imported.

(c) Till September, 1968 sale prices of nylon yarn imported by S.T.C. were slightly lower than those of comparative varieties of indigenous nylon. Since September, 1968, however, prices of indigenous nylon are reported to be somewhat lower.

(d) After paying the Customs Duties, Countervailing Duties, freight, insurance and their handling and distribution charges, the profits that S.T.C. has made after three price reductions announced by them is not large. Even this profit is utilised for pushing up export of art silk fabrics.

Arrest of Regional Traffic Officers in Mariani

995. SHRI BISWANARAYAN SHASTRI: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that certain Regional Traffic Officers in Mariani have been arrested for committing thefts of goods in January, 1969; and

(b) if so, the details thereof?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) No.

(b) Does not arise.

New Licences for Small Scale Industries in States

996. SHRIMATI ILA PALCHOUDHURI: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) the number of new licences granted to Small Scale Industries to be set up, State-wise during the years 1966, 1967 and 1968, separately;

(b) the number of licences cancelled, if any, of the Small Scale Industries during each of the years mentioned in (a) above, State-wise, together with reasons for cancellations; and

(c) the number of applications for new licences pending at the end of 1968?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED): (a) No licence is required for setting up small scale industries.

(b) and (c). Do not arise.

Visit by a U.A.R. Small Industries Team

998. SHRIMATI ILA PALCHOUDHURI: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether a U.A.R. Small Industry team visited India recently to study the development of small industries;

(b) if so, the names of places visited by the team; and

(c) whether there are any proposals for India helping UAR in establishing small scale industries?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED): (a) Yes.

(b) Delhi, Bombay, Hyderabad, Bangalore, Madras, Ludhiana, Chandigarh and Agra.

(b) No Proposal or request for specific assistance has been received from the Government of the U.A.R. for establishing small scale industries.

शाहदरा से सहारनपुर तक बड़ी रेलवे लाइन

999. **श्री हुकम चन्द कछवाय :**
श्री रघुवीर सिंह शास्त्री :
श्री अविचन :
श्री हिम्मतसिंहका :
श्री सु० कु० तापड़िया :
श्री शिव कुमार शास्त्री :
श्री महाराज सिंह भारती :
श्री बलराज मधोक :
श्री ओम प्रकाश त्यागी :
श्री नारायण स्वरूप शर्मा :
कुमारी कमला कुमारी :
श्री राम स्वरूप विद्यार्थी :
श्री रणजीत सिंह :
श्री जगन्नाथ राव जोशी :
श्री राम गोपाल शालवाले :
श्री बृज भूषण लाल :
श्री अटल बिहारी वाजपेयी :

क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि शाहदरा और सहारनपुर के बीच बड़ी रेलवे लाइन बिछाने के सम्बन्ध में सर्वेक्षण पूरा हो गया है ;

(ख) यदि हाँ, तो इस निर्माण-कार्य पर सरकार कितनी राशि खर्च करेगी ; और

(ग) सरकार इस योजना को कब से आरम्भ करेगी ?

रेलवे मन्त्री (डा० राम सुभग सिंह) : (क) अभी तक नहीं ।

(ख) सवाल नहीं उठता । सर्वेक्षण हो जाने पर ही इस निर्माण-कार्य की अनुमानित लागत का पता चलेगा ।

(ग) सर्वेक्षण पूरे हो जाने पर और रेलवे बोर्ड द्वारा सर्वेक्षण रिपोर्टों की जाँच किये जाने के बाद इस बड़ी लाइन के निर्माण के सम्बन्ध में विनिश्चय किया जायेगा ।

हिन्दुस्तान स्टील लिमिटेड के कार्यकरण में सुधार

1000. **श्री प्रकाशवीर शास्त्री :** क्या इस्पात, खान तथा धातु मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या हिन्दुस्तान स्टील लिमिटेड की कार्यप्रणाली में अब कुछ सुधार हुआ है ;

(ख) क्या उसके परिणामस्वरूप संगठन को जो हानि हो रही थी उसमें कमी हुई है ; और

(ग) यदि हां, तो उसका ब्योरा क्या है ?

इस्पात और भारी इंजीनियरिंग मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) : (क) से (ग). यद्यपि पिछले वर्ष की तुलना में वर्ष 1968-69 में उत्पादन, प्रेषण और बिक्री से आय में पर्याप्त सुधार होने की आशा है फिर भी वर्तमान संकेतों से ऐसा पता चलता है कि कम्पनी को इस वर्ष भी घाटा रहेगा । कम्पनी के कार्यकरण में सुधार लाने के लिए किये गये प्रत्युपायों, जिनकी चर्चा 5 अप्रैल, 1968 को सभा-पटल पर रखी गई "परफार्मेंस आफ हिन्दुस्तान स्टील लिमिटेड" नामक पुस्तिका में की गई है, के मूर्त परिणाम निकलने में समय लगेगा ।

National Textile Corporation

1001. DR. SUSHILA NAYAR:
SHRI K. LAKAPPA:

Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether Government have made any assessment of the working of the National Textile Corporation of India since its inception;

(b) if so, the nature of irregularities found; and

(c) the nature of action taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): (a) No, Sir.

(b) and (c). Do not arise.

Working of Neyveli Lignite Corparotion Ltd.

1002. DR. SUSHILA NAYAR:
SHRI K. LAKKAPPA:

Will the Minister of STEEL, MINES AND METALS be pleased to state:

(a) whether Government have made an assessment of the working of the Neyveli Lignite Corporntion Ltd., during the last 5 years;

(b) the loss suffered by the Corporation since its inception, year-wise on account of irregularities, thefts, stock shortages and fires; and

(c) the nature of action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO): (a) Yes.

(b) There has been no loss on account of irregularities and no *major* thefts had occurred. Loss on account of shortage of washed clay arising out of incorrect booking of stocks, written off in the accounts of 1964-65 and 1965-66, was Rs. 3,23,968. Loss on account of equipment damaged by fire arising out of lightning, written of in the accounts of 1965-66, was Rs. 81,783/-.

(c) Suitable disciplinary action has been taken against officials responsible for the incorrect booking of the stock of washed clay and adequate control measures have been introduced in order to ensure that such discrepancies do not occur in future.

Telephone Operators in Northern Railway (Delhi Division)

1003. SHRI YASHPAL SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether all the ramaining Telephone Operators on the Northern Railway (Delhi Division) have been relieved to join their parent Clerical Branches for whom the orders had been issued and an assurance was given by the Railway Board in 1965; and

(b) if not, reasons for not implementing the orders?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) and (b). The reference in the Question is apparently to Railway Board's letter No. E (NG) 64SR6/98 dated 2.11.64 in which it was stated that "only five of the 17 Telephone Operators remain to be absorbed in the clerical posts and the Northern Railway Administration is taking action to effect their transfer also, early as is feasible". The present position is that except one all have been relieved. In 1965, general orders were issued that the existing staff in the Telephone Operating side should be given an option to opt either for the clerical side or telephone operating side. This employee opted for the telephone operating side and is continuing therein. There has thus been no departure from the relevant orders in this case.

Hindustan Machine Tools Project Pinjore

1004. SHRI D.N. PATODIA: Will the Minister of INDUSTRIAL DEVELOP-

MENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that nearly 60 per cent of the capacity of the Hindustan Machine Tools project of Pinjore is lying idle;

(b) whether the Government of Punjab have requested the Centre for the utilisation of the idle capacity for the manufacture of tractors with Czechoslovak collaboration; and

(c) if so, whether any decision has been taken in the matter?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED): (a) The capacity of the Hindustan Machine Tools Unit at Pinjore is being utilised to the extent of about 50% at present. (b) and (c): The Government of Punjab have suggested that the Public sector project proposed to be set up with Czechoslovak collaboration for the manufacture of Zetor 2011 tractors should be transferred to them for implementation by the Punjab State Industrial Development Corporation. The State Government have also mentioned that they would utilise the idle capacity of the Hindustan Machine Tools unit at Pinjore for the manufacture of as many parts of the tractors as possible. In reply to the suggestion, the State Government have been informed that Government of India are themselves interested in taking up the manufacture of these tractors by utilising the spare capacity of the existing public sector projects of the Central Government such as the Hindustan Machine Tools at Pinjore and the Mining and Allied Machinery Corporation Ltd., Durgapur.

Hindustan Machine Tools Ltd. and the Mining and Allied Machinery Corporation Ltd., Durgapur have under consideration a joint proposal to utilise the spare capacity available with them for setting up the manufacture of either the Zetor 2011 Czech tractor or another tractor which has been designed and is being developed by the Mining and Allied Machinery Corporation Ltd. in collaboration with the Central Mechanical Engineering Research Institute, Durgapur. The National Industrial Development Corporation has been entrusted with the preparation of a detailed report including a comparative study of the feasibility of taking up the two models.

Government of India will be in a position to take a final decision on whether or not they should proceed further with the project for the manufacture of Zetor 2011 tractors, or allow any other organisation authority to undertake their manufacture only after receipt of the report of the National Industrial Development Corporation and its examination.

Import Policy

1005. SHRI D. N. PATODIA: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the Deputy Minister in his Ministry recently indicated his dissatisfaction on the policy of imposing total ban on imports even when a manufacturer claims to be capable of producing the required quantity;

(b) while making such statement, did the Minister indicate the thinking of the Government in the matter and whether any such relaxation on imports is being contemplated, if so, the reasons thereof; and

(c) the items in respect of which the imports have been restricted on the grounds indicated by the Deputy Minister?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) to (c). The Deputy Minister expressed his personal dissatisfaction with the policy of imposing a total ban on import of items in which a manufacturer claims to be capable of producing the required quantity but is not actually manufacturing that quantity or has not started manufacture at all. A relaxation has been made in imports of a few of

such items *e.g.* pencil slats, acrylic sheets, rough blanks for opticals etc.

Flag Stations in Baroda Division

1006. SHRI R. K. AMIN:
SHRI D.R. PARMAR:

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the Western Railway has decided to turn several small stations as flag-stations in Baroda Division; and

(b) if so, details thereof?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) Yes.

(b) The following 13 block stations have so far been reclassified on different sections of the Baroda Division of Western Railway: Pavagarh, Sandhia, Bhatpur, Nareshwar Road, Vagra, Velachha, Ajwa, Wasanpura, Mevli, Wejpur, Ten Talav, Vejalpur and Kora.

Textile Industry

1007. SHRI R.K. AMIN: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether Government have made any effort to review the impact of various measures taken for the revival of the textile industry in India;

(b) if so, the outcome thereof; and

(c) if not, whether Government propose to make any such review?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): (a) and (b). The measures already taken for the revival of textile industry have improved the situation in industry.

(c) Does not arise.

New Railway Lines in Kerala

1008. SHRI C.K. CHAKRAPANI:
SHRI P.P. ESTHOSE:
SHRI P. GOPALAN:
SHRI A.K. GOPALAN:

Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to construct new railway lines during the year 1969-70;

(b) whether Government propose to consider the construction of Feroke-Melattur Railway Line in Kerala;

(c) if so, when it is likely to be started and

(d) if not, the reason therefor?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) The following new lines, other than those which are in progress, have been included in the 1969-70 programme:—

(i) Restoration of Thurbhita-Bhaptiahi

(ii) Broad gauge connection between Farakka barrage and Chamagram.

(b) to (d). Due to the limited funds likely to be made available for new lines in the Fourth Plan, the Feroke-Melatur line is not likely to merit adequate priority for consideration therein.

Standard Drum Company

1009. SHRI MADHU LIMAYE: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 302 on the 12th November. 1968 and state;

(a) whether it is a fact that the letter, which a Member of Parliament wrote to the Minister about the take-over the Killick Group of concerns by the Kapadias family had disappeared from the Minister's file;

(b) if so, whether an enquiry was ordered into this mysterious disappearance;

(c) the results thereof;

(d) whether an additional copy has since been procured;

(e) if so, the salient points thereof; and

(f) the results of the enquiry since conducted?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED): (a) There is no record of the receipt of the original letter of the Member concerned in the personal section of the Minister and the same could not be traced even after diligent search.

(b) and (c). Does not arise.

(d) After the receipt of a reminder from the Member, a copy of the letter referred to in the reminder was obtained from the Member concerned by a member of the personal section of the Minister.

(e) and (f). Several matters have been referred to in the said letter and these are still under examination.

इस्पात कारखानों के कार्यों में राजनैतिक हस्तक्षेप

10 0. श्री राम चरण :
श्री मोलहू प्रसाद :
श्री रघुवीर सिंह शास्त्री :

क्या इस्पात, खान तथा धातु मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राजनीतिज्ञ सभी तीनों इस्पात कारखानों के कार्य में हस्तक्षेप करते हैं और उच्चतर पदों पर नियुक्तियों के मामले में राजनैतिक दबाव डाला जाता है ; और

(ख) यदि नहीं, तो इन तीन कारखानों के उन प्रशासनिक अधिकारियों, महा-प्रबन्धकों तथा इंजीनियरों के नाम क्या हैं जो वर्तमान तथा भूतपूर्व केन्द्रीय मन्त्रियों और केन्द्रीय सरकार के अधिकारियों के रिश्तेदार हैं ?

इस्पात तथा भारी इंजीनियरिंग मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) : (क) जी, नहीं ।

(ख) यह जानकारी उपलब्ध नहीं है ।

Railway Line Between Tirunelveli and Kanyakumari

1011. SHRI ONKAR LAL BERWA:
SHRI N.R. LASKAR:
SHRI R. BARUA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is fact that Government have received the survey report proposing Railway lines between Tirunelveli and Kanyakumari and between Nagercoil and Trivandrum;

(b) if so, the main points of the survey;

(c) when the final decision is likely to be taken; and

(d) what will be the expenditure on these works?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) to (d). Preliminary Engineering and Traffic Surveys were carried out for a new line from Tirunelveli to Trivandrum *via* Nagercoil with a branch line to Cape Comorin and the report was received by the Railway Board, in 1966. The report revealed that the project was not likely to be financially viable especially due to well organised road transport in the area. However, with a view to determine the present day cost and traffic, and financial prospects of the line, taking into consideration any further developments that might have taken place in the area, it has been decided to re-assess the earlier survey reports and this work has been included in the 1969-70 Programme. A decision regarding the construction of this line will be taken only after the revised report is compiled and scrutinised by the Railway Board.

Manufacture of tractors in the Public sector

1012. SHRI GEORGE FERNANDES:
SHRI NARENDRA SINGH MAHIDA:
SHRI SITARAM KESRI:
SHRI SHRI CHAND GOYAL:
SHRI HARDAYAL DEVGUN:
SHRI S.M. BANERJEE:
SHRI R.K. SINHA:
SHRI K.P. SINGH DEO:
SHRI RAM AVTAR SHARMA:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether any blue-print has been worked out for the manufacture of tractors in the public sector?

(b) how many applications for licence to manufacture tractors are pending from the private sector;

(c) whether Government would consider given priority to the production of tractors in the country; and

(d) if not, the reasons therefor?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED): (a) Government have under consideration a proposal to set up a unit in the Public Sector for the manufacture of tractors. A final decision is yet to be taken.

(b) After delicensing of the tractor industry, 10 proposal have been received for the establishment of new undertaking for the manufacture of tractors with foreign collaboration.

One of these proposals has been approved in principle. The firm concerned has recently submitted the final foreign collaboration agreement, the revised phased manufacturing programme and the application for the import of capital goods, which are under examinition. Two other firms in whose case payment of either lump-sum or recurring royalty to the proposed foreign collaborators was not involved, were asked to submit their application for the import of capital goods and revised phased manufacturing programme for Government's consideration. One of them has submitted the draft collaboration agreement. They have been asked to submit the application for the import of capital goods and revised phased manufacturing programme immediately. The other firm has failed to submit this information and accordingly their case has been treated as closed. One of the applicants has been asked to get the tractor, proposed to be taken up for manufacture, tested at the Tractor Testing Station, Budni before a final view is taken on their proposal. Two other applicants have been asked to submit the detailed schemes together with a letter from their collaborators expressing willingness to extend collaboration. These applications will be considered further after these details are received. Two schemes were sketchy and the parties have been asked to submit details. The remaining two schemes are under examination.

(c) The Agricultural tractor industry is included in the list of key industries and the industry is already being given priority in the matter of foreign exchange allocation for the import of capital goods and components.

(d) Does not arise.

भारत हैवी इलेक्ट्रिकल्स

1014. **श्री महाराज सिंह भारती** : क्या औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि वर्ष 1970-71 के बाद भारत हैवी इलेक्ट्रिकल्स लिमिटेड के पास काम की कमी की समस्या पैदा हो जायेगी और इसकी स्थापित क्षमता में से 50 प्रतिशत क्षमता बेकार पड़ी रहेगी ; और

(ख) क्या उपरोक्त कम्पनी में क्षमता अप्रयुक्त रहने का मुख्य कारण यह है कि चौथी योजना में बिजली पैदा करने में

बिजली की भारी मशीनों का कम प्रयोग किया जाना है ?

औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मन्त्री (श्री फखरुद्दीन अली अहमद) : (क) और (ख). भारत हैवी इलेक्ट्रिकल्स लि० तथा हैवी इलेक्ट्रिकल्स (इण्डिया) लि० भोपाल पर आगामी कुछ वर्षों में निर्माण का भार स्वाभाविक रूप से चौथी पंचवर्षीय योजना की अवधि में विद्युत विकास के अन्तिम रूप से निश्चित किये जाने वाले कार्यक्रम पर निर्भर करेगा, क्योंकि ये उपक्रम मुख्य रूप से विद्युत उत्पन्न करने के भारी वैद्युत उपकरण बनाने के लिए स्थापित किये गये हैं। इस अवधि में जिस सीमा तक इन संयंत्रों में जितनी निर्माण क्षमता उत्पन्न की जायेगी उस सीमा तक विद्युत विकास कार्यक्रम लागू न हो सकने पर निर्माण क्षमता फालतू हो जायेगी। इस सम्बन्ध में स्थिति तब तक स्पष्ट नहीं हो सकेगी जब तक कि विद्युत विकास के लिए चौथी योजना अन्तिम रूप से निश्चित कर ली जाती। इन उपक्रमों में उत्पादन में यथासम्भव विविधता लाने के प्रयास किये जा रहे हैं जिससे भारी वैद्युत संयंत्रों की निर्माण क्षमता का यथासम्भव अधिकाधिक उपयोग किया जा सके।

सैन्ट्रल मैकेनिकल इंजीनियरिंग रिसर्च इंस्टीट्यूट

1015. **श्री महाराज सिंह भारती** : क्या **औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सैन्ट्रल मैकेनिकल इन्जीनियरिंग रिसर्च इंस्टीट्यूट द्वारा निर्मित तथा परीक्षित "ट्रैक्टर" कृषि प्रयोजनों हेतु लाभदायक सिद्ध हुए हैं ;

(ख) यदि हाँ, तो उनके निर्माण के लिए बनाई गई योजना की मुख्य बातें क्या हैं ; और

(ग) उक्त संस्था द्वारा आविष्कृत कीटनाशी "स्प्रे" मशीनों के निर्माण के लिए बनाई गई योजना का ब्यौरा क्या है ?

औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मन्त्री (श्री फखरुद्दीन अली अहमद) : (क) सैंट्रल मैकेनिकल इंजीनियरिंग रिसर्च इंस्टीट्यूट द्वारा भेजी गई रिपोर्ट के अनुसार उन्होने एक 20 अश्वशक्ति वाले कृषि ट्रैक्टर का विकास किया है। इसके दस आद्यरूपों के निर्माण में पर्याप्त प्रगति हो चुकी है। उसने इस आद्यरूपों का ट्रैक्टर प्रशिक्षण तथा परीक्षण केन्द्र बुदनी, उत्तर प्रदेश कृषि विश्वविद्यालय, पंतनगर, पंजाब कृषि विश्वविद्यालय, लुधियाना, भारतीय टेक्नालाजी संस्था, खड़गपुर तथा कुछ चुने हुए कृषकों द्वारा परीक्षण किये जाने के प्रबन्ध कर लिए हैं। इन परीक्षणों के परिणाम उपलब्ध हो जाने के पश्चात् भारतीय परिस्थितियों में इस ट्रैक्टर की उपयोगिता का पता लग सकेगा।

(ख) माइनिंग ऐण्ड एलाइड मशीनरी कारपोरेशन, दुर्गापुर ने इस ट्रैक्टर को बनाने का प्रस्ताव रखा है। उसने हिन्दुस्तान मशीन टूल्स लि० से मिलकर राष्ट्रीय औद्योगिक विकास निगम से एक विस्तृत परियोजना रिपोर्ट तैयार करने और इस संबंध में सिफारिश करने के लिए कहा है कि क्या सैंट्रल मैकेनिकल इंजीनियरिंग इंस्टीट्यूट द्वारा तैयार किया गया ट्रैक्टर या जीटर 2011 ट्रैक्टर चेकोस्लोवाकिया के सहयोग से बनाया जाना चाहिए। राष्ट्रीय औद्योगिक विकास निगम की रिपोर्ट अप्रैल, 1969 के अंत तक मिल जाने की आशा है।

(ग) सैंट्रल मैकेनिकल इंजीनियरिंग रिसर्च इस्टीट्यूट के अनुसार उनके द्वारा विकसित प्रथम कीटाणुनाशक स्प्रेयर का 1967 के प्रारम्भ से काफी परीक्षण किया जा चुका है। इसके निर्माण के लिए अभी तक किसी प्रस्ताव पर अन्तिम निर्णय नहीं किया गया है।

डीज़ल तथा बिजली के इंजन

1016. **श्री महाराज सिंह भारती :** क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि डीज़ल तथा बिजली के इंजनों के निर्माण में भारत कब तक आत्मनिर्भर हो जायेगा ?

रेलवे मंत्री (डा० रामसुभग सिंह) : आशा है, आगामी चार वर्षों में देश में बनाये जाने वाले डीज़ल और बिजली रेल इंजनों में धीरे-धीरे लगभग 80 से 90 प्रतिशत तक देशी पुर्जों का इस्तेमाल होने लगेगा। देशी पुर्जों का इस सीमा तक इस्तेमाल भोपाल के हैवी इलेक्ट्रीकल्स लिमिटेड द्वारा बिजली उपकरणों के मैचिंग सैटों की सप्लाई तथा भारत के अन्य अनुषंगी उद्योगों द्वारा कुछ वस्तुओं के विकास पर निर्भर है।

देशी पुर्जों के और अधिक इस्तेमाल के संबंध में कोई ठोस संकेत देना इस समय सम्भव नहीं है। स्वामित्वाधिकार वाली और बहुत ही विशिष्ट प्रकार की कई मदों, जिनमें कुछ कच्चे माल शामिल हैं, का आयात जारी रखना आवश्यक होगा।

रेलवे द्वारा अर्जित विदेशी मुद्रा

1017. **श्री महाराज सिंह भारती :** क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि चालू वित्तीय वर्ष में रेलवे द्वारा कितनी विदेशी मुद्रा के अर्जन तथा व्यय की संभावना है ?

रेलवे मन्त्री (डा० रामसुभग सिंह) : 1968-69 के वित्तीय वर्ष में भारतीय रेलों पर 26.6 करोड़ रुपये की विदेशी मुद्रा (जिसमें चल-स्टाक के उत्पादन पर विदेशी मुद्रा का व्यय शामिल है) के खर्च का अनुमान है और निरीक्षण शुल्क और रद्दी इस्पात और इंजन बॉयलरों के निर्यात से लगभग 98 लाख रुपये की विदेशी मुद्रा मिलने का अनुमान है।

प्रथम श्रेणी के डिब्बों में अधिक बर्थों की व्यवस्था

1018. **श्री महाराज सिंह भारती :** क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) प्रथम श्रेणी के रेलवे डिब्बों में उतने ही स्थान में अधिक बर्थों की व्यवस्था करने का डिज़ाइन बनाने में क्या बाधायें हैं ; और

(ख) क्या यह सच है कि रेलवे अधिकारी इसके विरुद्ध हैं और इसी कारण प्रथम श्रेणी के डिब्बों में अधिक बर्थें नहीं हैं ?

रेलवे मन्त्री (डा० रामसुभग सिंह) : (क) यात्रियों के आराम के लिए सुख-सुविधा के जो मानक निर्धारित हैं, उन्हें देखते हुए पहले दर्जे के डिब्बों की उतनी ही जगह में और अधिक शायिकाओं की व्यवस्था नहीं की जा सकती।

(ख) जी नहीं।

Third Shift in Integral Coach Factory, Perambur

1019. SHRI MANGALATHUMADAM: Will the Minister of RAILWAYS be pleased to state:

(a) when the third shift in the Integral Coach Factory will be thought of taking into consideration the additional need for more coaches;

(b) whether any specific scheme is under way to hand over the work of the present coach building unit of Hindustan Aeronautics Ltd., Bangalore, to the Integral Coach Factory, Perambur; and

(c) the latest position thereof?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) There is no proposal under consideration for introduction of third shift working in the Integral Coach Factory, Perambur.

(b) No.

(c) Does not arise.

उत्तर प्रदेश में केन्द्रीय परियोजनाएं

1020. **कुमारी कमला कुमारी :**
श्री राम स्वरूप विद्यार्थी :
श्री नारायण स्वरूप शर्मा :
श्री ओम प्रकाश त्यागी :

क्या **औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय सरकार ने भारत के सबसे बड़े राज्य उत्तर प्रदेश में अब तक कोई विशेष परियोजना स्थापित नहीं की है ;

(ख) यदि हां, तो इसके क्या कारण हैं ; और

(ग) क्या सरकार का विचार राज्य की जनसंख्या तथा गिर रही प्रति व्यक्ति आय को देखते हुए वहां पर अणु बिजलीघर स्थापित करने का है जिससे कुटीर उद्योगों को प्रोत्साहन मिल सके ?

औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मंत्री (श्री फखरुद्दीन अली अहमद) : (क) और (ख). उत्तर प्रदेश में अब तक चार बड़ी केन्द्रीय औद्योगिक परियोजनाएं स्थापित की जा चुकी हैं। वे ये हैं : डीजल लोको फैक्ट्री, वाराणसी, गोरखपुर, हैवी इलेक्ट्रिकल इक्विपमेंट फैक्टरी, हरिद्वार तथा ऐन्टीबियाटिक्स प्लांट, ऋषीकेश। इसके अतिरिक्त नैनी में एक हैवी स्ट्रक्चरल प्रोजेक्ट कार्यान्वित की जा रही है।

(ग) नये आणविक बिजलीघरों की स्थापना करने अथवा विद्यमान बिजलीघरों का विस्तार करने के बारे में तभी विचार किया जा सकेगा जबकि जो बिजलीघर बन रहे हैं उनमें उत्पादन शुरू हो जायेगा और उनकी अर्थव्यवस्था तथा अन्य सम्बद्ध बातों का अध्ययन कर लिया जायेगा।

हैवी इन्जीनियरिंग कारपोरेशन के कर्मचारियों द्वारा प्रदर्शन

1021. **कुमारी कमला कुमारी :**
श्री रामस्वरूप विद्यार्थी :
श्री नारायण स्वरूप शर्मा :
श्री ओम प्रकाश त्यागी :

क्या **औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हैवी इन्जीनियरिंग कारपोरेशन के हजारों कर्मचारियों में प्रबन्धकों तथा उसके अध्यक्ष द्वारा हिंदू तथा मुसलिम कर्मचारियों को अलग-अलग बस्तियों में बसाने की साम्प्रदायिक नीति के विरुद्ध प्रदर्शन किया ; और

(ख) यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है ?

इस्पात और भारी इंजीनियरिंग मंत्रालय में राज्य मन्त्री (श्री कृष्ण चन्द्र पन्त) : (क) 25, 27 और 29 नवम्बर, 1968 को हैवी इंजीनियरिंग कारपोरेशन के लगभग 300-400 कर्मचारियों ने कारपोरेशन के प्रबन्धक-वर्ग के मुसलमान कर्मचारियों के जो शिल्पकार छात्रावास में रह रहे थे, कारपोरेशन की बस्ती के निर्दिष्ट क्षेत्रों में बसाये जाने पर प्रबन्धकों के विरुद्ध प्रदर्शन किए थे।

(ख) इस बारे में 2 दिसम्बर, 1968 को राज्य-सभा में औद्योगिक विकास और समवाय-कार्य मन्त्री द्वारा दिए गए वक्तव्य की प्रति संलग्न है।

विवरण

अगस्त, 1967 की घटनाओं के पश्चात् हैवी इंजीनियरिंग कारपोरेशन के मुसलमान कर्मचारियों को "आर्टिजन होस्टल" नामक इमारत में स्थानान्तरित कर दिया गया था, वे तभी से इस इमारत में, जहां कि रहने की

जगह कम और स्वास्थ्यप्रद नहीं है, रह रहे हैं। उनमें अधिकांश परिवार एक-एक कमरे में रहते हैं। इनमें से बहुत से कर्मचारियों ने अपने परिवारों को घर भेज दिया है। ये औद्योगिक कर्मचारी जो अलग रह रहे थे उनके इस एक स्थान पर एकत्रित हो जाने से अवांछनीय परिस्थितियाँ उत्पन्न हो गई हैं। हैवी इंजीनियरिंग निगम के अध्यक्ष ने मुस्लिम कर्मचारियों से अपने क्वार्टरों में वापस आने का आग्रह करने की दृष्टि से अनेक बार परामर्श किया है। मुस्लिम कर्मचारियों ने अभ्यावेदन दिया है कि अपने क्वार्टरों में वापस आने में वे स्वयं को अभी इतना सुरक्षित नहीं समझते हैं क्योंकि काम के समय में कारखाने में उपस्थित रहने पर वे अपने बीवी-बच्चों को घर पर छोड़ सकें। स्थान सीमित होने के कारण, आर्टिजन होस्टल में मुसलमान कर्मचारी और उनके परिवारों को आवास देना सम्भव नहीं है।

साम्प्रदायिक झगड़ों से पूर्व अधिकांश मुस्लिम कर्मचारी सेक्टर II के साईट W में रहते थे। हैवी इंजीनियरिंग निगम के प्रबन्धकों ने 100 मुस्लिम कर्मचारियों को इस स्थान पर भेजने का सुझाव दिया था क्योंकि इस सेक्टर में लगभग 40 घर गत वर्ष मुस्लिम कर्मचारियों ने खाली किए थे। यदि हिन्दू निवासी 50 या 60 अतिरिक्त घरों को इस क्षेत्र में खाली कर देते तो प्रबन्धक मुस्लिम कर्मचारियों के एक समूह को इस क्षेत्र में बसाने का प्रबन्ध करते। तदनुसार प्रबन्धकों ने इस क्षेत्र के निवासियों के नाम एक सार्वजनिक निवेदन निकाला था और उसमें यह प्रस्ताव पास किया था कि जो कोई स्वेच्छा से अपने मकान खाली करेंगे उन्हें दूसरा मकान प्रदान किया जाएगा। और जो कोई स्थान परिवर्तन करना चाहते हैं उनसे निवेदन किया गया था कि वे नगर के प्रशासनिक प्राधिकारी को सूचित करें ताकि वे इस सम्बन्ध में उचित प्रबन्ध कर सकें। यह कहना ठीक नहीं कि उन्हें मकान खाली करने के लिए डराया-धमकाया गया था या उन्हें वहां से चले जाने के लिए विवश करने के लिए कभी सोचा भी गया था या उस पर अमल किया गया था। तो भी राजनैतिक लोगों द्वारा उकसाए हुए लोगों के कुछ समूह ने हैवी इंजीनियरिंग निगम के कैम्पस में प्रवेश कर प्रतिदिन सभायें कीं और गलत अफवाहें फैलायीं कि सैक्टर II के साईट V के हिन्दू निवासियों को मुस्लिम लोगों के लिए जगह खाली करने के लिए बाध्य किया जा रहा है। स्पष्टतः यह साम्प्रदायिक भावना को उकसाने के लिए किया गया था। इस स्थान को चयन करने का लाभ यह था कि 3 दर्जन मकान जिनमें पहले मुस्लिम वर्ग के लोग रहते थे पहले ही खाली हैं यदि अन्य 60 मकान और उपलब्ध हो जाते हैं तो समस्या बहुत अंशों तक सुलझ जाती है। स्थानांतरण की इस योजना पर विचार-विमर्श किया गया था और सभी ट्रेड यूनियनों ने, जिसमें श्रमिक संघ भी सम्मिलित है, इसे सामान्यतः मान लिया था।

यह सभी कार्य शांतिपूर्वक चल रहा था और आशा थी कि सहकर्मी मुस्लिम साथियों के बसाने के लिए स्वेच्छा से कुछ मकान खाली हो जायेंगे। साईट V में तीन दर्जन से अधिक आवासियों ने मुस्लिम साथियों के आवास के लिए मकान खाली करने के लिए लिखकर भी दे दिया था। अकस्मात् कुछ राजनीति से प्रेरित लोगों ने कैम्प नं० 5 के लोगों पर दबाव डालने और उन्हें भयभीत करने का अभियान प्रारम्भ किया। कुछ राजनीतिक दलों और शहर से आए कार्यकर्ताओं ने कैम्प नं० 5 में आकर वहाँ के रजामन्द कर्मचारियों को वहाँ से जाने से रोकने के लिए सभाओं का आयोजन किया, यद्यपि वहां पर धारा 144 लागू थी। अनुशासनहीनता की कुछ कार्यवाहियां भी दृष्टिगत हुईं और लगभग 80 कर्मचारी बिना छुट्टी लिए ही कर्मशाला से

अनुपस्थित हो गए। जब उनको अनुशासनात्मक कार्यवाही का ज्ञान कराया गया तो वे भी उस दबाव डालने के अभियान में सम्मिलित हो गए। यदि एक विशिष्ट राजनीतिक दल के कार्यकर्ता शहर से आकर अन्यत्र जाने के लिए राजी कर्मचारियों के विधिवत तथा शांतिपूर्ण रूप से हटाए जाने के काम में हस्तक्षेप न करते तो यह योजना सफल रहती। बस्ती से बाहर के लोग हैवी इंजीनियरिंग कारपोरेशन की बस्ती में लगातार आते रहे और उन्होंने धारा 144 के उल्लंघन का वातावरण बनाया और उन्होंने कारपोरेशन के एक अधिकारी को सम्बंधित व्यक्तियों को स्थिति के स्पष्टीकरण से रोका।

प्रबंधकों की योजना के अंतर्गत मुसलमानों की आबादी के एक ही स्थान में जमाव को रोकने का प्रयास किया जा रहा था तो राजनीति से प्रेरित व्यक्तियों ने यह अफवाह फैला दी कि समूचे सैक्टर २ को अधिकारियों द्वारा बलात् खाली करवाया जा रहा है और नया निर्माण किया जा रहा है तथा सभी मुस्लिम कर्मचारियों को एक ही स्थान में फिर बसाया जा रहा है और उन्हें विशाल रांची शहर में अन्य मुसलमानों से सम्पर्क स्थापित करने की सुविधायें भी प्रदान की जा रही हैं। हैवी इंजीनियरिंग कारपोरेशन के प्रबन्धकों की योजना केवल इतनी थी कि मुस्लिम कर्मचारियों को बस्ती के कई हिस्सों में बसाया जाय जिससे कि उनमें मेलजोल की भावना तथा सुरक्षा की भावना का निर्माण हो।

हाल ही में कारपोरेशन के प्रबन्धकों ने विभिन्न सैक्टरों में अतिरिक्त मकान निर्माण करने का निश्चय किया है ताकि इन कर्मचारियों का पुनर्वास किया जाये। इस काम के लिए चालू वर्ष में 20 लाख रुपये व्यय करने का विचार है।

जान-बूझकर ऐसे संशय का निर्माण किया गया कि प्रबन्धक विभिन्न आवासीय क्षेत्रों में हिन्दू कर्मचारियों पर अपने वर्तमान स्थान से निकलने के लिए दबाव डाल रहे हैं ताकि इस प्रकार खाली किए जाने वाले मकानों का आवन्टन मुस्लिम कर्मचारियों को किया जाए। प्रबन्धकों ने इस विषय में सार्वजनिक घोषणा की है। वास्तव में प्रयास तो यह किया गया है कि मुस्लिम कर्मचारियों के एक ही स्थान पर अर्थात् आर्टीजन होस्टल में वर्तमान जमाव को तोड़ा जाय और उन्हें बस्ती के विभिन्न हिस्सों में बांटा जाय ताकि एक तरफ तो उनके एक ही स्थान पर जमाव को रोका जा सके और दूसरी ओर उनमें सुरक्षा की भावना उत्पन्न हो सके। इस प्रयत्नों में अनुरोध से काम लिया गया और स्वेच्छा से ही अन्यत्र चले जाने के निवेदन के आधार पर ही सारी कार्यवाही की गई है।

इंडियन आयरन एण्ड स्टील कम्पनी लिमिटेड

1022. **कुमारी कमला कुमारी :**
श्री राम स्वरूप विद्यार्थी :
श्री नारायण स्वरूप शर्मा :
श्री ओंकार लाल बेरवा :
श्री चेंगलराया नायडू :
श्री ओम प्रकाश शर्मा :

क्या **औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य** मन्त्री यह बताने की कृपा करेंगे :

(क) क्या इन्डियन आयरन एन्ड स्टील कम्पनी के अंशधारियों ने प्रबन्धकों द्वारा करोड़ों रुपयों का दुर्विनियोग किये जाने के विरुद्ध सरकार से शिकायत की है ;

(ख) क्या यह भी सच है कि अंशधारी उनकी शिकायत के प्रति सरकार के उपेक्षापूर्ण रवैये को देखते हुए कम्पनी के विरुद्ध मुकदमा करने वाले हैं ;

(ग) यदि हां, तो क्या कम्पनी के कार्य की जाँच के लिए कोई कार्यवाही की गई है ; और

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मंत्री (श्री फखरुद्दीन अली अहमद) : (क) कम्पनी के प्रबन्धकों के विरुद्ध कुछ शिकायतें प्राप्त हुई हैं ।

(ख) सरकार को इसकी कोई सूचना नही है ।

(ग) तथा (घ). यह विषय परीक्षान्तर्गत हैं ।

अफ्रीकी तथा दक्षिण अमरीकी देशों को निर्यात

1023. **श्री ओम प्रकाश त्यागी :** क्या **वैदेशिक व्यापार तथा पूर्ति** मंत्री यह बताने की कृपा करेंगे कि :

(क) अफ्रीका तथा दक्षिण अमरीका के अल्प विकसित देशों को 1968 में भारत द्वारा किन-किन वस्तुओं का निर्यात किया गया तथा उनसे कितनी विदेशी मुद्रा की आय हुई ;

(ख) इन देशों को भारतीय निर्यात बढ़ाने के लिए सरकार ने क्या ठोस कदम उठाये हैं ; और

(ग) वर्ष 1969 में इन देशों के निर्यात के लिए क्या लक्ष्य निर्धारित किये गये हैं ?

वैदेशिक व्यापार तथा पूर्ति मंत्रालय में उप-मंत्री (श्री चौधरी राम सेवक) : (क) एक विवरण सभा पटल पर रखा गया है। [पुस्तकालय में रखा गया। देखिये संख्या LT-125/69]

(ख) निर्यात बढ़ाने के लिए निम्नलिखित उपाय किये गये हैं :—

1. व्यापार-व्यवस्थाओं का तय किया जाना,
2. व्यापार मेलों तथा प्रदर्शनियों में भाग लेना,
3. अध्ययन तथा बिक्री दलों को भेजना,
4. विदेशों में विपणन सर्वेक्षण करना,
5. विदेशों में भारतीय उद्यमियों द्वारा उद्योग स्थापित करना सुकर बनाना,
6. व्यापार प्रतिनिधिमंडलों का भेजना तथा बुलवाना तथा बातचीत,
7. विदेशों में भारत सरकार के वाणिज्यिक मिशनों की स्थापना ।

(ग) यद्यपि वर्ष 1969 के लिए कोई निर्यात लक्ष्य निर्धारित नहीं किये गये हैं फिर भी इन देशों को हमारे निर्यात अधिकतम सम्भव सीमा तक बढ़ाने के लिये सभी सम्भव प्रयत्न किये जा रहे हैं ।

इस्पात कारखानों का प्रशासनिक नियंत्रण

1024. **श्री ओम प्रकाश त्यागी :**
श्री मोलहू प्रसाद :

क्या **इस्पात, खान तथा धातु** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि इस्पात के तीनों कारखानों का प्रबन्ध उद्योगों के विशेषज्ञों के हाथ में नहीं है परन्तु नौकरशाहों के हाथों में है ;

(ख) यदि हां, तो सरकार का विचार इन कारखानों के भारी घाटे पर चलाने को देखते हुए भारतीय प्रशासनिक सेवा की तरह की भारतीय औद्योगिक तथा व्यापार प्रबन्ध सेवा स्थापित करने तथा इन कारखानों का प्रबन्ध इस सेवा के अन्तर्गत प्रशिक्षित कर्मचारियों तथा अधिकारियों को सौंपने का है ; और

(ग) यदि नहीं, तो घाटे पर चल रहे इन कारखानों पर सरकारी धन व्यय करने के क्या कारण हैं ?

इस्पात और भारी इंजीनियरिंग मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) : (क) जी, नहीं। सरकार ने सम्बन्धित अफसरों को कई स्रोतों से तथा उनकी उपयुक्तता, तकनीक और प्रशासनिक योग्यता और अनुभव आदि के आधार पर चुना है।

(ख) प्रश्न नहीं उठता।

(ग) जैसा कि "परफार्मेंस आफ हिन्दुस्तान स्टील लिमिटेड" शीर्षक पुस्तिका में बताया गया है, जिसकी प्रति 5 अप्रैल, 1968, को सभा-पटल पर रखी गई थी, हिन्दुस्तान स्टील लिमिटेड के कार्यों पर कई कारणों से प्रतिकूल प्रभाव पड़ा है और पड़ रहा है, जिनमें कुछ मौलिक कारण हैं। कम्पनी के कार्यों को सुधारने के लिए प्रयत्न किये जा रहे हैं।

Corruption Cases in State Trading Corporation

1025. SHRI PREM CHAND VERMA: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) the number of officials of the State Trading Corporation involved in corruption cases during the last three years and the nature of the charges against them;

(b) the number of cases proved and convictions secured or punishments awarded;

(c) the loss sustained by the Corporation as a result of fraud, negligence and such other causes which were discovered later;

(d) the number of cases at present under investigation of the C.B.I. Departmental Enquiry Committee or any special Committee appointed for the purpose and the details thereof; and

(e) the steps taken by Government to stop such mal-practices?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): (a) and (b). Out of 9 S.T.C. officials involved in cases of alleged negligence, theft, embezzlement, misuse of official position etc. 8 found guilty have been awarded appropriate punishments.

(c) and (d). In respect of the cases covered by the reply to (a) and (b) above involving amounts totalling to Rs. 11,43/- approximately, the S.T.C. have already recovered amounts in all cases except in one case where the recovery has yet to be made. Further five cases are still under investigation. In two of these cases of alleged forgery, the loss involved is around Rs. 49,300/-.

(e) A Vigilance Committee of top management has been set up in the State Trading Corporation. It formulates programme for vigilance and anti-corruption work and watches its implementation. Close contact is maintained with C.B.I. There is a Complaints Cell and visitors are interviewed by officers not below the rank of Assistant Divisional Managers. Security and other measures have also been taken to avoid leakages and delays.

Visit of Indian Economic and Trade Delegation to Latin American countries

1026. SHRI CHENGALRAYA NAIDU:
SHRI MAHANT DIGVIJAI NATH:

Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether it is a fact that an economic and trade delegation of India visited the Latin American countries recently to survey the prospects for increased trade and economic co-operation between India and that region;

(b) whether the delegation has submitted its report to Government?

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE

AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): (a) No, Sir, not yet.

(b) and (c). Do not arise.

Improvement in the Profitability of the Public Sector Steel Plants

1027. SHRI CHENGALRAYA NAIDU:
SHRI NARENDRA SINGH MAHIDA:
SHRI KAMESHWAR SINGH:
SHRI YAJNA DATT SHARMA:
SHRI RAGHUVIR SINGH SHASTRI:

Will the Minister of STEEL, MINES, AND METALS be pleased to state:

(a) whether it is a fact that he has put forward a three fold plan to improve the profitability of the public sector steel plants at Rourkela, Bhilai and Durgapur;

(b) if so, the main features of the proposal;

(c) whether this proposal has been accepted by the Union Cabinet; and

(d) when the proposals are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT): (a) to (d). In the Pamphlet entitled "Performance of Hindustan Steel Limited" placed on the Table of the House on 5th April, 1968, it had been mentioned that HSL suffered from certain basic handicaps which affected its working. Some measures to remove or minimise these handicaps are presently under examination.

Small-Scale Industries

1028. SHRI CHENGALRAYA NAIDU:
SHRI R. R. SINGH DEO:
SHRI NARENDRA SINGH MAHIDA:
SHRI YASHPAL SINGH:
SHRI B. K. DASCHOWDHURY:
SHRI MANIBHAI J. PATEL:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that Government are considering a proposal for the promotion of small-scale industries and reorienting these in a way to bring them on par with the large scale Sector;

(b) if so whether Government have asked the small entrepreneurs to bring forward concrete suggestions in this regard;

(c) if so, the steps taken by Government in this regard; and

(d) whether Government have decided not to manufacture in the public sector items being produced in the small units?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) The main thrust of the programme of develompent of small scale industries is on modernisation and improved technology so that they can manufacture quality products and stand on their own feet as economically viable units.

(b) and (c). The Government programme is based on giving guidance and suggestion to prospective entrepreneurs in fields of production size of plant and choice of technology which will make it economical to undertake production on a small scale. The entrepreneurs are also welcome to make their suggestions.

(d) There is no specific decision in this regard.

भारत नेपाल व्यापार

1029. श्री यशवन्त सिंह कुशवाह : क्या वैदेशिक व्यापार तथा पूर्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) इस 'सेशन' में भारत तथा नेपाल के बीच व्यापार बढ़ाने के लिए क्या कदम उठाये गये हैं ; और

(ख) भविष्य में व्यापार सम्बन्ध बढ़ाने के लिए सरकार का विचार क्या कदम उठाने का है ?

वैदेशिक व्यापार तथा पूर्ति मंत्रालय में उप-मंत्री (श्री चौधरी राम सेवक) : (क) तथा (ख). भारत तथा नेपाल के बीच व्यापार, जिसका नियन्त्रण व्यापार तथा पारगमन की संधि (1960) के उपबन्धों के अन्तर्गत होता है, दोनों पक्षों द्वारा आवश्यक समझे जाने वाले न्यूनतम प्रतिबन्धों के साथ चल रहा है। व्यापार बढ़ाने की इच्छा से भारत सरकार नेपाल सरकार के साथ आवधिक वार्ताएं करती है और भारतीय उद्योगपतियों को व्यक्तिगत अथवा संयुक्त उद्यमों के लिये प्रोत्साहन देती है।

Export of Aluminium

1031. SHRI B.K. DASCHOWDHURY: Will the Minister of STEEL, MINES AND METALS be pleased to state:

(a) whether Government have permitted exports of aluminium against specific requests of producers beyond the original deadline of 31st December, 1968; and

(b) whether the exports of this metal are likely to continue till recessionally conditions in the country subside or whether any target date has been laid down?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO): (a) and (b). Yes, Sir. Following representations made by the aluminium producers regarding enquiries for the purchase of aluminium metal received by them from abroad, it has been decided after reviewing the internal demand and supply position, to continue the policy of export of aluminium and semis by the Indian producers beyond 31st December, 1968, and during the year 1969-70. With a view to ensuring that the export commitments of the droducers do not create scarcity conditions in the country, it has been decided to review quarterly the position regarding production, internal demand and likely export commitments.

Import of Graphite Ore

1032. SHRI V. NARASIMHA RAO: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) the names of the countries from which graphite ore is imported and the tonnage required for the Indian industries;

(b) the percentage rate of carbon content of the imported graphite and the amount of foreign exchange incurred; and

(c) whether Government had a proposal to start an up-grading graphite Ore Plan in the Public Sector to save foreign exchange?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): (a) Natural graphite is imported mostly from Ceylon, Korea, West Germany, U.S.A. and U.K. The present requirement of the major industries is about 2,500 tonnes per annum.

(b) Imported natural graphite contains more than 90 per cent of graphitic carbon. The total import of graphite during 1966-67 and 1967-68 was of the order of Rs. 12.84 lakhs and Rs. 15.66 lakhs respectively.

(c) No, Sir.

Khus Oil Distillation Industry in Bharatpur District

1033. SHRI P.M. SAYEED:
SHRI MANIBHAI J. PATEL:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware that there is a vast scope of development and modernisation of Khus Oil Distillation Industry in Bharatpur District;

(b) whether Government are also aware that best raw material is available in Bharatpur for the purpose of this industry;

(c) whether the Forest Research Institute, Dehra Dun has ascertained the potentiality of the raw material available there;

(d) if so, the details thereof;

(e) whether Government are also aware that this industry could be a very big foreign exchange earner; and

(f) if so, the steps Govermnent propose to take to develop and modernise this industry soon?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED): (a) to (f). Information is being collected and will be laid on the Table of the House.

Survey of Laccadives

1034. SHRI P.M. SAYEED: Will the Minister of STEEL, MINES AND METALS be pleased to state:

(a) whether Government have any proposal under consideration for conducting a survey of Laccadives with view to find mineral wealth there; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANNATH RAO): (a) and (b). Yes Sir. Exploration for limestone and phosphate was carried out in Laccadives by the Geological Survey of India during 1963-64. The investigations carried out so far have revealed the presence of a small deposit of phosphate, and high grade limestone deposits having an inferred reserve of about 2,000 million tonnes. The survey of off-shore areas has indicated a potential reserve of 4.6 million tonnes of calcareous sediments in Karavatti Lagoon and 11,00 million tonnes in Kalpeni Lagoon. Further work in these areas is in progress.

Import of Television sets

1036. SHRI GADILINGANA GOWD: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether it is a fact that the landed value of television sets imported from Japan is less than that of sets imported from Hungary, Ireland and Yugoslavia, but the number of sets imported from Japan is less than that of sets imported from the aforesaid countries; and

(b) if so, the reasons for importing lesser numbers of television sets from Japan?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): (a) and (b). The Television sets imported from Japan were with 16" screen whereas those imported from Hungary, Ireland and Yugoslavia have 23" screens. Therefore, there cannot be any comparison of their landed costs. However, the Japanese sets were allowed to be imported by an Indian national from Africa on his repatriation as part of his stock in trade and as this was limited, only the number of Japanese sets available with him were allowed to be imported.

Small-Scale Industries in Tanjore and Ramanathapuram

1037. SHRI GADILINGANA GOWD: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that there exists ample scope for the development of small-scale industries in Tanjore and Ramanathapuram towns;

(b) if so, whether any survey has been conducted by Small Industries Service Institute; and

(c) if so, the details thereof and the action taken by Government?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE

AND COMPANY AFFAIRS (SHRI F.A. AHMED): (a) and (b). Yes, Sir.

(c) A Statement is attached.

Statement

According to Area Development Survey's conducted in the Districts of Ramanathapuram and Tanjore by the Small Industries Service Institute, Madras, the following industries have good prospects of development:

Ramanathapuram District

(i) Pyrotechnic aluminium powder

(ii) Ginning mill parts

(iii) Wooden furniture

(iv) Crown corks

(v) Fire-clay products

(vi) Aluminium hollow-ware.

Tanjore District

(i) Lime Kilns.

(ii) Straw board.

(iii) Rice Bran Oil.

(iv) Cashew Kernal Processing.

(v) Cashew shell oil extraction.

(vi) Brass Foundry.

(vii) Glass ampoules.

(viii) Brass Electric Lampholders,

(ix) Woodscrews.

(x) Litho and offset printing.

(xi) Marine Chemicals.

(xii) Tannery.

(xiii) Bicycle parts and accessories.

(xiv) Copra crushing.

(xv) Shark Liver Oil.

2. The implementation of these recommendations is expected to be taken up by the State Government.

HMT Goods Assembly Plant in Europe

1038. SHRI GADILINGANA GOWD:
SHRI SITARAM KESRI:
SHRI HIMATSINGKA:
SHRI P.C. ADICHAN:
SHRI S.K. TAPURIAH:
SHRI CHINTAMANI PANIGRAHI:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that Government are exploring the possibility of setting up an assembly plant in Europe in view of the difficulty experienced by foreign buyers of the Hindustan Machine Tools goods;

(b) whether it is also a fact that Government have entered into contracts with Canadian and American firms to supply Hindustan Machine Tools goods;

(c) if so, the details thereof; and

(d) the expected foreign exchange earnings annually?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED): (a) Hindustan Machine Tools Limited, Bangalore are exploring the possibilities of setting up an assembly plant in Europe to meet the specific requirements of customers abroad with regard to delivery dates and diverse specifications of machine tools and accessories.

(b) Hindustan Machine Tools Limited have entered into contracts with Canadian and American firms for sale of H.M.T. machines in those countries.

(c) The arrangements between Hindustan Machine Tools Limited, Bangalore with their agents abroad are in the nature of commercial contracts and it is not considered appropriate to divulge the details thereof.

(d) The planned target of despatch of the Company's products abroad is valued

at Rs. 114 lakhs in 1968-69 rising to Rs. 200 lakhs in 1970-71.

Reorganisation of Beedi Industry in Kerala

1039. SHRI GADILINGANA GOWD:
SHRI CHENGALRAYA NAIDU:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that Government of Kerala have submitted a scheme to reorganise the State's beedi industry;

(b) if so, the details thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED): (a) Yes, Sir. A scheme for the rehabilitation of the displaced beedi workers of the Ganesh, Bharath and Durbar Beedi Factories in Cannanore District has been received from the Government of Kerala.

(b) The scheme relates to the organisation of 20 primary and one central cooperative society to rehabilitate 10,325 beedi workers who have been thrown out of employment consequent on the enforcement of the Beedi and Cigar Act and to provide them with financial assistance by way of grants and loans. The total assistance contemplated for a period of five years is estimated at Rs. 7.07 lakhs as grants and Rs. 108.05 lakhs as loans. The State Government has also suggested that the Reserve Bank should accept the scheme for refinancing and that the State Cooperative Bank should extend financial accommodation to the Central Society on the guarantee of the Government.

(c) The scheme is under examination.

Broad Gauge Railway Line from Pratapnagar to Chhota Nagpur and Rajpipla to Anklesvar Stations

1040. SHRI NARENDRA SINGH MAHIDA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that his Ministry has proposals of converting Pratapnagar (Baroda) Chhota Nagpur and Rajpipla-Anklesvar into Broad Gauge on the Western Railways;

(b) whether the survey in respect of the aforesaid proposals has been completed; and

(c) if so, the expenditure involved in each of the said proposals?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) to (c). The Western Railway is at present carrying out a review in'o the working of narrow gauge lines on that system. This review includes Pratapnagar-Chhota Udaipur (and not Chhota Nagpur) and Ankleshwar-Rajpipla narrow gauge sections. The question of conversion of these sections to broad gauge will be considered after the results of this review are known and examined by the Railway Board.

Loan to Public Sector Steel Plant

1041. SHRI BHAGABAN DAS:
SHRI GANESH GHOSH:
SHRI MOHAMMED ISMAIL:
SHRI A.K. GOPALAN:

Will the Minister of STEEL, MINES AND METALS be pleased to state:

(a) the total amount of loan given to the public sector steel plants;

(b) whether Government are considering proposals to reduce the loan;

(c) whether one of the proposals for bringing down the loan portion is by additional investment; and

(d) if so, the manner in which the additional capital is likely to be invested?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K.C. PANT): (a) As on 31st March, 1968,

the amount of loans advanced by Government to Hindustan Steel Limited stood at Rs. 5315 million including a short-term loan of Rs. 110 million.

(b) to (d). It had been pointed out in the Pamphlet entitled "Performance of Hindustan Steel Limited" (placed on the Table of the House on 5th April, 1968) that the Steel Plants suffered from certain basic handicaps affecting their working. Some measures designed to remove or minimise these handicaps are presently under examination.

केन्द्रीय लघु उद्योग निगम, इन्दौर

1042. **श्री मोलहू प्रसाद :** क्या **औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य** मंत्री 27 अगस्त, 1968 के अतारांकित प्रश्न संख्या 5976 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय लघु उद्योग निगम, इन्दौर तथा लघु उद्योग सेवा संस्था द्वारा लघु उद्योगों को किस एजेंसी के माध्यम से वित्तीय सहायता दी जाती है ;

(ख) निगम स्थापित करने का औचित्य क्या है ; और

(ग) उसके कृत्य क्या हैं ?

औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मंत्री (श्री फखरुद्दीन अली अहमद) : (क) लघु उद्योग सेवा संस्थायें लघु उद्योग एककों को वित्तीय सहायता नहीं देतीं। इन्दौर में कोई केन्द्रीय लघु उद्योग निगम नहीं है।

(ख) तथा (ग). प्रश्न ही नहीं उठते ।

ब्रिटिश इंडिया कारपोरेशन के एकक

1043. **श्री मोलहू प्रसाद :** क्या **औद्योगिक विकास तथा समवाय-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि ब्रिटिश इन्डिया कारपोरेशन लिमिटेड कानपुर के सभी एकक घाटे में चल रहे हैं ;

(ख) क्या यह भी सच है कि उक्त कारपोरेशन के प्रबन्ध निदेशक तथा अन्य निदेशकों ने इसके कई एकक अवैध रूप से बेच दिये हैं और हज़ारों श्रमिकों की छंटनी कर दी है ; और

(ग) यदि हाँ, तो उसके क्या कारण हैं ?

औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मंत्री (श्री फखरुद्दीन अली अहमद) : (क) जबकि, ब्रिटिश इन्डिया कारपोरेशन की, कूपर एलन तथा नार्थ-वेस्ट टेनरी शाखायें, कई वर्ष से हानि उठा रही हैं, 1967 में, ऊनी शाखाओं ने भी विशेष क्षति उठाई है।

(ख) तथा (ग). कम्पनी से प्राप्त सूचना के अनुसार, कम्पनी ने अवैध रूप से, अपने किसी एकक को नहीं बेचा है, एवं हज़ारों श्रमिकों की छंटनी का प्रश्न उत्पन्न नहीं होता। यदि माननीय सदस्य के विचार, दो चीनी कम्पनियों के हिस्सों तथा इसकी कुछ सहायक कम्पनियों के कुछ बंगलों की बिक्री के बारे में हैं, तो इस विषय पर, उद्योग (विकास एवं विनियम) अधिनियम के अन्तर्गत नियुक्त, जाँच-प्राधिकारियों द्वारा, विचार किया जायेगा। चीनी कम्पनियों के हिस्सों की बिक्री के बारे में, कलकत्ता उच्च न्यायालय के समक्ष, एक व्यवहार-वाद भी अनिर्णीत है। यदि यह निर्देश, कूपर एलन नार्थ-वेस्ट टेनरी शाखाओं के लिये है, तो उसकी स्थिति यह है कि 14 फरवरी, 1969 को की गई असामान्य साधारण बैठक में, ब्रिटिश इन्डिया कारपोरेशन लिमिटेड के हिस्सेधारियों ने कथित शाखाओं को सर्वसम्मति से कुछ शर्तों पर, सरकार को हस्तांतरण का अनुमोदन करते हुए एक संकल्प पारित कर दिया है।

उपक्रमों में कर्मचारी

1044. **श्री मोलहू प्रसाद** : क्या **इस्पात, खान तथा धातु** मंत्री उपक्रमों में काम कर रहे कर्मचारियों की संख्या के बारे में 12 नवम्बर, 1968 के अतारांकित प्रश्न संख्या 362 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या पूछी गई जानकारी इस बीच एकत्रित कर ली गई है ;

(ख) यदि हाँ, तो उसका ब्यौरा क्या है ; और

(ग) यदि नहीं, तो देर के क्या कारण हैं ?

इस्पात और भारी इंजीनियरिंग मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) : (क) से (ग). जानकारी प्राप्त की जा रही है और यथा समय सभा-पटल पर रख दी जाएगी ।

तकनीकी विकास महानिदेशालय के पास पंजीकृत कारखाने

1045. **श्री मोलहू प्रसाद** : क्या **औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य** मंत्री 27 अगस्त, 1968 के अतारांकित प्रश्न संख्या 5975 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) पंजीकृत औद्योगिक कारखानों के बारे में सूचना न दिए जाने के क्या कारण हैं; जो (1) इंजीनियरी स्टोरों तथा (2) रासायनिक और विविध स्टोरों के देशी निर्माताओं से सम्बन्धित पुस्तिका में उपलब्ध बताये जाते हैं, जिसे तकनीकी विकास महानिदेशालय समय-समय पर प्रकाशित करता है ; और

(ख) तकनीकी विकास महानिदेशालय की स्थापना कब तथा किन कारणों से और कैसे की गई थी तथा उसका औचित्य क्या है ?

औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मंत्री (श्री फखरुद्दीन अली अहमद) : (क) तकनीकी विकास के महानिदेशालय में किसी भी समय पंजीबद्ध औद्योगिक एककों की संख्या हजारों में होती है । चूंकि माँगी गई जानकारी समूल्य प्रकाशनों में मिल सकती है, इसलिए इसके लिए दुबारा मेहनत करना आवश्यक नहीं समझा गया ।

(ख) तकनीकी विकास के महानिदेशालय, जिसका नाम पहले विकास स्कंध था, की स्थापना 1951 में औद्योगिक क्षेत्र में युद्धोत्तर काल की आवश्यकताओं का समन्वय करने, उन्हें पूरा करने के लिये की गई थी । इसकी स्थापना का उद्देश्य देश के औद्योगिक विकास के लिए भली-प्रकार संतुलित और समन्वित नमूना तैयार करने में सहायता करना था । 1962 में आपातकाल की घोषणा किये जाने पर इस संगठन का नाम फिर से बदल कर तकनीकी विकास का महानिदेशालय कर दिया गया और इसे रक्षा कार्यों के लिए उत्पादन को गतिशील बनाने में मार्ग-दर्शन करने का उत्तरदायित्व सौंप दिया गया था । यह संगठन गैर-सरकारी और सरकारी दोनों क्षेत्रों का औद्योगिक विकास करने से सम्बन्धित सभी मामलों में भारत सरकार के एक तकनीकी सलाहकार अभिकरण के रूप में कार्य कर रहा है ।

Tractor Factory near Varanasi

1046. SHRI BISHWANATH ROY:
SHRI VISHWANATH PANDEY:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether the proposal regarding the setting up of a tractor factory near Varanasi has been dropped;

(b) if so, the reasons therefor; and

(c) whether any new site has been selected in this connection?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED): (a) to (c), The tractors project, for which a site near Varanasi was originally selected, envisaged the manufacture of the Zetor 2011 model tractor with Czechoslovakian collaboration as an entirely new project. Since then the Central Mechanical Engineering Research Institute and the Mining and Allied Machinery Corporation, Durgapur have developed prototypes of a 20 HP tractor and a suggestion was made that the proposed project should undertake the manufacture of that model. It has also been considered desirable that the project should make full use of the spare capacity available at the Mining and Allied Machinery Corporation, Durgapur and the Pinjore Unit of the Hindustan Machine Tools. The National Industrial Development Corporation has accordingly been asked to prepare a detailed project report taking in to account all these aspects and to make its recommendations. A final decision will be taken after the receipt and examination of this Report.

General Motors Corporation of U.S.

1047. SHRI N.K. SANGHI:
SHRI R.R. SINGH DEO:
SHRI Y.A. PRASAD:
SHRI RAMACHANDRA VEERAPPA:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that a team of senior officials of the General Motors Corporation of U.S. visited India in January, 1969; and

(b) if so, the purpose of their visit and the out-come of the discussion held if any?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED): (a) Yes,

(b) The purpose of the visit was to investigate the extent and scope of purchases of automobile parts and components including castings that could be effected from Hindustan Motors for supply to General Motors' European Plants. The discussions held by the team with officers of the then Ministry of Commerce indicated that there were possibilities for the development of the export of automobiles ancillaries and components.

Import of Scooter Tyres

1048. SHRI N.K. SANGHI:
SHRI R.R. SINGH DEO:
SHRI Y. A. PRASAD:
SHRI RAMACHANDRA VEERAPPA:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that Government have decided to import more tyres for Scooters to augment the supply;

(b) if so, the quantity and value of tyres that are likely to be imported; and

(c) the amount of foreign exchange involved therein?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED): (a) Yes, Sir.

(b) About 38,500 scooter tyres valued at Rs. 11 lakhs approximately.

(c) Rs. 11 lakhs approximately.

Detention of Trains by Tamil Nadu Students

1049. SHRI N.K. SANGHI:
SHRI R.R. SINGH DEO:
SHRI BHARAT SINGH CHAUHAN:
SHRI HUKAM CHAND KACHWAI:
SHRI Y.A. PRASAD:
SHRI RAMACHANDRA VEERAPPA:

Will the Minister of RAILWAYS be

pleased to state:

(a) whether it is a fact that more than 25 trains were detained in the Southern Railway on account of agitation by Tamil Nadu students on the 9th January, 1969 on the issue of A.I.R. News Bulletin; and

(b) if so, total loss suffered by the Railways as a result of this agitation and detention of trains?

THE MINISTER OF RAILWAY (DR. RAM SUBHAG SINGH): (a) Yes.

(b) Rs. 13,373/-

Exploitation of Iron Ore at Kudremukh

1050. SHRI SITARAM KESRI: Will the Minister of STEEL, MINES AND METALS be pleased to refer to the reply given to Unstarred Question No. 2234 on the 26th November, 968 and state:

(a) whether the techno-economic feasibility and pilot plant studies for the exploitation of the Kudremukh Iron Ore have been completed; and

(b) if so, Government's decision regarding the Commercial exploitation of the Ore?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES & METALS (SHRI JAGANNATH RAO) (a) No, Sir. The studies have been commenced from the 1st December, 1968 and will take 18 months for completion.

(b) Does not arise.

रेलवे डिब्बों में यात्री सुविधाओं की व्यवस्था

1051. **श्री कंवर लाल गुप्त :** क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) देश में रेल यात्रा के लिए पहले, दूसरे, तीसरे दर्जे के कुल कितने डिब्बे प्रयोग में लाये जा रहे हैं ;

(ख) उनमें से ऐसे कितने डिब्बे हैं जिनमें पंखा बिजली आदि यात्रियों की सब सुविधायें उपलब्ध नहीं हैं ;

(ग) यह कमियां कब तक पूरी होने की सम्भावना है ; और

(घ) क्या सरकार का विचार है कि इन डिब्बों का प्रयोग तब तक नहीं किया जाये जब तक उनमें सारी सुविधायें उपलब्ध न हों ?

रेलवे मंत्री (डा० राम सुभग सिंह) : (क) एक विवरण सभा पटल पर रखा गया है। [पुस्तकालय में रखा गया। देखिये संख्या LT-126/69]

(ख) और (ग). सभी सवारी डिब्बों में बिजली की रोशनी और पंखों की व्यवस्था है। लेकिन, कुछ पुराने सवारी डिब्बों में, जिनकी उपयोगिता की अवधि समाप्त हो चुकी है, केवल पंखों की व्यवस्था नहीं है। इन सवारी डिब्बों को बेकार घोषित करके उनकी जगह दूसरे डिब्बे चलाये जाते हैं। ऐसे सवारी डिब्बों में पंखे लगाने का विचार नहीं है।

(घ) जी नहीं।

Manganese ore Mining Industry

1052. SHRI A. SREEDHARAN:
SHRI K. LAKKAPPA:

Will the Minister of STEEL, MINES AND METALS be pleased to state:

(a) whether it is a fact that the manganese ore mining industry is facing crisis; and

(b) if so, whether there is any proposal under consideration of Government to give financial help to the industry to avert the crisis?

THE MINITSER OF STATE IN THE MINISTRY OF PETROLEUM AND

CHEMICALS AND MINES AND METALS (SHRI JAGANNATH RAO): (a) The Manganese Industry in India is passing through difficult time.

(b) Possibilities of affording relief to this industry are under consideration of the Government.

Cooper Allen and North-West Tannery Branches of British India Corporation, Kanpur

1053. SHRI A. SREEDHARAN:
SHRI HIMATSINGKA:
SHRI S.K. TAPURIAH:
SHRI N.K. SOMANI:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have since decided to take over the Cooper Allen and the North-West Tannery Branches of the British India Corporation Ltd. at Kanpur;

(b) if so, on what terms these units are being taken over; and

(c) what will be the constitution and composition of the Board of Directors to be set up for the working of these units and how the management and control over these units will be shared between Government and the private partners?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED): (a) Yes, Sir.

(b) A statement is attached.

(c) A new wholly owned Government Company under the name and style of Tannery and Footwear Corporation of India Ltd. has been formed to manage the two units. The constitution and composition of the Board is under consideration.

STATEMENT

The terms of taking over of these two units of the British India Corporation are as follows:

(i) the fixed assets of these two units comprising land, buildings, plant and machinery and other assets will be handed over by the management of the B.I.C., to the new Company at a nominal value of Rupee One.

(ii) Stocks of raw materials, stores, spares and work in progress to the extent considered serviceable will be taken over by the New Company at a value to be determined by M/s. S.R. Batliboi and Company, a firm of Chartered Accountants in conjunction with the Technical Team appointed by the Government of India. The value of such assets has been estimated at Rs. 17,57,991/- by the firm of Chartered Accountants and their report is presently under consideration.

(ii) The New Company would not be responsible for the debts due by, any loans, advances and liabilities of the British India Corporation prior to the date of the sale of the two Units. These will be the responsibility of and are to be dealt with by the said Corporation in such manner as it considers suitable for its purposes. Likewise, the new Campany will not take over deposits and advances made to the aforesaid branches of the Corporation prior to the date of the sale.

(iv) the finished stocks as existing on the date of the sale would not be taken over by the new Company.

(v) In the case of these employees who are taken over by the new Company, the new Company would accept full responsibility with regard to their gratuity and the employees so taken over will be entitled to the benefits of the leave already accrued. In the case of those who are not taken over by the new Company, the Corporation would remain liable for payment of their dues including retrenchment compensation, if any.

All India Manufacturers Organisation

1054. SHRI SREEDHARAN:
SHRI HIMATSINGKA:
SHRI S. K. TAPURIAH:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Central Committee convention of the All India Manufacturers

Organisation was held in Calcutta in the fourth week of December last year;

(b) if so, what demands and proposals were made at the said conference; and

(c) reaction of Government thereto ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) Yes, Sir.

(b) A copy of their Resolution is laid on the Table of the House. [*Placed in Library. See* No LT—127/69]

(c) The Recommendations made by the All India Manufacturers Organisation have been noted.

पूर्वोत्तर रेलवे के यातायात प्रशिक्षणार्थियों का त्यागपत्र

1055. **श्री अर्जुन सिंह भदौरिया** : क्या **रेलवे** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उन्हें इस बात की जानकारी है कि अनुसूचित जातियों के यातायात प्रशिक्षणार्थियों द्वारा भेदभावपूर्ण व्यवहार के कारण दिये गये सशर्त त्यागपत्र पूर्वोत्तर रेलवे ने स्वीकार कर लिये हैं;

(ख) क्या यह सच है कि त्यागपत्र छपे हुए थे तथा नियमों के अनुसार उन पर स्याही से हस्ताक्षर नहीं किये गये थे;

(ग) क्या यह भी सच है कि उक्त रेलवे ने पहले इन त्यागपत्रों को स्वीकार नहीं किया था;

(घ) क्या यह अस त त्यागपत्र द में स्वीकार कर लिये गये थे जबकि दूसरी बार त्यागपत्र नहीं दिये गये ; और

(ङ) उन कार्यवाहियों की खुली जांच न करने तथा जिम्मेवार व्यक्तियों के विरुद्ध कार्यवाही न करने के क्या कारण हैं ?

रेलवे मंत्री (डा० राम सुभग सिंह) : (क) से (ग). जी नहीं।

(घ) और (ङ). सवाल नहीं उठता।

पूर्वोत्तर रेलवे में अनुसूचित जातियों के यातायात के प्रशिक्षु

1056. **श्री अर्जुन सिंह भदौरिया** : क्या **रेलवे** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पूर्वोत्तर रेलवे के अधिकारियों द्वारा वर्ष 1965-68 में अनुसूचित जातियों के यातायात-प्रशिक्षुओं के साथ किये गये दुर्व्यवहार के बारे में 12 नवम्बर, 1868 को तथा 1 जनवरी, 1969 को संसद् सदस्यों के प्रतिवेदन मिले हैं;

(ख) क्या इन प्रतिवेदनों में स्पष्ट रूप से कहा गया है कि बुनियादी प्रश्न वेतन और अन्य पारिश्रमिक के भुगतान तथा सुविधाओं का है जिनके बारे में संदर्भ सहित प्रतिवेदनों में तथ्य दिये गये हैं; और

(ग) क्या सरकार का विचार प्रभावित कर्मचारियों को शामिल करके खुली जांच कराने का है ?

रेलवे मंत्री (डा० राम सुभग सिंह): (क) और (ख). जी हां, लेकिन प्रतिवेदन सही नहीं है।

(ग) जी नहीं।

रेलवे गार्ड

1057. **श्री अर्जुन सिंह भदौरिया** : क्या **रेलवे** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रेलवे मंत्रालय के नियमों के अनुसार उन अस्थायी कर्मचारियों का, जो विभाग या रेलवे सेवा आयोग द्वारा ऊंचे पदों पर

चुने जाते हैं, पिछले पदों पर अपने को स्थायी कराने का अधिकार तब तक सुरक्षित है जब तक वे नये पदों पर स्थायी नहीं हो जाते;

(ख) क्या यह सच है कि 3 नवम्बर, 1960 को नियुक्त किये गये कुछ गार्डों के नाम जोधपुर डिवीजन द्वारा अवैध रूप से कर्मचारी-सूची से निकाल दिये गये थे क्योंकि वे ऊंचे पदों के लिये प्रशिक्षण पर गये थे;

(ग) क्या उनमें से कुछ गार्ड उन तिथियों के बाद स्थायी घोषित किये गये थे; वे गार्ड जिनके नाम सूची से निकाल दिये गये थे, वहां पर काम कर रहे थे;

(घ) क्या ऐसे गार्डों को अब स्थायी घोषित किया जायेगा; और

(ङ) इन नियमों में परिवर्तन करने के लिये जिम्मेदार अधिकारियों को दण्ड न देने के क्या कारण हैं ?

रेलवे मंत्री (डा० राम सुभाग सिंह) : (क) से (ङ). सूचना इकट्ठी की जा रही है और सभा-पटल पर रख दी जायेगी।

Pooling of Imported know-how

1058. SHRI BEDABRATA BARUA:
SHRI CHINTAMANI PANIGRAHI:
SHRI OM PRAKASH TYAGI:
SHRI NARAIN SWARUP SHARMA:
SHRI RAMSWARUP VIDYARTHI:
KUMARI KAMLA KUMARI:
SHRI S. S. KOTHARI:
SHRI RAM AVTAR SHARMA:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have decided to pool the imported know-how into the country;

(b) whether the organisations, Industrialists in India have protested against the move; and

(c) the reaction of Government thereto ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED): (a) With a view to avoiding repetitive import of know-how, Government have decided that coordinated negotiations should be conducted with foreign parties in fields where,

(i) a number of foreign collaboration agreements already exist and a new party applies for the same or similar know-how; or

(ii) where a number of new units in the same field are proposed to be set up in the country at about the same time, the object being,

(1) to reduce the out go of foreign exchange, and

(2) to encourage indigenous research and technological development.

It is not the intention that Government would set up an Agency to purchase the know-how, develop it and pass it on to others desirous of having it. Government's role will mainly be at the initial stage of discussion with the foreign party and the Indian parties concerned.

(b) Yes, Sir.

(c) After carefully examining the views expressed by certain Chambers of Commerce and Industry, Government have come to the conclusion that, by and large, their misapprehensions were based on misunderstanding of Government's policy. Government have from time to time, clarified the position to remove the misapprehensions. The policy was clearly explained by me in a Press Conference on the 29th October, 1968.

Damage to Railway Lines in North Bengal Due to Floods

1059. SHRI BEDABRATA BARUA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the damage caused by the North Bengal floods in late 1968 to the rail link to Assam has since been completely repaired;

(b) if so, whether further works are contemplated to improve and strengthen the link against future possible devastation; and

(c) if so, the details thereof ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) Damages to rail link to Assam have been temporarily repaired and the permanent restoration work is in progress.

(b) and (c). Further works contemplated on M. G. rail link are :—(i) raising of railway bank between GALGALIA-PIPRITHAN stations, and between TAIBPUR—ALUBARI stations of Katihar—Siliguri Section; and (ii) extension of Sankosh M. G. bridge between JORAI and SREERAMPUR Assam on Bongaigaon—Alipurduar Section. As far as B. G. rail link is concerned, further works would depend on the final recommendations of Technical Experts Committee on floods in North Bengal appointed by Ministry of Irrigation & Power.

Extension of Broad Gauge Line Upto Gauhati

1060. SHRI BEDABRATA BARUA: Will the Minister of RAILWAYS be pleased to state:

(a) whether an extension of the Broad Gauge line upto Gauhati in Assam has been decided; and

(b) whether a further extension upto Dibrugarh has been contemplated in the Fourth Plan ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) and (b). Preliminary Engineering and Traffic Surveys for the conversion of the Bongaigaon-Gauhati Section and an economic survey by the Gauhati University of the transport needs of the lower Brahmaputra valley have been under-taken recently with a view to find out the need for and the economic viability of the proposal for extension of the B. G. line to Gauhati. A final decision in the matter can be taken only after the results of the investigations are know. Further extension of the B. G. line upto Dibrugarh can be considered only after a decision is taken about BG connection to Gauhati.

Enquiry into Cement Allocation and Coordination Organisation Funds

1061. SHRI SRADHAKAR SUPAKAR:
SHRI K. RAMANI:
SHRI SATYA NARAIN SINGH:
SHRI MOHAMMAD ISMAIL:
SHRI JYOTIRMOY BASU:
SHRI BHOGENDRA JHA:
DR. RANEN SEN:
SHRI VASUDEVAN NAIR:
SHRI K. HALDER:
SHRI INDRAJIT GUPTA:
SHRI CHINTAMANI PANIGRAHI:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether the enquiry into diversion of the development funds of the Cement Allocation and Coordination Organisation into election funds of political parties has been completed;

(b) if so, the main findings of the enquiry and action taken thereon; and

(c) if not, when the enquiry is likely to be completed and the reasons for the delay ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) to (c). An inspection of the books of account of C. A. C. O. under section 209 (4) of the Companies Act, 1956, has been completed. The nature of the inference to be drawn from the facts ascertained and action to be taken thereafter are under examination in consultation

with the Ministry of Law. In the purse of examination, the Ministry of Law asked for documents which had to be obtained from all the constituent units of C.A.C.O. The matter is still under examination.

Committee to go into Industrial Licensing Policy

1062. SHRI SRADHAKAR SUPAKAR:
SHRI CHINTAMANI PANIGRAHI:
SHRI INDRAJIT GUPTA:
SHRI JAGESHWAR YADAV:
SHRI RAMAVATAR SHASTRI:
DR. RANEN SEN:
SHRI C. JANARDHANAN:
SHRI K. LAKKAPPA:
SHRI SURENDRANATH DWIVEDY:
SHRI J. AHMED:
SHRI DINKER DESAI:
SHRI SAMAR GUHA:
SHRI BRIJ BHUSHAN LAL:
SHRI RANJIT SINGH:
SHRI SURAJ BHAN:
SHRI RAM GOPAL SHALWALE:
SHRI JAGANNATH RAO JOSHI:
SHRI ATAL BIHARI VAJPAYEE:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Committee which was set up to enquire into the industrial licensing policies of Government has submitted its report;

(b) if so, the principal recommendations thereof; and

(c) if not, the reasons for delay in submitting the report and when the same is expected to be submitted ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) No, Sir.

(b) Does not arise.

(c) The Committee has informed the Government that the collection and analysis of information and data in regard to its field of study, which is rather wide, have taken longer time than anticipated. The Committee expects to submit its report to Government before the end of June, 1969.

Damage to Railway Track And Property in Orissa Due to Floods

1063. SHRI CHINTAMANI PANIGRAHI : Will the Minister of RAILWAYS be pleased to state :

(a) extent of damage done in terms of money to the railway tracks and property in Orissa during the last year's flood and cyclone;

(b) whether the damaged track has been fully restored;

(c) the reason why all the passenger trains running in this route have not been fully restored;

(d) whether the bridges on the track for escape of flood waters are being widened at different points where breaches had occurred; and

(e) if so, to what length they are proposed to be widened at the different breach heads ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Rupees seventy lakhs approximately.

(b) Yes.

(c) All the trains cancelled due to breaches have been progressively restored, except Nos. 99 Up/100 Down Howrah-Madras Weekly Deluxe Expresses. These trains are also expected to be restored by 1st March, 1969.

(d) Yes, where found necessary.

(e) One extra 40 feet span has been added to bridge No. 838 between the stations Solari and Balugaon on Khurda Road-Palasa Section of South Eastern Railway.

Exports of Goods manufactured by Foreign Collaboration Projects

1064. SHRI CHINTAMANI PANIGRAHI : Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) whether there has been any export curbs in foreign collaboration pacts in the country;

(b) whether goods are being exported from foreign collaboration projects in the country which have started production; and

(c) if so, the percentage of exports of the products manufactured in these projects to the total exports of the country ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) : (a) Yes, Sir, in the older agreements, prticularly when the country was embarking on a massive programme of industrial development. However, it is now the policy that, when existing collaboration agreements limiting export franchise come up for renewal or when new agreements are entered into, this restriction should be fully eliminated or substantially removed except perhaps in the country of foreign collaborator or the countries where foreign collaborator is having joint ventures in the same field of production.

(b) the products of some projects which have been set up with foreign collaboration are being exported.

(c) precise information is not readily available.

Indo—Soviet Trade

1065. SHRI CHINTAMANI PANIGRAHI:
SHRI PRAKASH VIR SHASTRI :
SHRI CHENGALRAYA NAIDU :
SHRI SHRI CHAND GOYAL :
SHRI K. LAKKAPPA :
SHRI ONKAR LAL BERWA :
SHRI BAL RAJ MADHOK :
SHRI RANJIT SINGH :
SHRI D. C. SHARMA :
SHRI BENI SHANKER SHARMA:
SHRI HARDAYAL DEVGUN:
SHRI P. C. ADICHAN :
SHRI S. R. DAMANI :
SHRI SHIVA CHANDRA JHA :

Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) whether it is a fact that an Indian Trade Delegation visited U. S. S. R. recently to finalise India's trade plan with that country for the year 1969;

(b) if so, whether the Soviet Union has agreed to make readjustments in the pattern of Indo-Soviet Trade which was continuing so long; and

(c) if so, the nature of readjustments agreed to ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): (a) to (c). A Trade Delegation visited U. S. S. R. in December, 1968 and finalised the arrangement, as contemplated in the Long-term Trade and Payments Agreement with U. S. S. R., for exchange of commodities between India and U. S. S. R. for the year 1969.

The Delegation took the opportunity to explain to the Soviet counterpart that over the last few years there has been a considerable growth of industrial capacity in India, particularly in the field of heavy industries, resulting in our increasing requirements of raw materials rather than complete plant and machinery. This point of view was appreciated by the Soviet Delegation as a result of which the pattern of commodity exchanges has been adjusted so as to conform to the Indian requirements.

Heavy Engineering Corporation, Ranchi

1066. SHRI BABURAO PATEL:
SHRI JYOTIRMOY BASU:
SHRI A. K. GOPALAN:
SHRI P. RAMAMURTI:
SHRI M. MOHAMMAD ISMAIL:

Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that 1200 Muslim employees. of the Heavy Engineering Corporation, Ranchi have been accommodated in two special hostels of the Central Training Institute; if so the reason therefor and the total cost of accommodating them;

(b) the nature of special assistance given to these employees and the total amount spent on such assistance so far;

(c) the reasons why these employees have not been dispersed in the various sectors of the Heavy Engineering Corporation colony to promote emotional integration instead of segregating them and creating an artificial distance between the two communities; and

(d) the number of Hindu employees affected by the August, 1967 communal disturbances and the nature and amount of special assistance to them so far ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) and (b). Consequent on the serious communal disturbances which occurred in Ranchi in August, 1967, most of the Muslim employees and their families were

accommodated in two hostels of the Training Institute in the HEC Colony so that adequate protection could be given to these families. At present about 500 families are still staying in these hostels. These families were provided by the management with free food, milk, fuel, etc., from 25th August, 1967 to 15th October, 1967. Thereafter assistance has been given to these employees by—

(i) treating the absence of these employees as special casual leave from 22nd August, 1967 to 15th October, 67.

(ii) paying salaries to these employees during their absence from duty and advancing two months' basic salary.

(iii) Payment of an *ex-gratia* payment of Rs. 500 in each individual case of loss of life and waiving of recovery of all advances and outstanding amounts due from employees killed in the disturbances, except where advances were made for purchase of motor cars and immovable properties.

(iv) providing jobs to one dependent member of the family of a deceased employee.

The total expenses incurred by way of relief and rehabilitation to the affected employees and their families amounts to Rs. 5.14 lakhs.

(c) Efforts are being made by the management of the Heavy Engineering Corporation to disperse these Muslim employees to different sectors in the HEC colony. With such dispersal, and various other measures being taken, the Management is making every effort to ensure that the different communities in the colony may live together in harmony.

(d) Three Hindu employees who were affected by the disturbances were given a total sum of Rs. 950/—as salary advance.

M/s. Dodsal (P) Ltd.

1067. SHRI BABURAO PATEL :
SHRI K. LAKKAPPA:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the action taken against Dodsal Private Ltd. for contravening Section 293—A of the Companies Act by paying in excess the sum of Rs. 23105 to the Congress Party in 1967 for the Elections; and

(b) the reasons why definite legal action delayed in spite of the illegal act having committed as far back as in February, 1967 and the assurance given in reply to Starred Question No. 570 on the 20th August, 1968 ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). The advice of the Ministry of Law has been obtained and is under study.

मैसर्स किलाचन्द देवीचन्द, एण्ड कम्पनी, बम्बई

1068. **श्री देवेन सेन :** क्या **औद्योगिक विकास तथा समवाय-कार्य** मन्त्री यह बताने की कृपा करेंगे कि :

(क) बम्बई की मैसर्स किलाचन्द देवी चन्द तथा इससे सम्बद्ध फर्मों की स्वतन्त्रता प्राप्ति के पूर्व कितनी पूंजी थी और इस समय कितनी पूंजी है;

(ख) गत बीस वर्षों में इसके अन्तर्गत कितनी कम्पनियां स्थापित की गयीं; और

(ग) 1947 से 1968 तक इस कम्पनी की पूंजी में कितने प्रतिशत की वृद्धि हुई है ?

औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मंत्री (श्री फखरुद्दीन अली अहमद) : (क) एकाधिकार जांच आयोग द्वारा संग्रह की गई सूचना के अनुसार, मैसर्स किलाचन्द देवीचन्द एण्ड कम्पनी की कुल प्रदत्त पूंजी "किलाचन्द समूह" में सम्मिलित 11 अन्य कम्पनियों सहित, 1963-64 के मध्य 9.3 करोड़ रुपयों की थी। यह आंकड़े 1966-67 में 9.9 करोड़ रुपयों की राशि के हो गये। इन वर्षों से पहले तथा पश्चात् के वर्षों की सूचना उपलब्ध नहीं है।

(ख) एकाधिकार जांच आयोग द्वारा, "किलाचन्द समूह" में सम्मिलित की गई 12 कम्पनियों में से, 7 कम्पनियां, 1949 के पश्चात स्थापित की गई थीं।

(ग) एकाधिकार जांच आयोग द्वारा "किला चन्द समूह" में सम्मिलित कम्पनियों की कुल प्रदत्त पूंजी में, 1963-64 से 1966-67 की अवधि में 6.5 प्रतिशत की वृद्धि हुई। इस अवधि में, मेसर्स किलाचन्द देवी चन्द एण्ड कम्पनी लिमिटेड की स्वयं की प्रदत्त पूंजी में कोई वृद्धि नहीं हुई। इन वर्षों से पहले तथा पश्चात् के वर्षों की सूचना उपलब्ध नहीं है।

अखरोट और अखरोट की लकड़ी का निर्यात

1069. **श्री कुशोबाकुला** : क्या **विदेशी व्यापार तथा आपूर्ति** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अखरोट और अखरोट की लकड़ी का बड़ी मात्रा में विदेशों को निर्यात किया जाता है;

(ख) यदि हां, तो उक्त सामान गत पांच वर्षों में प्रत्येक देश को कितनी मात्रा में निर्यात किया गया;

(ग) क्या निर्यात के लिये अधिकांश फल और लकड़ी जम्मू तथा काश्मीर से आती है; और

(घ) यदि हां, तो क्या सरकार उस राज्य में इसके उत्पादन को बढ़ाने और इसकी किस्म सुधार हेतु कोई कार्यवाही कर रही है ?

वैदेशिक व्यापार तथा पूर्ति मंत्रालय में उप-मंत्री (श्री चौधरी राम सेवक) : (क) (1) अखरोट : जी हां।

(2) अखरोट की लकड़ी : सामान्यतः अखरोट की लकड़ी के विशाल परिमाण में निर्यात की अनुमति नहीं दी जाती क्योंकि इस लकड़ी की आपूर्ति स्वदेशी मांग को, जिसका कुछ भाग निर्यात की जाने वाली वस्तुओं के निर्माण में प्रयुक्त होता है, ही पूरा करने के लिये अपर्याप्त है।

(ख) एक विवरण सभा-पटल पर रखा गया है। [**पुस्तकालय में रखा गया। देखिये संख्या** LT—128/169]

(ग) जी हां।

(घ) अखरोटों के उत्पादन तथा निर्यातों के विभिन्न पहलुओं का विस्तृत अध्ययन उद्यान निदेशक, जम्मू तथा कश्मीर सरकार तथा केन्द्रीय सरकार द्वारा किया जा रहा है।

Foreign Collaboration in Trading Activities

1070. SHRI YOGENDRA SHARMA:
SHRI VASUDEVAN NAIR:
SHRI C. JANARDHANAN:
SHRI BHOGENDRA JHA:
SHRI RAMAVTAR SHASTRI:
SHRI INDRAJIT GUPTA:
SHRI JYOTIRMOY BASU:

Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether Government have recently decided to permit foreign collaboration in trading activities;

(b) if so, the reasons that promoted Government to take such a decision; and

(c) the benefits likely to accrue to India thereby ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) : (a) Yes, Sir. It has been decided to permit foreign collaboration in trading activities, only where such collaboration is exclusively aimed at augmenting our export sales;

(b) and (c). Such relaxation will facilitate utilization of the know-how and marketing channels of large overseas trading concerns and will help in penetration of difficult markets, particularly for non-traditional exports of India.

राष्ट्रीय खनिज विकास निगम द्वारा लौह अयस्क का निर्यात

1071. **श्री रघुवीर सिंह शास्त्री** : क्या **इस्पात, खान और धातु** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राष्ट्रीय खनिज विकास निगम को गत वर्ष लौह अयस्क के निर्यात व्यापार में लगभग 5 करोड़ रुपये की हानि हुई;

(ख) यदि हां, तो इसके क्या कारण हैं; और

(ग) भविष्य में लौह अयस्क के निर्यात व्यापार में घाटे को रोकने के लिये क्या कार्य-वाही की गयी है ?

पेट्रोलियम तथा रसायन और खान तथा धातु मंत्रालय में राज्य मंत्री (श्री जगन्नाथ राव) :(क) राष्ट्रीय खनिज विकास निगम को 1967-68 के वित्तीय वर्ष के दौरान जापान को सप्लाई की गई लौह-अयस्क पर लगभग 141 लाख रुपये की हानि हुई थी और न कि 5 करोड़ रुपये की।

(ख) किरीबुर और बैलाडिला लौह-अयस्क खानों के उत्पादन का खनिज तथा धातु व्यापार निगम लिमिटेड द्वारा जापानी इस्पात संयंत्रों के साथ तय किये गये मूल्यों पर जापान को निर्यात किया जाता है। बिक्रियों से मिलने वाली एफ. ओ. बी. टी. प्राप्तियां खर्च की निम्नलिखित मद्दों को पूरा करने में उपयोग में लाई जाती हैं :—

	एफ. ओ. बी. टी. बिक्रियों की प्राप्तियों की औसत प्रतिशतता
1. निर्यात शुल्क	14.6
2. पत्तन प्रभार	14.4
3. रेल भाड़ा	48.7
4. खनिज तथा धातु व्यापार निगम का कमीशन	1.4
5. राज्य सरकार को दिया जाने वाला स्वामिस्व तथा श्रम कल्याण उपकर	3.2
6. सरकारी ऋण, यैन ऋण और कार्यचालन पूंजी परव्याज	3.6
7. मूल्यह्रास	6.8
8. खान परिचालन लागत	12.5
जोड़ :—	105.2

जैसा कि ऊपर की तालिका से देखा जायेगा, उपरोक्त 1 से 5 तक की मद्दों का व्यय एफ. ओ. बी. टी. बिक्रियों की कुल प्राप्ति में से चुकाने के उपरान्त, राष्ट्रीय खनिज विकास निगम के पास परिचालन लागत और मूल्यह्रास व्यवस्था की पूर्ति के लिये केवल अवशिष्ट राशि बचती है; यहां तक कि विभिन्न प्रभारों की अदायगियां कर देने के पश्चात् राष्ट्रीय खनिज विकास निगम के पास परिचालन लागत और मूल्यह्रास, जो वास्तव में 19.3 प्रतिशत होते हैं, की पूर्ति के लिये एफ. ओ. बी. टी. बिक्रियों की प्राप्ति का केवल 14.1 प्रतिशत भाग बचता है। 5.2 प्रतिशत का यह घाटा राष्ट्रीय खनिज विकास निगम के लेखों में मीमांसात्मक घाटे के रूप में दिखाया गया है। तथापि, 10.50 रुपये प्रति मैट्रिक टन की दर से निर्यात शुल्क के उपार्जन के कारण, जो कि कुल 2.36 करोड़ रुपये था, राष्ट्रीय अर्थव्यवस्था को कोई हानि नहीं होती।

(ग) व्यापक राष्ट्रीय अर्थ-व्यवस्था के विचार से, 141 लाख रुपये की हानि से अधिक महत्वपूर्ण सरकार को निर्यात शुल्क के रूप में मिले 2.36 करोड़ रुपये और लगभग 10.82 करोड़ रुपये की बहुमूल्य विदेशी मुद्रा की प्राप्ति है।

अयस्कों के खनन, बन्दरगाहों तक परि-वहन और नौ-परिवहन में जो सुधार किये जा रहे हैं उनसे इस हानि में कमी हो जाने की सम्भावना है।

देश में लोहा और इस्पात कारखाने

1072. **श्री लखन लाल गुप्त** : क्या **इस्पात, खान और धातु** मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में सरकारी क्षेत्र में कितने लोहे और इस्पात के कारखाने हैं और उनके नाम क्या हैं तथा प्रत्येक की उत्पादन क्षमता कितनी है;

(ख) मकान निर्माण के लिये इन कार-खानों में किन वस्तुओं का निर्माण किया जाता है ;

(ग) क्या अपने उत्पादित माल की बिक्री के लिए इन कारखानों ने फुटकर दुकानें खोली हुई हैं; और

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

इस्पात और भारी इन्जीनियरिंग मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द पन्त) : (क) सार्वजनिक क्षेत्र में भिलाई, राउरकेला और दुर्गापुर के तीन सर्वतोमुखी इस्पात कारखाने दुर्गापुर स्थित एक मिश्र-इस्पात का कारखाना तथा भद्रावती स्थित मैसूर आयरन एण्ड स्टील वर्क्स शामिल हैं। वर्तमान विस्तार योजना के अंत में भिलाई, राउरकेला और दुर्गापुर के इस्पात कारखानों की अधिष्ठापित क्षमता-क्रमशः 2.5, 1.8 और 1.6 मिलियन टन पिण्ड प्रतिवर्ष की होगी। दुर्गापुर स्थित मिश्र इस्पात कारखाने की उत्पादन क्षमता 1,00,000 टन पिण्ड की होगी। मैसूर आयरन एण्ड स्टील वर्क्स की मिश्र और विशेष इस्पात की क्षमता 77,000 टन की होगी।

(ख) ये कारखाने भवन-निर्माण में काम आने वाला कई प्रकार का सामान तैयार करते हैं जैसे :—संरचनात्मक, छड़ और गोल छड़, जस्ती चादरें, स्कैल्प, गर्म बेलित क्वायल आदि, आदि।

(ग) और (घ) : इन कारखानों में उत्पादन टनों में होता है जहां मितव्ययी उत्पादन के लिए कुछ टन का न्यूनतम उत्पादन और माल की शीघ्र निकासी अपेक्षित है। निर्मित वस्तुओं को थोक में बेचा जाता है। अतः इन कारखानों में कोई फुटकर दुकानें नहीं खोली गई हैं। फिर भी हिन्दुस्तान स्टील लिमिटेड ने जनता की सेवा और स्थानीय आवश्यकताओं की पूर्ति के लिए अहमदाबाद, बंगलोर, बम्बई, कलकत्ता, कोचीन, दिल्ली, जालन्धर, कानपुर, मद्रास आदि बड़े बड़े शहरों में गोदाम रखे हुए हैं।

माल डिब्बा मरम्मत कारखाना, रायपुर

1073. **श्री लखन लाल गुप्त** : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) माल डिब्बा मरम्मत कारखाना, रायपुर (दक्षिण-पूर्व रेलवे) में 1 जनवरी, 1968 से 31 दिसम्बर, 1968 तक विभिन्न पदों पर कितने कर्मचारियों की भर्ती की गयी; और

(ख) नये भर्ती किये गये व्यक्तियों में स्थानीय व्यक्तियों की संख्या कितनी है और उनके नाम क्या हैं ?

रेलवे मंत्री (डा० राम सुभग सिंह): (क) किसी को बाहर से भर्ती नहीं किया गया है क्योंकि अन्य जगहों पर फालतू होने वाले कर्मचारियों को रायपुर के माल डिब्बा मरम्मत कारखाने में समाहित किया जा रहा है।

(ख) सवाल नहीं उठता।

Simplification of Licensing Procedure

1074. SHRI M. N. REDDY: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that a representation has been received from Chief businessmen and industrialists to simplify the existing cumbersome licensing procedures so that they are able to set up more industries in the Private Sector and also step up exports of industrial goods;

(b) whether any action has been taken by Government on the aforesaid representation and if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). In the meeting of the Central Advisery Council of Industries held in New Delhi on 3rd/4th January, 1969, references were made by certain

members to what they called cumbersome industrial licensing procedures. The question of simplification of industrial licensing procedures is constantly engaging the attention of the Government and wherever feasible, licensing controls are being relaxed. The exemptions allowed by the Government to industrial undertakings having fixed assets upto Rs. 25 lakhs (except those engaged in a few specified industries) from the licensing provisions of the Industries (Development and Regulation) Act, delicensing of certain industries and permision given to industrial undertakings to diversify or expand their production upto 25% of their licensed/registered capacity subject to certain conditions, without the formality of obtaining an industrial licence are some of such steps already taken by the Government in this regard. In so far as proposals pertaining to the setting up of export oriented industries are concerned, these are given special consideration by the Government.

Russians for Soviet Aided Plants

1075. SHRI M. N. REDDY: Will the Minister of STEEL, MINES AND METALS be pleased to state:

(a) the reasons that prompted the Soviet Delegation, which visited India recently to survey the working of Soviet aided plants, to post 500 technicians and specialists at Bokaro when there are already enough of Indians who had received training in Russia;

(b) how far the Russian proposals have been agreed to;

(c) the present number of Russians working in Bokaro; and

(d) the details of the phased programme according to which they would be withdrawn to give effect to the complete Indianisation ?

THE MINISTER OF STEEL AND HEAVY ENGINEERING (SHRI C. M. POONACHA) : (a) The Soviet Delegation did not discuss the question of posting of Soviet technicians and specialists at Bokaro.

(b) Does not arise.

(c) As on 31st January, 1969, there were 145 Soviet specialists in position at Bokaro.

(d) The Soviet specialists are being employed by Bokaro Steel Ltd. in accordance with a Contract concluded with the Soviet organisation on the 3rd May, 1966, for periods ranging from 1 to 5 years. The Soviet specialists are coming in batches in accordance with the needs of the construction programme of the steel plant, and will return to USSR on completion of their period of deputation.

Sick Textile Mills

1076. SHRI M. N. REDDY: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) whether Government are aware that the number of sick textile mills in the country has gone upto 60 at present;

(b) if so, the main reasons for the growing number of sick textile mills every year;

(c) whether the present policy of allowing free competition among these mills for attaining high standard of efficiency is proposed to be reconsidered; and

(d) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) : (a) Presumably the Hon'ble Member is referring to mills lying closed. If so, the answer is in the affirmative. It may be added that at the end of December, 1968, the number of closed textile mills was 56.

(b) The difficulties of the textile mills which are not in a good condition are mainly due to loss of productive efficiency arising from obsolescene of machinery, substantial increase in debt-equity ratio, erosion of funds, increase in production costs and recession in demand, coupled with mismanagement in several cases.

(c) and (d). Government takes action against cotton textile mills under the provision of the Industries (Development & Regulation) Act, only in cases where it is of the opinion that the mill is being managed in a manner highly detrimental to the industry or the public interest.

Supply of Structural Materials to Bokaro Steel Project

1077. SHRI INDRAJIT GUPTA: Will the Minister of STEEL, MINES AND METALS be pleased to state :

(a) whether the orders placed last year for about 160,000 tons of structural materials for the Bokaro Steel Project are being fulfilled satisfactorily and on schedule;

(b) whether it is a fact that many of the suppliers are unable to meet the requirements in terms of both quality and deliveries; and

(c) if so, whether any review will be made of the policy for selecting tenders on the basis of costs alone ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) Yes, Sir. The Hindustan Steelworks Construction Limited have placed orders last year for 1,43,000 tonnes of structural materials for the Bokaro Steel Plant. These are being fulfilled generally according to the requirements of construction schedule of the plant.

(b) No, Sir.

(c) Does not arise.

House Rent for Railway Staff of Bondamunda (South Eastern Railway)

1078. SHRI INDRAJIT GUPTA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Railway staff working at Bondamunda, South-Eastern Railway are deprived of House Rent Allowance although the station is in close proximity to the Rourkela industrial township; and

(b) if so, whether steps will be taken to sanction payment of this allowance at an early date ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) and (b). Staff working at Bondamunda have since been sanctioned House Rent Allowance at the rates admissible to staff at Rourkela for a period of 3 years with effect from 1-8-68, if otherwise admissible.

रामनाथपुर स्टेशन (पूर्वोत्तर रेलवे) पर आक्रमण

1079. **श्री हुकम चन्द कछवाय :** क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि नवम्बर, 1968 में उत्तर-पूर्व रेलवे पर के रामनाथपुर स्टेशन पर विद्यार्थियों ने आक्रमण किया था और इसके फलस्वरूप रेलवे की बहुत हानि हुई है; और

(ख) यदि हां, तो कितनी राशि की हानि हुई और इस सम्बन्ध में कितने विद्यार्थियों को गिरफ़तार किया गया ?

रेलवे मंत्री (डा० राम सुभग सिंह) : (क) जी हां। 30-11-1968 को लगभग 250-300 विद्यार्थियों ने स्टेशन पर आक्रमण किया तथा रेल सम्पत्ति को क्षति पहुंचायी।

(ख) अनुमानतः 758 रुपये की हानि हुई। सरकारी रेलवे पुलिस द्वारा चार व्यक्ति गिरफतार किये गये जिनमें दो विद्यार्थी थे।

अमरीका को इस्पात का निर्यात

1080. **श्री हुकम चन्द कछवाय : क्या इस्पात खान तथा धातु** मंत्री यह बताने की कृपा करेंगे कि :

(क) 1 जनवरी, 1967 से अब तक भारत से अमरीका को कितनी मात्रा में इस्पात का निर्यात किया गया; और

(ख) इसके फलस्वरूप सरकार ने कितनी विदेशी मुद्रा अर्जित की ?

इस्पात और भारी इंजीनियरिंग मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) : (क) और (ख). 1 जनवरी, 1967 से से 30 नवम्बर 1968 तक की अवधि में अमरीका को 1168.440 टन इस्पात का निर्यात किया गया, जिसका जहाज तक निःशुल्क मूल्य 664,404 रुपये था।

हैवी इंजीनियरिंग कारपोरेशन, रांची

1081. **श्री हुकम चन्द कछवाय :**
श्री प्रकाशवीर शास्त्री :
श्री ज्योतिर्मय बसु :
श्री अ० कु० गोपालन :
श्री राममूर्ति :
श्री मुहम्मद इस्माइल :

क्या **औद्योगिक विकास तथा समवाय कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हैवी इंजीनयरिंग कारपोरेशन, रांची के सैक्टर 2, साइट 5 में रहने वाले हिन्दू कर्मचारियों को अपने क्वार्टर खाली करने के लिये कहा गया है;

(ख) क्या यह भी सच है कि वहां पर मुसलमान कर्मचारियों को क्वाटर दिये जा रहे हैं, जिससे वे सब एक ही बस्ती में मुस्लिम कर्मचारियों के साथ सामूहिक रूप से रह सकें;

(ग) क्या अल्पसंख्यक समुदाय से संबंधित कर्मचारियों को एक अलग बस्ती में सामूहिक रूप से बसाया जा रहा है;

(घ) यदि हां, तो इसके क्या कारण हैं और क्या सरकार इस कार्यवाही को अनुचित नहीं समझती; और

(ङ) यदि हां, तो इस सम्बन्ध में सरकार का क्या कार्यवाही करने का विचार है ?

इस्पात, और भारी इंजीनियरिंग मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) : (क) से (ङ). इस प्रश्न पर औद्योगिक और समवाय-कार्य मंत्री ने 2 दिसम्बर 1968 को राज्य-सभा में ध्यान-आकर्षण प्रस्ताव के उत्तर में एक वक्तव्य दिया था। इस वक्तव्य में स्थिति पूरी तरह स्पष्ट की गई है। वक्तव्य की प्रति संलग्न है।

विवरण

अगस्त, 1967 की घटनाओं के पश्चात् हैवी इंजीनियरिंग कारपोरेशन के मुसलमान कर्मचारियों को 'आर्टिजन होस्टल' नामक इमारत में स्थानान्तरित कर दिया गया था, वे तभी से इस इमारत में जहां कि रहने की जगह कम और स्वास्थ्यप्रद नहीं है, रह रहे हैं। उनमें अधिकांश परिवार एक-एक कमरे में रहते हैं। इनमें से बहुत से कर्मचारियों ने अपने परिवारों को घर भेज दिया है। ये औद्योगिक कर्मचारी जो अलग रह रहे थे उनके इस एक स्थान पर एकत्रित हो जाने से अवान्छनीय परिस्थितियां उत्पन्न हो गई हैं। हैवी इंजीनियरिंग निगम के अध्यक्ष ने मुस्लिम कर्मचारियों से अपने क्वाटरों में वापस जाने का आग्रह करने की दृष्टि से अनेक बार परामर्श किया है। मुस्लिम कर्मचारियों ने अभ्यावेदन दिया है कि अपने क्वाटरों में वापस जाने में वे स्वयं को अभी इतना सुरक्षित नहीं समझते हैं क्योंकि काम के समय में कारखाने में उपस्थित रहने पर वे अपने बीवी बच्चों को घर पर छोड़ सकें। स्थान सीमित होनेके कारण, आर्टिजन होस्टल में मुसलमान कर्मचारी और उनके परिवारों को आवास देना सम्भव नहीं है।

साम्प्रदायिक झगड़ों से पूर्व अधिकांश मुस्लिम कर्मचारी सैक्टर II के साईट V में रहते थे। हैवी इंजीनियरिंग निगम के प्रबन्धकों ने 100 मुस्लिम कर्मचारियों को इस स्थान पर भेजने का सुझाव दिया था क्योंकि इस सैक्टर में लगभग 40 घर गत वर्ष मुस्लिम कर्मचारियों ने खाली किये थे। यदि हिन्दू निवासी 50 या 60 अतिरिक्त घरों को इस क्षेत्र में खाली कर देते तो प्रबन्धक मुस्लिम कर्मचारियों के एक समूह को इस क्षेत्र में बसाने का प्रबन्ध करते। तदनुसार प्रबन्धकों ने इस क्षेत्र के निवासियों के नाम एक सार्वजनिक निवेदन निकाला था और उसमें यह प्रस्ताव किया था कि जो कोई स्वेच्छा से अपने मकान खाली करेंगे उन्हें दूसरा मकान प्रदान किया जायेगा। और जो कोई स्थान परिवर्तन करना चाहते हैं उनसे निवेदन किया गया था कि वे नगर के प्रशासक प्राधिकारी को सूचित करें। ताकि वे इस सम्बन्ध में उचित प्रबन्ध कर सकें। यह कहना ठीक नहीं कि उन्हें मकान खाली करने के लिए डराया धमकाया गया था या उन्हें वहां से चले जाने के लिए विवश करने के लिए कभी सोचा भी गया था या उस पर अमल किया गया था। तो भी राजनैतिक लोगों द्वारा उकसाये हुए लोगों के कुछ समूहों ने हैवी इंजीनियरिंग निगम के कैम्पस में प्रवेश कर प्रतिदिन सभायें कीं और गलत अफवाहें फैलाईं कि सैक्टर II के साईट V के हिन्दू निवासियों को मुस्लिम लोगों के लिए जगह खाली करने के लिए बाध्य किया जा रहा है। स्पष्टतः यह साम्प्रदायिक भावना को उकसाने के लिए किया गया था। इस स्थान का चयन करने का लाभ यह था कि 3 दर्जन मकान जिनमें पहले मुस्लिम वर्ग के लोग रहते थे पहले ही खाली है यदि अन्य 60 मकान और उपलब्ध हो जाते हैं तो समस्या बहुत अंशों तक सुलझ जाती है। स्थानान्तरण की इस योजना पर विचार-विमर्श किया गया था और सभी ट्रेड यूनियनों ने जिसमें श्रमिक संघ भी सम्मिलित है इसे सामान्यतः मान लिया था।

यह सभी कार्य शान्तिपूर्वक चल रहा था और आशा थी कि सहकर्मी मुस्लिम साथियों के बसाने के लिए स्वेच्छा से कुछ मकान खाली हो जायेंगे। साईट V में तीन दर्जन से अधिक आवासियों ने मुस्लिम साथियों के आवास के लिए मकान खाली करने के लिए लिखकर भी दे दिया था। अकस्मात् कुछ राजनीति से प्रेरित लोगों ने कैम्प नं० 5 के लोगों पर दबाव डालने और उन्हें भयभीत करने का अभियान प्रारम्भ किया। कुछ राजनीतिक दलों और शहर से आए कार्यकर्त्ताओं ने कैम्प नं० 5 में आकर वहां के रज़ामन्द कर्मचारियों को वहां से जाने से रोकने के लिए सभाओं का आयोजन किया, यद्यपि वहां पर धारा 144 लागू थी। अनुशासनहीनता की कुछ कार्यवाहियां भी दृष्टिगत हुई और लगभग 80 कर्मचारी बिना छुट्टी लिए ही कर्मशाला से अनुपस्थित हो गए। जब उनको अनुशासनात्मक कार्यवाही का ज्ञान कराया गया तो वे भी उस दबाव डालने के अभियान में सम्मिलित हो गए। यदि एक विशिष्ट राजनीतिक दल के कार्यकर्ता शहर से आकर अन्यत्र जाने के लिए राज़ी कर्मचारियों के विधिवत तथा शान्तिपूर्ण रूप से हटाये जाने के काम में हस्तक्षेप न करते तो यह योजना सफल रहती। बस्ती से बाहर के लोग हैवी इंजीनियरिंग कारपोरेशन की बस्ती में लगातार आते रहे और उन्होंने धारा 144 के उल्लंघन का वातावरण बनाया और उन्होंने कारपोरेशन के एक अधिकारी को सम्बन्धित व्यक्तियों को स्थिति के स्पष्टीकरण से रोका।

5. प्रबन्धकों की योजना के अन्तर्गत मुसलमानों की आबादी के एक ही स्थान में जमाव को रोकने का प्रयास किया जा रहा था तो राजनीति से प्रेरित व्यक्तियों ने यह अफवाह फैला दी कि समूचे सेक्टर 2 को

अधिकारियों द्वारा बलात् खाली करवाया जा रहा है और नया निर्माण भी किया जा रहा है तथा सभी मुस्लिम कर्मचारियों को एक ही स्थान में फिर बसाया जा रहा है और उन्हें विशाल रांची शहर में अन्य मुसलमानों से सम्पर्क स्थापित करने की सुविधाएं भी प्रदान की जा रही हैं। हैवी इंजीनियरिंग कारपोरेशन के प्रबन्धकों की योजना केवल इतनी थी कि मुस्लिम कर्मचारियों को बस्ती के कई हिस्सों में बसाया जाय जिससे कि उनमें मेलजोल की भावना तथा सुरक्षा की भावना का निर्माण हो।

6. हाल ही में कारपोरेशन के प्रबन्धकों ने विभिन्न सैक्टरों में अतिरिक्त मकान निर्माण करने का निश्चय किया है ताकि इन कर्मचारियों का पुनर्वास किया जाए। इस काम के लिए चालू वर्ष में 20 लाख रुपये व्यय करने का विचार है।

7. जानबूझ कर ऐसे संशय का निर्माण किया गया कि प्रबन्धक विभिन्न आवासीय क्षेत्रों में हिन्दू कर्मचारियों पर अपने वर्तमान स्थान से निकलने के लिए दबाव डाल रहे हैं ताकि इस प्रकार खाली किए जाने वाले मकानों का आवन्टन मुस्लिम कर्मचारियों को किया जाए। प्रबन्धकों ने इस विषय में सार्वजनिक घोषणा की है। वास्तव में प्रयास तो यह किया गया है कि मुस्लिम कर्मचारियों के एक ही स्थान पर अर्थात् आर्टीजन होस्टल में वर्तमान जमाव को तोड़ा जाय और उन्हें बस्ती के विभिन्न हिस्सों में बांटा जाय ताकि एक तरफ तो उनके एक ही स्थान पर जमाव को रोका जा सके और दूसरी ओर उनमें सुरक्षा की भावना उत्पन्न हो सके। इस प्रयत्नों में अनुरोध से काम लिया गया और स्वेच्छा से ही अन्यत्र चले जाने के निवेदन के आधार पर ही सारी कार्यवाही की गई है।

Demand for Indian Roses in Foreign Countries

1082. SHRI BAL RAJ MADHOK:
SHRI RANJIT SINGH:
SHRI D. C, SHARMA:
SHRI BENI SHANKER SHARMA:
SHRI HARDAYAL DEVGUN:

Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether Indian roses are in great demand in foreign markets particularly in Europe and America;

(b) if so, the steps taken to explore those markets; and

(c) the outcome thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): (a) No, Sir. There is, however, a possibility of developing export markets in Western Europe during the winter season when there is a shortage of out flowers in those countries.

(b) In order to encourage exports of cut flowers, Air India is offering concessional freight rates. The State Trading Corporation is also investigating the marketing possibilities of Indian roses and is currently sending small consignments on experimental basis.

(c) It is too early to form any definite view on the potentiality of exports of Indian roses.

Aversion of Train Mishap Near Muzaffarpur

1083. SHRI SAMAR GUHA:
SHRI P. VISWAMBHARAN:
SHRI K. LAKKAPPA:
SHRI SURENDRANATH DWIVEDY:

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that a train mishap was averted near Chakia and Mehsi Stations 53 Km. from Muzaffarpur of the North Eastern Railway on the 9th January; 1969;

(b) if so, the causes of this mishap;

(c) whether Government have investigated into this mishap; and

(d) the Steps taken to award the railway employee for his timely detection ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) (a) There was no case of a train mishap having been averted near Chakia and Mehsi stations of North Eastern Railway on 9. 1.1969.

(b) to (d). Do not arise.

Officers in Public Undertakings

1084. SHRI BHOGENDRA JHA: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 314 on the 12 November, 1968 and state:

(a) whether information reagrding officers in public undertaking has since been collected; and

(b) if so, details thereof ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) and (b). Information so far received from some of the manufacturing undertakings in the public sector is contained in the statement laid on the Table of the House. [*Placed in Library See* No. LT-129 69]

Railway Sleepers

1085. SHRI MANGALATHUMADAM; Will the Minister of RAILWAYS be pleased to state;

(a) the quantity of timber obtained every year from the Nilanbur Forests for the sleepers for the Railways.

(b) the quantity of cut sleepers out of it which is sent to the Creosoting Plant at Palghat every year.

(c) the estimated expenditure incurred every year for the Creosoting Plant; and

(d) whether any loss has been incurred during the year 1967-68 ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) (a) Procurement of wooden sleepers from Kerala State is undertaken mostly through the Kerala State Forest Department; occasionally some supplies materialise from the trade in the area also. It is, therefore, not possible to specifically state the quantity of sleepers procured from any particular forests of the state.

(b) There is no Railway Creosoting Plant at Palghat. Presumably the Hon'ble Member is mentioning about the Railway Treatment Plant at Olavakkot. However as mentioned in reply to (a) above, it is also not possible to indicate separately the quantity of sleepers cut by the suppliers and sent for treatment at the Olavakkot Railway Treatment Plant, from the produce of Nilanbur Forests.

(c) The expenditure incurred annually during the last three years by the Railway Treatment Plant at Olavakkot is stated below:—

1965-66	—Rs.	18,67,411/—
1966-67	—Rs.	16,96,878/—
1967-68	—Rs.	12,69,793/—

(d) The question of any profit or loss at this Railway Plant does not arise as producing of treated sleepers is done taking into consideration the cost of the new materials and cost of treatment.

Working of Hindustan Steel Limited

1086. SHRI S. K. TAPURIAH:
SHRI E. K, NAYANAR:

Will the Minister of STEEL MINES AND METALS be pleased to state:

(a) whether Government have examined the latest monthly working results of the Hindustan Steel Ltd., and

(b) whether Government expect the HSL to break even in the current year or whether it is expected to continue to run at a loss ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) (a). Yes, Sir,

(b) According to present indications, the Company is likely to sustain a loss of about Rs. 40 crores during the current financial year.

Mail/Express Train between Manmad and Dhond

1087. SHRI N. R. LASKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware that a lot of inconvenience has to be faced by people travelling towards Poona and Sholapur from Northern and Central India on account of non-existence of a Mail/Express train between Manmad and Dhond.

(b) whether Government would start some new Mail/Express trains on Manmad Dhond route:

(c) if so, the details therefor; and

(d) if not, the reasons therefor ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) (c) and (d). There has been no demand for a direct train between any of the important centres of Northern or Central India and Sholapur. There has been a demand for a direct train between Nagpur and Poona but the quantum of traffic offering does not justify such a train. At present, one Third Class Sleeper coach runs between Nagpur and Poona via Manmad and Dhond by 321 Dn. Passenger/29 Dn, Express and by 30 Up Express/402 Up Passenger. From 1-4-1962 it is proposed to put on an additional First and Third Class composite through coach by these trains and with this addition, the requirements of the travelling public will be adequately met.

(b) There is no such proposal under consideration at present.

Resignation of Chairman, Bokaro Steel Plant

1088. SHRI S. S. KOTHARI :
SHRI M. N. REDDY :
SHRI N. K. SOMANI :

Will the Minister of STEEL, MINES AND METALS be pleased to state :

(a) whether it is a fact that Shri K. M. George, Chairman of Bokaro Steel Project has submitted his resignation;

(b) If so, the grounds for his resignation;

(c) the extent of supervision and intervention exercised by the Ministry in the construction of the Plant and purchase of equipment and policies in this regard; and

(d) the final decision about the appointment of a new Chairman or continuance of the existing Chairman ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) and (b). Shri K. M. George who was the Managing Director and not Chairman of Bokaro Steel Limited relinquished charge on 9th February, 1969 afternoon on the expiry of his five year's contract.

(c) Bokaro Steel Limited is registered as an independent Company under the Company's act and is subject to such supervision and control of the Government as are laid down in the Articles of the Association of the Company. Besides the Chairman there are two senior Government Officers in the Board of Directors of the Company. Government also periodically review the functioning of the Company and these reviews are placed on the Floor of the House. The progress of construction of the plant is also reviewed

and such instructions as are considered necessary for efficient and timely execution of work are also issued by Government.

(d) The matter of appointment of a new managing Director is under consideration. The Chairman of the Company is continuing and no specific tennure has been laid down for him.

वोल्टास लिमिटेड

1089. **श्री शारदानन्द :**
श्री वंशनारायण सिंह :

क्या **औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय कार्य** मन्त्री यह बताने की कृपा करेंगे कि :

(क) वोल्टास लिमिटेड, बम्बई ने लाइसेंस के लिए आवेदन कब दिया था और उसने अपना कारोबार कब आरम्भ किया था ;

(ख) इस कम्पनी की स्थापना के लिए क्या शर्तें निर्धारित की गई थीं तथा इस कम्पनी द्वारा क्या माल बनाया जा रहा है; और

(ग) इस कम्पनी ने अपनी स्थापना से अब तक कुल कितना उत्पादन किया है?

औद्योगिक विकास, आंतरिक व्यापार तथा समवाय कार्य मन्त्री (श्री फखरुद्दीन अली अहमद) : (क) से (ग). जानकारी इकट्ठी की जा रही है और वह सभा पटल पर रखदी जायेगी ।

यूनियन कार्बाइड इण्डिया लिमिटेड

1090. **श्री शारदानन्द :**
श्री वंशनारायण सिंह :

क्या औद्योगिक विकास, आंतरिक व्यापार तथा समवाय कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) यूनियन कार्बाइड इण्डिया लिमिटेड, कलकत्ता ने किस तिथि को लाइसेंस के लिए आवेदन पत्र दिया था तथा इसने कार्य कब आरम्भ किया था;

(ख) इस कम्पनी को चलाने के बारे में क्या शर्तें निर्धारित की गई हैं और इसमें क्या-क्या वस्तुएं बनती हैं; और

(ग) इसके आरम्भ से अब तक इसमें कितनी वस्तुओं का निर्माण हुआ है ?

औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य मन्त्री (श्री फखरुद्दीन अली अहमद) : (क) से (ग). जानकारी इकट्ठी की जा रही है और वह सभा-पटल पर रखदी जायेगी ।

नेशनल इण्डिया ट्रेडर्स प्राइवेट लिमिटेड, बम्बई

1091. **श्री शारदानन्द :**
श्री वंश नारायण सिंह :

क्या **औद्योगिक विकास, आंतरिक व्यापार तथा समवाय कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) नेशनल इंडिया ट्रेडर्स प्राइवेट लिमिटेड, बम्बई ने किस तारीख को कारोबार आरम्भ किया था तथा किस तारीख को लाइसेंस के लिए आवेदन दिया था ;

(ख) इस कम्पनी को चलाने के लिए क्या शर्तें हैं तथा यह किस प्रकार की वस्तुओं का निर्माण कर रही है; और

(ग) इस फर्म ने कारोबार आरम्भ करने से अब तक कुल कितना उत्पादन किया है?

औद्योगिक विकास, आंतरिक व्यापार तथा समवाय कार्य मन्त्री (श्री फखरुद्दीन अली अहमद) : (क) से (ग). जानकारी इकट्ठी की जा रही है और वह सभा-पटल पर रखदी जायेगी ।

ग्लास कारवायज एण्ड प्रैस्ड वेयर्स लिमिटेड, बम्बई

1092. **श्री शारदानन्द :**
श्री वंशनारायण सिंह :

क्या **औद्योगिक विकास, आंतरिक व्यापार तथा समवाय कार्य** मन्त्री यह बताने की कृपा करेंगे कि :

(क) ग्लास कारवायज एण्ड प्रैस्ड वेयर्स लिमिटेड, बम्बई ने लाइसेंस के लिये कब आवेदन किया था और उसने अपना कारोबार कब आरम्भ किया था;

(ख) इस कम्पनी की स्थापना की शर्तें क्या थीं तथा यह क्या-क्या सामान बना रही है ; और

(ग) इस कम्पनी ने अपनी स्थापना के समय से अब तक कुल कितने माल का उत्पादन किया है ?

औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य मन्त्री (श्री फखरुद्दीन अली अहमद) : (क) और (ख). मैसर्स ग्लास कारवायज और प्रैस्ड वेयर्स लिमिटेड बम्बई से उद्योग (विकास तथा विनियमन) अधिनियम 1951 के अन्तर्गत विशेष प्रकार के ग्लास कारवायज और ग्लास प्रेस्डवेयर्स जैसे ग्लास ब्रिक्स और टाइल्सों तथा बिजली के फिटिंग्स के उत्पादन के लिए एक नया उपक्रम महाराष्ट्र राज्य में स्थापित करने का लाइसेंस प्राप्त लिए आवेदन पत्र 20-3-1961 को प्राप्त हुआ था। उन्हें औद्योगिक लाइसेंस अक्टूबर 1961 को स्वीकृत किया गया और उन्होंने फरवरी, 1966 में उत्पादन प्रारम्भ किया।

(ग) यह सूचना उपलब्ध नहीं है क्योंकि फर्म अपनी उत्पादन विवरणी नियमित रूप से नहीं भेज रही है। फिर भी फरवरी से अक्टूबर, 1966 तक का सूचित उत्पादन 25 लिटर क्षमता के 1, 28, 975 नग 2 ग्लास कारवायज है।

सेन्ट्रल डिस्ट्रीब्यूटर्स लिमिटेड, बम्बई

1093. **श्री वंशनारायण सिंह :** क्या **औद्योगिक विकास, आंतरिक व्यापार तथा समवाय कार्य** मन्त्री यह बताने की कृपा करेंगे कि :

(क) सेन्ट्रल डिस्ट्रीब्यूटर्स लिमिटेड, बम्बई ने किस तारीख को लाइसेंस के लिए आवेदन दिया था और इसने किस तारीख को अपना कारोबार आरम्भ किया था ;

(ख) इस कम्पनी को चलाने के लिए क्या शर्तें निर्धारित की गई हैं तथा यह कम्पनी क्या सामान बनाती है; और

(ग) इस कम्पनी ने अपना कारोबार आरम्भ करने से अब तक कितने माल का निर्माण किया है ?

औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य मन्त्री (श्री फखरुद्दीन अली अहमद) : (क) से (ग). जानकारी इकट्ठी की जा रही है और वह सभा-पटल पर रखदी जायेगी।

Ticketless Travel on North Eastern Railway

1094. **SHRI VISHWA NATH PANDEY:** Will the Minister of RAILWAYS be pleased to state :

(a) the number of persons arrested so far ticketless travelling on the North Eastern Railway since the 1st September, 1968;

(b) the approximate amount of loss suffered by Government on account of ticketless travelling during the aforesaid period; and

(c) the number of persons sentenced to imprisonment for ticketless travelling during the aforesaid period and the amount realised as fine ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) The number of persons arrested on N. E. Railway for ticketless travel from 1.9.1968 to 31.1.1969 was 14, 963.

(b) The approximate amount of loss suffered by Government on account of ticketless travelling during the aforesaid period has not been estimated, However, on the basis of special checks arranged some time ago, it is estimated that the loss suffered by Government due to ticketless travelling on the N. E. Railway is approximately Rs. 3 crores per annum.

(c) On the N. E. Railway the number of persons sentenced to imprisonment for ticketless travelling during the aforesaid period was 5,800 and the amount of fine realized was Rs: 3,20,708.

Late Running of tranis on North Eastern Railway

1095. SHRI VISHWA NATH PANDEY : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that there has been a constant increase in the complaints in regard to late running of trains on the North Eastern Railway;

(b) whether it is also a fact that the passenger trains not reaching their destination in time has become a common feature; and

(c) if so, whether any new measures are proposed to be taken in this regard ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) No.

(b) No.

(c) Does not arise.

Neglect of North-Eastern Railway Zone

1096. SHRI VISHWA NATH PANDEY: Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the North-Eastern Railway continues to be the most neglected zone in so far as the supply of engines, rolling stock and facilities to increase the number of trains run on important routes is concerned;

(b) if so, the reasons therefor; and

(c) how is it that while Northern, Southern, Western and Central Railways have been able to increase mail, express and passenger trains on their main and other lines, the North Eastern Railway has not increased Mail, Express and passenger trains as yet, and the passengers are experiencing great inconvenience due to such inadequate and bad arrangements ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) (a) No.

(b) Does not arise.

(c) It it not correct that there has been no addition to train services on the North Eastern Railway. For instance, during the period from 1961-62 (upto 31st October 1968) as many as 72 new trains including fast express trains have been introduced and the runs of 39 services extended on various sections of the North Eastern Railway to cope with the expansion in traffic. By and large, the existing complement of passenger carrying services running on the North Eastern Railway cater satisfactorily to the pattern and quantum of traffic offering.

Privately-Owned Railway Systems

1097. SHRI GEORGE FERNANDES : Will the Minister of RAILWAYS be pleased to state :

(a) the relevant sections of the Indian Railways Act which apply to privately-owned railway systems in the country but not to the Railways operated by Government ;

(b) what is the justification for this discriminatory legislation;

(c) whether Government would take steps to amend the Indian Railways Act to make it uniformly applicable to all Railways in the country; and

(d) if not, the reasons therefor ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Sections 49, 50, 51, 51A, 87 to 98.

(b) The above sections which apply to privately owned railways but not to Government railways are not of a discriminatory nature as they are only meant to regulate the working of private companies.

(c) & (d). In view of reply to part (b) the question does not arise.

Cement Price

1098. SHRI JYOTIRMOY BASU: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) how many times since decontrol Government have allowed enhancement of cement prices;

(b) the rate of enhancement each time; and

(c) the reasons for enhancement in each case ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) to (c). Since decontrol of cement, Government agreed to the enhancement of the f.o.r. destination selling price of cement by Rs. 0.70 per tonne w. e. f. 1.4.1966 and by Rs. 1.20 per tonne w. e. f. 1.4.1967. These enhancements were agreed to on account of increased expenditure on freight for cement movement. Beside, the packing charges for cement are revised every quarter, according to a standard formula, on the basis of market quotations for jute bags and the proportion of the use of new and second-hand bags.

De-Recognition Of Hindustan Steel Workers' Union

1099. SHRI JYOTIRMOY BASU : Will the Minister of STEEL, MINES AND METALS be pleased to state :

(a) whether it is a fact that the Hindustan Steel Workers' Union, Durgapur does not carry the confidence of majority of the workers and employees working in the Durgapur Steel plant ; and

(b) if so, the reasons as to why the recognition of this union has not been withdrawn ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT): (a) The Hindustan Steel Workers Union is the recognised Union at the Durgapur Steel Plant. The claim of Hindustan Steel Employees Union for recognition was referred in April 1966 to the State Government, which is the competent authority for verification of membership and for advising on grant of recognition.

The matter is pending with the State Government.

(b) Does not arise.

Purchase of High Speed Diesel Engines

1100. SHRI JYOTIRMOY BASU : Will the Minister of RAILWAYS be pleased to state :

(a) the cost of the high-speed diesel engine purchased for the capital Express train ;

(b) wherefrom it has been purchased ;

(c) whether this engine is lying unused : and

(d) if so, the reasons therefor ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) and (b). No new diesel locomotive has been purchased for running the Rajdhani Express (Capital Express). Indian Railways have 72 diesel locomotives supplied by M/s. General Motors/U. S. A. at an approximate cost of Rs. 13,54,000 each during the period 1961-64. One of these locomotives will be utilised for running the Rajdhani Express.

(c) No.

(d) Does not arise.

Tea Corporation

1101. SHRI BHAGABAN DAS : Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) whether the Government of Assam as in a memorandum submitted to Central Government urged to form a Tea Corporation for taking care of the uneconomic tea gardens ;

(b) if so, the contents of the memorandum and whether Government are contemplating to form a Tea Corporation ;

(c) if so, when ; and

(d) whether the marketing of tea will also be undertaken by this Corporation ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) : (a) to (d). The Government of Assam has suggested the setting up of a tea Corporation on the lines of National Textile Corporation for taking over of closed tea gardens. The suggestion is being looked into.

Revision of Industrial Licensing Rules

1102. SHRI BHAGABAN DAS :
SHRI JYOTIRMOY :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have recently revised the rules relating to industrial licensing ;

(b) whether as per the revised rules, in some cases it will no longer be necessary to obtain a licence for setting up industries ;

(c) whether the rules have been revised for giving more incentives to foreign investors ;

(d) the details of those revised rules ; and

(e) the reasons for revising those rules ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (e). According to the provisions of Industries (Development & Regulation) Act, 1951, licenses are required to be obtained for industries listed in the First Schedule to the Act. With a view to encouraging industrial development and also reducing the formalities with which small and medium scale industries have to comply, the Government of India have by a notification dated 13.1.1964 issued under Section 29 B of the Act, granted exemption to industrial undertakings engaged in scheduled industries (with the exception of a few specified industries) fixed assets i. e. investment in land, building and machinery, valued at not more than Rs. 25 lakhs, from the licensing provisions of the Act. Also to give encouragement to the speedy setting up of further capacity particularly in industries which do not involve substantial import of components of raw materials and in which the small scale sector is not interested, Government have from time to time, granted exemption to certain industries from the licensing provisions of the Act. As a further measure of liberalisation of the licensing procedure, exemption has also been granted to the industrial undertakings to diversify their production upto 25% of their licensed/registered capacity subject to certain conditions without the formality of obtaining an industrial licence.

The rules relating to industrial licensing apply equally to the foreign investors and these rules have not been revised for giving more incentives to the foreign investors.

Export of Engineering Items

1103. SHRI BADRUDDUJA : Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) the actual value of imports and exports since the year 1965-66 to 1968-69 year-wise ;

(b) the share of engineering items in the total value of exports during this period ;

(c) the target of imports and exports during the year 1969-70 ; and

(d) the share of engineering items in the total exports target for the year 1969-70 ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) : (a) and (b). A statement is laid on the Table of the House [*Placed in Library. See* No LT—130 1/69]

(c) and (d). Item-wise projections of Imports and Exports during the Fourth Five Year Plan are under process of formulation.

Agro-Industries in West Bengal

1104. SHRI BADRUDDUJA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the names of agro-industries set up in each district of West Bengal upto date since 1951-52 ;

(b) total value of goods produced in each district of the State upto date year-wise since 1951-52; and

(c) total additional employment potentialities and actual employment in these agro-industries in each district upto date since 1951-52 ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). The information is being collected and will be laid on the Table of the House.

दोहद-खंडवा रेलवे लाइन

1105. **श्री शशि भूषण** : क्या **रेलवे** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि प्रस्तावित दोहद-खंडवा रेलवे लाइन के निर्माण से नर्मदा नदी पर बांध बनाने में आसानी हो जायेगी और उसके बाद भी यह विशेषकर उस क्षेत्र के विकास के लिये बहुत फायदेमन्द रहेगा;

(ख) क्या उनके मंत्रालय ने योजना आयोग के परामर्श से इस सम्बन्ध में कोई योजना बनाई है;

(ग) क्या ऐसी योजनाओं के कार्यान्वित करने के बारे में उनके मंत्रालय तथा योजना आयोग के बीच तालमेल है;

(घ) यदि हां, तो क्या उक्त क्षेत्र का फिर से संयुक्त सर्वेक्षण किया गया है; और

(ङ) यदि नहीं, तो इसके क्या कारण हैं और इस सम्बन्ध में सरकार का क्या कार्यवाही करने का विचार है ?

रेलवे मंत्री (डा० रामसुभग सिंह) : (क) नर्मदा नदी पर बांध बनाने के काम में सुविधा हो इस उद्देश्य से दोहद-खण्डवा रेलवे लाइन के निर्माण के लिए न तो योजना आयोग ने और न मध्य प्रदेश सरकार ने इस मंत्रालय से कहा है। इस लाइन के निर्माण से इस क्षेत्र के विकास में सहायता मिल सकती है, क्योंकि

सामान्यतः नयी लाइनों से यातायात संबंधी अतिरिक्त सुविधाएं मिलती हैं ।

(ख) जी नहीं ।

(ग) नयी लाइनों सम्बन्धी योजनाओं को योजना आयोग की सहमति से ही अंतिम रूप दिया जाता है ।

(घ) जी नहीं । यह सामान्य प्रक्रिया नहीं है कि इस तरह के संयुक्त सर्वेक्षण किये जायं ।

(ङ) वित्तीय कठिनाइयों के कारण इस रेल सम्पर्क के निर्माण के सम्बन्ध में विचार करना अभी सम्भव नहीं है ।

दोहद और खंडवा के बीच रेलवे लाइन

1106. **श्री शशि भूषण** : क्या **रेलवे** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनके मंत्रालय ने दोहद और खंडवा के बीच के क्षेत्र में कृषि और उद्योगों के विकास को तथा बढ़ती हुई जनसंख्या को देखते हुए दोहद और खण्डवा के बीच रेलवे लाइन बिछाने की आवश्यकता पर विचार किया है;

(ख) क्या सरकार ने दोहद और खंडवा के बीच के क्षेत्र के चार जिलों के आदिवासियों के, जिनकी संख्या उस क्षेत्र की जनसंख्या की 40 प्रतिशत है कल्याण के लिये रेलवे लाइन बिछाने की आवश्यकता अनुभव की है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं तथा इस सम्बन्ध में सरकार का क्या दृष्टिकोण है ?

रेलवे मंत्री (डा० रामसुभग सिंह) : (क) से (ग). खंडवा और दोहद के बीच एक सीधी रेल लाइन बनाने के प्रस्ताव पर अतीत में कभी विचार नहीं किया गया । इस पिछड़े क्षेत्र के लोगों के लिए रेल परिवहन की व्यवस्था करने और इस क्षेत्र के सामान्य विकास के उद्देश्य से 1953—55 में इंदौर और दोहद के बीच मीटर अथवा बड़ी लाइन के लिए इंजीनियरिंग और यातायात सर्वेक्षण किया गया था । सर्वेक्षण रिपोर्टों से पता चला कि यह लाइन वित्तीय दृष्टि से अलाभप्रद रहेगी और इसलिए इसके निर्माण का प्रस्ताव स्थगित कर दिया गया था । चूंकि चौथी पंचवर्षीय योजना में नयी लाइनों के निर्माण के लिए बहुत कम धन मिलने की सम्भावना है और इस क्षेत्र में ऐसा कोई विशेष विकास हुआ दिखाई नहीं देता जिससे कि प्रस्तावित रेलवे लाइन के लिए अत्यधिक यातायात होने की सम्भावना हो और वर्तमान बढ़ी हुई लागत को देखते हुए यह लाइन वित्तीय दृष्टि से अलाभप्रद हो, इसलिए इस क्षेत्र में रेलवे लाइन बनाने के प्रस्ताव पर विचार करने के लिए अच्छे दिनों की प्रतीक्षा करनी होगी ।

खंडवा-दोहद रेलवे लाइन

1107. **श्री शशि भूषण** : क्या **रेलवे** मंत्री यह बताने की कृपा करेंगे कि :

(क) खंडवा-दोहद रेलवे लाइन बिछाने के लिए किये गये सर्वेक्षण के समय इस लाइन को बिछाने पर कितना धन व्यय होने का अनुमान था और इस समय कितना धन व्यय होने का अनुमान है;

(ख) क्या उनके मंत्रालय के अनुसार इस क्षेत्र की वर्तमान स्थिति वैसी है जैसी कि लगभग 65 वर्ष पूर्व थी;

(ग) क्या यह सच है कि उनके मंत्रालय ने खंडवा और दोहद क्षेत्र की लगभग 1 करोड़ जनता की ओर, जिनको इससे लाभ होता, कोई ध्यान नहीं दिया है; और

(घ) यदि हां, तो इसके क्या कारण हैं तथा इस सम्बन्ध में सरकार का क्या दृष्टि-कोण है ?

रेलवे मंत्री (डा० रामसुभग सिंह) : (क) दोहद और खण्डवा के बीच एक सीधा रेल सम्पर्क बनाने के लिए अतीत में कभी सर्वेक्षण नहीं किया गया।

(ख) से (घ). इस क्षेत्र में यदि कोई विकास हुआ हो तो उसे देखते हुए और साथ ही इस पिछड़े क्षेत्र के लोगों के लिए इन्दौर से दोहद तक एक मीटर या बड़ी लाइन के लिए 1953—55 में इंजीनियरिंग और यातायात सर्वेक्षण किया गया था। सर्वेक्षण रिपोर्टों से पता चला कि यह लाइन वित्तीय दृष्टि से अलाभप्रद होगी इसलिए इसके निर्माण का प्रस्ताव स्थगित कर दिया गया। चूंकि चौथी पंचवर्षीय योजना में नयी लाइनों के निर्माण के लिए बहुत कम धन मिलने की संभावना है और इस क्षेत्र में ऐसा कोई विशेष विकास हुआ दिखाई नहीं देता जिससे कि प्रस्तावित रेलवे लाइन के लिए अत्यधिक यातायात होने की संभावना हो और वर्तमान बढ़ी हुई लागत को देखते हुए यह लाइन वित्तीय दृष्टि से लाभप्रद हो इसलिए इस क्षेत्र में रेलवे लाइन बनाने के प्रस्ताव पर विचार करने के लिए अच्छे दिनों की प्रतीक्षा करनी होगी।

खंडवा-दोहद रेलवे लाइन

1108. **श्री शशि भूषण** : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) पश्चिमी और पूर्वी निमाड़ जिलों को मिलाने वाली खंडवा-दोहद रेलवे लाइन के लिये बीसवीं शताब्दी के आरम्भ में पहली बार किन तारीखों को सर्वेक्षण किया गया था;

(ख) इस सर्वेक्षण का ब्यौरा क्या है तथा इस सम्बन्ध में उनके मंत्रालय की क्या प्रतिक्रिया है; और

(ग) इस क्षेत्र में इस लाइन के लिये सर्वेक्षण किन तारीखों को किया गया था तथा तत्सम्बन्धी ब्यौरा क्या है ?

रेलवे मंत्री (डा० रामसुभग सिंह): (क) दोहद और खण्डवा के बीच एक सीधी रेलवे लाइन बिछाने के लिए अतीत में कभी कोई सर्वेक्षण नहीं किया गया।

(ख) सवाल नहीं उठता।

(ग) इस क्षेत्र में केवल इन्दौर-दोहद के बीच प्रस्तावित बड़ी/मीटर लाइन के लिए 1953 में सर्वेक्षण किया गया था। इस लाइन के बन जाने से दोहद और खण्डवा के बीच रेल लाइन की व्यवस्था हो जाती क्योंकि इन्दौर और खण्डवा के बीच पहले से मीटर लाइन बनी हुई है। झबुआ के छोटे रास्ते से इन्दौर और दोहद के बीच (175 किलोमीटर) उस समय बड़ी लाइन पर 7.95 करोड़ रुपये और मीटर लाइन पर 5.95 करोड़ रुपये की लागत का अनुमान लगाया गया था। जीबत के लम्बे रास्ते से इस रेल सम्पर्क (223 किलोमीटर) पर बड़ी लाइन पर 11.71 करोड़ रुपये और मीटर लाइन पर 8.86 करोड़ रुपये की लागत का अनुमान था। बड़ी और मीटर दोनों तरह की लाइनें वित्तीय दृष्टि से अलाभप्रद समझी गयी थीं और इस लाइन को बनाने का विचार छोड़ दिया गया था।

दोहद और खण्डवा के बीच सीधी रेलवे लाइन लगभग 285 किलोमीटर लम्बी होगी और इन स्थानों के बीच बड़ी लाइन पर इस समय 28.5 करोड़ रुपये की लागत आयेगी। चूंकि इस क्षेत्र में ऐसा कोई विशेष विकास हुआ दिखायी नहीं देता जिससे कि प्रस्तावित रेलवे लाइन के लिए अत्यधिक यातायात होने

की संभावना हो और आर्थिक दृष्टि से इस लाइन के लाभप्रद होने की सम्भावना नहीं है, इसलिए इस लाइन के निर्माण के प्रस्ताव पर विचार करने के लिए बेहतर दिनों की प्रतीक्षा करनी होगी।

इलाहाबाद यात्री रेल गाड़ी से एक महिला यात्री को बाहर फेंकना

1109. **श्री शशि भूषण :**
श्री श्रीनिवास मिश्र :
श्री सुरेन्द्रनाथ द्विवेदी :
श्री क० लकप्पा :
श्री एस०एम० कृष्ण :

क्या **रेलवे** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनका ध्यान समाचारपत्रों में प्रकाशित इस समाचार की ओर दिलाया गया है कि 13 जनवरी, 1969 को डाकुओं के एक गिरोह ने उत्तर रेलवे के फिरोजपुर और माखनपुर स्टेशनों के बीच चलती हुई इलाहाबाद यात्री गाड़ी के दूसरी श्रेणी के डिब्बे से एक महिला को बाहर फेंक दिया था और उसके पति को घायल कर दिया था तथा उनका सामान भी बाहर फेंक दिया था; और

(ख) यदि हां, तो इस सम्बन्ध में सरकार की क्या प्रतिक्रिया है तथा इस मामले में सरकार का क्या कार्यवाही करने का विचार है ?

रेलवे मंत्री (डा० रामसुभग सिंह): (क) जी हां।

(ख) टूंडला की सरकारी रेलवे पुलिस ने एक मामला दर्ज किया है। अपराधियों में से दो को अब तक गिरफ्तार किया गया है और वे जेल में हैं। अन्य दो फरार अपराधियों को गिरफ्तार करने के लिए प्रयत्न जारी हैं। इस क्षेत्र में गाड़ियों में सुरक्षा उपायों को मजबूत बनाने के लिए हिदायतें जारी कर दी गयी हैं ?

Complaints against Sale of Imported Raw Materials and Components

1110. SHRI N.K. SOMANI : Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) whether it is a fact that serious complaints have been received regarding misuse and sale of imported raw materials and components by the holders of Actual Users Licences ;

(b) if so, the number and particulars of such cases apprehended during the year 1968; and

(c) the preventive steps being taken by Government to stop these malpractices ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): (a) to (c). The information is being collected and will be laid on the Table of the House.

Income from Passengers at Sivaraopeta Station

1111. SHRI D. B. RAJU : Will the Minister of RAILWAYS be pleased to state :

(a) the average daily income from the passengers at Sivaraopeta Railway Station on the Bhimavaram-Gudivada line on the South-Central Railway ;

(b) whether it is a fact that there is no shelter on the platform for the protection of the passengers from sun and rain ;

(c) whether Government Propose to provide shelter on the said platform to remove the inconvenience caused to the passengers; and

(d) if so, when ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) Rs. 1,554/-.

(b) Yes.

(c) and (d). Platform covers at stations are provided on a programmed basis. Subject to availability of funds, proposal for provision of a cover over platform at this station would be considered by the Railway Administration while preparing future works programmes.

Mineral Survey of Orissa

1112. SHRI CHINTAMANI PANIGRAHI : Will the Minister of STEEL, MINES AND METALS be pleased to state :

(a) whether any mineral survey had been undertaken in Orissa in 1967-68;

(b) if so, the places where such surveys were undertaken ;

(c) whether there is any such proposal for 1968-69 and 1969-70; and

(d) if so, the details of the proposals, and the districts which are proposed to be surveyed ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO) :

(a) and (b). Yes, Sir. During the field season 1967-68 surveys were undertaken for base metal mineralisation in Sainthala, Bolangir district and Sargipalli in Sundergarh district; for asbestos in Mayurbhanj district; for graphite in Titlagarh Sub-division of Bolangir district; for gold, China clay, chromit and glass sand in Koraput district. Geochemical survey for multimetal mineralisation was also undertaken in the Gangpur Shear zone, Sundergarh district.

(c) Yes, Sir.

(d) Mineral investigations taken up during 1968-69 field season include base metal ores in Sargipalli, Sundergarh district and in the Mayurbhanj Shear zone; nickel ores in Saruabil, Cuttack district and Simlipal basin in Mayurbhanj district; manganese ores in Bonai-Keonjhar belt; graphite in Bolangir-Patna district and gold in Koraput district. The Major investigations are likely to continue during 1969-70 field season. Details of the programme to be undertaken during 1969-70 are being worked out.

Demand For Shuttle Train Between Surat And Broach

1113. SHRI GEORGE FERNANDES: Will the Minister of RAILWAYS be pleased to state:

(a) whether there has been a long standing demand made by the Surat-Broach Passengers' Association for a shuttle train between Surat and Broach;

(b) if so, whether the Railway Authorites have decided to introduce this shuttle service; and

(c) if not, reasons therefor ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes.

(b) No.

(c) Lack of traffic justification.

Categorisation of Stations

1114. SHRI ONKAR LAL BERWA : Will the Minister of RAILWAYS be pleased to state:

(a) Whether it is a fact that Deputy Accounts Officer (Traffic Accounts) Ajmer has issued instructions to the Travelling Inspectors of Accounts for not categorising any station in "B" category;

(b) if so, the reason therefor; and

(c) if not, the names of stations of the Western Railway which have been put under "B" category during 1968 ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) No.

(b) Does not arise.

(c) Nil.

Commercial Inspectors on Railways

1115. SHRI ONKAR LAL BERWA : Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 2826 on the 16th June, 1967 and state:

(a) whether the 75% of vacancies of Commercial Inspectors are filled by the suitable Commercial Clerks on all the Railways;

(b) whether it is in the knowledge of Government that the posts of Claim Tracers, Assistant Commercial Inspectors and other Inspectorial posts are allotted to office clerks also in the South Eastern and Eastern Railways;

(c) if so, the seasons for allowing the encroachment of office clerks in Commercial category; and

(d) whether Government will consider the representation of All India Commercial Clerks Association in this regard?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) On most of the Railways, posts of Commercial Inspectors are in the channel of promotion for Commercial Clerks and also certain other categories of staff.

(b) On the Eastern Railway, Office Clerks are elegible for promotion as Claims Tracers against a specific quota and thereafter as Assistant Claims Inspectors. Similarly, Office Clerks are also eligible for promotion as Assistant Rates Inspectors, which cadre is very small. These staff are eligible, along with Commercial Clerks, for further promotion as regular Commercial Inspectors. On the South Eastern Railway as also on Northern, Southern, North Eastern and Northeast Frontier Railways there are somewhat similar provisions for considering Office Clerks as Claims Tracers and subsequently along with others as Commercial Inspectors.

(c) and (d). The admission of Office Clerks of the Commercial Department to a limited extent to the Inspectorate cadre has been a longstanding avenue of promotion on the Railways mentioned above and does not, therefore, constitute an encroachment on the cannel of promotion of Commercial Clerks.

Balance of Trade with Yugoslavia

1116. SHRI S. R. DAMANI: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) the rupee funds standing to the credit of Yugoslavia at the beginning of the year and as they stand at present;

(b) the special steps taken to increase India's exports to Yugoslavia against the credit and the new items of export envisaged;

(c) whether a fresh agreement has been entered into with that country in continuation of the one that expired at the end of December, 1968; and

(d) if the answer to (c) above be in the affirmative the details of the new agreement and the new additional advantages from the point of view of Indian exports to that country ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) : (a) Under normal benking practice, it is not possible to disclose the details of the accounts of foreign banks with Reserve Bank of India.

(b) Apart from participating on a large-scale in the international Trade Fairs held in Yugoslavia, Government have encouraged visits by Business Delegations as well as businessmen to indentify new & particularly non-traditional items of interest to Yugoslavia. New items of export envisaged are

commercial vehicles including jeeps, auto parts and ancillaries, batteries, rolled steel products, wire ropes and wire products, linoleum, chemical and pharmaceutical products etc.

(c) and (d). Pending negotiations for its nenewal, the Agreement which was to expire on 31st December, 1968 was temporarily extended till 31st March, 1969. Trade negotiations are currently in progress with a Yugoslav Trade Delegation.

Incentive to Users of Indigenous Machinery

1117. SHRI S. R. DAMANI: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have under examination the suggestion to offer greater incentives to users of indigenously manufactured machinery and equipment;

(b) if so, the stage at which the matter stands; and

(c) when a final decision is likely to be taken ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) to (c): The entire matter is still under Government's consideration.

Demand of Non-Ferrous Metals

1118. SHRI S. R. DAMANI: Will the Minister of STEEL, MINES AND METALS be pleased to state:

(a) the estimated demand of different non-ferrous metals during the next five years;

(b) how much of it will be met by indigenous production and how much by imports;

(c) in the case of imports, the amount of foreign exchange involved; and

(d) the efforts being made to produce the various metals in the country and the progress made so far ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO): (a) to (d). The demand for non-ferrous metals during the next five years, likely indigenous production and shortfall during 1969-70 and 1973-74 estimated on the basis of the studies made by the Planning Group on Non-Ferrous Metals set up in connection with the formulation of developmental plans for the Fourth Plan are indicated below:—

(in thousand tonnes)

Metal	Estimated Demand					Likely indigenous production and shortfall			
						1969-70		1973-74	
	1969-70	70-71	71-72	72-73	73-74	Production	Shortfall	Production	Shortfall.
Aluminium	184	221	254	280	315	142	42.0	Full requirement	nil
Copper	84.9	93.4	102.8	113.0	124.3	9.6	75.3	50	74.3
Zinc	96.8	106.5	117.1	128.9	142.0	38.8	58.8	76	66.0
Lead	66.6	73.2	80.5	88.6	97.4	2.5	64.1	3.5	93.9
Nickel	3.5	4.0	4.5	5.0	6.0	nil	3.5	nil	6.0
Tin	5.5	6.5	7.0	7.5	8.0	nil	5.5	nil	8.0
Antimony	1.0	1.2	1.3	1.4	1.5	1.0	..	1.5	nil

Note 1. Estimates of demand for aluminium include provision for export.

2. The demand for aluminium during the Fourth Plan is further being reviewed having regard to the likely outlay on power development during the Plan.

3. Production of Antimony is based on imported ores.

2. Actual imports of the different non-ferrous metals will, however, depend on the availability of foreign exchange, and the progress made by the additional schemes under implementation. The amount of foreign exchange involved will further depend on the prices of the various metals in the international market which fluctuate from time to time.

3. The efforts being made to produce the various non-ferrous metals in the country and the progress so far made are briefly indicated below :—

(i) **Aluminium**—The present installed capacity for aluminium metal production is of the order of 117,000 tonnes p. a. Additional schemes licensed/approved for production of aluminium account for a capacity of 356,000 tonnes p. a., including 150,000 tonnes p. a. in the public sector, which is likely to be realised during the Fourth and early Fifth Plan periods.

(ii) **Copper**—There is at present only one copper smelter in the country, in the private sector. This unit has been licensed to set up a flash smelter to produce 16,500 tonnes p. a. of copper which is likely to be completed by 1970. A 31,000 tonnes p. a. copper smelter is also being set up in the public sector at Khetri (Rajasthan) which is expected to start initial Production in 1971. In addition, proposals are under consideration to develop the copper deposits in the Rakha area in Bihar and Agnigundala in Andhra Pradesh.

(iii) **Zinc**—A new zinc smelter in the public sector based on the Zawar (Rajasthan) lead-zinc deposits was commissioned in January, 1968 and production has exceeded the rated capacity of 18,000 tonnes p. a. Another new 20,000 tonnes p. a. zinc smelter in the private sector (based on imported ores/concentrates) was commissioned early in 1967. Due to teething troubles production in this smelter has not so far come up to full capacity.

The public sector zinc smelter has drawn up a scheme for proving additional ore reserves in the Zawar area to step up the ore production at an estimated cost of about Rs. 37.82 crores (including the cost of the milling plants). The increase in ore production is expected to materialise commencing from 1970 and will be followed by expansion of the smelter for which suitable proposals are being drawn up.

A proposal received for expansion of the zinc smelter in the private sector is also under consideration.

(iv) **Lead**—There is at present only one lead smelter in the country based on the Zawar deposits. Though capacity of this smelter is about 5,400 tonnes p. a. production has been only of the order of 2,500 tonnes p. a. due to the falling lead content of the Zawar ore deposits.

(v) **Tin and Nickel**—There is at present no indigenous production of these metals for want of known commercial workable ore deposits in the country.

(vi) **Antimony**—There is at present one unit in the private sector producing antimony from imported ores to meet the country's requirements. It is proposed to expand this plant to meet the country's requirements by 1973-74.

4. Search for non-ferrous minerals.

In view of the importance of non-ferrous metals, the Geological Survey of India has already taken up an intensive programme of detailed exploration in the country. The investigations so far conducted by the Geological Survey of India by large scale mapping, pitting and trenching, geochemical and geophysical surveys, drilling exploratory mining in several parts of the country, have brought to light some important prospects for copper, lead and zinc ores in Andhra Pradesh, Bihar and Rajasthan. Small reserves of these ores have also been indicated in Madras and Mysore.

Further, air borne surveys by 'Operation Hard Rock' has also been carried out in Andhra Pradesh, Rajasthan and Bihar. As a result of these aerial geophysical surveys a total number of about 6,000 anomaly points have been located.

इस्पात का उत्पादन

1119. **श्री यशवन्त सिंह कुशवाह** : क्या **इस्पात, खान तथा धातु** मंत्री यह बताने की कृपा करेंगे कि :

(क) चालू वर्ष में तथा पिछले दो वर्षों में प्रत्येक देश में इस्पात का कितना-कितना उत्पादन हुआ है; और

(ख) देश में क्रमशः कितने इस्पात का निर्यात तथा उपयोग किया गया और इसका शेष भण्डार कितना बचा है ?

इस्पात और भारी इन्जीनियरिंग मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) : (क) देश में पिछले तीन वर्षों में उत्पादित इस्पात पिण्ड और विक्रेय इस्पात की मात्रा इस प्रकार है :—

(हजार टन)

	1968-69 (दिसम्बर 1968 तक)	1967-68	1966-67
इस्पात पिण्ड (जो बिक्री के लिए नहीं थे)	4,666	6,171	6,462
विक्रेय इस्पात	3,382	4,437	4,752

(ख) इस्पात के निर्यात की मात्रा, देश में खपत की मात्रा तथा उसके स्टाक की मात्रा निम्न प्रकार है :-

(हजार टन)

	1968-69 (दिसम्बर 1968 तक)	1967-68	1966-67
निर्यात किया गया इस्पात (इसमें कच्चे लोहे का निर्यात शामिल नहीं है) ।	531	666	2908
देश में प्रयुक्त इस्पात	2,751	3,837	4461
मास की अंतिम तिथि को विक्रेय इस्पात का स्टाक	213	उपलब्ध नहीं है ।	उपलब्ध नहीं है ।

Export of Mangoes

1120. SHRI K. SURYANARAYANA: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) the quantity and value of mangoes exported to the various countries during the last five years upto the 30th June, 1968 and the amount of foreign exchange earned thereby; and

(b) the varieties of mangoes which were exported from various States ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): (a) A statement is laid on the Table of the House. [*Placed in Library. See No. LT—131/69*]

(b) Information is not available as statistics of exports of mangoes are not maintained variety-wise/state-wise.

राजस्थान में फास्फेट मिट्टी के निक्षेप

1121. **श्री भोला नाथ मास्टर** : क्या **इस्पात, खान तथा धातु** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उदयपुर, राजस्थान में बड़ी मात्रा में फास्फेट मिट्टी के निक्षेप मिलने के बावजूद भी सरकार उर्वरकों के निर्माण के लिए विदेशों से फास्फेट मिट्टी का आयात कर रही है; और

(ख) क्या फास्फेट मिट्टी के आयात को समाप्त करने के उद्देश्य से उदयपुर क्षेत्र में इन खानों का विकास करने की कोई योजना सरकार के विचाराधीन है ?

पेट्रोलियम तथा रसायन और खान तथा धातु मंत्रालय में राज्य मंत्री (श्री जगन्नाथ राव) : (क) रॉक-फास्फेट की सारी आव-

श्यकताएं इस समय आयात की जा रही हैं क्योंकि देश में पाये जाने वाले सभी निक्षेप अभी अन्वेषणावस्था में हैं।

(ख) जी, हां।

रैंमिंगटन रैंड टाइपराइटरों का निर्माण

1122. **श्री भोला नाथ मास्टर** : क्या **औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रैंमिंगटन टाइपराइटरों को बनाने वाली कम्पनी को छोटे टाइपराइटर निर्माण करने के लिए संयंत्र लगाने की अनुमति नहीं दी जा रही है;

(ख) यदि हां, तो इसके क्या कारण है;

(ग) क्या यह भी सच है कि इन टाइपराइटरों का निर्माण करने के लिए केवल मैसर्स जे० के० बिजनेस मशीन्ज लिमिटेड को अनुमति दी जा रही है; और

(घ) यदि हां, तो इसके क्या कारण हैं ?

औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य मंत्री (श्री फखरुद्दीन अली अहमद) : (क) और (ख). भारत के मैसर्स रैंमिंगटन रैण्ड ने उद्योग (विकास और विनियमन) अधिनियम 1951 के अन्तर्गत प्रतिवर्ष 12000 पोर्टेबिल टाइपराइटरों के निर्माण की क्षमता के लिए लाइसेंस प्राप्त करने हेतु आवेदन पत्र दिया है। कम्पनी का आवेदन सरकार के विचाराधीन है।

(ग) जी, नहीं।

(घ) प्रश्न ही नहीं उठता।

पश्चिमी रेलवे की यात्री रेलगाड़ी संख्या 161

1123. **श्री भोला नाथ मास्टर** : क्या **रेलवे** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या नये बने राज्यों और जिलों को ध्यान में रखते हुए रेलवे मंत्रालय का कोई ऐसा नीति निर्णय लेने और उसे तुरन्त क्रियान्वित करने का विचार है, जिससे कि दिन में कम से कम एक रेल गाड़ी जिला मुख्यालय से चले और प्रातः दस बजे राज्य की राजधानी में पहुँचे और शाम को यात्रियों को जिला मुख्यालय तक वापिस ले जाये, जिससे यात्रियों को एक अतिरिक्त दिन के लिये न रुकना पड़े; और

(ख) क्या इस प्रकार की सुविधा की व्यवस्था करने के विचार से पश्चिम रेलवे की तेज चलने वाली यात्री गाड़ी संख्या 161 की समय सारिणी इस प्रकार बनाने का विचार है जिससे अलवर शहर के यात्री ले जाने वाली यह रेलगाड़ी रिवाड़ी से चले और 12 बजे से पहले जयपुर पहुँच जाये और शाम को 5 बजे जिला मुख्यालय के लिये चल पड़े ?

रेलवे मंत्री (डा० राम सुभग सिंह) : (क) परिचालन की दृष्टि से यह संभव नहीं है कि प्रत्येक जिला प्रधान कार्यालय को राज्य की राजधानी के साथ सुझाये गये तरीके के अनुसार जोड़ा जाये। फिर भी राज्य की राजधानी मे आने-जाने वाले यात्रियों की आवश्यकताओं को समय-सारिणी बनाते समय ध्यान में रखा जाता है और बहुत से जिला नगरों के लिए इस प्रकार की सुविधा की व्यवस्था की गयी है।

(ख) 161 अप/162 डाउन सवारी गाड़ियों को जयपुर तक आने-जाने के लिए बढ़ाना और सुझाव के अनुसार इनका समय फिर से निर्धारित करना संभव नहीं है, क्योंकि इन गाड़ियों के समय में कोई बड़ा परिवर्तन करने से रिवाड़ी-अलवर खण्ड से अदालत और सरकारी कार्यालयों आदि के लिए अलवर जाने वाले यात्रियों को बहुत असुविधा होगी। 161 अप और 4 बी०आर०आर० रतन गढ़-रिवाड़ी

सवारी गाड़ी का रिवाड़ी में होने वाला वर्तमान मेल भी न हो पायेगा ।

अलवर में रेलवे फाटक पर रेलवे पुल

1124. **श्री भोला नाथ मास्टर** : क्या **रेलवे** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या अलवर सिटी राजस्थान में, जो राष्ट्रीय राजपथ संख्या 8 पर स्थित है और जो जिला मुख्यालय है तथा पर्यटकों का केन्द्र है, के रेलवे फाटक पर निचला या ऊपरी पुल बनाने की एक योजना कुछ वर्षों से रेलवे के विचाराधीन है; और

(ख) राजस्थान के मुख्य मंत्री द्वारा पत्र लिखने के बावजूद भी निर्माण के कार्य में ढील पड़ने के क्या कारण हैं ?

रेलवे मंत्री (डा० राम सुभग सिंह) : (क) और (ख) वर्तमान नियमों के अन्तर्गत किसी समपार की जगह ऊपरी सड़क पुल/लाइन के नीचे पुल बनाने की लागत रेलवे और सड़क प्राधिकारी के बीच बांटी जाती है । मोटे तौर पर इस समय लागू नियमों के अन्तर्गत 24 फुट चौड़े सड़क-मार्ग के लिए ऊपरी सड़क पुल/लाइन के नीचे पुल की लागत का 50 प्रतिशत खर्च (इसमें जमीन की लागत शामिल नहीं है) रेलवे उठाती है और शेष 50 प्रतिशत, साथ ही पहुँच मार्ग के लिए यदि जमीन खरीदनी पड़े तो उसकी लागत सड़क प्राधिकारी द्वारा दी जाती है । जनवरी, 1962 में राजस्थान सरकार द्वारा अलवर में राष्ट्रीय राजमार्ग पर वर्तमान समपार के बदले ऊपरी सड़क पुल बनाने का प्रस्ताव रखा गया था लेकिन इस योजना में कोई प्रगति नहीं हो सकी क्योंकि राज्य सरकार द्वारा आवश्यक अग्रता और अन्य सम्बद्ध तकनीकी ब्यौरा नहीं दिया गया । यह मामला जून, 1968 में रेलवे द्वारा अलवर नगरपालिका के पास भी भेजा गया था लेकिन उसने अपने हिस्से की लागत उठाने में अपनी असमर्थता बतायी । दिसम्बर, 1968 में राजस्थान सरकार ने चौथी पंचवर्षीय योजना में इस प्रस्ताव पर काम शुरू करने की इच्छा प्रकट की जैसे ही राज्य सरकार/नगरपालिका अपने हिस्से की लागत देने को सहमत हो जायेगी, रेलवे समपार की जगह ऊपरी सड़क-पुल बनाने के लिए अपने हिस्से के काम को शीघ्रता से पूरा करने के लिए उपयुक्त कार्रवाई करेगी ।

राजस्थान में जिप्सम के निक्षेपों का उपयोग

1125. **श्री भोला नाथ मास्टर** : क्या **इस्पात, खान और धातु** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजस्थान में जिप्सम निक्षेपों का उचित प्रयोग किया जा रहा है;

(ख) क्या सरकार का विचार इस खनिज सम्पत्ति का उचित प्रयोग करने के लिये राजस्थान में कोई कारखाना स्थापित करने का है;

(ग) यदि हां, तो उसका ब्यौरा क्या है; और

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

पेट्रोलियम तथा रसायन और खान तथा धातु मंत्रालय में राज्य मंत्री (श्री जगन्नाथ राव): (क) से (घ). सूचना एकत्र की जा रही है और सभा पटल पर रख दी जायेगी ।

Damage to Railway Property by Telengana Agitators

1126. SHRI D. N. PATODIA:
SHRI ONKAR LAL BERWA:
SHRI N. R. LASKAR:
SHRI CHENGALRAYA NAIDU:

SHRI P. C. ADICHAN:
SHRI B. K. DASCHOUDHURY:

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that railway property has been damaged as a result of agitation being held in the South for the creation of better service facilities for the Telengana inhabitants; and

(b) if so, the amount of the loss suffered thereby ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes.

(b) Rs. 45,410/- approximately.

M/s. Cooper Allen and Co.

1127. SHRI RABI RAY: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that there has been persistent public demand to take over immediately Cooper Allen Unit of British India Corporation, Kanpur by purchasing the Company's shares, if necessary, in the open market; and

(b) if so, in view of the fact that Government holds a substantial number of shares in British India Corporation along with public financial institution like Life Insurance Corporation, Unit Trust of India, whether Government loans and debentures from the Government and financial institutions will be converted into equity shares ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes, Sir.

(b) A new wholly owned Government Company under the name and style of "Tannery and Footwear Corporation of India Private Ltd." has been formed to manage the Cooper Allen and the North West Tannery Units of the British India Corporation which are being acquired on an outright purchase basis.

Khetri Copper Complex

1128. SHRI SRINIBAS MISRA : Will the Minister of STEEL, MINES AND METALS be pleased to state :

(a) whether it is a fact that the work in the Khetri Copper Complex has been slowed down due to lack of railway track and power supply; and

(b) steps being taken to remove these obstacles ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANNATH RAO) : (a) Yes, Sir. The progress has been affected due to inadequate power supply and also due to lack of railway link.

(b) The matter of connecting Khetri plant site to the nearest Rail Head, has been taken up with the Railway Board and is under their consideration.

Regarding supplying adequate power to Khetri Copper Project, the matter is being vigorously pursued with the Rajasthan State Electricity Board. It is now expected that the Rajasthan State Electricity Board will be able to supply the requisite power to Khetri Copper Project by first week of March, 1969 from their 220 KV Sub-station at Khetri, construction work of which is in progress.

Applications pending for issue of Licences in Mysore

1129. SHRI S. M. KRISHNA:
SHRI A. SREEDHARAN:
SHRI SRINIBAS MISRA:
SHRI K. LAKKAPPA:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE

AND COMPANY AFFAIRS be pleased to state:

(a) the number of applications pending with Government for the issue of licences to start industries in Mysore State; and

(b) for how long they are pending ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) Out of 309 applications received upto 31st December, 1968 for grant of licences under the Industries (Development and Regulation) Act, 1951, 67 applications were pending as on 1st, February, 1969.

(b) 35 applications are pending for more than a year, 14 for more than six months but less than one year and 18 for less than six months.

Underground Tube Railways

1130. SHRIMATI TARA SAPRE:
SHRI SRADHAKAR SUPAKAR:
SHRI D. N. PATODIA:
DR. RANEN SEN:

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is proposed to introduce underground tube railways in Bombay and Calcutta in the Fourth Five Year Plan in view of the congestion in the traffic in these cities; and

(b) the likely cost of the projects ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) Preliminary studies for mass rapid transit systems in the metropolitan cities are being carried out by the Metropolitan Transport Team appointed by the Planning Commission. It has also been agreed that subject to further examination of what financial and operational responsibility should ultimately devolve on the Railways in the matter, the Railways should take up a techno-economic feasibility study for a mass rapid transit system in Calcutta.

(b) The cost will be known only when the feasibility studies are completed.

आगरा तथा धौलपुर के बीच रेलवे की तारें काटी जाना

1131. **श्री नाथूराम अहिरवार** : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को आगरा तथा धौलपुर के बीच 18 जनवरी, 1969 की रेल की तारें काटी जाने के सम्बन्ध में कोई सूचना मिली है; और

(ख) यदि हां, तो क्या इस सम्बन्ध में किसी व्यक्ति को गिरफ्तार किया गया है और यदि नहीं, तो इस सम्बन्ध में क्या कार्यवाही की जा रही है ?

रेलवे मंत्री (डा० राम सुभग सिंह) : (क) 18. 1. 1969 को धौलपुर-आगरा खण्ड के मनिया और जाजौ तथा जाजौ और भांडई स्टेशनों के बीच रेलवे के नहीं बल्कि डाक और तार विभाग के तार काटे हुए पाये गये थे।

(ख) अभी तक कोई गिरफ्तार नहीं किया गया है। पुलिस द्वारा जांच की जा रही है।

रेलवे सम्पत्ति को क्षति

1132. **श्री नाथू राम अहिरवार** : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) गत दो महीनों में रेलवे सम्पत्ति को राज्यवार कितनी क्षति हुई;

(ख) इस सम्बन्ध में कितने व्यक्ति

गिरफ्तार किये गये और कितने व्यक्तियों को दंड दिया गया; और

(ग) क्या इन लोगों को किन्हीं राजनीतिक दलों का समर्थन प्राप्त था और यदि हां, तो ऐसे दलों के नाम क्या हैं?

रेलवे मंत्री (डा० राम सुभग सिंह) : (क) पिछले दो महीनों (दिसम्बर, 1968 और जनवरी 1969) में रेल सम्पत्ति की जो क्षति हुई उसका राज्यवार ब्यौरा इस प्रकार है :—

	रुपये
आंध्र प्रदेश	44,149
बिहार	7,900
गुजरात	621
हरियाणा	50
पंजाब	460
तमिलनाडु	19,423
उत्तर प्रदेश	1,493
जोड़	74,096 रुपये

(ख) कुल 76 व्यक्ति गिरफ्तार किये गये थे जिनमें से 4 को अदालत ने सजा दी और बाकी लोगों के मामलों में या तो पुलिस जांच कर रही है या उन पर मुकदमा चल रहा है ।

(ग) इसमें किसी राजनीतिक दल के हाथ होने का पता अभी तक नहीं चला है ।

झांसी तथा वाराणसी के बीच एक्सप्रेस गाड़ी चलाना

1133. **श्री नाथूराम अहिरवार** : क्या **रेलवे** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि झांसी से (मानिकपुर-इलाहाबाद होती हुई) वाराणसी तक एक एक्सप्रेस रेलगाड़ी चलाने का प्रस्ताव विचाराधीन था;

(ख) यदि हां, तो इस सम्बन्ध में सरकार का क्या कार्यवाही करने का विचार है; और

(ग) यह गाड़ी कब तक चालू हो जाने की सम्भावना है ?

रेलवे मंत्री (डा० राम सुभग सिंह) : (क) से (ग). झांसी और वाराणसी के बीच एक एक्सप्रेस गाड़ी चलाने का कोई विचार नहीं है लेकिन, झांसी और इलाहाबाद के बीच एक तेज सवारी गाड़ी चलाने के प्रस्ताव पर विचार किया गया था । यह पता चला कि एक ओर जबकि यातायात सम्बन्धी पर्याप्त औचित्य नहीं है, दूसरी ओर, मानिकपुर-इलाहाबाद खण्ड पर अपर्याप्त लाइन क्षमता होने के कारण ऐसी एक अतिरिक्त गाड़ी चलाना व्यावहारिक भी नहीं है ।

Introduction of Diesel engines on Bombay-Allahabad Route

1134. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that when on almost all main lines the Indian Railways are using Diesel Engines to haul Mail and Express trains, the Bombay-Allahabad route of the Central Railway is being neglected continuously;

(b) if so, reasons therefor; and

(c) whether this line will ever have Diesel Engines, and if so, when ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) to (c). At present there is an overall shortage of diesel locomotives on Indian Railways and these are more urgently required for movement of essential goods traffic and to increase transport capacity over saturated sections. Dieselisation of passenger carrying trains can, therefore, be taken up only in a phased manner. As and when sufficient diesel engines become available, the question of running mail/express trains with diesel locomotives on Bombay-Allahabad route will be duly considered alongwith similar claims of other sections.

Increase in running time of passenger Trains in Jabalpur-Itarsi Section

1135. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of RAILWAYS be pleased to state the reasons why in spite of doubling of Jabalpur-Itarsi section of the Central Railway and introduction of high speed engines, the passenger trains running time has increased considerably in comparison to 1955-56 and before ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : The running times of passenger trains on the Jabalpur-Itarsi section had to be increased during the years 1960--65 due to the opening of 5 additional stations and construction activities connected with the doubling of the route.

From 1965 onwards, there has been a progressive reduction in the running times of trains on this section and with the completion of doubling works next year, efforts will be made to reduce these running times still further.

फास्फेट के रिजर्व

1136 : **श्री नाथूराम अहिरवार** : क्या **इस्पात, खान तथा धातु** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि देश के कुछ स्थानों पर फास्फेट के रिजर्व मिले हैं; और

(ख) यदि हां, तो उनको निकालने के लिए सरकार द्वारा क्या कार्यवाही की जा रही है ?

पेट्रोलियम तथा रसायन और खान तथा धातु मंत्रालय में राज्य मंत्री (श्री जगन्नाथ राव) : (क) जी, हां ।

(ख) भारतीय भूविज्ञान सर्वेक्षण संस्था द्वारा इन निक्षेपों के विकास के लिए आशाजनक खण्डों में विस्तृत समन्वेषण कार्य किये जा रहे हैं ।

Investment by Private Sector in State Enterprises

1137. SHRI LOBO PRABHU : Will the Minister of INDUSTRIAL DEVELOPMEMT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) the profit or loss of State Enterprises under his Ministry, after payment of taxes;

(b) in view of the minimum of 11 per cent fixed as return on investment for electricity by the Venkatraman Committee, the reasons why Government do not issue shares to the public on part of the investment in the public sector, as a means of enlisting intelligent self-interest of the investors;

(c) the objection to offering a minimum return equal to that on Government securities to such investors, as the same interest is payable on loans otherwise required; and

(d) the reason why Government have not tried to offer to foreign collaborators a share in the investment equal to their foreign capital, which would ensure that they are more interested in profits from the enterprise than from the sale of spare parts ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (d). Information is being collected and will be laid on the Table of the House.

Mysore Government's Trade Agent in London

1138. SHRI LOBO PRABHU: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether Government have considered if its existing staff can carry out the work done by the independent Mysore Government's Agent for Sandalwood in London; and

(b) whether the Ministries of Commerce and Finance were consulted about the necessity for the post since commerce and foreign exchange are involved and if not, whether Government propose to examine the same now ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) : (a) and (b). The matter is under detailed examination and consideration by all the concerned organs of the Government.

Industries in Manipur

1139. SHRI M. MEGHACHANDRA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the names of industries both big and small proposed to be set up in the Union Territory of Manipur during the Fourth Five year Plan; and

(b) the financial allocations made for both big and small industries (separately and industry-wise) for the aforesaid industries ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). The Fourth Five Year plan proposals of the States and Union Territories including Manipur are still under consideration. Details regarding the industrial units to be set up in Manipur, the financial allocations therefore etc., will be available after the Plan is finalised.

अल्प विकसित तथा पिछड़े क्षेत्रों का विकास

1140. **श्री नाथूराम अहिरवार** : क्या **औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) अल्पविकसित और पिछड़े क्षेत्रों का विकास करने की कोई योजना सरकार के विचाराधीन है;

(ख) यदि हां, तो उसका ब्यौरा क्या है; और

(ग) किन-किन क्षेत्रों में उस योजना को क्रियान्वित करने का विचार है ?

औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मंत्री (श्री फखरुद्दीन अली अहमद) : (क) से (ग). अविकसित तथा पिछड़े हुए क्षेत्रों के विकास का पूरा मामला जिसमें उद्योगों का क्षेत्रों में बांटना भी सम्मिलित है अभी सरकार के विचाराधीन है ।

Trade with Bulgaria

1141. SHRI D. N. PATODIA :
SHRI P.C. ADIHAN :

Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) whether it is a fact that the Prime Minister of Bulgaria during his recent visit held discussions to explore avenues of trade between India and Bulgaria;

(b) if so, the outcome thereof; and

(c) the extent to which it is likely to improve the trade relations between the two countries ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): (a) to (c). Prospects of bilateral trade between India and Bulgaria came up for discussion with the Prime Minister of Bulgaria in a general way. Both the sides expressed satisfication at the encouraging growth and diversification of mutual trade in 1968 and noted the prospects of further growth in the coming years. The need of exploring possibilities of industrial cooperation was also stressed.

Export of Cement

1142. SHRI SHIVA CHANDRA JHA: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether it is a fact that India's Cement Export has gone up;

(b) If so, the total quantity of cement exported in the year 1968 *vis-a-vis* during the year 1967 to each country separately

and the amount of foreign exchange earned therefrom during these years; and

(c) if not, the steps Government propose to take to boost the cement export?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE & SUPPLY (SHRI CHOWDHARY RAM SEWAK): (a) Yes, Sir.

(b) A statement is attached.

(c) Does not arise.

Statement

Quantity in Tonnes
Value in Rs. lakhs.

S. No.	*Name of the Country*	*Year* 1967 *Qty.*	*Year* 1967 *Val.*	*Year* 1968 *Qty.*	*Year* 1968 *Val.*
1.	Nepal	31432	37.21	48953	59.01
2.	Qatar and Trucial Oman	215	0.33	50	0.08
3.	Saudi Arabia	—	—	6125	8.70
4.	Muscat	115	0.18	5535	7.59
5.	Ceylon	—	—	75405	69.43
6.	Kuwait	—	—	19275	24.53
7.	Kenya	50	0.14	35	0.11
8.	Tenzania	10	0.03	60	0.22
9.	Others	—	—	496	0.46
	TOTAL	31822	37.89	155934	170.13

Setting up of a Paper Corporation in Public Sector

1143. SHRI SHIVA CHANDRA JHA :
SHRI B. K. DASCHOWDHURY:
SHRI K. ANIRUDHAN:
SHRI E. K. NAYANAR:
SHRI P. RAMAMURTI:
SHRI B. K. MODAK:
SHRI SITARAM KESRI:
SHRI SRINIBAS MISRA:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that Government is planning to set up a Paper Corporation in the public sector for increasing paper and newsprint production; and

(b) if so, the details thereof ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) Yes, Sir.

(b) No final decision has been taken so far and therefore it is not possible to give the details.

Ashoka Paper Mills, Darbhanga

1144. SHRI SHIVA CHANDRA JHA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that Government propose to take over the Ashoka Paper Mills, Darbhanga, Bihar;

(b) if so, when and how; and

(c) if not, the reasons therefor ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) No, Sir.

(b) Does not arise.

(c) The mill has been left at the stage of its construction and it is not considered desirable for Government to take over from economic point of view.

Commercial Clerks on Southern Railway

1145. SHRI PILOO MODY : Will the Minister of RAILWAYS be pleased to state :

(a) the total strength of Commercial Clerks on the Southern Railway, Division-wise, as on the 1st January 1962 and on the 1st November, 1968;

(b) whether it is a fact that during the last few years, there was a reduction of staff in the category of Commercial Clerks alone, so far as traffic and commercial departments are concerned which was contrary to principles when there was a steady increase in traffic and earnings in the Railway during the period; and

(c) the particulars of staff reduction in the categories of A. S. Ms., Guards, and T. T. Es. during the period from 1961 to 1968 ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) and (b). The information is being collected and will be placed on the Table of the Sabha.

(c)	Assistant Station Masters ...	205
	Guards ...	31
	Travelling Ticket Examiners ...	31

Stenographers in Northern Railway Headquarters Office

1146. SHRI VIDYA DHAR BAJPAI :
SHRI NIHAL SINGH :
SHRI RAM SWARUP VIDYARTHI :
SHRI SURAJ BHAN :

Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 4604 on the 20th August, 1968 and state :

(a) whether the Northern Railway has fixed the target date for implementing Railway Board's orders and responsibility fixed against the errant officials for violation of Railway Board's orders ;

(b) whether it is a fact that Heads of Departments and Divisional Superintendents had sent their requirements of stenographers in grade of Rs. 210-425 to to Establishment Branch after receipt of aforesaid orders stressing that the present yard-stick was not practicable;

(c) if so, whether their requirements were taken into account and selections held accordingly; and

(d) if the reply to part (a) above be in affirmative what is the target date and what action has been taken or is proposed to be taken against the officials responsible for violation of Railway Board's orders; and

(e) if the answer to parts (b) and (c) above be in the negative, reasons therefor ?

THE MINISTER OF RAILWAYS (DR.RAM SUBHAG SINGH) : (a) to (e). Yes. The Northern Railway Administration laid down 30th June 1968 as the target date for implementing Railway Board's orders. The Divisional Superintendents and some of the Heads of Departments pressed for revision of the existing yard-stick for the provision of stenographers with a view to providing one stenographer to each of the Senior Scale Officers and sent in their additional requirements of stenographers in grade Rs. 210-425 after receipt by them of the above

orders. These are now under examination by the Railway Administration and till additional posts as asked for are sanctioned, selections for the additional requirements cannot be held. In view of the position explained above, the question of violation of Board's orders by the officials of the Northern Railway does not arise.

Incentive Test for Stenographers on Railways

1147. SHRI VIDYA DHAR BAJPAI:
SHRI SURAJ BHAN:
SHRI RAM SWARUP VIDYARTHI:

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that incentive test held by Railway Service Commission is conducted at the rate of 100 and 120 words per minute speed on the pattern of UPSC test for Stenographers;

(b) whether it is also a fact that those who come out successful in UPSC test at the rate of 100 or 120 words per minute speed are given grade Rs. 210-530 while those who come out successful in similar standard of test held by R. S. C. are given only some advance increments but remain in grade of Rs. 130-300;

(c) if so, whether Government are considering to place them automatically in grade of Rs. 210-425 provided on the Railways after coming out successful in the incentive test; and

(d) if not, reasons therefor ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) and (b). In order to improve their efficiency, incentive tests are conducted by Railway Service Commissions for stenographers on Railways in scale Rs. 130-300. These are only qualifying tests. On successful completion of the tests, stenographers are given advance increments. The tests conducted by the Union Public Service Commission are for initial recruitment of stenographers in scale Rs. 210-530 for appointment in the Central Secretariat including Ministry of Railways, Indian Foreign Service, Armed Forces Headquarters etc.

(c) and (d). No. As stated above, they are given advance increments and there is no justification to give them automatically a higher grade which is a promotional grade, and can be got on actual physical promotion against vacancies.

Trade with New Zealand

1148. SHRI N. K. SOMANI:
SHRI P. C. ADICHAN:
SHRI CHENGALRAYA NAIDU:

Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether it is a fact that the Prime Minister of New Zealand, Mr. Keith Holyoake made a suggestion that India should import more milk powder and wool from New Zealand;

(b) if so, whether any trade agreement was signed between these two countries to set right the advers, balance of trade with New Zealand;

(c) if so, the details thereof; and

(d) the names of the countries from whom wool and milk powder are at present being imported and their prices as compared with those offered by New Zealand ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

(d) No prices were mentioned during talks with the New Zealand Prime Minister. However, a statement indicating the names of countries from which raw wool and milk powder were imported during 1967-68 and 1968-69 (upto October, 1968), together with the quantity and value of the imports, is laid on the Table of the House. [*Placed in Library. See* No. LT—132/69]

Supply of Rail Wagons

1149. SHRI Y. A. PRASAD:
SHRI RAMA CHANDRA VEERAPPA:

Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state the total value of orders placed by different countries with India for the export of rail wagons ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): Export of Railway Wagons/ Coaches and parts from 1965-66 to January 1969 has been of the order of Rs. 10.82 crores. Export orders of the value of about Rs. 12 crores are currently under execution though in certain cases part shipments against these orders have already been made and are reflected in the export earnings indicated.

Assistance to South Korea for Electrification of their Railways

1150. SHRI Y. A. PRASAD :
SHRI RAMA CHANDRA VEERAPPA:
SHRI HARDAYAL DEVGUN:

Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) whether It is a fact that South Korea has shown interest in getting assistance from India for the electrification of their railways; and

(b) if so, whether the matter has been taken up by both the countries to finalise the agreement in this behalf ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) : (a) No, Sir.

(b) Does not arise.

Trade with Indonesia

1151. SHRI GEORGE FERNANDES : Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) the value of the imports from and exports to Indonesia during the last five years;

(b) the main commodities in which trade is carried on with Indonesia;

(c) whether Government have taken any fresh initiatives recently to improve trade relations with Indonesia; and

(d) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) : (a) and (b). Two statements indicating our commodity-wise exports to and imports from Indonesia from the year 1964-65 to 1968-69 (upto October, 1968) are laid on the Table of the House. [*Placed in Library. See* No. LT—133/69]

(c) and (d). Indo-Indonesian trade relations have improved considerably over the last few years consequent on the conclusion of a Trade Agreement between the two countries in December 1966 and extension of a line of credit of Rs. 100 million to the Government of Indonesia. Besides publicising trade opportunities with Indonesia, the Government have been encouraging business visits to Indonesia, setting up of joint ventures in that country. These efforts have resulted in considerable increase in trade with Indonesia during 1967-68 and 1968-69.

The matter was also discussed last week at the meeting of the Foreign Ministers of India and Indonesia. The Ministers recognised the need for formulating and adopting practical measures to enhance technical and economic cooperation, and to promote increased trade to the mutual

advantage. With that end in view, it was agreed that the two sides should hold further discussions to identify areas of such cooperation.

Export Trade of Manganese Ore

1152. SHRI R. K. SINHA : Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) whether it is a fact that India is facing stiff competition from the developing countries in the export trade of manganese ore;

(b) if so, the reasons therefor; and

(c) the steps taken or being taken to meet the competition effectively ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) : (a) Yes, sir.

(b) The main reasons for the competition faced by India in the international market for manganese ore are the following :—

(i) Increase of world production from 17.6 million tonnes in 1965 to 18.7 million tonnes in 1967, while the total world trade increased only slightly from 8 million tonnes to 8.1 million tonnes during the same period;

(ii) Expansion of production of the captive sources (mainly Brazil, Gabon and Ghana) of grades with superior physical characteristics and chemical composition;

(iii) Emergence of new sources like Australia;

(iv) Relative handicaps of Indian ore *e.g.* higher cost of production, longer rail haul, inadequate port, and loading facilities;

(v) Closure of the Suez Canal which has increased sea freight by over $ 2 per tonne for sales to West Europe and USA.

(c) The Minerals and Metals Trading Corporation is continuing with its sale promotion measures to keep a hold on its markets despite unfavourable market conditions. MMTC's delegations led by its Chairman have visited West Europe, USA and Japan to study the market conditions and negotiate sales. They have offered competitive prices and have prevailed upon our traditional buyers to continue buying Indian manganese ore.

At home, integrated projects for developing the transport and port facilities are under way. These, when completed, would reduce the ocean freight thus improving the competitive character of the Indian ore.

Cement Factory in Faizabad, Uttar Pradesh

1153. SHRI R. K. SINHA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Cement Corporation of India has plans to set up a Chain of Cement Factories in different states; and

(b) if so, whether a factory would be set up in Faizabad Division of Uttar Pradesh ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) the Cement Corporation of India is at present setting up two cement factories, one at Mandhar in Madhya Pradesh and another at Kurkunta in Mysore. The question of allowing the Corporation to set up one or two more plants is under consideration.

(b) No, Sir.

Import of Hydrosulphite Soda

1154. SHRI N. K. SOMANI : Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) whether it is a fact that there has been a critical shortage of Hydrosulphite Soda in the country;

(b) if so, the total quantity of indigenous production, demand and import of Hydrosulphite during the last two years;

(c) the reasons for which Government have banned the import of Hydrosulphite against various export entitlement licences in view of its acute shortage; and

(d) the programme for importing Hydrosulphite as well as to increase the indigenous production and to ensure a fair distribution ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) : (a) No, Sir.

(b) The indigenous production, demand and imports of Hydrosulphite of Soda during the last two years have been as follows :—

	Year	*Quantity*
(i) Production	1967	4,309 tonnes
	1968	5,646 tonnes
(ii) Demand	7,000	tonnes per annum (Approximately).
(iii) Imports	1966-67	4,196 tonnes
	1967-68	3,799 tonnes

(c) The import was restricted to encourage the indigenous production.

(d) The present installed capacity for Hydrosulphite of Soda is 7,160 tonnes per annum and it is being raised to 9,260 tonnes per annum. The increased capacity is already under trial production,

It is proposed to import some quantity of Hydrosulphite of Soda through the State Trading Corporation to meet the current shortage and entrust its distribution to the same organisation.

Conductors and Attendants in Trains

1155. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of RAILWAYS be pleased to state :

(a) the purpose for which Conductors and Attendants are provided in trains;

(b) whether any check is made on their work; and

(c) if so, the results thereof ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Conductors have been provided on important Mail and express trains to accommodate passengers in train compartments, look after their convenience and render them all necessary assistance.

Coach Attendants have been provided in all full corridor type first class coaches to prevent entry of unauthorised passengers and look after the convenience and general comfort of the passengers travelling in such coaches.

(b) Yes, supervisory officials check their work frequently.

(c) The checks reveal that the work of the staff is generally satisfactory and they render useful service to the travelling public. Lapses on their part when detected or reported are suitably dealt with and corrective action is taken.

केन्द्रीय कुटीर उद्योग वस्तु-भण्डार (ऐम्पोरियम) नई दिल्ली के कर्मचारियों द्वारा प्रदर्शन

1156. श्री टी० पी० शाह :
श्री हुकम चन्द कछवाय :

क्या विदेशी व्यापार तथा पूर्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिसम्बर, 1968 में नई दिल्ली में उनके सरकारी आवास के सामने केन्द्रीय कुटीर उद्योग वस्तु-भण्डार (एम्पोरियम) के कर्मचारियों ने प्रदर्शन किया था;

(ख) यदि हां, तो प्रदर्शन करने के कारण क्या थे; और

(ग) इस सम्बन्ध में सरकार द्वारा क्या कार्यवाही की गई है ?

वैदेशिक व्यापार तथा पूर्ति मंत्रालय में उपमंत्री (श्री चौधरी राम सेवक) (क) जी, हां ।

(ख) यह प्रदर्शन एम्पोरियम के कुछ कर्मचारियों द्वारा शुरू किये गये आन्दोलन का एक भाग था, जो एम्पोरियम के कुछ कर्मचारियों की वरिष्ठ संवर्ग में पदोन्नति का विरोध करने के लिए और वेतनमान के पुनरीक्षण तथा अन्य लाभों आदि अन्य मांगों पर बल देने के लिए था ।

(ग) श्रम नियमों के अन्तर्गत आने वाली कुछ मांगों को श्रम विभाग, दिल्ली प्रशासन को भेज दिया गया है, जबकि अन्य मांगों के सम्बन्ध में प्रबन्धकों तथा कर्मचारियों के बीच मतभेद को सुलझाने के प्रयत्न किये जा रहे हैं ।

Supply of Rail Wagons to U. S. S. R.

1157. SHRI LOBO PRABHU : Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) the extent of loss per rail wagon, after including cut backs in taxes, if they are sold to U. S. S. R. for Rs. 60,000 each;

(b) the price at which they have been sold to other countries and whether our sales in future would be at the same price as being charged from U. S. S. R.;

(c) the foreign exchange component and its value for each wagon; and

(d) the extent of our present balance of trade with Russia and the names of the commodities with values thereof offered for imports by India but whose supplies have been refused by U. S. S. R. ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) : (a) Negotiations with the U. S. S. R. authorities are in progress. The question of loss does not arise.

(b) This type of wagon has not been manufactured in India nor sold so far to any other country.

(c) Bulk prodution will be on the basis of indigenous raw materials and components being used to the maximum extent possible. To the extent indigenous supplies are not available, some quantities of special steel and wheel sets may have to be imported for the first lot of exports. The actual value of such imports cannot be estimated at this stage.

(d) Figures for import or export in India's trade with USSR for the last three years are given as under :—

(In Rupees)

	Imports	Exports
1966	88.4 crores	109.5 crores
1967	99.7 crores	127.0 crores
1968	105.8 crores (upto October)	118.5 crores

Commodities covered by the Indo-Soviet trade arrangements for import into India have generally been supplied to India.

Hindustan Steel Ltd.

1158. SHRI LOBO PRABHU : Will the Minister of STEEL, MINES AND METALS be pleased to state :

(a) whether Government's attention has been drawn to the statement made by the

Chairman of the Hindustan Steel Ltd. regarding some operational changes proposed in the working of the steel plants;

(b) if so, who will bear the burden of the changes proposed to increase profitability through reduction of over-capitalisation, writing off of part of the Capital block, lowering the loan proportion and reducing the depreciation rates;

(c) how these changes compare with the costing structure of steel plants in other countries like United Kingdom; and

(d) if the price is increased by 5 per cent what per cent will it be above the world price in respect of the main categories ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT): (a) Government is not aware of any statement concerning operational changes in the working of the steel plants having been made by the Chairman of Hindustan Steel Ltd.

(b) to (d). Do not arise.

Mangalore Railway Station

1159. SHRI LOBO PRABHU : Will the Minister of RAILWAYS be pleased to state :

(a) when the Engineer-in-Charge of Works visited Mangalore Railway Station and whether he recorded any inspection note on the malodorous condition of the premises;

(b) whether the Railway authorities have received complaints from the RMS and GRP that it is impossible to sit in their office because of the smell from rotting fish, water and of the dust from the untarred road which runs alongside and is heavily used by traffic;

(c) the estimates for providing for the sanitary disposal of fish water, blacktopping the road, providing water tanks and shifting the drain from the Railway Station to the railway line;

(d) in view of the shortage of accommodation for the R. M. S. reasons for neglecting the request for covering the verandah with weld mesh so that postal bags may be kept with safety; and

(e) when was the Railway Station white-washed and painted and reasons why it is in its present discoloured condition ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) (a) to (e). The information is being collected and will be laid on the Table of the Sabha.

---

12. hrs

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED APPREHENSION OF PRO-PAKISTANI ELEMENTS IN KASHMIR

SHRI S. K. TAPURIAH (Pali) : I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I requset that he may make a statement thereon :—

> "Reported apprehension of Pro-Pakistan elements in Srinagar and other parts of Kashmir for planning to set fire to holy shrines in Srinagar and to create an upheaval."

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : Mr. Speaker, Sir, according to information received from the State Government, while speaking to the press at Srinagar on 21st February the Chief Minister mentioned, among other things, some of the results of the investigation of information relating to subversive activities in the State. These activities included the organisation of under-ground cells for the purposes of espionage, training of agents, procurement of arms and plans for creating disturbances.

It will be recalled that in July 1968, the police foiled an attempt to raid the Islamia College in Srinagar evidently with the object of taking away NCC weapons. Several arrests were made. Interrogation of the arrested persons revealed certain other ramifications in the organisation

which led to further arrests and detentions. The interrogation also helped in working out the two-year old case in which a BSF sentry at a bridge in Srinagar had been stabbed to death and his rifle taken away. Four out of the five alleged offenders in this case have been apprehended.

Recoveries made so far from apprehended persons include two rifles including the rifle of the murdered BSF sentry and explosive material with POF markings. The plan of these subversive groups is reported to have included espionage, organising of unrest among the people, acts of terrorism and also arson and sacrilege of religious shrines and holy places.

Members will appreciate that it will not be in the public interest to disclose full details of the investigations made so far. I may assure them, however, that both the State police and our security forces are fully vigilant and competent to deal with attempts of espionage, sabotage or subversion.

SHRI S. K. TAPURIAH : While we may try to be helpful with the Minister in appreciating that they cannot give fuller details, I do not think we can take it seriously that the police force and the border security force have been doing a good job. We hear Mr. Sadiq and others speaking about saboteur rings and how they have been smashing them. If it happens at such frequency and they manage to smash saboteur rings every two or three months, how is it the Government with all its people, the army, the police, the border security force, the home-guards, the additional police, etc., come to know of it at the stage when they reach Srinagar after treking about 100 miles from the border. If we are so efficient as the hon, Minister claims, possibly the situation could have been apprehended earlier and not like the case which he mentioned, Islamia College or the Gandhi Memorial College case which the Minister did not mention where the saboteurs dressed themselves in the NCC uniform and tried to attack so that they could get the rifles and so on. In this connection, may I know from the hon. Minister with the limitations that he has to give the details as to the rings that have been claimed to have been smashed upto now what has happened to them, how many persons have been tried and whether they have been jailed, whether it is a fact that a large number of them have managed to escape and have not been put behind the bars; about the ammunition dump that the Government has seized and the rifles that they have been able to seize, what were the markings found on them, what were the years of manufacture; and lastly, what steps are they going to take now so that the situation can be apprehended and the persons are caught in the border areas and not after they reach Srinagar.

SHRI Y. B. CHAVAN : The hon. Member might realise that the frequency which these things have been unearthed shows that the Police organisation is very active and very vigilant about these things...

SHRI S. K. TAPURIAH : The saboteurs are more active than the police.

SHRI Y. B. CHAVAN: The police cannot guarantee that the others are not active. The police can certainly prevent the further activities of those who are found to be involved in these activities.

The hon. Member said that I mentioned about some of the rifles, etc., found. They were found to have POK markings. So far as markings are concerned, I did make a mention in my statement...

AN HON. MEMBER: What is POK ?

SHRI Y. B. CHAVAN: Pakistan-Occupied Kashmir.

SARI S. K. TAPURIAH: About the year ?

SHRI Y. B. CHAVAN: Marking of the year is not there.

SHRI S. K. TAPURIAH: In grenades usually the year is given. Have you

checked the grenades and the other things that you found besides rifles ? You have only mentioned about rifles.

SHRI Y. B. CHAVAN: I have mentioned about those weapons on which we have found markings. Sometimes some weapons have no markings at all. That is the difficulty.

The hon. Member mentioned about the people who were arrested. I know that a large number are under detention against whom the investigations are still pending. He mentioned that a large number of them escaped. That is not true. I know that one person against whom the death sentence was passed has escaped.

SHRI BAL RAJ MADHOK (South Delhi): Four others also....(*Interruptions*)

SHRI Y.B. CHAVAN: Not one; two.

श्री रघुवीर सिंह शास्त्री (बागपत) : गृह मंत्री जी ने बताया है कि जो शस्त्र पकड़े गए हैं उनके ऊपर पी० ओ० के० के निशान हैं । मैं जानना चाहता हूं कि क्या सरकार की जानकारी में यह बात है कि क्या पाकिस्तान द्वारा अधिकृत कश्मीर में भी कोई ऐसा कारखाना है जहां शस्त्र बनते हैं ताकि यह साबित हो सके कि वे शस्त्र वहीं के बने हुए हैं और पाकिस्तान के बने हुए नहीं हैं ।

कश्मीर के चीफ मिनिस्टर ने अपनी प्रेस कान्फ्रेंस में यह भी कहा है कि हमने जो कागजात पकड़े हैं उनसे साबित होता है कि काश्मीर की बहुत बड़ी हस्तियां उसमें सम्मिलित हैं, इस षड़यंत्र में सम्मिलित हैं । उन्होंने वैटरन शब्द का प्रयोग किया है । इसका जो भी अर्थ आपको लगाना हो आप लगा सकते हैं । मैं जानना चाहता हूं कि कौन-कौन से ऐसे वैटरंज़ हैं सार्वजनिक क्षेत्र के जोकि इस षडयंत्र में सम्मिलित पाए गए हैं ?

चीफ मिनिस्टर साहब ने अपनी उसी प्रेस कान्फ्रेंस में यह भी कहा है कि हमारे पास ऐसे सबूत हैं जिनसे साबित होता है कि ये सारी जो एक्टिविटीज़ हैं वे डायरेक्टली पाकिस्तान कंट्रोल्ड हैं और पाकिस्तान के कंट्रोल में इस तरह की एक्टिविटीज़ चल रही हैं । यदि ऐसी बात है तो यह बड़े गम्भीर चिन्ता का विषय है ।

गृह मंत्री जी ने यह भी कहा है कि जो साज़िश पकड़ी गई है उसमें पूजा स्थलों को जलाने की भी एक साजिश थी । मैं पूछना चाहता हूं कि वे पूजा स्थल किस वर्ग से सम्बन्ध रखते हैं और किस तरह की यह साजिश थी ? क्या दोनों वर्गों में आपस में असन्तोष पैदा करने की और राष्ट्रीय एकता और राष्ट्रीय नीति को नुक्सान पहुंचाने की यह साजिश तो नहीं थी ?

SHRI Y. B. CHAVAN: As I said, in the process of interrogation, the Police certainly found what were their plans and intentions.

Therefore, I did make a mention that one of their intentions was to create some sort of feeling of unrest among the people by resorting to acts of sacrilege etc. These were their intentions and what they really aimed at. As far as the persons are concerned, the investigation is still on and I would not be able to disclose any further information.

श्री रघुवीर सिंह शास्त्री : अध्यक्ष महोदय, मेरे किसी भी प्रश्न का उत्तर नहीं दिया गया है । मैंने पूछा है कि (1) क्या सरकार को यह जानकारी है कि पाक-आकुपाईड काश्मीर में शस्त्रों का कोई कारखाना है या नहीं; (2) इस मामले में पाकिस्तान के डायरेक्ट कंट्रोल की बात ठीक है या नहीं; (3) वे कौन से पूजा-स्थल हैं, जिनको जलाने की साज़िश पकड़ी गई है और (4) चीफ़ मिनिस्टर ने जिन "वेटरन्ज़" की बात कही है, वे कौन हैं । इनमें से किसी भी बात का जवाब नहीं दिया गया है ।

श्री यशवन्तराव चव्हाण : मैंने कहा है कि नामों के बारे में मैं कुछ नहीं कह सकता हूं और इनवेस्टीगेशन के बारे में और ज्यादा डीटेल्ज़ देना मेरे लिए मुश्किल है। पाकिस्तान में शस्त्रों के कारखाने तो हैं ही। उसके बारे में पूछने की क्या बात है?

SHRI BAL RAJ MADHOK: What about the Pakistan-occupied areas like Muzaffarabad etc.? Is there no factory there? So far as I know, there is no such factory there.

SHRI Y. B. CHAVAN: The main point that the hon. Member wanted to know was whether these people were Pakistan-controlled...

AN HON. MEMBER: Were they Pakistanis or Indians?

SHRI RAGHUVIR SINGH SHASTRI: Were they under the direct control of Pakistan?

SHRI Y. B. CHAVAN: These are two things. These are not infiltrators coming from Pakistan. These are elements in Srinagar itself, in the Kashmir Valley itself. They are trying to make use of them. As these plans are Pakistan-oriented plans, one could be certain that there is a very close link between them and the Pakistani espionage activities.

SHRI BAL RAJ MADHOK : One of those veterans is now touring India as a VIP.

SHRI CHINTAMANI PANIGRAHI : (Bhubaneshwar) : Though the investigations that have been carried on may not be made public here, may I know whether they have given any indication to Government that since 1965 the Pakistani saboteurs' net spy ring has widened to a wider organised sector of population in Kashmir ? May I also know whether it has come to the notice of the hon. Minister that the Chief Minister of Kashmir has said that he is definitely in the know of the fact that infiltrators and saboteurs have been trained by Chinese in the border ? May I also know whether in view of the recent disturbing trend in West Pakistan which goes a little towards the Chinese side as evidenced by the statements of some of their leaders, Government are trying to take note of this new development and take serious steps on the borders ?

SHRI Y. B. CHAVAN : I think I had practically mentioned all the points mentioned by the hon. member, except the last one. Naturally, we are taking serious note of everything that is happening around India. This is all that I can say about it. It is true that since 1965 onwards many times these spy rings had to be broken. There appears to be some sort of plan to infiltrate amongst the students and Government employees.

SHRI D. N. PATODIA (Jalore) : Whatever has happened, as admitted by the Home Minister is nothing new. It started in 1965 when for the first time on a mass scale 12,000 infiltrators reached Srinagar undetected. Thereafter, we are continuously hearing about this. But the most strange phenomenon is that most of the persons either in the spy ring or Pakistani elements are detected and arrested in and around Srinagar, but not near the borders. We have our military, we have our Army and we have our Home Guards. I would like to know from the Home Minister what particular steps are being taken by the military and the home guards and the Army. They seem to be unable to do anything to stop them on the border.

Secondly, as the Home Minister has stated, one detenu did escape from the Srinagar jail, who had been sentenced to death......

SHRI Y. B. CHAVAN : I said two afterwards.

SHRI D. N. PATODIA : According to my information three pepople escaped, who had been sentenced to death. But the strange phenomenon is that according to my information all the three people escaped in a Government vehicle. May I know whether the Home Minister is aware of this and if not, whether he will make a proper inquiry into this ?

Thirdly, in view of the recent utterances by Mr. Bhutto and various other Pakistani elements and in view of the failure of the State Machinery to control the situation over the last five years, may I know whether Government are satisfied that some section of the Administration is not involved in these activities ?

SHRI Y. B. CHAVAN : The first question that the hon. Member has asked is how it is that the people are arrested only in Srinagar......

SHRI D. N. PATODIA: In and around Srinagar.

SHRI Y. B. CHAVAN : That is because most of them belong to Srinagar.

SHRI D. N. PATODIA : They are not coming from the other side ?

SHRI Y. B. CHAVAN : They have been coming from across the border, but I am confining myself to the statement made by the Chief Minister. Most of them belong to the Valley itself. I am meeting only that point.

SHRI D. N. PATODIA : I am talking of the infiltrators that have crossed since 1965.

SHRI Y. B. CHAVAN : If he is talking of the infiltrators who had crossed since 1965, I think there should be another occasion to discuss that. I am now confining my facts only to the statement of the Chief Minister made recently. As far as the people who had escaped are concerned, my information is that two had escaped, and my further information is that they did not escape in Government vehicles.

SHRI D. N. PATODIA : What about the third point ? Are Government satisfied that some sections of the State Administration are not involved in these pro-Pakistani activities ?

SHRI Y. B. CHAVAN : I am satisfied that there is no responsible person in the State Administration involved in this. But at the same time, as I have said, one of the aims of the espionage Parties in Pakistan is infiltration among the Government employees. I did say that.

12. 16 hours

RE. QUESTION OF PRIVILEGE

MR SPEAKER : Regarding Shri Madhu Limaye's privilege motion, the hon. Minister has wanted two or three days' time, and I have given him time.

श्री मधु लिमये (मुंगेर): अध्यक्ष महोदय, आप मुझे थोड़ा सुन लीजिए । मैं आपकी इच्छा का कभी अनादर नहीं करता ।

MR SPEAKER : I do not mind if he wants to explain it. But would it not mean taking the time of the House twice ? He can have that opportunity two days later.

श्री मधु लिमये : मैं प्रस्ताव पर नहीं बोल रहा हूं । आप एक दो मिनट मेरी बात सुन लीजिए ।

मैंने इस प्रस्ताव का नोटिस आज या कल नहीं, पिछले सत्र में दिया था । अध्यक्ष महोदय, आपने मुझे कहा कि आप सरकार से स्पष्टीकरण मांग रहे हैं । मेरा ख़याल है कि उसके बाद दो तीन महीने बीत गये । फिर आपने कहा कि मैं शुक्रवार को यह मामला उठाऊं । शुक्रवार से पहले मुझे बताया गया कि चूंकि नये मिनिस्टर साहब आये हैं, इसलिए वह और समय मांग रहे हैं । मैंने कहा कि अगर वह मंगलवार को इस मामले को लेना चाहते हैं, तो मुझे एतराज नहीं हैं । आज मंगलवार आ गया है । अब मंत्री महोदय कह रहे हैं कि इस मामले को और मुल्तवी रखा जाये । मेरी समझ में नहीं आता कि इसमें इनको तकलीफ़ क्या है । आखिर मेरा यह प्रस्ताव किसी मंत्री के खिलाफ़ नहीं है । मैं यह प्रस्ताव सारे सदन की ओर से उठा रहा हूं, क्योंकि सरकार के दो बड़े अफसरों ने इस सदन और राज्य सभा की सबसे बड़ी और मान्यता-प्राप्त कमेटी, पब्लिक एकाउन्ट्स कमेटी, के सामने झूठी शहादत और गवाही दी ।

मैं कहना चाहता हूँ कि यह मेरा और मंत्री महोदय का झगड़ा नहीं है। जब भी किसी विभाग की गलती होती है, तो संसदीय प्रणाली के अनुसार हम हमेशा मंत्री महोदय की गर्दन पकड़ते हैं, जबकि कभी कभी उन्हें पता भी नहीं रहता है कि किस ने गलती की। संसदीय परिपाटी और मंत्रियों के दायित्व की, कांस्ट्रक्टिव रेसपांसीबिलिटी आफ मिनिस्टर्स की बात कही जाती है । लेकिन हमारा यह नियम है कि पब्लिक एकाउंट्स कमेटी के सामने कभी किसी मंत्री को नहीं बुलाया जाता है । एक ही दफ़ा श्री सुब्रह्मण्यम् के कहने पर उन्हें बुलाया गया था । लेकिन साधारण तौर पर पब्लिक स्काउन्ट्स कमेटी के सामने सचिव और अफ़सर लोग आ कर गवाही देते हैं । मेरी समझ में नहीं आता कि मंत्री महोदय बीच में क्यों अड़ंगा डालते हैं। मैं कोई स्टार चेम्बर प्रोसीडिंग्स नहीं चलाना चाहता हूँ । क्या मैंने कहा है कि अभी अभी फैसला कर दिया जाये और इन दोनों अफसरों को दोषी ठहराया जाये ? मेरा प्रस्ताव यह है कि यह मामला विशेषाधिकार समिति के सामने जाये और सिर्फ मेरे प्रस्ताव के पीछे जो सिद्धान्त है, उसकी चर्चा यहां पर हो ।

MR SPEAKER : Let me explain it. There is no need for further discussion now. Shri Madhu Limaye has been very patient in this matter. He had given notice of this last session.

SHRI MADHU LIMAYE : In all matters.

MR SPEAKER : I am complimenting him. Let him receive the compliment. He had given notice about two months back. But now the portfolios have been changed and the present hon. Minister in charge has taken over just now. Last night he did study the papers but he could not get all the papers. Without full information and the full papers and without contacting the officers he said that the reply would not be a complete and satisfactory reply...

SHRI S. M. BANERJEE (Kupur) : Are you sure that the portfolios would not be changed again ?

MR. SPEAKER : I cannot guarantee as to whether it will be changed or not changed within two day's time. For a complete reply the hon. Minister wanted time, and I have given him time. It is not as though anything will be lost in two day's time...

SHRI RANGA (Srikakulam) : Is it his case that he wants to contest this motion of Shri Madhu Limaye that it should be committed to the Privileges Committee ? If he wants to contest it then it would be right for you to give him extension of time.

MR SPEAKER : He may agree after seeing the full facts but I do not know.

SHRI RANGA : Why is he hesitating in regard to this matter ? We do not want any decision to be taken by this House here and now.

MR. SPEAKER : He has not said so; he wants to study the facts and I am more than satisfied with it and I have allowed him time so that he can study it in the course of the next few days. Papers to be laid.

SHRI SHANTILAL SHAH (Bombay North-West) : The motion refers to giving false evidence before the Public Accounts Committee. We have not seen the evidence. How are we to judge ?

MR. SPEAKER : I have gone to the next business.

12.21 hrs.

PAPERS LAID ON THE TABLE

CEMENT CORPORATION OF INDIA-GOVT. REVIEW AND ANNUAL REPORT

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : I beg to lay on the Table a copy each of the following papers under sub-section (1) of

section 619 A of the Companies Act, 1956 :

(1) Review by the Government on the working of the Cement Corporation of India Limited, New Delhi for the year 1967-68.

(2) Annual Report of the Cement Corporation of India Limited, New Delhi for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See* No. LT-107/69]

MINERAL CONCESSION (AMENDMENT) RULES AND ANNUAL REPORT OF COAL BOARD, CALCUTTA

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO) : I beg to lay on the Table—

(1) A copy of the Mineral Concession (Amendment) Rules, 1969, published in Notification No. G. S. R. 154 in Gazette of India, dated the 25th January, 1969, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [*Placed in Library. See* No. LT-108/69]

(2) A copy of the Annual Report (Hindi and English versions) of the Coal Board, Calcutta for the year 1967-68. [*Placed in Library. See* No. LT-109/69]

BUDGET ESTIMATES OF DAMODAR VALLEY CORPORATION

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): On behalf of Dr. K. L. Rao.

I beg to lay on the Table a copy of the Bedget Estimates of the Damodar Valley Corporation for the year 1969-70 under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948. [*Placed in Library. See* No. LT-110/69]

REPORT OF COMMISSION OF INQUIRY ON COMMUNAL DISTURBANCES IN RANCHI-HATIA

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : I beg to lay on the Table a copy of the Report of the Commission of Inquiry on Communal Disturbances in Ranchi-Hatia (August 22—29, 1967). [*Placed in Library. See* No. LT-111/69]

AUDITED ACCOUNTS OF TEXTILE COMMITTEE ANNUAL REPORT OF TRADE MARKS REGISTRY ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) : I beg to lay on the Table:

(1) A copy of the Audited Accounts of the Textile Committee for the year 1966-67 under sub-section (4) of section 13 of the Textiles Committee Act, 1963. [*Placed in Library, See* No. LT-112/69]

(2) A copy of the Annual Report (Hindi and English Versions) of the Trade Marks Registry for the year ending the 31st March, 1968, under section 126 of the Trade and Merchandise Marks act, 1958. [*Placed in Library. See* No. LT-113/69].

(3) A copy of the Trade and Merchandise Marks (Amendment) Rules 1969, published in Notification No. S. O. 397 in Gazette of India, dated the 23rd January, 1969, under section 134 of the Trade and

Merchandise Marks Act, 1958. [*Placed in Library. See* No. LT-114/69].

(4) A copy of corrigendum No. 14 (1) Tar/68, dated the 9th January, 1969 (Hindi and English versions) to Government Resolution No. 14 (1) Tar/68, dated the 7th December, 1968, under Sub-section (2) of section 16 of the Tariff Commission Act, 1951. [*Placed in Library. See* No. LT-115/69]

(5) A copy of the Audited Accounts of the Tea Board for the year 1966-67. [*Placed in Library. See* No. LT-116/69].

(6) A copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 :

(i) The Export of Safety Glass (Inspection) Rules, 1969, published in Notification No. S. O. 265 in Gazette of India, dated 15th January, 1969.

(ii) The Export of Mica (Inspection) Rules, 1969 published in Notification No. S. O. 268 in Gazette of India, dated the 16th January, 1969.

(iii) The Export of Hessian Bags (Inspection) Rules, 1969 published in Notification No. S. O. 272 in Gazette of India, dated the 17th January, 1969.

(iv) The Export (Quality Control and Inspection) Amendment Rules, 1969, published in Notification No. S. O. 277 in Gazette of India, dated the 18th January, 1969.

(v) The Export of Vinyl Film and Sheeting (Inspection) Rules, 1969 published in Notification No. S.O. 457 in Gazette of India, dated the 1st February, 1969. [*Placed in Library. See* No. LT-117/69].

12.22 hrs.

REVOCATION OF PROCLAMATION IN RELATION TO WEST BENGAL

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : I beg to lay on the Table a copy of the Proclamation issued by the President on the 25th February, 1969, revoking the Proclamation issued by him on the 20th February, 1968, in relation to the State of West Bengal published in Gazette of India, dated the 25th February, 1969, under clause (3) of article 356 of the Constitution. [*Placed in Library See*. No. LT-118/69].

BUSINESS OF THE HOUSE

MR. SPEAKER : I have to inform the House that Idu'Zuza will now be on Friday, the 28th February instead of Thursday, the 27th February. As a result, we may have a sitting of the House on Thursday, the 27th to transact the business including Questions and Private Members' Business originally scheduled for the 28th except the presentation of the Budget. The House will meet at 5 P. M. on the 28th February for the presentation of the Budget as already fixed. Some Muslim Members wrote to me and I consulted the Leader of the House. I think this can be agreed to.

LOK PAL AND LOKAYUKTAS BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI M. B. RANA (Broach) : beg to move :

"That this House do further extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to make provision for the appointment and functions of certain authorities for the investigation of administrative action taken by or on behalf of the Government or certain public authorities in certain cases and for matters connected therewith, upto the 29th March, 1969."

SHRI BAKAR ALI MIRZA (Secondrabad): I want to oppose the motion for extension of time. The Deputy Prime Minister who was Chairman of the Administrative Reforms Commission submitted a special report with a special plea that it should be taken up immediately. Three years have passed and even the preliminary stages have not passed. If the Government can give an assurance that this will be taken up in this session, I have no objection for the extension of time. Since no such assurance is given, I want to oppose this motion. So much mudslinging is going on and it should be brought to an end.

MR. SPEAKER : The question is :

"That this House do further extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to make provision for the appointment and functions of certain authorities for the investigation of administrative action taken by or on behalf of the Government or certain public authorities in certain cases and for matters connected therewith, upto the 29th March, 1969."

The motion was adopted

12.24 hrs.

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS—*Contd.*

MR. SPEAKER: We take up further consideration of the motion of thinks on the President's Address.

I would like to bring to the notice of the hon. Members that we have 4 hours and 50 minutes—the whole of today—for the debate on the president's Address. The Prime Minister will reply tomorrow. But, in the meanwhile, I will have to tell the hon. Members that some parties have still time, 20 to 25 minutes each. Swatantra party has got 23 minutes; Jan Sangh, 24 minutes; DMK, 27 minutes; PSP, 16 minutes, and unattached Members, nearly an hours—57 minutes. Two or three Members came and complained to me that they are not at all getting any chance to speak and some parties, every time, in the name of unattached Members, take up the time. Therefore, I propose to give their due time to the unattached Members and also call the back-benchers who have not spoken at all.

I would also like to appeal to the Congress Members. They have got only one hour and within that one hour, if the hon. Minister wants to intervene, I will not be in a position to provide time separately for him. Kindly excuse the Chair. Do not put the Chair in an embarrassing position. If the Congress party has got one hour and if the Ministers are intervening, you will have to provide a place for them.

श्री रामजी राम (अकबरपुर) : अध्यक्ष महोदय, राष्ट्रपति के अभिभाषण पर चर्चा को मैंने बहुत ध्यानपूर्वक सुना है । अभिभाषण के आखिर में पैरा 35 की ओर आपका ध्यान दिलाना चाहता हूं । उसमें यह कहा गया है कि गांधी जी के सपनों के भारत का निर्माण करें और हर आदमी का दुख दूर करने, हर आंख का आंसू पोंछने की भी कोशिश करें । मुझे अफसोस के साथ कहना पड़ता है कि यहां पर महात्मा गांधी का नाम लिया गया है लेकिन महात्मा गांधी जो चाहते थे, जिस तबके के उद्धार के सिलसिले में उन्होंने अपना जीवन अर्पित किया उसके बारे में यहां इस अभिभाषण में कहीं कोई तस्किरा नहीं है जैसे अछूतों का उद्धार । मैंने देखा यहां दिल्ली में वाल्मीकि मन्दिर है और हरिजन कालोनी है उस वाल्मीकि मन्दिर में जहां महात्मा गांधी रहा करते थे, उसके बगल में ठीक एक तरफ तो यह हिन्दुस्तान जहां सवर्ण हिन्दू रहते हैं और ठीक उसके दूसरी ओर जहां वाल्मीकि निवास करते हैं वह पाकिस्तान सा बना हुआ है । यानी वहां बिलकुल किसी भी ढंग से कहीं भी उसमें न कोई विकास का कार्यक्रम है और न उनको इन्सान बनाने के लिए कोई भी कार्यक्रम वहां लागू किया गया है । अफसोस के साथ कहना पड़ता है कि अछूतोद्धार की

बात तो दूर रही, इन बीस सालों में छुआछूत जो एक जघन्य अपराध घोषित हुआ है उसको दूर करने के लिए न तो इस तरफ के हमारे माननीय सदस्य-गण और न उस तरफ के माननीय सदस्य-गण ने कोई सक्रिय कदम उठाया है। अफसोस के साथ कहना पड़ता है कि इसके ऊपर कहीं भी कोई उल्लेख नहीं है। इसका साफ अर्थ है कि वह तबका हिन्दुस्तान का जो आज भी 17 करोड़ है और जो आज समाज में सभी स्तर पर अछूता छोड़ दिया गया है, जिनकी जिन्दगी आज भी जानवर से भी बदतर है, उसके ऊपर कहीं भी ध्यान नहीं दिया जा रहा है, उनके विकास के सिलसिले में कोई कार्यक्रम नहीं है। मैं यह बात कहना चाहता हूं कि उनमें अधिकतर खेत मजदूर हैं। इसमें खेत मजदूरों की समस्याओं के ऊपर तो कुछ नहीं कहा गया। उसमें यह भी कहा गया है कि 1968-69 में 61 लाख एकड़ और जमीन पर खेती की जायेगी। लेकिन उस जमीन पर खेती करने वाले कौन लोग होंगे ? खेती में विकास की बात कही जाती है, उत्पादन की बात कही जाती है। लेकिन मूल रूप में जो खेती में लगे हुए हैं खेत मजदूर उनके विकास की बात और उनको जमीन देने की बात नहीं कही गई है। मैं यह चाहूँगा कि अगर वाकई हमारी यह सरकार और वह माननीय कैबिनेट के हमारे साथी जो हरिजनों का प्रतिनिधित्व करने वाले उसमें मौजूद हैं अगर वाकई में वह इस चीज को चाहते हैं तो यह जरूरी है कि इन चीजों को वह रचनात्मक कार्यक्रम के रूप में पेश करने के लिए सरकार को वाध्य करें वरना वहां से कुर्सी छोड़ कर हट जायं। जैसे हम लोग यहां पर अछूतों की जिन्दगी बिता रहे हैं उनको भी इसी तरह से बिताना चाहिए। यह नहीं हो सकता है कि एक तरफ तो यह 17 करोड़ इन्सान जिनकी हिमायत करने वाले लोग वहां मौजूद हैं, वह सिर्फ यह करके टाल जाते हैं कि उन्हें कुर्सी मिली हुई है और दूसरी तरफ यह 17 करोड़ इन्सान जानवर की जिन्दगी बिता रहे हैं। उनके लिए वर्तमान कार्यक्रम में कोई परिवर्तन नहीं। उनको खेती करने के लिए जमीन देने की कोई व्यवस्था नहीं। आज गांवों में जायं, आप देखेंगे कि सत्तर-सत्तर, अस्सी-अस्सी साल के पेंड़ मौजूद हैं। अछूतों की कदीम बस्ती है मगर उनकी आबादी कागजात में दर्ज नहीं की जाती है बल्कि बड़े लोगों की उसमें फसलें दर्ज कर दी जाती हैं और गांव में इस तरह उनका सारा हक छीन लिया गया है। वे आवाज उठाते हैं लेकिन उनकी आवाजों की कोई सुनवाई नहीं है। वे असहाय और निहत्थे इन्सान वहां के बड़े लोगों के ऊपर ज़िन्दा हैं, न उनके पास खेत हैं और न उनके विकास के लिये कोई कार्यक्रम है। इनकी समस्याओं पर खास तौर पर ख्याल किया जाना चाहिये।

परिवार नियोजन की बात कही गई है और बड़े जोर शोर से ढिंढोरा पीटा गया है कि इसमें बड़ी सफलता मिली है। अध्यक्ष महोदय, आप किसी भी एक जिले को ले लीजिये और वहां जो नसबन्दी हुई है, उसके आंकड़े देखिये। जो ज्यादा उम्र के बुड्ढे हैं, जो उपज कर नहीं सकते, उन्हीं की नसबन्दियां की गई हैं और यहां यह ढिंढोरा पीटा जा रहा है कि नसबन्दी बड़ी कामयाब हुई है। मैं इस बात को चेलेंज करता हूँ, आप किसी भी जगह के आंकड़े उठाकर देख लीजिए।

जहां तक भाषा की बात है—उर्दू के बारे में हमारे उस तरफ़ के कांग्रेसी भाई भी बड़े जोर शोर से बोलते हैं। अध्यक्ष महोदय, मैं राष्ट्रपति महोदय का ध्यान इस बात की तरफ खींचना चाहता हूं कि जब वह राष्ट्रपति नहीं थे, उर्दू के मसले को लेकर 22 लाख दस्खतों को लेकर वह आये थे और कहा था कि उर्दू को इलाकाई ज़ुबान घोषित किया जाय, उसको मान्यता दी जाय और उसकी तरक्की के लिये साधन मुहिया किये जांय। लेकिन मुझे बड़े अफ़सोस के साथ कांग्रेसी भाइयों से कहना पड़ता है, खास कर उस

[श्री रामजी राम]

तरफ बैठने वाले मुसलमान भाइयों से कहना पड़ता है कि जब डा० फरीदी जैसे आदमी मुस्लिम मजलिस जैसी जमायत की नींव डालते हैं तो यहां से लोग उसको तोड़ने के लिये क्यों जाते हैं, लेकिन 22 लाख दस्खतों को लेकर उर्दू को इलाकाई जुबान घोषित कराने की कोशिश करने वाले राष्ट्रपति महोदय ने संविधान की धारा 347 के तहत आज तक उसका कोई एलान क्यों नही किया ? यह बड़े अफसोस की बात है। हाथी के दांत दिखाने के और, खाने के और हैं। सिर्फ हरिजनों के वोट लेकर और मुसलमानों के वोट लेकर, उनको इस्तेमाल करके कांग्रेसी सरकार को बचाये रखने की कोशिश करते हैं।

अध्यक्ष महोदय, मैं बौद्धों की समस्या की ओर भी आपका ध्यान खींचना चाहता हूं। आज अगर कोई अछूत इसाई बनता है तो उसको वही मान्यता मिलती है, अगर कोई रामदासी सिख बनता है तो उसको वही मान्यता मिलती है, लेकिन आज अगर कोई अछूत इन्सान बनने को नया बौद्ध बनता है तो उसको वे सुविधायें नहीं मिलती हैं—मैं सरकार से जानना चाहता हूं कि ऐसा क्यों है ?

अध्यक्ष महोदय, आज बेरोज़गारी, जात-पात और भ्रष्टाचार का बड़ा बोलबाला है। आज चौधरी चरण सिंह का नाम लिया जाता है, लेकिन मुझे अफसोस के साथ कहना पड़ता है कि पिछड़े वर्ग कमीशन की रिपोर्ट अभी भी रद्दी की टोकरी में पड़ी हुई है, जिस पर आज कोई कार्यवाही नहीं की जा रही है, लेकिन आज चौधरी चरणसिंह अगर पिछड़े वर्ग का नाम लेकर उत्तर प्रदेश में हावी होने का नाम लेते हैं तो उसको ये लोग फूटी आंखों देखने की कोशिश नहीं करते हैं। यह चौधरी चरण सिंह का सवाल नहीं है, यह पूरे पिछड़े वर्ग का सवाल है और 17 करोड़ इन्सानों का सवाल है जो अछूतों के रूप में जानवरों से बदतर जिन्दगी बिता रहे हैं। पूरा हिन्दुस्तान अब उनके हाथ में जाने वाला है, उनकी हुकूमत कायम होने वाली है, आज नहीं तो कल, कल नहीं तो परसों कायम होकर रहेगी।

किसी भी देश की उन्नति में सड़कों का बहुत महत्वपूर्ण स्थान है। आज ऐसी बहुत सी पुरानी सड़कें हैं जो गांवों को एक दूसरे से जोड़ती हैं, लेकिन बहुत खराब हालत में पड़ी हुई हैं। मेरे इलाके फैज़ाबाद में बहुत सी शाही सड़कें हैं जो बहुत खराब हालत में हैं और जिनके बनाये जाने के लिए बहुत जोरदार मांग की जा रही है, लेकिन, अध्यक्ष महोदय, हमारी सरकार के कानों पर जूं तक नहीं रेंगती है। जब मैंने यह सवाल उठाया तो कहा गया कि वह चीन के करीब है, अगर चीन ने हमला किया तो क्या हश्र होगा। अगर ऐसी बात है तो आप सड़कें बनाना छोड़ दीजिये, अगर चीन और पाकिस्तान का इतना डर है तो सड़कें मत बनाइये। अध्यक्ष महोदय, ये सड़कें बहुत जरूरी हैं, उस इलाके के विकास के लिए इनका बनाया जाना बहुत जरूरी है। गांव के छोटे-छोटे काश्तकार रोज़ी-रोज़गार के लिए इनके माध्यम से एक जगह से दूसरी जगह जा सकेंगे, आज इन सड़कों के न होने से वे अपनी जगह पर ही बेरोजगार पड़े हुए हैं, उनका कोई विकास नहीं हो रहा है।

आज हिन्दुस्तान के विकास के आंकड़े यह सरकार पेश करती है, प्रति व्यक्ति आय और खर्च के आंकड़े यह सरकार देती है और कहा जाता है कि हिन्दुस्तान की आबादी 51 करोड़ है। अध्यक्ष महोदय, मैं कहना चाहता हूं कि हिन्दुस्तान की आबादी 51 करोड़ नहीं है, हिन्दुस्तान की आबादी सिर्फ 20 करोड़ है और बाकी 31 करोड़ इन्सान जानवरों की तरह से रहते हैं, ये आंकड़े सिर्फ उन्हीं 20 करोड़ लोगों से ताल्लुक रखते हैं, इसलिये मैं इस बात को मानने के लिये

तैयार नहीं हूं कि हिन्दुस्तान की आवादी 51 करोड़ है । यह वेरोज़गारी और मंहगाई, जातिवाद किस की वजह से है, यह सरकार इसकी जिम्मेदार है, अगर ये चाहें तो हालात बदल सकते हैं, लेकिन यहां तो सिर्फ फ़र्ज़ अदायगी की बातें होती हैं । फर्ज़ अदायगी की बातें नहीं होनी चाहिये, इनको कार्य रूप में परिणत करने की बातें होनी चाहियें । आज जितनी बातें राष्ट्रपति के अभिभाषण में कही गई हैं, कम से कम उसका आधा तो कार्यरूप में चरितार्थ हो तो भारत का नक्शा बदल सकता है ।

हम समझते हैं कि हिन्दुस्तान की तरक्की हो रही है, हिन्दुस्तान आगे बढ़ रहा है, लेकिन दुनिया के तमाम मुल्कों की तुलना में हिन्दुस्तान इतना बड़ा मुल्क होते हुए भी अभी बहुत पीछे है, ऐसा क्यों है ? आज जात-पात की बात कही जाती है, हिन्दू राष्ट्र की बात कही जाती है, हिन्दू-संस्कृति की बात कही जाती है, लेकिन इस हिन्दू संस्कृति, भारतीय संस्कृति की परम्पराओंने इस मुल्क के 17 करोड़ इन्सानों को जानवर बना दिया है, अब आगे यह चीज़ नहीं चल सकती, निकट भविष्य में बहुत जल्दी इसका पर्दा फ़ाश होगा, एक विस्फ़ोट होने वाला है जो इन चीज़ों को आगे नहीं चलने देगा । बाबा साहब अम्बेडकर का स्वप्न साकार होकर रहेगा ।

डा० सुशीला नैयर (झांसी) : अध्यक्ष महोदय, प्रेसिडेन्ट महोदय ने जो भाषण दिया है, उसके लिये धन्यवाद के प्रस्ताव का मैं समर्थन करना चाहती हूं । बहुत ज़ोर से इस बात की टीका की गई है कि कुछ भी अच्छा होता है तो सरकार उसका श्रेय अपने ऊपर लेती है और यदि कुछ खराब हो जाता है तो दूसरों को उसका दोष देती है । लेकिन, अध्यक्ष महोदय, प्रेज़िडेन्ट महोदय ने अपने भाषण के शुरू में ही कहा है कि जो कुछ भी अच्छा हुआ है, उसका श्रेय जनता को है, बड़ी बहादुरी के साथ लोगों ने काम किया है—

"The manner in which our people faced the difficulties with courage and fortitude is a matter for pride. Without their sacrifice and cooperation, their hard work, their basic good sense and patriotism, the plans and programmes of the Central and State Governments could not have borne fruit."

अध्यक्ष महोदय, किसी ने भी जनता की मेहनत का श्रेय सरकार को देने की कोशिश नहीं की है, इसलिए जनता का जो श्रेय है, वह तो है ही, लेकिन इसके साथ यह भी मानना पड़ेगा कि सरकार की भी जिम्मेदारी होती है और सरकार की मदद के बग़ैर जनता का काम कठिन हो जाता है । सरकार ने कुछ काम किया है, कुछ सरकारी नीतियां खेती वगैरह के बारे में, सफल हुई हैं, इस बात को स्वीकार करना होगा । बड़ी खुशी की बात है कि उत्पादन बढ़ा है, नये बीज किसानों को मिले हैं, जिनसे उत्पादन अधिक होता है, किसानों ने भी उन बीजों का इस्तेमाल किया और कर रहे हैं । लेकिन इसके साथ-साथ अगर सरकार थोड़ी और दृढ़ता से, मजबूती से फ़र्टिलाइज़र और पानी का इन्तज़ाम सबके लिए कर सके तो यह उत्पादन और भी तेज़ी से बढ़ सकता है और जहां आज हम बाहर से गल्ला लाते हैं, हम बहुत जल्दी बाहर गल्ला भेजने वाला देश बन सकते हैं । ऐसा मेरा विश्वास है । इसकी तरफ पूरा ध्यान होना चाहिए । इससे भी ज्यादा मुझे इस बात की तरफ सरकार का ध्यान दिलाना है कि तीन मिलियन टन का बफर स्टाक जल्दी ही बन जायेगा, यह प्रेज़ीडेन्ट साहब ने कहा है । यह बड़ी खुशी की बात है लेकिन जो बफर स्टाक होगा क्या उसको कोई ध्यान से देखेगा भी कि जो पिछले साल का गल्ला हो वह पहले खर्च हो जाये और इस साल का गल्ला पीछे में खर्च हो । यदि नया गल्ला जो आयेगा वही खर्च होता जायेगा तो पुराना गल्ला सड़ता रहेगा । ऐसा हुआ है, इसलिए मैं यह बात कह रही हूं । बफर स्टाक का फायदा हमें तभी मिलेगा जबकि उसको उसी

[डा० सुशीला नैय्यर]

प्रकार से रखा जाये जैसा कि अपने घर में अनाज की देखभाल घर की मालकिन करती है । उसी तरह से कोई मालिक बनकर बफर स्टाक का संग्रह करे और उसका ठीक-ठीक इस्तेमाल हो ताकि जनता को सड़ा हुआ अनाज खाने के लिए मजबूर न होना पड़े । यह आवश्यक है । जैसे कि पहले कई दफा हो चुका है, उस तरह से गल्ला सड़ने न पाये, किसान की यह मेहनत बर्बाद न हो ।

मैं एक बात की तरफ और ध्यान दिलाना चाहती हूं । हमारे देश की आमदनी बढ़ी है । यह कहा गया है कि पिछले साल 1393 करोड़ आमदनी बढ़ी है । यह अच्छी बात है लेकिन यह आमदनी कैसे बढ़ी है, इसका क्या इस्तेमाल हुआ है, उसकी तरफ भी ध्यान देने की आवश्यकता है । किसान की भी कुछ आमदनी जरूर बढ़ी है क्योंकि अनाज के दाम सुधरे हैं । लेकिन अनाज से किसान की जो आमदनी बढ़ी है, उसका क्या इस्तेमाल करना है, किस प्रकार से उसका सदुपयोग होना चाहिए, यह देखने की जरूरत है । प्रेजीडेन्ट महोदय ने कहा है :

> "The new prosperity in the rural areas will have to be harnessed to promote further growth, particularly among the smaller farmers and in the relatively backward regions. While encouraging a greater flow of genuine savings to sustain larger investment both in the public and the private sectors, the situation will have to be utilised to strengthen the financial position of both the Centre and the States."

अध्यक्ष महोदय, मैं बड़े अदब से सरकार की तवज्जह आपके द्वारा इस बात की ओर दिलाना चाहती हूं कि देहातों में जो पैसा किसानों की जेब में गया है, वह किसान की बेहतरी के लिए इस्तेमाल किया जाना चाहिये । डिसेन्ट्रलाइज्ड तरीके से प्लानिंग करके उस पैसे से उन लोगों का जीवन सुधारने की कोशिश की जाये । वहां पर खेती-बाड़ी, सड़कों और स्कूलों को सुधारने की कोशिश की जाये तो किसान खुशी से और पैसा देने के लिए तैयार होगा । लेकिन अगर उस पैसे को उससे खींचकर केन्द्रीय और राज्य सरकारों के खाते में जमा करने की कोशिश की जायेगी तो उससे बड़ा रिजेन्टमेन्ट और विरोध होगा और बहुत पैसा आपको मिलेगा भी नहीं । मिसाल के तौर पर मैंने देखा है कि महाराष्ट्र सरकार ने जिला परिषदों से कहा कि सबके लिए पीने के पानी का इन्तजाम करना है लेकिन हमारे पास जितना पैसा है उसमें से हर एक जिले को इतना-इतना ही मिल सकता है । जिला परिषदों ने, जो टैक्स वे लेते थे, उससे दुगुना टैक्स लेकर, दुगुना पैसा वसूल करके लोगों को पानी पिलाया, क्योंकि उनकी समझ में यह बात आ गई कि हमको जनता के लिए यह काम करना है, इतना पैसा सरकार से मिलेगा, इतना पैसा हम लगा दें । अगर सरकार टैक्स दुगना करना चाहती तो इन्कलाब हो जाता । इसलिए जब लोग खुद समझ लेते हैं कि उनके अपने फायदे की चीज़ है तो वे उसे खुद करते हैं । ऐसी हालत में जो किसान का पैसा है वह किसान की ही बहबूदी, किसान की खुशहाली, किसान का देहात का जो जीवन है, उसको सुधारने में लगाया जाये, और अगर यह काम उसके सलाह मश्विरे से किया जाये तो और भी अच्छा काम हो सकेगा । मुझे दुख के साथ कहना पड़ता है कि आज किसानों की जेब में जो पैसा गया है वह बुरी तरह से बह रहा है, बर्बाद हो रहा है । बहुत सारा पैसा तो शराब में बह रहा है । आप पंजाब, हरियाणा और दूसरी कई जगहों पर देखिये । आज दिल्ली में अशोका होटल वगैरह में वे लोग दो-दो, तीन-तीन दिन रहकर अपना पैसा खराब करते हैं । इसलिए बहुत जरूरत है इस बात की कि पूरी कोशिश की जाये कि उचित तरीके से उनके पैसे का इस्तेमाल हो । वह पैसा उनके बच्चों का जीवन सुधारने के लिए, उनका सामाजिक जीवन

सुधारने के लिए और उनका अपना जीवन सुधारने के लिए इस्तेमाल करना वे सीखें।

श्री रामगोपाल शालवाले (चान्दनी चौक): शराब बन्दी के लिए सरकार क्या कर रही है?

डा० सुशीला नैयर: शराब बन्दी के लिए जितना हमसे हो सकता है, वह कर रहे हैं, लेकिन इसमें आपकी भी पूरी मदद और पूरे साथ की आवश्यकता है। जब हम और आप साथ मिलकर करेंगे तभी यह हो सकेगा, केवल एक तरफ से नहीं हो सकेगा। सरकार से भी हमें मिलकर यह काम कराना होगा।

अध्यक्ष महोदय, जहां एक तरफ हमें खाद्यान्न बढ़ाने की आवश्यकता है, वहां दूसरी तरफ पापुलेशन की बढ़ोत्तरी को रोकने की भी आवश्यकता है। प्रेजीडेन्ट महोदय ने कहा है कि इस सिलसिले में काफी काम का फैलाव हुआ है। मुझे दुख के साथ कहना पड़ता है कि इस चुनाव के सिलसिले में कई जगहों पर कई जिलों में मैं गई तो जो प्लान-पब्लिसिटी के लोग थे उन्होंने हमको बतलाया कि जब वे गांवों में जाते हैं तो गांव वाले उनको मार भगाते हैं और कहते हैं कि तुम तो फैमिली प्लानिंग वाले हो चले जाओ। उन लोगों को बतलाने पर और बहुत समझाने पर कि वे फेमिली-प्लानिंग वाले नहीं हैं, प्लान पब्लिसिटी वाले हैं, उनको गांवों में जाने दिया जाता है। ऐसा क्यों हुआ? मैं जानती हूं कि गांवों में परिवार नियोजन का इस किस्म का विरोध पहले नहीं था। मैं एक डाक्टर की हैसियत से गांवों में जाती थी तो बहनें घेर लेती थीं और पूछती थीं "हमें बताइये, कैसे और ज्यादा बच्चे न हों।" अब हमारे काम करने के तरीके में क्या गलती हुई हैं, जिससे यह विरोध खड़ा हुआ है? यह देखने की जरूरत है। आज इस प्रकार का विरोध क्यों होने लगा है? आज प्लान पब्लिसिटी वालों को कहना पड़ता है कि हम फेमिली-प्लानिंग वाले नहीं हैं, तभी उनको गांवों में घुसने दिया जाता है यह क्यों हुआ? कहा जायेगा कि कुछ विरोधियों ने फेमिली-प्लानिंग के खिलाफ बहुत प्रचार किया है। मैं जानती हूं कि जनसंघ ने ऐसा बहुत प्रचार किया है, लेकिन उनके प्रचार से ही इतना विरोध नहीं हो सकता। जरूर कोई न कोई गलती हमारे इस कार्यक्रम इम्प्लीमेन्टेशन में हुई है, हमारे काम करने के तरीके में हुई है। इस चीज को हमें देखना चाहिए, तभी परिवार नियोजन सफल हो सकता है। जो जनता के लीडर्स हैं, जो लोकल लीडरशिप है, अगर उनको साथ लेकर सरकार इस काम को करेगी तब जनता यह समझेगी कि यह उनके घर और परिवार को सुखी बनाने का तरीका है, इसमें उनका अपना ही लाभ है किसी और का नहीं। केवल सरकारी कर्मचारियों से यह काम नहीं हो सकता।

पब्लिक सेक्टर के सम्बन्ध में बहुत सारी बातें कही गईं। पब्लिक सेक्टर में बहुत कुछ अच्छा काम हुआ है, और आगे और भी अच्छा करने की आवश्यकता है। मैं यह कहना चाहती हूं कि जितने भी हमारे पब्लिक सेक्टर प्रोजेक्ट हैं उनका लाभ हमें तभी मिलेगा जबकि हम उनको फुल कैपेसिटी पर चलायेंगे। इस बात की तरफ विशेष ध्यान देने की आवश्यकता है। अभी कल ही यहां पर फर्टिलाइजर्स की बात हो रही थी। बहुत मेहनत करने के बाद, जो हमारा ट्रावनकोर वाला प्लान्ट है, उसकी 60 परसेन्ट कैपेसिटी इस्तेमाल हो रही है। और प्लान्ट्स में तो इतना भी नहीं हो रहा। तो फुल कैपेसिटी पर उनको कैसे चलाया जाये, इसको देखना होगा। दूसरे यह कि इन पब्लिक सेक्टर प्लान्ट्स में जो टेक्निकल लोग हैं उनको महत्व देने की आवश्यकता है। अगर वे लोग सारा समय, जो आई०ए०एस०एडमिनिस्ट्रेटिव लोग हैं, उन्हीं के नीचे दबे रहेंगे, उनको कोई स्वतन्त्रता नये विचारों को प्रयोग में लाने और योजनाओं को कार्यान्वित करने की नहीं रहेगी

[डा० सुशीला नैयर]

तो टेक्निकल लोगों को जो उत्साह होना चाहिये, प्रेरणा होनी चाहिए वह उन्हें मिल नहीं सकेगी। इस दृष्टि से एडमिनिस्ट्रेशन में सुधार करने की बहुत आवश्यकता है।

यहां पर टूरिज्म और टूरिस्ट्स की बात भी कही गई। इस बारे में मुझे इतना ही कहना है कि हम टूरिस्ट्स जो अपने यहां बुलायें लेकिन जो टूरिस्ट्स हमारे यहां आते हैं वे हिन्दुस्तान को, हिन्दुस्तान की संस्कृति देखने के लिए आते हैं परन्तु हम उनके लिए जहां-तहां विलायत का नमूना बनाने की कोशिश में हैं। यहां तक कि हम यह समझते हैं कि हम शराब पिलायेंगे तभी टूरिस्ट्स यहां आयेंगे। अगर उनको शराब ही पीनी होगी तो अपने घर पर ही पी लेंगे। यहां पर तो वे हिन्दुस्तानियत देखने के लिए आते हैं, यहां की सभ्यता और तौर-तरीका देखने के लिए आते हैं। आप उनको रहने के लिए साफ जगह दो, साफ पानी दो, साफ खाना दो। यह सब चीजें तो हों, लेकिन उसको शराब में बहा देना, गलत है। वे स्वयं भी इस चीज़ को महसूस करते हैं, खास तौर पर जब वे देखते हैं कि उनके साथ जो हिन्दुस्तानी बैठता है उसको शराब नहीं मिलती है, जबकि उनको स्वयं मिलती है। इसमें वे इम्बैरेस्ड फील करते हैं, शर्मिन्दा होते हैं।

अन्त में प्रेजीडेन्ट महोदय ने गांधी जन्म शताब्दी का जिक्र किया है, उसके बारे में भी मैं कुछ कहना चाहती हूं। इस अवसर का लाभ उठाकर हम देश के लिए बहुत कुछ कर सकते हैं। हम अपनी पिछली 20-21 साल की गल्तियों को सुधार सकते हैं अगर हम अन्तर्मुख होकर देखें कि कौन सी गलती की हमने और कहां सही रास्ता छोड़ा। कैसे उसे दुरुस्त करें, इस बात को भी हम देखने की कोशिश करें। शांति की बातें होती हैं लेकिन शांति तो तभी स्थापित हो सकती है जब हम दृढ़ता से फैसला करलें कि अशांति के कारणों को हमें दूर करना है। अशांति के कारणों में जाति-पांति, भाषा वगैरह की समस्यायें हैं। इनको दूर करना कोई मुश्किल नहीं है अगर हम निश्चयपूर्वक, दृढ़ता से काम करें। मैं जानना चाहती हूं कि बम्बई में शांति भंग हुई इसमें क्या हमारा कुसूर नहीं है। हमें जहां फैसला करना चाहिए, वहां फैसला जल्दी क्यों नहीं करते हैं? अगर मैसूर और महाराष्ट्र का बार्डर है तो वह चीन और हिन्दुस्तान का तो बार्डर नहीं है या पाकिस्तान और हिन्दुस्तान का बार्डर नहीं है इतना झगड़ने की, मारपीट करने की क्या जरूरत है? मैं नम्रता से कहना चाहती हूं कि जब आप एक जज को नियुक्त करते हैं फैसला देने के लिए उसके बाद क्या यह उचित है कि आप अपील करें कि दोनों तरफ के नेता बैठकर फैसला करें, शान्ति से झगड़ा निपटायें, इत्यादि। जब आप फैसला देने के लिए एक जज नियुक्त करते हैं तो उस फैसले को स्वीकार क्यों नहीं करते? सरकार का धर्म है कि जो इस प्रकार का जो फैसला हो उसको तुरन्त मंजूर किया जाये।

इसी प्रकार से चंडीगढ़ का सवाल है। इसका फैसला प्राइम मिनिस्टर पर छोड़ा गया है। मैं पूछती हूं कि इसको क्यों लम्बा किया जा रहा है? जो भी फैसला देना हो वह दे दिया जाय अर्थात् यह नगर एक को देना है, दूसरे को देना है या किसी को भी नहीं देना है अविलम्ब तय कर दिया जाना चाहिये। जाहिर है कि वक्त पर फैसला होने से शांति क़ायम रहेगी और जनता को भी पता हो जायेगा कि एक मापदंड से हम सब नापे जाते हैं। अलग-अलग गज से नहीं मापा जायगा। जनता को ऐसा यक़ीन होने से ही शांति बनी रहेगी। हमको गरीब, पिछड़े, दबे हुए और कुचले हुए इंसानों की तरफ़ पूरी तवज्जह देनी होगी। दादा कृपालानी ने ठीक ही कहा है कि क़ानून के ऊपर चल कर ही हम शान्ति कायम रख सकते हैं। इंसान की तरफ़ ध्यान देकर अगर हम अपना निज़ाम चलायेंगे तो हम अवश्य सफल होंगे और देश तेजी से और आगे बढ़ेगा।

श्री गुलाम मुहम्मद बख्शी (श्रीनगर) : जनाब सदर, मैं ऐवान का ज्यादा वक्त न लेते हुए राष्ट्रपति साहब के एड्रेस में जो जो बातें कही गयी हैं उनके मुताबिक सिर्फ इतना कहूंगा कि खुदा करे ऐसा हो ही हो। हिन्दुस्तान तरक्की कर रहा है खुदा करे तरक्की करे। हिन्दुस्तान में अमनोअमान हो और खुशहाली हो, खुदा करे ऐसा हो। बहरहाल मैं उन चीजों में नहीं जाना चाहता हूं। गल्ला ज्यादा पैदा हुआ अच्छा हुआ। अब तिजारत में हम आगे बढ़ रहे हैं अच्छा है। लेकिन दो, तीन बातों की तरफ मैं जनाव की तवज्जह और ऐवान की तवज्जह दिलाना चाहता हूं। जाहिर है कि यह सब बातें तभी हो सकती हैं जबकि मुल्क की इंटेग्रेटी को किसी तरफ से खतरा न हो। न भारत को बाहर से खतरा हो, न पाकिस्तान से हो, न चीन से हो और न ही किसी और बाहर के मुल्क से हो। न ही उसे अन्दरूनी खतरा हो लेकिन अंदरूनी तौर पर हम देख रहे हैं कि बदकिस्मती से पिछले साल में सीमाओं के झगड़े, पानी के झगड़े, सेंट्रल-स्टेट रिलेशनशिप के झगड़े और दूसरे ऐसे झगड़े इतने बढ़ गये कि अगर उनको वक्त पर न रोका जाय और उनको बढ़ने दिया जाय तो हिन्दुस्तान की सालमियत और इंटेग्रेटी को सबसे बड़ा खतरा साबित होगा।

आज कल कुछ ऐसा हो गया है कि प्राबलम्स सामने हैं, हल भी मालूम है लेकिन हिम्मत से काम नहीं लिया जाता है और प्रावलम्स को प्रोलोंग किया जाता है। अगर आज एक प्रावलम है तो कल वही एक प्रावलम दस गुना बढ़ जाती है।

राष्ट्रपति ने इर्शाद फरमाया कि इस साल देश में 4 प्रांतों में मिडटर्म एलेक्शंस हुए। अच्छा हुआ, मिडटर्म एलेक्शंस होने थे। इसका कारण क्या है ? उन्होंने खुद बतला दिया कि यह डिफैक्शंस और गवर्नर्स हैं। अब अगर कांग्रेस पार्टी बरसरे इक्तदार हो और उसके बीस आदमी दूसरी तरफ चले जायें अथवा अपनी कोई दूसरी पार्टी बना लें या युनाइटेड फ्रन्ट पार्टी बरसरे इक्तदार हो और 20 आदमी उसके दूसरी तरफ चले जांय, कहने का मतलब यह है कि इस तरह से पार्टी डिफैक्शंस चलते रहने से किसी भी गवर्नमेंट की स्टेब्लिटी खत्म हो जाती है और हमने देखा कि इस कारण कई राज्यों में सरकारें खत्म हो गयीं। इसमें गवर्नर एक बड़ा कारण रहा है। अब अगर कहीं का गवर्नर अच्छा है तो उसने ऐसा नहीं होने दिया है लेकिन अगर गवर्नर इस किस्म का आदमी है कि वह एक पार्टीकुलर पार्टी को पसन्द करता है या वह उसकी मदद करना चाहता है तो उसका मेंटल एप्रोच भी कुछ ऐसा ही हो जाता है कि वह हर्डल्स क्रीएट करके स्टेट को तवाह करता है, डेमोक्रेसी को तवाह करता है और लेजिस्लेचर को तवाह करता है। गवर्नर उसके लिए राष्ट्रपति के पास रिपोर्ट भेजता है कि यहां राष्ट्रपति राज्य लागू करो। हरियाणा, पश्चिमी बंगाल, पंजाब, उत्तर प्रदेश और बिहार के राज्यों में इस तरह से डेमोक्रेसी को खत्म करके राष्ट्रपति शासन लागू किया गया। करीब आधे हिन्दुस्तान को रूल कौन करते थे वह 6 आदमी ही उन पर रूल करते थे। इसलिए मैं आप से अर्ज करूंगा कि यह एक बहुत कंट्रोवर्शियल इश्यू रहा है कि यह गवर्नरों के ओहदे क्या हों। आप देखते हैं कि राष्ट्रपति का चुनाव होता है, उपराष्ट्रपति का चुनाव होता है, पार्लियामेंट का चुनाव होता है और स्टेट लेजिस्लेचर्स का चुनाव होता है और हालांकि राज्यों में गवर्नमेंट्स चलाने के लिए ऐसे आदमियों को लगाया जाता है जिनकी कि काबलियत में मुझे कोई ऐतराज नहीं या जिनकी इंटेग्रेटी या दयानतदारी में मुझे कोई ऐतराज नहीं लेकिन सिस्टम ऐसा है और वक्त आया है जबकि इस सिस्टम को बदल दिया जाय। यह न कहा जाय कि रूलिंग पार्टी किसी एक शख्स को फेवर किया चाहती थी। जनता को यह कहने का

मौका न दिया जाय कि एक ऐसा व्यक्ति जो कि ऐलैक्शन में हारा, जिसे कि लोगों ने रिजैक्ट कर दिया उसे रूलिंग पार्टी ने गवर्नर बना दिया। **ही वाज मेड गवर्नर ऑफ सच एंड सच स्टेट।** इस चीज को रोकने के लिए मैं जनाब की वसातत से ऐवान में एक सुझाव देना चाहता हूं कि जिस तरीके से राष्ट्रपति का इन्तखाब होता है, जिस तरीके से उपराष्ट्रपति का इन्तखाब होता है उसी तरीके से स्टेट्स के गवर्नर्स का भी इन्तखाब हो। उनका भी एलैक्शन हो और एलैक्टोरल कालिज वही हो जो कि उपराष्ट्रपति के हैं या राष्ट्रपति के हैं। उसमें दिक्कतें कोई न होगीं, उसमें पैसा नहीं पड़ेगा, उसमें खर्चा कुछ नहीं लगेगा सिर्फ इतना होगा कि बजाय दो वोट के शायद 14 वोट एक एक लेजिस्लेचर के मैम्बर को डालने पड़ेगें। मेरा कहना है कि जब तक यह गवर्नर की पोस्ट कायम रखी जाती है तब तक यह राष्ट्रपति की पोस्ट की तरह से एलैक्टेड हो।

जहां तक यह डिफैक्शंस का ताल्लुक है राष्ट्रपति ने अपने एड्रैस में कहा है कि एक कमेटी बनी है। मुबारक हो लेकिन कमेटी बनाने की एक लम्बी चौड़ी हिस्ट्री है। अंग्रेजों के जमाने से हमने यह देखा है कि सरकार अगर किसी चीज को नहीं करना चाहती है तो वह एक कमेटी बना दिया करती है। फिर वह कमेटी रिपोर्ट देगी और उसके बाद गवर्नमेंट द्वारा उसको स्टडी किया जायगा। इस तरह से उस मामले को लटका दिया जाता है। लटका देने के लिटरल मतलब है **एंड इट**, खत्म कर दो। कहने का मकसद यह है कि इस तरह से मामले को लटकाया जाता है और लम्बा किया जाता है।

रूलिंग पार्टी का यह दावा है कि वह डिफैक्शंस के खिलाफ हैं। मैं उनके इस दावे को सही मानता हूं लेकिन मेरा कहना है कि वह एक बिल लेकर यहां पर आयें और उसमें यह प्रोवाइड कर दें कि जो शख्स किसी पार्टी से कांग्रेस पार्टी में डिफैक्ट करता है तो उसी वक्त उसकी सीट खाली हो जाय और वह रीएलैक्शन सीक करे। अगर वह ऐसा न करे तो वोटर्स को राइट ऑफ रिकौल दिया जाय और वह उस शख्स को जोकि एक अमुक पार्टी के मैनीफैस्टो और प्रोग्राम पर लेजिस्लेचर में चुनकर आया है और वह उस पार्टी को छोड़ता है तो उसके लिए यह ला बना दिया जाय कि उसी वक्त उसकी सीट खाली हो जायगी और उसे रीएलैक्शन सीक करना पड़ेगा। ऐसा ला न बनाने के लिए फंडामैंटल राइट्स की बात की जा सकती है तो मेरा कहना है कि वह फंडामैंटल राइट्स आपने 10 साल दबा कर रखे लेकिन उससे कोई हैरानी नही हुई। मैं आप से यह अर्ज करूंगा कि वक्त आया है कि डिफैक्शंस को एलैक्शन ला के तहत करप्ट प्रैक्टिस करार देकर डिफैक्टर को फौरी तौर पर मजबूर किया जाय कि वह अपनी सीट रिजाइन करे।

13 hrs.

आखिरी बात जो मैं एक मिनट में अर्ज करना चाहता हूं वह यह कि राष्ट्रपति ने अपने एड्रैस में मुल्क की तमाम आर्म्ड फोर्सेज के लिए कहा है कि वह प्रौपर ट्रिम में हैं। इसमें कोई शक नहीं है कि मौरेल उनका बहुत ऊंचा रहा है।

राष्ट्रपति ने जो कहा है कि हमने उनकी सर्विसेज की कंडिशन्स में इम्प्रूवमेंट किया है, इससे मुझे इत्तफाक नहीं है। हमारी आर्म्ड फोर्सेज, चाहे लेंड आर्मी हो, चाहे एअर हो या नेवी हो, अपनी जानें मुल्क पर कुर्बान करने के लिये, मुल्क के बचाव के लिए, अपनी-अपनी जगह खड़ी हैं, लेकिन उनके जो इमाल्युमेंट्स हैं जो उनके पेंशन रूल्स हैं, जो उनकी बाकी कंडि-शन्स आफ सर्विस हैं, वह पुलिस, होम गार्ड्स, बार्डर सिक्योरिटी फोर्स और दूसरे लोगों के मुकाबले में खराब हैं। मैं चाहता हूं कि पुलिस को और भी दिया जाये, बार्डर

सिक्योरिटी फोर्स को खुश रखा जाये, दूसरी जो ऐसी फोर्सेज हैं उनको भी खुश रक्खा जाये, लेकिन जहां आर्म्ड फोर्सेज का ताल्लुक है, उनकी तरफ तवज्जह देना भी जरूरी है। पता नहीं कल क्या होता है, कैसी डेवेलप हो रही हैं ईस्ट और वेस्ट में सिचुएशन, चीन क्या करेगा। जब तक हमारी आर्म्ड फोर्सेज प्रापर ट्रिम में नहीं होगी, उनका मोराल ऊंचा नहीं होगा और वह खुश नहीं। मैंने राइट फ्राम 1947 उनको ऐक्शन में देखा है, उनको मरते हुए देखा है, मैं दावे के साथ कह सकता हूं कि **दे आर नाट हैपी** क्योंकि उनकी कंडिशन्स आफ़ सर्विस, उनके सारे इमाल्युमेंट्स और बाकी बातें जो हैं दिल्ली की पुलिस से भी खराब हैं। दिल्ली पुलिस का आदमी चुशूल में लड़ने वाले एक सिपाही से तन्ख्वाह भी ज्यादा लेता है, राशन भी ज्यादा लेता है, वर्दी भी उस को ज्यादा अच्छी मिलती है, हर एक चीज ज्यादा अच्छी मिलती है, और उसको मरने का भी खतरा नहीं है। इसलिये मैं इस ऐवान से आपके जरिये से प्रार्थना करूंगा कि अगर असल में आप चाहते हैं कि आर्म्ड फोर्सेज खुश रहें तो उनकी तरफ आपको तवज्जह देनी चाहिए, उनके इमाल्युमेंट्स बढ़ाये जायें। मैं नहीं चाहता कि दिल्ली के कांस्टेबल को कुछ न मिले, उनको और भी ज्यादा मिलना चाहिये, लेकिन इस महंगाई के जमाने में आर्म्ड फोर्सेज की तरफ भी आपको देखना चाहिये। पुलिस के लिए तो यह है कि अगर यहां पर उनकी फैमिली है तो मकान गवर्नमेंट को देना होता है, लेकिन आर्मी वालों के बारे में मैंने देखा है कि उनकी फैमिलीज हजारों की तादाद में दरबदर फिर रही हैं, उनको कहीं पर भी ठिकाना नहीं मिल रहा है।

[شری غلام محمد بخشی : (شری نگر)]
جناب صدر۔ میں ایوان کا زیادہ وقت نہ لیتے ہوئے راشٹر پتی کے ایڈریس میں جو جو باتیں کہی گئی ہیں ان کے متعلق صرف اتنا کہوں گا کہ خدا کرے ایسا ہی ہو۔ ہندوستان ترقی کر رہا ہے خدا کرے ترقی کرے۔ ہندوستان میں امن و امان ہو اور خوشحالی ہو خدا کرے ایسا ہو۔ بہر حال میں ان چیزوں میں نہیں جانا چاہتا ہوں۔ غلہ زیادہ پیدا ہوا اچھا ہوا۔ اب تجارت میں ہم آگے بڑھ رہے ہیں اچھا ہے۔ لیکن دو۔ تین باتوں کی طرف میں جناب کی توجہ اور ایوان کی توجہ دلانا چاہتا ہوں۔ ظاہر ہے کہ یہ سب باتیں تبھی ہو سکتی ہیں جبکہ ملک کی انٹیگریٹی کو کسی طرف سے خطرہ نہ ہو۔ نہ بھارت کو باہر سے خطرہ ہو نہ پاکستان سے ہو نہ چین سے ہو اور نہ کسی اور باہر کے ملک سے ہو۔ نہ ہی اسے اندرونی خطرہ ہو۔ لیکن اندرونی طور پر ہم دیکھ رہے ہیں کہ بدقسمتی سے پچھلے سال میں سیماؤں کے جھگڑے۔ پانی کے جھگڑے سنٹرل اسٹیٹ ریلیشنشپ کے جھگڑے اور دوسرے ایسے جھگڑے اتنے بڑھ گئے کہ اگر ان کو وقت پر نہ روکا جائے اور ان کو بڑھنے دیا جائے تو ہندوستان کی سالمیت اور انٹیگریٹی کو سب سے بڑا خطرہ ثابت ہوگا۔

آجکل کچھ ایسا ہو گیا ہے کہ پرابلمس سامنے ہیں۔ حل بھی معلوم ہے لیکن ہمت سے کام نہیں لیا جاتا ہے اور پرابلمس کا پرولونگ کیا جاتا ہے۔ اگر آج ایک پرابلم ہے تو کل وہی پرابلم دس گنا بڑھ جاتی ہے۔

[شری غلام محمد بخشی]

راشٹرپتی نے فرمایا کہ اس سال دیش میں ۴ پرانتوں میں مڈٹرم الیکشن ہوئے۔ اچھا ہوا۔ مڈٹرم الیکشن ہونے تھے۔ اس کا کارن کیا ہے۔ انہیں نے خود بتلایا کہ وہ ڈیفکشنس اور گورنرس ہیں۔ اب اگر کانگریس پارٹی برسر اقتدار ہو اور اس کے بیس آدمی دوسری طرف چلے جائیں [اتھوا] اپنی کوئی دوسری ایک پارٹی بنالیں یا یونائٹڈ فرنٹ پارٹی برسر اقتدار ہو اور ۲ آدمی اس کے دوسری طرف چلے جائیں کہنے کا مطلب یہ ہے کہ اس طرح سے پارٹی ڈیفکشنس چلتے رہنے سے کسی بھی گورنمنٹ کی اسٹیبلٹی ختم ہو جاتی ہے اور ہم نے دیکھا ہے کہ اس کارن کئی راجیوں میں سرکاریں ختم ہو گئیں اس میں گورنر ایک بڑا کارن رہا ہے۔ اب اگر کہیں کا گورنر اچھا ہے تو اس نے ایسا نہیں ہونے دیا ہے۔ لیکن اگر گورنر اس قسم کا آدمی ہے کہ وہ ایک پرٹیکولر پارٹی کو پسند کرتا ہے یا وہ اس کی مدد کرنا چاہتا ہے تو اس کا مینٹل اپروچ بھی کچھ ایسا ہی ہو جاتا ہے کہ وہ ہرڈلس کرئیٹ کر کے اسٹیٹ کو تباہ کرتا ہے۔ ڈیموکریسی کو تباہ کرتا ہے اور لیجسلیچر کو تباہ کرتا ہے۔ گورنر اس کے لئے راشٹرپتی کے پاس رپورٹ بھیجتا ہے کہ یہاں راشٹرپتی راج لاگو کرو۔ ہریانہ۔ پچھمی بنگال۔ پنجاب۔ اتر پردیش اور بہار کے راجیوں میں اس طرح سے ڈیموکریسی کو ختم کر کے راشٹرپتی شاسن لاگو کیا گیا تو یہ آپ دیکھے بہار میں تو ان کو رول کون کرتے تھے۔ وہ ٦ آدمی ہی ان پر رول کرتے تھے۔ اس لئے میں آپ سے عرض کروں گا کہ یہ ایک بہت کنٹروورشیل ایشو رہا ہے کہ یہ گورنروں کے عہدے کیا ہوں۔ آپ دیکھتے ہیں کہ راشٹرپتی کا چناؤ ہوتا ہے اُپ راشٹرپتی کا چناؤ ہوتا ہے۔ پارلیمنٹ کا چناؤ ہوتا ہے اور اسٹیٹ لیجسلیچرس کا چناؤ ہوتا ہے اور حالانکہ راجیوں میں گورنمنٹس چلانے کے لئے ایسے آدمیوں کو لگایا جاتا ہے جن کی قابلیت میں مجھے کوئی اعتراض نہیں یا جن کی انٹیگریٹی یا دیانتداری میں مجھے کوئی اعتراض نہیں لیکن سسٹم ایسا ہے اور وقت آیا ہے جبکہ اس سسٹم کو بدل دیا جائے۔ یہ نہ کہا جائے کہ رولنگ پارٹی کسی ایک شخص کو فیور کیا چاہتی تھی۔ جنتا کو یہ کہنے کا موقع نہ دیا جائے کہ ایک ایسا ویکتی جو کہ الیکشن میں ہارا جسے کہ لوگوں نے ریجکٹ کر دیا اسے رولنگ پارٹی نے گورنر بنا دیا۔ ہی واز میڈ گورنر آف رچ اینڈ بگ اسٹیٹ۔ اس چیز کو روکنے کے لئے میں جناب کی وساطت سے ایوان میں ایک سجھاؤ دینا چاہتا ہوں کہ جس طریقے سے راشٹرپتی کا انتخاب ہوتا ہے۔ جس طریقہ سے اُپ راشٹرپتی کا انتخاب ہوتا ہے اسی طریقہ سے اسٹیٹ گورنرس کا بھی انتخاب ہو۔ ان کا بھی الیکشن ہو اور الیکٹرل کالج وہی ہو جو کہ اُپ راشٹرپتی کے ہیں یا راشٹرپتی کے ہیں۔ اس میں دقتیں کوئی نہ ہوں گی اس میں پیسہ نہیں پڑیگا اس میں خرچہ کچھ نہیں لگے گا صرف اتنا ہوگا کہ بجائے دو ووٹ کے شاید ۱۴ ووٹ ایک ایک لیجسلیچر کے ممبر کو ڈالنے پڑینگے۔ میرا کہنا ہے

کہ جب تک یہ گورنر کی پوسٹ قائم رکھی جاتی ہے تب تک یہ راشٹرپتی کی پوسٹ کی طرح ایلیکیٹیڈ ہو

جہاں تک ڈیفکشنس کا تعلق ہے راشٹرپتی نے اپنے ایڈریس میں کہا ہے کہ ایک کمیٹی بنی ہے، مبارک ہو لیکن کمیٹی بنانے کی ایک لمبی چوڑی ہسٹری ہے انگریزوں کے زمانے میں ہم نے یہ دیکھا ہے کہ سرکار اگر کسی چیز کو نہیں کرنا چاہتی ہے تو وہ ایک کمیٹی بنا دیا کرتی۔ پھر وہ کمیٹی رپورٹ دیگی اور اس کے بعد گورنمنٹ دوارا اس کو امنڈ کیا جائیگا۔ اس طرح سے اس معاملہ کو لٹکا دیا جاتا ہے۔ لٹکا دینے کا لٹرل مطلب ہے کہ اینڈ اٹ ختم کردو۔ کہنے کا مقصد یہ ہے کہ اس طرح سے معاملے کو لٹکا یا جاتا ہے اور لمبا کیا جاتا ہے۔

رولنگ پارٹی کا یہ دعوی ہے کہ وہ ڈیفکشنز کے خلاف ہیں۔ میں ان کے اس دعوے کو صحیح مانتا ہوں لیکن میرا کہنا ہے کہ وہ ایک بل لیکر یہاں پر آئیں اور اس میں یہ پرووائڈ کردیں کہ جو شخص کسی پارٹی سے کانگریس پارٹی میں ڈیفکٹ کرتا ہے تو اسی وقت اس کی سیٹ خالی ہو جائے اور وہ ری الیکشن سیک کرے اگر وہ ایسا نہ کرے تو ووٹرس کو رائٹ آف ریکول دیا جائے اور وہ اس شخص کو جو کہ ایک نامور پارٹی کے مینی فیسٹو اور پروگرام پر لیجسلیچر میں چن کر آیا ہے اور وہ اس پارٹی کو چھوڑتا ہے تو اس کے لئے یہ لاء بنا دیا جائے کہ اس وقت اس کی سیٹ خالی ہو جائیگی اور اسے ری الیکشن سیک کرنا پڑیگا۔ یہ ...

کے لئے فنڈامینٹل رائٹس کی بات کی جا سکتی ہے تو میرا کہنا ہے کہ وہ فنڈامنٹل رائٹس آپ نے ایک سال دبا کر رکھے لیکن اس سے کوئی حیرانی نہیں ہوئی۔ میں آپ سے یہ عرض کروں گا کہ وقت آیا ہے کہ ڈیفکشنس کو الیکشن لاء کے تحت کرپٹ پریکٹس قرار دیکر ڈیفکٹر کو فوری طور پر مجبور کیا جائے کہ وہ اپنی سیٹ ریزائن کرے۔

آخری بات جو ایک منٹ میں عرض کرنا چاہتا ہوں وہ یہ ہے کہ راشٹرپتی نے اپنے ایڈریس میں ملک کی تمام آرمڈ فورسیس کے لئے کہا ہے کہ وہ برابر ٹرم میں ہیں۔ اس میں کوئی شک نہیں کہ مورل ان کا بہت اونچا رہا ہے۔

راشٹرپتی نے جو کہا ہے کہ ہم نے ان کی سروسیز کی کنڈیشن میں امپروومینٹ کیا ہے۔ اس سے مجھے اتفاق نہیں ہے۔ ہماری آرمڈ فورسیز۔ چاہے لینڈ آرمی ہو۔ چاہے ایئر ہو یا نیوی ہو۔ اپنی جانیں ملک پر قربان کرنے کے لئے۔ ملک کے بچاؤ کے لئے اپنی اپنی جگہ کھڑی ہیں لیکن ان کے جو امالیومینٹس ہیں جو ان کے پنشن رولس ہیں۔ جو ان کی باقی کنڈیشنس آف سروس ہیں۔ وہ پولیس۔ ہوم گارڈ۔ بارڈر سکیورٹی فورس اور دوسرے لوگوں کے مقابلے میں خراب ہیں۔ میں چاہتا ہوں کہ پولیس کو اور بھی دیا جائے بارڈر سکیورٹی فورس کو خوش رکھا جائے۔ دوسری جو ایسی فورسیز ہیں ان کو بھی خوش رکھا جائے۔ لیکن جہاں تک آرمڈ فورسیز کا تعلق ہے ان کی طرف توجہ دینا بھی ضروری ہے۔ پتہ نہیں کل کیسا

[شری غلام محمد بخشی]

ہوتا ہے۔ کیسی ڈیولپ ہو رہی ہے ایسٹ اور ویسٹ میں سچویشن۔ چین کیا کرے گا۔ جب تک ہماری آرمڈ فورسیز برابر ٹرم میں نہیں ہوں گی۔ ان کا مورل اونچا نہیں ہوگا اور وہ خوش نہیں ہوں گی۔ میں نے رائٹ فرام ۱۹۴۷ ان کو ایکشن میں دیکھا ہے۔ ان کو مرتے ہوئے دیکھا ہے۔ میں دعوے کے ساتھ کہہ سکتا ہوں کہ وے آر ناٹ ہیپی۔ کیونکہ ان کی کنڈیشن آف سروس ان کے سارے امالیومینٹس اور باقی باتیں جو ہیں دہلی کی پولیس سے بھی خراب ہیں۔ دہلی پولیس کا آدمی جو شول میں لڑنے والے ایک سپاہی سے تنخواہ بھی زیادہ لیتا ہے۔ راشن بھی زیادہ لیتا ہے۔ وردی بھی اس کو زیادہ اچھی ملتی ہے۔ ہر ایک چیز زیادہ اچھی ملتی ہے اور اس کو مرنے کا بھی خطرہ نہیں ہے۔ اس لئے میں اس ایوان سے آپ کے ذریعہ سے پرارتھنا کروں گا کہ اگر اصل میں آپ چاہتے ہیں کہ آرمڈ فورسیز خوش رہیں تو آپ کو توجہ دینی چاہئیے ان کے امالیومینٹس بڑھائے جائیں۔ میں نہیں چاہتا کہ دہلی کے ایک کانسٹبل کو کچھ نہ ملے۔ ان کو اور بھی زیادہ ملنا چاہئیے۔ لیکن اس مہنگائی کے زمانہ میں آرمڈ فورسیز کی طرف بھی آپ کو دیکھنا چاہئیے۔ پولیس کے لئے تو یہ ہے کہ اگر یہاں پر ان کی فیملی ہے تو مکان گورنمنٹ کو دینا ہوتا ہے۔ لیکن آرمی کے بارے میں میں نے دیکھا کہ ان کی فیملیز ہزاروں کی تعداد میں دہلی میں دربدر پھر رہی ہیں۔ ان کو کہیں پر بھی ٹھکانہ نہیں مل رہا ہے۔

13.03 hrs.

The Lok Sabha then adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at Fourteen of the Clock.

[SHRI VASUDEVAN NAIR *in the Chair*]

MOTIN OF THANKS ON THEPRESIDENTS ADDRESS—*Contd.*

SHRI P. K. DEO (Kalahandi): While supporting the various amendments so eloquently moved by my leader Shri Ranga to the motion of thanks to the President, I should like to make a few observations. In dealing with the foreign affairs of our country, the President reiterated the soundness of the Government's foreign policy "consistent with our sovereignty and territorial integrity on the basis of absolute non interference in each other's internal affairs."

Sir, this myth has been exploded when we find that India, which has championed the cause of others in their struggle for freedom and had the unique distinction of presenting the modern world with a leader no less than Mahatma Gandhi. was a silent spectator in the rape of Czechoslovakia by Russia and in throttling the democracy and freedom in that country. The way the interference has been going on day in day out in this country's domestic affairs by Radio Peace and Progress could not be tolerated by any self-respecting nation except probably by this country. Still, 15,000 square miles of Indian territory are in the forcible occupation of Red China. We hear every day armed and trained guerillas being infiltrated into Nagaland and Mizo area on a massive scale and up till now no action has been taken to stop this unlawful infiltration creating hostility inside our country. No action has been taken to oust the intruders from the sacred Indian soil, and still the pledge given to the nation in this House by Pandit Jawaharlal Nehru on the 14th of November, 1962 has yet remained unredeemed.

Still, we boast of the success of India's foreign policy. The President opened his speech with an optimistic note of the so-called economic recovery. His optimistic expectation is obviously based upon the upswing of production in the agricultural

sector, in 1967-68. In 1968-69 the Production has remained static. There has been no improvement in this field. The reason given is, the visitation of flood and drought.

Agriculture is India's basic industry. It provides food to our people, the raw material to our industries, gives employment to a vast section of the people and earns foreign exchange. Even after 22 years of Independence, India's agriculture is dependent on the vagaries of the monsoon. We have been chanting in this House, the mantram "*Kale Varshatu Parjanyaha,*" If credit has to go to anybody for the good performance in 1967-68, it must go to Providence for the good monsoon, and then to the hard-working kisans, whose new awareness of responsibility and adaptability to new and scientifice techniques and eagerness for more production are responsible for this performance.

The kisan has been shouting for water and if the kisans are kept assured of water-supply they can create a miracle and can easily wipe out the deficit in our food. The State Governments, with their limited resources, have been trying hard to provide irrigation facilities but it is the Centre's apathy, lack of appreciation, fixation of wrong priorities and indecision regarding the water disputes that are responsible for bringing in this setback. Water disputes like the Narmada, Krishna and Godavari have been hanging fire since so many years. Instead of any solution, they brought in politics to such disputes, and the impression has been created that the States with a stronger pull over the Centre get a lion's share whereas the other States get a raw deal. The Centre's action or inaction, instead of helping the food production, has put spokes in the wheel of this country's progress.

The President's Address has been conspicuous in the sense that there has been no indication that priorities will be given to agriculture in the next Plan. Though we have been told parrot-like since the last so many years that there would be self-sufficiency and self-sufficiency is round the corner, it has remained a moonshine. It will remain so unless and until the Government fully appraise the realities and take a bold decision and give priority in their expenditure so far as agriculture is concerned.

Is it not a fact that the Indian kisan has to buy fertilisers, diesel engines, pumps and sprayers at double the price if not more than double the price, than what is available outside the country ? It is a pity that this morning's newspaper has brought the news that agriculture is going to be taxed even more. These prerequisites are going to cost more to the agriculturists. What impetus is going to be given for more production ? Is it not that he has to pay his electric bill at a much higher rate than the industrialists for energising the pumps to lift water for his parched fields ? How can you expect him to grow food at a cheaper rate and provide raw material for industry ? In their 49th report, the Estimates Committee have criticised the lack of a sense of urgency in planning and development of fertilisers and said that that is causing very heavy drainage of precious foreign exchange to the tune of Rs. 225 crores, and up till now, as Shrimati Vijaylakshmi Pandit had pointed out once, this Government has been a prisoner of indecision, and no decision has been taken regarding the Mithapur Plant or the installation of the urea plant in the Talcher complex in Orissa. Even the Central Power and Research Station had made a recommendation that the cost-based Talcher complex would be the best and the cheapest and the most profitable one.

Just as we find that the agricultural sector has been shamefully neglected, we find that the tempo of industrial and commercial activity is at the lowest ebb. Prices have been sky-rocketing. The recent phenomenon of price stability of a few months back, which has been gloated over in the President's Address is a temporary phase, because only last week the President had suggested that the index of wholesale prices was at 205 and after a week it is now 207. So, there has been an increase in that regard.

[Shri P.K. Deo]

So, unless there is a basic shift in the thinking and action of Government, there is little hope of tiding over the various economic crises which have been harassing us so far and finding a solution thereto.

The purchasing power of the rupee has been going down with inflation, and it is extremely difficult for the low and fixed income group to have a bare subsistence. In twenty years the rich have been growing richer, but grinding poverty is the daily lot of the millions of Indians. The economic or socio-economic climate is more of concern and less of hope. Unending deficit financing has become the order of the day. No indication has been given that in the coming budget we would not resort to the printing press finance and no indication is there in the Address to put a stop to it. On the other hand, there has been this motivation when one says that inflation must go with development. We have seen in most countries that where there has been no inflation there has been more rapid development. The exceptions, of course, are France and Israel where the safety valve is provided namely that the flexible exchange rate has been allowed to adjust to the policy of inflation. But in a regulated economy like that in India, this inflation does more harm than good. It leads to stagnation. Export goes short and the balance of payments position cannot be solved by taking recourse to the printing press finance.

Purchasing power generated through the printing press as against the earning by the sweat of the brow makes the economic growth still worse.

The licence-permit-quota, import restrictions and export control do not add a single paisa to the stream of national production but.brings colossal income transfer and ill-get income to some persons. So, the capitalists, the beneficiaries of this licence-permit-quota *raj* are much more happy today than at any other time. Never had they so much profit in such a short time, and that too at such a fantastic rate. Take the case of any upstart like Biju or Teja or Mundhra. They have become millionaries in no time, surely not by the sweat of the brow. Before the war, the grain-dealer used to make a very marginal profit; that was only the gunny bag, but today he is a monopolist, and he has become a monopolist with all the accompanying defects of monopoly, because we have fabricated controls. Unless and until we remove these controls, the Chinese walls *i.e.* the territorial barriers, I am afraid this artificial shortage will continue. I request Government to have the boldness of late Shri Rafi Ahmed Kidwai to do away with all these controls, licences and permits. These import licences though technically non-transferable are actually transferable at a price in the black market. Legal dodges are perfected and even prices of import licences are published and sold at 35 to 500 per cent profit. These fundamentally damage the economic growth of the country.

Prof. Shenoy has rightly pointed out that every year there has been a shift of Rs. 1300 crores due to inflation, import restrictions and export control. If this is not social injustice, what else is it ? It perverts the social structure......

SHRI DHIRESHWAR KALITA (Gauhati) : A fundamental right.

SHRI P. K. DEO : It increases the gap between the rich and the poor. This leads to extravagance and it eats away all the savings. The savings in India have declined, in spite of 18 per cent increase in national income. Since a decade there has been stagnation in the saving at about 7.5 per cent, and after 1965-66 this has further declined. We know that it is difficult for the common man to provide a glass of milk to his children or pay their school fees. While that is the position on the one hand, on the other we find that there is a long queue in the air-conditioned reservations or in jet flights. This is the paradox of our planning.

No indication is there in the President's Address to do away with these controls.

This leads to stagnation. The creation of employment opportunities has been put to a stop. That is why there is so much of unemployment among engineers and technicians, and many of them have been going outside the country. The horizon for the new generation is absolutely dark without any ray of hope. Frustration is occasionally manifested in the convocation addresses and elsewhere.

Further, the burden of internal loan and external debt which are to the tune of Rs. 5800 crores have brought the economy to ruin. More foreign loans are incurred for the debt service charges of the previous external loans. Devaluation which is the proof of insolvency in external finance has made the situation still worse because of the failure to take up follow-up action. Deficit financing has been the proof of insolvency in our internal finance. This has been the result of the persistent pursuit of wrong ideologies and policies since the last 22 years and it is because of the uninterrupted one-party rule at the Centre for such a long period. In spite of the reverses at the polls, which have been re-echoed in the mid-term election results, there has been no re-thinking and no indication of the reversal of policy in the President's Address.

Out of despair, people talk of more concentration of power in State hands, more expropriatory measures, more curtailment of Fundamental Rights in the direction of dictatorship in the name of the catchy slogan of socialism. If socialism means raising the living standards of the people, if socialism means uplift of the downtrodden, if socialism means the provision of two square meals a day to the people, if socialism more employment opportunities and more production, if socialism means removal of regional disparities, if socialism means social justice, if socialism means an insurance against old age unemployment, ignorance and disease, I welcome it. But if socialism means Statism, if socialism means State control, if socialism means licence-permit-quota *raj*, if socialism means expropriation, if socialism means distribution of poverty, if socialism means class struggle as a stepping-stone for power, if socialism means nationalisation where the Hindustan Steels could afford to have the luxury of having a loss of Rs. 40 crores a year and the dividend in the huge investment could be absolutely nominal and the tax-payers' money could be squandered away for rehabilitating defeated politicians, if socialism means the denial of the fundamental right of collective bargaining to the labourer, then I reject it. According to us, the solution lies when the creative potential of the individual endeavour and enterprise is fully released and harnessed for the common good, within the restrictive framework of a good Government. I would like to quote the instance of post war West Germany, which has created an economic miracle in such a short time.

Added to this, Government patronage of class conflict is responsible for releasing the forces of disintegration. We belong to that order who surrendered everything they had in the cause of national integration, laying everything at the feet of Mother India to build a more united India. We shudder at the sight of fissiparous tendencies raising their heads. The national unity achieved in 1947 is fast disappearing. We find language controversies, water disputes, territorial claims and counter-claims, inter-State rivalries, Centre's discrimination in the distribution of patronage in the location of central industrial projects, in the process of issue of industrial licences, indecision in the matter of inter-State disputes—all these are responsible for creating fissiparous tendencies in the country. Dispute between the landholder and the tenant, between the student and the teacher and between the employer and the employee have become the order of the day.

Against this background, there is tall talk of removing regional disparities. We get a very distressing picture. Take Orissa. The difference between the State's per capita income and the national per capita income, which was only Rs. 100 in the fifties is now Rs. 200 in the sixties. In 1951-52, the per capita income of Orissa was 169.78 against India's 266.50.

[Shri P. K. Deo]

In 1966-67, the per capita income of Orissa was only Rs. 278.80 against India's Rs. 481.50. In spite of its vast natural resources—mineral and forest, surplus in food, manpower, enormous electric and water potential—Orissa has remained the epitome of poverty. Mahatma Gandhi said, "I saw Daridra Narayan in Orissa." For this state of affairs, I squarely place the responsibility on the follies of the past Governments and the Centre's step-motherly treatment. The strength of the chain lies in the weakest link. Similarly, if you want the country to progress, all units must be fully developed. Paradip is getting silted up. The Centre is not reimbursing the Rs. 15 crores and odd spent by Orissa on Paradip even after taking over the port. The Talcher industrial complex is not given the green signal. The construction of the missing link between Talchar and Bimlagarh rail link is being intentionally delayed. Clearance is not given to the Indravati multipurpose project, even though the State is going to utilise only 40 per cent of Orissa's total contribution to the water resources of the surplus Godavari basin. Unnecessarily interriparian disputes are raised by the Centre when this water is utilised for the chronically drought-affected areas of Orissa. All these are a few instances of the grand design to discredit non-Congress States in this country.

I would like to point out that Orissa has made a very modest fourth plan of Rs. 321 crores. The standard of living of the people of Orissa is so low that as much as 35 per cent of the population has an income of less than Rs. 10 per head per month. To have a modest target of assuring a minimum income of only Rs. 20 per head per month and to raise the per capita income of the State to the all-India level by the end of the fourth plan, it would involve an outlay of Rs. 1220 crores in the public and private sector. But this order of investment is not likely to materialise. What is worse is that an outlay of even Rs. 321 crores on the fourth plan of the State proposed by the State Government is perhaps going to be reduced substantially at the instance of the Central Government and the Planning Commission. This is, Sir, adding salt to the injury. Besides Rs. 321 crores the Government of Orissa will have to pay dearness allowance to the tune of Rs. 18 crores a year which amounts to Rs. 90 crores in five years. The Government of Orissa is going to be penalised for conditions in the creation of which the State has no control. For this deteriorating economic condition why is the State going to be penalised? Sir, we are on the threshold of the Fourth Plan. I request this House, and through this House the Government, that they should fully support the Orissa Government's modest Rs. 321 crore Plan and go in a big way to render assistance.

With these words, Sir, I say that the President's Address is unrealistic, disappointing and an empty ritual.

श्री यज्ञदत्त शर्मा (अमृतसर) : सभापति महोदय, शिड्यूल्ड कास्ट एण्ड शिड्यूल्ड ट्राइब्स कमीशन कायम होने के बावजूद भी और पेरूमल कमेटी की रिपोर्ट भी जो हरिजनों की वर्तमान स्थिति के संबंध में अभी 26 जनवरी को अखबारों में आई है, इन दोनों कमीशनों और कमेटियों की रिपोर्ट के अन्दर एक प्रकार की बात कही गई है और सरकार का रवैया दूसरे प्रकार का है। आदरणीय राष्ट्रपति महोदय के इस अभिभाषण में शायद जरूरत भी महसूस नहीं की गई...इस विषय को जोड़ने की और चुनाव की सभाओं के अन्दर कांग्रेस ने बहुत कुछ बढ़ बढ़ कर बातें कहीं, माननीय मंत्रियों ने, प्रधान मंत्री से लेकर के नीचे तक के सब महानुभावों ने बहुत कुछ हरिजनों के संबंध में कहा है। लेकिन बड़े खेद का विषय है कि इस महत्वपूर्ण अभिभाषण के अन्दर उस विषय को जोड़ने की आवश्यकता भी अनुभव नहीं की गई... (**व्यवधान**)...

श्री शिव नारायण (बस्ती) : वहां तो आप ने भी बहुत कुछ कहा है, सबकी तरफ से बड़ी बड़ी बातें कही गई हैं।

श्री यज्ञदत्त शर्मा : मैं आपके पक्ष में कह रहा हूँ। आपके दर्द को यहां पर रख रहा हूँ। . . .(**व्यवधान**). . .

तो मैं अर्ज कर रहा था कि उस विषय को इसमें जोड़ने की कोशिश भी नहीं की गई। यह बड़े खेद का विषय है। सरकार ने सभाओं के अन्दर तो वहुत लम्बे चौड़े हरिजनों के लिए अपने दावे रखे हैं कि उन्होंने बहुत कुछ उनके लिए किया लेकिन वस्तुस्थिति यह है कि उनकी जनसंख्या 22 प्रतिशत है और अभी तक 2 प्रतिशत भी इनको स्थान प्राप्त नहीं हुआ है। इस देश के अन्दर जहां तक छूतछात का सवाल है वह एक बहुत वड़ा अभिशाप है जिसके कारण से वह आज सामाजिक प्रतिष्ठा का उपभोग नहीं कर पा रहे हैं। उस संबंध में भी जो कुछ हुआ है वह नगण्य है। वह कुछ नहीं के बराबर है। आज छूतछात की स्थिति यह है कि हमारे इस केन्द्रीय सचिवालय के अन्दर भी हरिजनों के लिए अलग प्रकार की पानी पीने की सुराहियां रखी हुई हैं। प्रयाग में एक होस्टल के अन्दर एक विद्यार्थी को आज भी इसी कारण से दाखिला प्राप्त नहीं हो रहा है। जालंधर का एक असिस्टेंट स्टेशन मास्टर नौकरी में टिक नहीं पा रहा है और उसे कठिनाइयां आ रही हैं क्योंकि वह हरिजन है। ऐसे किस्से अनेक हैं। मैं कुछ बातें ही आपके ध्यान में लाया हूं। जहां तक नौकरियों का सवाल है बहुत ही खेद की बात है, पब्लिक सेक्टर के अन्दर भी आज हिन्दुस्तान स्टील और हिन्दुस्तान मशीन टूल्स के अन्दर .01 परसेंट भी हरिजन नहीं ऐडजस्ट हो पाये हैं। इसी तरीके से रिजर्व बैंक में भी एक भी हरिजन नहीं है। सवाल आज इस बात का नहीं है कि उनके नाम के ऊपर सरकार अपने राजनैतिक स्वार्थों की सारी की सारी गाड़ी को चलाती रही है। सवाल इस चीज का है कि उनको सामाजिक अभिशाप से निकाल कर, छुआछूत के इस अभिशाप से निकाल कर एक योग्य प्रकार का जीवन निर्वाह करने के लिए सम्मानपूर्ण रोजी प्राप्त करने का अवसर दिया जाना चाहिए और इस प्रकार उन्हें सामाजिक प्रतिष्ठा प्रदान की जानी चाहिए। मैं समझता हूँ कि इन दोनों मुद्दों पर सरकार विफल रही है और मुझे बड़े खेद के साथ कहना पड़ता है कि माननीय राष्ट्रपति के अभिभाषण के अन्दर इस विषय की ओर सरकार का ध्यान नहीं खींचा गया या इस विषय को उठाया तक नहीं गया। यह बड़े ही दुख की बात है और हमारे देश की राजनैतिक अशांति का यह भी एक कारण है।

एक बात की ओर मुझे आपका ध्यान और खींचना है। कुछ समय पहले की चर्चा के अन्दर इसी विषय को लेकर देश के एक श्रेष्ठ पुरुष श्रीमान् गोलवलकर का नाम लिया गया कि वह इस प्रकार की वर्ण-व्यवस्था के पक्षपाती हैं जिसमें छूतछात को मान्यता दी गई है। मैं बड़े बल के साथ कहना चाहूंगा, मेरा उनके साथ संबंध है, मैं उनका आदर करता हूँ और बड़े आदर और आत्मीयता के साथ मैं उन्हें गुरु जी के रूप में पुकारता हूं। मेरी उनसे बातचीत हुई है। वह इस प्रकार की विकृत वर्ण-व्यवस्था के बिलकुल पक्षपाती नहीं है बल्कि उसके घोर विरोधी हैं।

मैं, सभापति महोदय, सदन के ध्यान में यह बात भी लाना चाहता हूँ कि वे अपने कार्य क्षेत्र के अन्दर संघ की शाखाओं और संघ के कार्य को अपने जीवन का मिशन बनाकर जो कार्य कर रहे हैं, उस क्षेत्र में से इस अभिशाप को समाप्त कर दिया गया है। मैं महात्मा गांधी के जीवन का हवाला दे सकता हूँ। 35 वर्ष पूर्व नागपुर के एक कैम्प के अन्दर महात्मा गांधी पधारे थे और उन्होंने स्वयं देखकर उस समय यह बात कही थी कि मैं यह देखकर दंग रह गया हूँ कि

[श्री यज्ञदत्त शर्मा]

कि यहां के लोगों के रहन-सहन और बैठने उठने के अन्दर छूआछूातपन कहीं दिखाई नहीं देता है—यह रिकार्ड की चीज़ है। परन्तु मुझे दुख के साथ कहना पड़ता है कि बम्बई के एक मराठी दैनिक "नवाकाल" का हवाला देकर ये सारी बातें यहां पर उठाई गई हैं। आज देश के अन्दर कुछ इस प्रकार विभूतियां हैं जिनको राष्ट्र की प्रेरणा को जाग्रत करने के लिए और इस देश की समस्याओं पर काबू पाने के लिए हमें उचित रीति से उनकी शक्ति का उपयोग करना है, इस प्रकार गाली देकर या घूंसेवाज़ी से हम देश को गति नहीं दे सकते, देश की पूंजी का उपयोग नहीं कर सकते। मैं इस विषय पर खेद प्रकट करता हूं।

जहां तक साम्प्रदायिकता का सवाल है—साम्प्रदायिकता की यहां बड़ी चर्चा होती है। हमने दलगत स्वार्थों से सजाई हुई शब्दावली का एक एक शब्दकोष अपने-अपने पास रखा हुआ है और उसी के अनुसार साम्प्रदायिकता का अर्थ लगाया जाता है। मैं आपका ध्यान खींचना चाहता हूँ कि आज केरल के अन्दर एक मल्लपुरम् नाम का नया ज़िला बनाया जा रहा है। निश्चित रूप से कोरे साम्प्रदायिक आधार पर उस ज़िले का गठन किया जा रहा है जो, मैं समझता हूँ, हमारे देश की राष्ट्रीय एकता और सुरक्षा के लिये भी बहुत बड़ा संकट सिद्ध होगा। उसको एक नया नाम दिया जा रहा है—मल्लपुरम्। मल्लपुरम् नाम नया है, परन्तु मांग पुरानी है। यह वही मालावार मुस्लिम लीग की पुरानी मांग है, जिसके लिए जिन्ना ने किसी समय दक्षिण के मुसलमानों को इस प्रकार की सलाह दी थी कि वे इस प्रकार की मोपलिस्तान की मांग करें, जिसमें लक्ष द्वीप और लकाद्वीप को भी शामिल किया जाय ताकि समुद्र तट के इस स्थान पर उचित समय पर प्रभाव डाल कर पाकिस्तान में जोड़ने के लिए हालात पैदा कर सकें... (**व्यवधान**)...

SHRI E. K. NAYANAR (Palghat) : Then why do you not object to the proposal for the formation of a Malnad district ?

श्री यज्ञदत्त शर्मा : इस सवाल पर आपके सैक्यूलरिज्म को सांप सूंघ गया है। सैक्यूलरिज्म के पक्षपाती मेरे ये कम्यूनिस्ट भाई रोज़ सैक्यूलरिज्म का ढोल पीटते हैं, लेकिन मुझे पता नहीं इस मामले में इन्होंने क्लोरोफार्म सूंघ लिया है, क्योंकि वहां के मंत्री कोया साहब ने, जो संयुक्त मंत्री मंडल के सदस्य हैं, उन्होंने इनकी फूंक खिसका दी है, अगर तुमने इस मांग को नहीं माना तो हम इस सरकार का विरोध करेंगे।... (**व्यवधान**)... शोर करने से मैं समझता हूँ किसी व्यवस्था तक नहीं पहुँचा जा सकता। प्रश्न बिलकुल सीधा है—यह मांग साम्प्रदायिक है या नहीं ? मेरा यह कहना है कि मोपलिस्तान की मांग बहुत पुरानी है। मेरा यह भी कहना है कि केरल के एक माननीय संसद सदस्य, जो मुस्लिम लीग के सदस्य हैं, ने यह बात स्पष्ट रूप से कही है कि केरल के अन्दर मोपलिस्तान का बनाना सारे देश के मुसलमानों के अन्दर उत्साह पैदा करेगा। मैं पूछना चाहता हूँ कि अगर एडमिनिस्ट्रेटिव सहूलियत के लिए या और किसी सहूलियत के लिए एक प्रदेश के अन्दर दूर कोने में यदि एक ज़िला बनाया जा रहा है तो सारे देश के लोगों के लिए यह टौनिक कैसे होगा, जबकि उसमें साम्प्रदायिकता की किसी प्रकार की कोई गंध नहीं है। ये लोग चिल्ला-चिल्ला कर अपने फेफड़े दुखा सकते हैं, लेकिन मेरे तर्क को कभी नहीं गिरा सकते।

मुझे अपने कम्यूनिस्ट भाइयों के बारे में कोई गलतफहमी नहीं है। मैं जानता हूँ कि वे इस देश के अन्दर दूसरे देशों की पोलिटी-

कल-प्रोजेक्शन हैं, मैं जानता हूं कि तारें मास्को और पीकिंग से हिलती हैं और पुतलियां यहां नाचती हैं। मुझे इसमें रत्ती भर भी भ्रान्ति नहीं हैं। लेकिन मैं इतना जरूर कहना चाहता हूं कि जिन्होंने वाणी गिरवी रख दी है, जिन्होंने दिमाग को ताला लगाकर चाबियां चाऊ-माऊ की जेबों में डाल दी हैं, वे यहां पर खुले मस्तिष्क से तथ्यों पर विचार नहीं कर सकते। वे बेचारे इस मामले में असहाय हैं, मेरी दया के पात्र हैं, मुझे उनसे बड़ी सहानुभूति है। जहां तक इस साम्प्रदायिक मांग का सवाल है, इस पर अवश्य विचार होना चाहिए। मैं गृह मंत्री महोदय का ध्यान, यद्यपि वे इस समय यहां उपस्थित नहीं हैं, इस विषय की ओर खींचना चाहता हूं और अनुरोध करता हूँ कि वे इस पर विचार करें।

साम्प्रदायिकता के विरुद्ध बोलने वालों का ध्यान मैं विनम्रतापूर्वक इस बात की ओर खींचना चाहता हूं कि कल एक माननीय सदस्य यहां बोल रहे थे। वे पहले कांग्रेस के थे, लेकिन आज किसी और दल के अन्दर हैं, मैं उनका नाम नहीं जानता था, लेकिन मुझे बताया गया है कि वह मंडल महोदय है। कल वह हरिजनों के बारे में बोल रहे थे, उन्होंने कहा—"तथाकथित तुलसीदास"। मुझे पता नहीं भाषा की उनकी कितनी जानकारी है, तथाकथित मुहावरे का ठीक अर्थ भी वह जानते हैं या नहीं, यह अनादर सूचक मुहावरा है। मैं साम्प्रदायिकता के विरोधी सभी लोगों से पूछना चाहता हूँ —किसी अन्य सम्प्रदाय के किसी महापुरुष के प्रति यदि इस प्रकार का शब्द कहा होता तो उन्हें उसकी कीमत चुकानी पड़ती। तुलसीदास जी इस देश के लोगों के लिये आज मानस देवता हैं, भारतीय मनिषी मंदाकिनी की एक चमकदार किरण हैं। इस प्रकार के व्यक्ति इस सदन में अगर भाषा की दरिद्रता को दूर नहीं कर सकते तो कृपया अपने मुँह को जरूर बन्द रखें। इस प्रकार के शब्द हमारे देश के महापुरुषों के प्रति बोले जायें तो इससे राष्ट्र-भाव को चोट लगनी चाहिये, ठेस लगनी चाहिये। मैं मांग करता हूँ कि इस प्रकार के शब्द जो तुलसीदास जी के प्रति प्रयुक्त किये गये हैं, इस सदन की कार्यवाही से निकाल दिये जायें।

मैं एक बात और कहना चाहता हूँ। प्रधान मंत्री महोदया ने इन दिनों चुनावों के सम्बन्ध में बहुत दौरा किया है। मैं समझता हूं कि उन्हें काफ़ी थकावट होगी, इस दृष्टि से उनके प्रति मुझे बहुत गहरी सहानुभूति है। लेकिन कुछ समाचार-पत्रों में चर्चा छपी है, उनमें कहा गया है कि 14 लाख रुपये का बिल बिहार के राज्यपाल ने उनको दिया है। यह एक सच्चाई है—तथ्य तो वे जानती हैं। इस 14 लाख रुपये की मद में केवल सिक्योरिटी का खर्च नहीं है, कुछ अन्य मदों पर भी खर्च हुआ है। मैं पूछना चाहता हूँ—सरकारी खज़ाने से इतना पैसा कैसे दिया जायेगा, जबकि चुनाव अभियान में सिक्योरिटी को छोड़ कर अन्य मदों पर खर्च किया गया है। क्या यहां के चुनाव कानून के अनुसार इससे चुनाव अवैध नहीं हो जाता। अगर कोई उम्मीदवार अपना एजेन्ट किसी सरकारी आदमी को रख ले, तो उसका चुनाव अवैध हो जाता है, यहां तो सरकार का सारा खज़ाना ही उण्डेला जा रहा है। इस सम्बन्ध में और भी कई कहानियां प्रचलित हैं। यह भी कहा गया है कि बम्बई के एक सेठ ने तीन लाख रुपये का चेक दिया है। लोग यह भी कहते हैं कि सौदा किसी होटल में बैठ कर किसी व्यक्ति ने पटाया। मैं इस सम्बन्ध में पूरी जानकारी नहीं रखता, जानकारी तो प्रधान मंत्री जी को होगी, क्योंकि उनके द्वारा ही ये सब बातें हुई होंगी। प्रधान मंत्री महोदय से मैं अनुरोध करना चाहता हूँ—उन्होंने सरमन के रूप में बहुत सी बातें यहाँ पर कही हैं—इस देश की राजनीतिक

[श्री यज्ञदत्त शर्मा]

मर्यादा और प्रतिष्ठा को बनाये रखने के लिए यह उनका पहला कदम होगा, यदि वह सदन के सामने आयें और बतायें कि उन्हें कितनी रकम कहां-कहां से और किस रूप में, चैक की शक्ल में या नकद, किस तरह से प्राप्त हुई है। यदि वह ऐसी पहल करेंगी तो देश के अन्दर इस दृष्टि से एक अच्छी परम्परा का सूत्रपात होगा। मुझे यह भी पता लगा है कि बिरला जी के खिलाफ़, जिनके बारे में हमारे यहां के यंगस्टर्स की यह मांग थी कि उनके खिलाफ़ एन्कवायरी कराई जाये, बहुत दिनों से यह मांग चल रही थी और आपने वायदा भी किया था, इस चुनाव के दौरान इस विषय पर भी पानी डाल दिया गया है। एक अफसर को उनके खिलाफ़ एन्कवायरी करने के लिये मुकर्रिर करके आपने उनके आंसू पोंछ दिये, चुनाव के लिए उनसे पैसा ले लिया गया और समाचार-पत्रों को भी तश्तरी में रखकर पेश कर दिया। इस मामले में क्या क्या हुआ, भगवान जानते हैं या वह जानते हैं या उनका घर जानता है, लेकिन यह चीज़ सामने आनी चाहिए।

आज अमृतसर के व्यापारियों के आर्ट-सिल्क के कारखाने बन्द हो रहे हैं, इसलिये कि उनमें काम आने वाले 70 प्रतिशत रा-मैटीरियल पर बिरला मनोपली बनाकर बैठा हुआ है। हमने दिनेश सिंह का दरवाज़ा खटखटाया, लेकिन उस मगर-मच्छ से बात करने के लिये आज कोई तैयार नहीं है, यह बड़े खेद का विषय है।

श्री जगजीवन राम के पुत्र की कहानी भी इसी प्रकार की है। सभापति महोदय, इस समय 18 पुराण हैं, लेकिन अब एक 19वां पुराण—पुत्र-पुराण भी लिखा जाने वाला है—जिसमें लिखा जायेगा कि मंत्रियों के पुत्रों ने क्या-क्या किया। मुझे दुख के साथ कहना पड़ता है कि कभी कोई ऐसा काल आयेगा, जब धृतराष्ट्र संजय से पूछेगा कि हे संजय बताओ, 20वीं सदी में कांग्रेस का अन्त कैसे हुआ? मंत्रियों के पुत्रों ने किस-किस मंत्री को कलंकित किया? उस समय वह कहेंगे—जगजीवन राम के पुत्र श्री सुरेश कुमार के बारे में समाचार-पत्रों के अन्दर—मेरे पास यह समाचार पत्र है—यह कहानी छपी है कि नैशनल ग्रिंडले बैंक के मैनेजर की ओर से एक नोट छपा है। इस में कहा गया है-वेस्ट-जर्मनी की किसी फर्म के द्वारा उनको 1250 रु० या 1247 रु० प्रतिमास मिलते रहे, कितने वर्षों तक मिलते रहे। समाचार पत्र में यह भी कहा गया है कि वह केवल मैट्री-कुलेट हैं।

इस प्रकार के किसी बड़े पद पर काम करने की योग्यता या क्षमता उनमें नहीं है सिवाय इसके कि वे एक मन्त्री के पुत्र हैं। इसलिए मैं चाहूंगा कि श्री जगजीवन राम जी जरा स्पष्ट करेंगे कि यह कहानी क्या है। क्योंकि इस प्रकार से जब मंत्रियों की प्रतिष्ठा को धक्का लगता है तो हमको भी धक्का लगता है। इसलिए सत्य सामने आना चाहिए ताकि हम लोग भी बाहर जकर लोगों का मुंह बन्द कर सकें।

अन्त में एक बात कहकर मैं समाप्त करूंगा। यह गांधी जयन्ती का मौका है। हमने यह रंग कलेन्डर और डायरीज़ में देखा है जो कि सदस्यों को बांटी गई हैं लेकिन बाकी तो सब रंग-भंग हो रहा है, सारा रंग समाप्त हो रहा है। बड़े दुख की बात है कि गांधीजी के ऊपर "हन्ड्रेड ईयर्स आफ गांधी" पुस्तक से श्री ट्रोयम्बे के लेख को पी० आई० बी० ने 26 जनवरी के समाचारपत्रों के विशेषांकों के लिए छपने को दिया था। उसमें मुहम्मद साहब या ऐसे किसी महापुरुष का जिक्र भी था तो किसी सम्प्रदाय ने आपत्ति की और वह लेख वापिस ले लिया गया। मैं पूछना चाहता हूँ कि गांधी शताब्दी में सरकार गांधीजी को श्रद्धांजली देने

जा रही है या तिलांजलि देने जा रही है, इसपर विचार करना चाहिए। मैं समझता हूं कि आज देश जिन परिस्थितियों से गुजर रहा है उस पर देश को विचार करने की जरूरत है। श्री मोरारजी देसाई या इस सरकार के दूसरे नेता यहां पर तो जवाब दे ही सकते हैं लेकिन बाहर जो हवा बह रही है उसको वे रोक नही सकते हैं।

श्री अ० सिं० सहगल (बिलासपुर) : सभापति जी, राष्ट्रपति जी ने संसद के दोनों सदनों के समवेत अधिवेशन के समक्ष जो अपना अभिभाषण दिया है, उसपर मैं अपने कुछ विचार प्रकट करना चाहता हूं। उन्होंने अपने भाषण में अनाज के उत्पादन के बारे में कहा है कि 1967-68 में 9 करोड़ 56 लाख मीट्रिक टन अनाज पैदा हुआ। यह बहुत अच्छी बात हुई है। लेकिन खेती की और पैदावार को बढ़ाने के लिए, बेरोजगारी को कम करने के लिए हम बहुत से कल-कारखानों को भी बढ़ा सकते हैं। आज हमारे देश में फर्टिलाइजर प्लान्ट्स बहुत कम हैं। हमारे यहां खाद की बहुत कमी है। उसको बढ़ाने की भी हमें कोशिश करनी चाहिए। इसके अलावा आज हमारी सबसे बड़ी समस्या पानी की है। नर्मदा का जो पानी है वह मध्य प्रदेश, महाराष्ट्र और गुजरात को बराबर-बराबर देना है। आज यदि मध्य प्रदेश की हालत सुधरती है, वहां पर आप बांध बनाते हैं तो मैं समझता हूं मध्य प्रदेश एक ऐसा प्रान्त है जोकि दूसरे प्रान्तों को भी अनाज देने में सक्षम होगा। इसके साथ ही मुझे यह भी कहना है कि आज विदेशी सहायता के सम्बन्ध में जो अनिश्चितता आ गई है उसको देखते हुए हमें अब अपने पैरों पर खड़े होना चाहिए। इसके अलावा 51 करोड़ 40 लाख डालर का कर्ज जो आज हमारे ऊपर लदा हुआ है, उसको कैसे साफ किया जाये इसपर भी हमें विचार करना होगा। मैं समझता हूं कि हमारे जो बड़े-बड़े डिपार्ट्मेन्ट्स हैं, उनमें हमको कमी करनी चाहिए। इसके साथ ही साथ जो हम खर्च करते हैं, जो हम खुद खर्च करते हैं उसमें भी कमी करने की आवश्यकता है। साथ ही साथ जो हमारे सरकारी मुहकमे हैं, जिनमें आज बहुत ही फुजूलखर्ची हो रही है, उसको भी बन्द करना चाहिए। इसके साथ ही मैं कहूंगा कि जो सेक्रेटेरियट है, यह जो हमने एक हाथी पाल रखा है, उसमें भी कमी करने की जरूरत है। आज वहां पर जो सेक्रेटरी, ज्वाइन्ट सेक्रेटरी, एडीशनल सेक्रेटरी, ये सारे बना रखे हैं, उनके सम्बन्ध में भी सोचने विचारने की आवश्यकता है।

राष्ट्रपति जी ने अपने भाषण के पेज 8 पर कहा है—"तब इससे सांप्रदायिकता की बुराइयों को मिटाने में सरकार के हाथ मजबूत हो सकेंगे। हालांकि कानूनी और इंतजामी तरीके बरतने जरूरी हैं, फिर भी हमारे सभी लोगों को इन बुराइयों के खिलाफ लड़ते रहना चाहिए। सफलता इसी में है कि लोगों के दिल और दिमाग में नेशनलिज्म और सैक्युलेरिज़म का जज़बा पैदा किया जाये।" अब मैं आपके सामने कुछ कोटेशन्स देना चाहता हूं। वर्ल्ड पीस थ्रू लव, इसके बारे में कुछ कहूंगा :

> "Human ty is not going to be saved by any material power, nuclear or otherwise. It can be saved only through divine intervention. God has never failed humanity in its dark and critical periods. The greatest danger to man today is not from any natural catastrophe but from himself.

> "It is not possible to realise human brotherhood merely by appealing to high ideals or to a sense of duty. Something more than that is essential to release human consciousness from the clutches of selfishness and greed.

> "Today the urgent need of the mankind is not sects or organized religions but love. Divine love will conquer hate and

[श्री अ० सिं० सहगल]

fear. It will not depend on other justifications but will justify itself."

अब मेहर बाबा ने जो कहा है, वह कोटेशन भी आपकी इजाजत से देना चाहता हूं। उन्होंने कहा है :

"The greatest law of God is love which holds the key to all problems."
(*Meher Baba*)

ट्रुथ के बारे में कहा है :

"The Truth of Divine life is not hope but reality. It is the only reality and all else is illusion. Have faith and you will be redeemed."

तो मेरा कहना यह है कि जो समय आ रहा है उसको अगर आप रियलाइज़ नहीं करेंगे तो सारी दुनिया और यह सरकार ही क्या, और सरकारें भी टिक नहीं सकेंगी। मेहर बाबा ने यह भी कहा है :

"Words that proceed from the source of truth have real meaning, but when men speak these words as their own, the words become meaningless."
(*Meher Baba*)

इसके साथ-साथ मैं आपसे कहूं कि हमारे प्रेसीडेन्ट साहब ने अपने भाषण में यह कहा है कि "हम अपने समाज का पुनर्निर्माण करने के लिए अच्छे साधनों और तरीकों पर तर्क और समझदारी की सीमा में रहकर एक दूसरे के साथ बहस तो कर सकते हैं पर हम सब इसमें एक हैं कि मिलकर गांधी जी के सपनों के भारत का निर्माण करें और हर आदमी का दुख दूर करने, हर आंख का आंसू पोंछने की भी कोशिश करें।"

मैं कहता हूं कि यह ठीक है। सी० वी० पुडंम ने लिखा है—गाड टु मैन, मैन टु गाड। मैं बताना चाहता हूं कि वे क्या कहते हैं इस सम्बन्ध में :

"To understand the problem of humanity as merely the problem of bread is to reduce humanity to the level of animality. Even when man sets himself to the task of securing the material satisfaction, he can succeed in that attempt only if he has spiritual understanding. Economic adjustment is impossible unless people realise that there can be no effectively planned and co-operative action in economic matters until self-interest gives place to self-giving love; otherwise, with the best of equipment and efficiency in material spheres,conflict and insufficiency cannot be avoided."

अब मैं आपके द्वारा यह निवेदन करना चाहता हूं कि होम मिनिस्ट्री पर बहुत बौछार की गई है। मैं उन लोगों से कहना चाहता हूं कि असल बात तो यह है कि वे लोग भी अपने दिल पर हाथ रखकर यह देखने की कोशिश करें कि उनमें कितनी प्योरिटी है। है। यदि उनमें प्योरिटी है तभी वे कह सकते हैं कि होम मिनिस्टर में प्योरिटी नहीं है। लेकिन मैं यह कहने के लिए तैयार हूं कि होम मिनिस्टर में प्योरिटी है। असल बात यह है कि हुकूमत का काम जो किया जाता है वह दूसरे तरीके से किया जाता है। इस तरह से अगर कोई चीज़ की जाती है तो फिर उस पर नाराज नहीं होना चाहिए। इस बात को आप अपने हृदय से सोचिये।

उसके साथ-साथ यह कहा जाता है कि गवर्नर्स को यहां पर खत्म करना चाहिए। मैं आपसे कहूंगा कि वह आपकी उन दोनों चीज़ों को जोड़ने के लिए हैं याने इन्टेग्रेशन के लिए। गवर्नर के ओहदे का आज के हालात में एक महत्वपूर्ण स्थान है और अगर समय होता तो मैं उसके महत्व के बारे में सदन को विस्तार से बतलाता।

मैं यह निवेदन करूंगा कि आप पूरे देश को 4 या 5 हिस्सों में बांट दीजिये। उन हिस्सों में जो भी लोग रहें वह सब लोग वहां की प्रादेशिक भाषा को बोलें। यह देखना हमारा फर्ज हो जाता है कि हम बराबर एक-दूसरे की भाषा की इज्जत करें और हम उनको भी उसी उच्चकोटि पर ले जायं। तथा खर्च में भी कमी होगी।

आज यह कह देना कि हम गवर्नर्स को यहां से निकाल देंगे तो मैं आपसे बड़ी नम्रता के साथ पूछना चाहता हूं कि अगर आप गवर्नर का पद नहीं रखियेगा तो फिर यह कोआरडिनेशन, इन्टेग्रेशन का काम कौन अंजाम देने वाला है? अब कोई गवर्नर अगर खराब काम करता है तो उसे बेशक आप अलग कर सकते हैं। इन शब्दों के साथ मैं राष्ट्रपति के अभिभाषण पर धन्यवाद प्रस्ताव का समर्थन करता हूं।

SHRI G. KUCHELAR (Vellore): I rise to take part in the debate on the President's Address on behalf of my party, and I shall confine myself to a few points which I would like to bring to the notice of the House.

First, the Address was delivered by the President in Hindi and we were unable to understand it. Since he is the President he should have understood the difficulties of the non-Hindi-speaking Members, and he should have satisfied them by making a speech in English. However, we find that he has delivered the Address in Hindi in order to show preference to the people who speak Hindi, but we on our part were unable to avail ourselves of the advantage of understanding the suggestions made by the President.

The President has referred to the increase in agricultural production and he has expressed his happiness over that. If production has increased I do not understand how the dearness allowance has been increasing gradually right from 1960 up to January, 1969, how the cost of living index has been increasing and how the agricultural industry has been unable to meet the increased cost of cultivation. The President was stressing about the help given by Government 'o the farmers in the form of fertilisers, improved seeds, improved ploughing material etc. But I would submit that Government have failed to take into consideration the needs of the people who are primarily engaged in the agricultural industry. I charge this Government that they have failed to look into the grievances of the people and the workers engaged in the agricultural industry which is a basic industry for our nation. Government have not yet fixed any minimum wage for the agricultural workers, even though we are mainly dependent on the benefits flowing out of that industry. No measure has been enacted by a central Act so far to safeguard the interests of the agricultural workers.

For more than twenty years, they have not thought of the welfare of the workers. I am really sorry at their indifference. They should have taken some interest in the workers and then the agricultural sector will move smoothly. There is no use of talking about fertilisers alone. Farmers alone cannot bring in more production. Workers who are engaged in the industry should be well looked after.

Tamil Nadu was all along bringing to the attention of the Central Government the agitation against the imposition of Hindi by the radio programmes. Our late Chief Minister and the Information Minister brought this to the notice of the Prime Minister as also Mr. Shah who was the Minister of Information and Broadcasting. I had also written to Mr. Chavan and the Information Minister. They have changed the timings of the English news and cut down the preference shown by the people who do not know Hindi at all. The people there were getting the English news earlier. We do not mind if Tamil is given a regional preference. But they have changed it to Hindi and that has caused a lot of disturbance in our State. Students protested and held demonstra-

[Shri G. Kuchelar]

tion; they were agitated. This matter was also taken up by responsible people in the Government. I cannot understand how the Minister who has taken charge of this portfolio, Mr. Sinha, says that there is no protest at all from the State Government. I wrote a personal letter and sent a telegram also; I received a reply two months later in which they have clearly accepted the new change as their policy.

They wanted to give precedence to Hindi over English. Why should they do so when non-Hindi people do not accept Hindi ? The Hindi-speaking persons do not accept English. There was a great controversy going on in this House and in the nation and there was talk of the three-language formula in connection with the official language. I am sorry that the President did not mention this. The country is facing so many other problems also—unemployment, food problem. There is no need to create problems on the lauguage front when we are faced with so many other difficult and complex problems. The dispute is still there and it has not been settled. What is the hurry in these circumstances to change the timing of the English and Hindi broadcasts in Tamil Nadu ? They cannot change a policy like that.

I therefore strongly oppose this, and the people of Tamil Nadu want this Government to bring in the original position, that is, the 8 O'clock news in the morning should be in English only. Let them have their policy after the consideration of the dispute which is now pending in respect of the problem of language and a satisfactory settlement thereof.

15 hrs.

I just wanted to mention another point. There is no indication at all in the Address of the President of the harassment of the Harijans in the country. It was mentioned last year. We have been noticing several atrocities committed in this direction, but no action has been taken promptly. Since this Government has ruled this country for over 20 years, there is absolutely no reason why they should not have erased such a disparity, such a distinction between one caste and another and between one community and another in the nation itself. The Government should take some steps to safeguard the interests of the Harijans in the country.

I also want to point out the problem posed by the Shiv Sena. Particularly the people of Tamil Nadu, if they wear dhoties, used to be attacked by those people in Bombay. It has been pointed out and brought to the notice of the House earlier when this House was discussing the motion of no-confidence in the Government last week. Then, we found that neither the Home Minister Mr. Chavan, nor the Prime Minister, Mrs Indira Gandhi, had any firmness in dealing with this question, and taking action against Shiv Sena and to face the facts. In Tamil Nadu, our late Chief Minister, Arignar Anna, was able to tackle such a sort of an organisation in the name of Tamil Sena which had been formed earlier, to counteract the Shiv Sena at Bombay. We were able to prevent such things not by force or any such forceful action but merely by advising the people. By means of good advice, he was able to control and prevent such an organisation in the south. I do not understand why the Home Minister has not been able to do so. He comes from Bombay. He and the Prime Minister should have come forward readily to arrest such tendencies. Especially when they are praying for the co-operation of all parties to arrest such atrocities in Bombay, why should they hesitate to take action ? Are they not able to control the Shiv Sena ? If they are not able to control it, let them leave it. There are people to look after these things; they can face it and take similar action as they took in such matters earlier, and stop such things happening in the country. So, what I say is, the Central Government should take some action. They should at least persuade the Chief of the State Government; they can at least go and visit such places, call the organisation's leaders and advise them and come

to a compromise. As it is, it is not a happy affair. If they say, "*Idli, Samhhar*, go go", similarly, they can pronounce in the South, "*roti sabji* go go." So, that should not be the policy of this country or this Government. I therefore strongly oppose such activities and such atrocities which have been committed in Bombay. It was denied in this House that such things ever happened, and it was said that no houses were burnt. It was not a fact. There are papers which have been published, with radio photographs and other things which are enough evidence to show that there were some such atrocities which had been committed against the Tamilians in Bombay.

I would tell the Government that the Government should bear in mind certain disciplines and principles and follow good conduct, and see that the Government is run with the nice and smooth co-operation of the people. For example, a very great Saint, Thiruvalluvar, has put these qualities in one small sentence or verse: *Ozhukkathil eithuvar menmai, Izhukkathin eithuvar Eithal pazhi.* That means, the people should be disciplined and there should be discipline, whether it is individual or society or any form of organisation. They should have certain discipline and principles. If they do not go according to those principles, they have to come down; they will come down; their dignity will come down and their position will go down. Similarly, the nation's position should not be brought down by this Government.

SHRI S. KUNDU (Balasore) : Sir, I was amazed to read the President's Address where he has said that there is a "decisive upward turn." It is nice to gloat over 6 million tonnes more of agricultural production or recovery from recession, but it would be an unpardonable crime not to represent correctly the people's agony, anger and despair at the present political and economic situation. Some upper class peasants might have taken the lead and some big businessmen might have switched over to agriculture, using modern implements and machinery, but the poor people have been left as they are. If the rain gods fail us in the coming years, we will again fall back in agricultural production.

I feel there has been an under-assessment of the political and economic situation. If we look at the political arena, there is a holocaust from Bombay to Kohima, may be due to Shiv Sena or Lachit Sena. The values for which we stood, all that we cherished to build within our lifetime, are under a serious threat of extinction. We must try to find out the genesis of the problem of violence. We are not doing that.

There is huge unemployment. 40,000 engineers are unemployed in a country at a time when many steel mills, bridges and roads are to be built. Have you heard of such a thing anywhere else? Young engineers write to me that unless they get some jobs, they will commit suicide. Some have actually committed suicide. A doctor can set up private practice, but for an engineer, unless he gets a job, he cannot maintain himself.

Registered unemployment also has grown tremendously during the last few years. From 88,000 in 1952 it has grown to more than 3 lakhs in 1968. The total unemployed in both rural and urban areas number about 2 crores.

Earlier we knew of quarrel between a State and another State but fight within a State is a new phenomenon which we have seen in Telengana. Such phenomena will not stop unless we make realistic appraisal of the whole thing, which the President has failed to do.

Under these circumstances, I would like to go into the results of the last mid-term elections. In 1967 and in 1969, in quick succession, we had two general elections. I am happy, firstly, that for the first time in these twenty years in the last mid-term elections the voters had a sense of confidence. It was to some

[Shri S. Kundu]

extent a day of the voters and not of the money bags, not so much of the people who went in the name of castes or religions, Secondly, we had for the first time a real test of democracy. For twenty-one years there was a monolithic power at the Centre and the Congress Party enjoyed the monopoly for 21 years. This vital change has been brought about by the younger generation, by the younger people between the ages of 18 to 23 who had not seen Gandhiji, many of whom were not born in 1947. They actually acted as an active catalyser in the crucible of political change that brought about this transformation. I welcome wholeheartedly this political shift as it was done in country where 80 per cent of the people are illiterate. In such a country if democracy has to survive it has to survive on what we do actually and not on what we actually say. It is the process of experimentation which will give a sense of confidence in the people. From that confidence it will take us towards a positive polarisation for which there has been so much demand for which we were waiting for the right time to come.

In a country where 90 per cent of the people are poor and hungry, where millions go without any clothes and without any shelter it is a tragedy to find that this class is not represented in this democracy. I think if we have another general election all over India, which the Congress Party and their leader ought to welcome since 20 crores of people have rejected them in all the four States, there Congress Party will be completely routed. To honour the tenets of democracy the leader of the Congress Party in Parliament should go and seek a fresh mandate from the people. I am sure, if she does it, it will give a fatal blow to the Congress. Once the Congress breaks into pieces the process of political polarisation will start. This will generate a process to unify the groups and forces who stand for secularism, for nationalism, for democracy and socialism.

The Congress Benches now represent a *khichdi*. All sorts of views and persons are present in that *khichdi*. From this *khichdi* they must be separated into positive elements of definite political views. Therefore, I welcome the change as a result of the mid term elections and my sympathies go to those young people who have brought about this process of change.

I would demand that this right to vote should be given to people aged at 18 years and it should not be limited to people who are 21. When more and more younger people will assert themselves there will be a dynamic change in our political activities, economic planning, administration and other matters.

The other day I read in the *Hindustan Times* that the British people have ranked our Prime Minister on a higher place than the Queen of England. All the queens have the same way but the British people have special regard for such queens. Whatever that may be, the ages of kings and queens and their masaldars are coming to an end, or it has almost come to an end.

SHRI S. M. BANERJEE (Kanpur) : Sir, he is calling Shri Randhir Singh a masaldar.

SHRI S. KUNDU : Sometimes I am sorry and sick to find that our Prime Minister, unfortunately, is thinking the way of the former kings and queens. I am referring to the Rs. 25 lakhs mansion which she is thinking of building for herself. In a poor country like ours Rs. 25 lakhs is a big amount. I find that Shri Poonacha is nodding his head. I am sure that he will agree with me that with Rs. 25 lakhs we can build 50,000 tube wells throughout the country for drinking water; or we can repair thousands of primary schools with this amount. It is a shocking thing to find the young boys and girls, the future of India, do not find a place to sit in their schools and have to carry their small mats from their homes. These are also published in foreign papers. At least in this Gandhi Centenary Year I hope she will be wise enongh to say that she has nothing to do with it. The other day she mentioned that some people have requested her to occupy a big mansion. Delhi is a city of mansions and palaces, hovels and huts. She can choose one of

the mansions and palaces that are there already. I agree that it is not a very important matter, but it is an important question of principle. We should not preach some thing and practise something else.

The youths of the country are alert today. They are not going to be bullied. They know and they have realised how the future destiny of the country is to be moulded. The more I think of our national movement *i.e.*, national struggle for freedom, the more betrayed I feel. In 1947 when our national flag was unfurled in Lal-Kila I felt that we have betrayed our national movement, because the objective of our movement was something quite different. It is a different thing to say that it does not matter if Jawaharlal Nehru, who was at that time the darling of India's nationalism, youth, democracy and secularism, walked into a house which was used by the British Commanders-in-Chief or Shri Rajagopalachari, now champion of the Swatantra Party, walks into the palatial Rashtrapati Bhavan from where the British ruled India for many years. I am only trying to describe the contrast between what was preached and what was practised. When Gandhiji walked into the Bhangi Colony, these people stayed in big palaces and mansions. Even after 21 years to make the Birla House, where Gandhiji was shot dead, a national property one had to launch a movement.

We have been speaking about industries taking some sort of a stride. I would like to ask, if it takes its stride forward or backward, right or left, what advantage or enthusiasm this industry gives to the younger people who would like to build up small-scale industries. If we analyse the structure of industries, we will find that the big monopolists who build big industries also build and control small-scale industries. If a young man, who comes out of the university today, wants to build a small-scale industry, the officer would say, "Please do not try; you cannot build the industry". One does not know from where technical know-how will come, from where credit will come, from where to find market. The only way left for our youngmen is to read British history and join the IAS and some other allied services. It is shocking that even after 21 years of independence we find from the Public Service Commission's report that 80 per cent of our young people, who are supposed to give a new leadership to the teeming millions, take British history as a subject pass the IAS and other examination and get into the services. There is no opportunity and incentive created whatsoever to build small-scale industry for our young people.

After shouting for years and years together, last year the Government decided upon building some sort of an engineering entrepreneur scheme. When the loan will come, you will see that it will also go to the relations of the big industrialists; these people will not get it.

SHRI SHEO NARAIN : Say something about corruption also.

SHRI S. KUNDU : What to say about corruption ? You yourself are an example of corruption in one State. In every State they have left some people or the other. In my State Patnaik is there. In spite of the Khanna Commission he has been absolved of it. The less spoken, much better it is.

I want to raise a word of caution today. It is quite possible that the way you are going you may have more agricultural production and a surplus in five or six years but I would like to tell you that within 22 years our population will double to 100 crores of people and population per acre of land will also go up by two to three times. Rich peasants are going in for tractors and modern agricultural implements like pump sets. Most of them are from a wealthy class and they are throwing out people from employment, in a short time in the rural side; more people will be unemployed. So, there will be surplus food but there will be hungry people because there will be no capacity to buy and there will be rioting in the streets. Please remember this.

Therefore today let there be new thinking as to how we are going to take the

[Shri S. Kundu]

new scientific inventions to the doors of the real people, the landless people, the small peasants and the small owners.

You were there, Mr. Chairman, the other day when Shri Morarji Desai in a very cavalier fashion answered two important questions which were raised. One question raised was, "Why do you not give amenities to the poorer class of employees ?" and he said, "If you give amenities, it will be inflationary." Another friend asked, "Why do you not look into the price which is falling very much ?"—the price had fallen by 30 per cent of a particular agricultural product. There also, he was pooh-poohed and Shri Morarji Desai said, "You want that the price should rise and you also say that the price should fall; what can we do ?"

MR. CHAIRMAN : You can take up this at the time of the Budget debate. Please conclude now. Your time is up.

SHRI S. KUNDU : So, unless you give the minimum benefit to the people, unless you give them a house, education and such other things, production is not going to rise. Even the capitalist countries who have found that when they give a better deal to the worker, production rises.

That has happened in Japan; that has happened in Israel but that is not going to happen here as long as Shri Morarji Desai is there.

श्री रणधीर सिंह (रोहतक) : चेयरमैन महोदय, जो प्रस्ताव माननीय सदस्या, श्रीमती सुशीला रोहतगी, ने राष्ट्रपति का शुक्रिया अदा करने के बारे में हाउस के सामने रखा है, मैं उसकी पुरजोर ताईद करता हूं। मैं आपकी मार्फत दो-चार जरूरी बातें सरकार के सामने रखना चाहता हूं।

एक बड़ी तगड़ी और नखरेदार चौधरन थी। चौधरी चौधरन से बहुत डरता था। वह चौधरी को पूरा खाना नहीं देती थी। अक्सर मेहमान घर में आते हैं। एक दिन एक मेहमान उनके घर में आ गया। चौधरी ने सोचा कि आज तो मुझे अच्छा खाना मिलेगा, आज मेहमान के साथ बैठ कर खाना खायेंगे। चौधरी अच्छा खाना मांगता है, यह देख कर चौधरन की आंखें लाल हो गईं। जब चौधरी ने कहा कि मेहमान के साथ मुझे भी मिठाई दो, तो चौधरन ने उसको नीचे-नीचे डंडा दिखाया। चौधरी अकड़ गया। हमारे यहां आखिर में दूध दिया जाता है। चौधरी ने कहा कि मेहमान के साथ ही मुझे भी दूध दो।

SHRI S. M. BANERJEE : Sir, can we discuss domestic problems here ?

MR. CHAIRMAN : Mr. Randhir Singh by the time you narrate the story, your time will be over.

श्री रणधीर सिंह : चेयरमैन साहब, मैं आपोजीशन की पोल की बात कह रहा हूं। मेरे कहने का मतलब यह है कि चौधरन की तरह सरकार चौधरी किसान को ज्यादा देर तक डरा नहीं सकेगी। अगर चौधरन डंडा उठाती है, तो चौधरी भी लट्ठ उठाना जानता है। अब ये तिफल-तसल्लियां ज्यादा अरसे तक काम नहीं आयेंगी। अब सब्र का प्याला लबरेज़ हो गया है।

लोगों की हिमायत हासिल करने के लिए कांग्रेस के पास भी बहुत सी बातें हैं और दूसरों के पास भी। लेकिन एक कांग्रेसी होने के नाते मैं कहना चाहता हूं कि एक बात साफ हो गई है कि सारे देश में किसान कांग्रेस से दूर सरक रहा है और यह बड़ी खतरनाक बात है। हमें इस बात को क़ुबूल करना होगा। हरियाणा में 80 फ़ीसदी किसान कांग्रेस से दूर सरक गये हैं। पंजाब में भी 80 फ़ीसदी किसान कांग्रेस के खिलाफ़ हो गये हैं। यू० पी० में 80, 90 फ़ीसदी किसान कांग्रेस के खिलाफ़ हो गये हैं। यही हाल बिहार में और बंगाल में भी है। ये जितने

हमारे भाई बजर-बट्टू बैठे हुए हैं, ये सब किसान को बहका रहे हैं।

किसानों के कांग्रेस से दूर जाने पर मैं खुश नहीं हूँ, निराश हूं। लेकिन यह निराशा भी उम्मीद में तब्दील हो सकती है। किसान मालिक है इस देश का। इलैक्शन के मौके पर इनक्लाबी नारे लगाये जायें और किसान की हिमायत में स्पीचिज़ दी जायें, लेकिन इलैक्शन में किसान का वोट ले लिया— भैंस दूध निकाल लिया—और फिर किसान भाड़ में जाये, यह बात नहीं चलेगी।

मैं इन चार पांच मिनटों में कुछ बातें सरकार को कहना चाहता हूँ। अगर सरकार इन बातों को नहीं करेगी, तो सौ फ़ीसदी किसान कांग्रेस के खिलाफ़ होते दिखाई देते हैं। मैं नहीं समझता हूँ कि कांग्रेस में मुझसे ज्यादा भी कोई हमदर्द और आदमी है। मैं साथ ही आपोज़ीशन को भी कहना चाहता हूँ कि जो खिचड़ी उसने पका रखी है, उससे भी काम नहीं चलेगा। किसान बहुत सयाना है। इस बार कई पार्टियों का दिमाग साफ हो गया है। पी० एस० पी० वाले बहुत नारे लगाते थे। एस० एस० पी० वाले भी बड़े नारे लगाते थे। और यह मेरे भाई चूहा पार्टी वाले, कम्यूनिस्ट पार्टी के लोग जो हैं यह सिर्फ बंगाल के अन्दर हैं, उससे बाहर इनका नाम कहीं नजर नहीं आता।

तो एक तो बात मैं यह कहना चाहूँगा कि बहुत अरसे हो गये हैं, किसान की जायदाद पर अगर सीलिंग है, उसकी जमीन पर सीलिंग है तो यह जो शहरों के बड़े बड़े नुमाइन्दे बैठे हैं, कारखाने वाले और बड़े-बड़े पूंजीपति जिनके लिए बड़े-बड़े नारे लग रहे हैं, मैं चाहूँगा कि सरकार एक दम उन पर अमल करे और अर्बन प्रापर्टी पर भी सीलिंग लगाए। जितना रुपया इस तरह अर्बन प्रापर्टी पर सीलिंग लगाने से इन बड़े बड़े कारखाने वालों से और पूंजीपतियों की बड़ी बड़ी मिल्कियतों से इकट्ठा होता है वह देहात में खर्च किया जाय। एक बात तो यह की जाय।

दूसरी बात---किसान की जितनी पैदावार है उसकी कीमत 40 प्रतिशत गिरी है। लेकिन यह शहर के रहने वाले या दूसरे लोग जो सरमायापरस्त हैं उनके द्वारा जितनी चीजें पैदा की जाती हैं, जितनी गैर-किसान प्रोडक्शन है, लोहा है, कपड़ा है, चीनी है, सीमेंट है उनकी कीमतें आज आसमान को छू रही हैं। मैं कहना चाहता हूँ कि अगर किसान की चीजों की कीमत कम हो तो जो किसान के रोजमर्रा की इस्तेमाल की चीजें हैं उनकी कीमत भी कम होनी चाहिए। अगर उनकी कीमत ज्यादा है तो किसान की चीजों की कीमत भी ज्यादा होनी चाहिए।

तीसरी बात मैं यह कहना चाहूँगा, किसान आज यह महसूस करते हैं, सारे देश के किसान के साथ एक अत्याचार यह हो रहा है कि उसकी जो होल्डिंग है उसमें एक हिन्दू सकसेशन ऐक्ट लागू हो गया है और जो जमीन लड़की के नाम उसके खाविंद के घर से होनी चाहिए, उसके श्वसुर के घर से होनी चाहिए वह उसके बाप के घर से की जाती है। मैं इस बात के हक में हूं कि लड़की को हक मिले लेकिन उसके हसबैंड के घर से मिले, हसबैंड के घर से चाहे उसे रुपये में नौ आना मिले लेकिन यह नहीं कि बाप का भी हिस्सा ले लिया और इधर श्वसुर का भी हिस्सा ले लिया। बराबर की बात होनी चाहिए। मैं तो इस बात को कहना चाहता हूँ कि न सिर्फ हरयाना के, न सिर्फ पंजाब के बल्कि सारे देश के किसान इस बात को महसूस कर रहे हैं कि उसकी जमीन को टुकड़े-टुकड़े किया जा रहा है और भाई और बहनों को लड़ाया जा रहा है।

मैं एक बात और कहना चाहता हूं...

MR. CHAIRMAN : I am sorry, the hon. Member's time is over. Mr. R.K. Birla.

SHRI RANDHIR SINGH : All right, Sir.

SHRI R.K. BIRLA (Jhunjhunu) : In his Address the respected President has mentioned about the agricultural and industrial progress of the country. He has also mentioned about public undertakings, Five-Year Plans, generation of electric power from atomic energy and so on and so forth. But no mention, whatsoever, has been made in his Address about a commodity which is used by each and everybody not only in our country but in the entire world, a commodity without which, I am sure, nobody in the world can exist, *i.e.*, salt. I would like to say that salt is very intimately connected with Mahatma Gandhi and our struggle for life.

The year, 1969, is Gandhi Centenary Year, which we are all celebrating in the most befitting manner one can think of. Gandhiji wanted salt, a gift from the blue seas surrounding our country, to be available to the people without any duty whatsoever, like the water that we drink and the air that we breathe. It was with this view that he considered the tax on salt, which was levied as far back as 1765 on both indigenous and imported salt, as a symbol of our servitude; hence, non-payment of salt duty became a symbol of our right for freedom. The famous Dandi March of Gandhiji kindled the fire of freedom in our hearts. The Working Committee of the Indian National Congress passed a Resolution on 2nd January, 1930, fixing Sunday, the 26th January, for a countrywide demonstration supporting the goal of complete Independence. The very first tool of this non-violent fight with the British was the adoption of the salt satyagraha. In spite of that, the salt tax continued to be levied by the then Government till we achieved Independence. Immediately after achieving Independence, the Finance Minister of independent Indian Government headed by the late Pandit Jawahar Lal Nehru perhaps Shri Chetty or Dr. Mathai, abolished the duty on salt as desired by the Father of the Nation. But I am sorry to say that a cess was imposed in place of the duty which took away the very sense of the abolition of the duty, contrary to the wishes of Gandhiji. It was stated that the cess was levied for two purposes. One was the payment of compensation to the Indian States under treaty obligations and the other was to meet the establishment charges of the salt department including the cost of watch and ward staff. I feel that levy of the cess for meeting the payment of compensation to the Indian States under the treaty obligation was not at all correct because such payment could also have been made from the funds which had been utilised for meeting other liabilities or payments to the Indian States. The surprising thing is that even after the merger of the States which was completed by the year 1949, the cess continued to be levied and it is being levied as of date, now. In any case the cess for this purpose should not have been allowed to be continued after the year 1949.

Regarding the establishment charges, I am sure my friends sitting to my left and right and also with me will entirely agree with me that this department has been functioning only to collect cess and had done nothing except that since its inception. No service worth the name has been done towards the development of the salt works or the welfare of people working in the salt department. During the past 22 years, if my information is correct, the Government of India had collected cess worth Rs 45 crores and it must have gone to the exchequer. The main purpose was to spend the money on the welfare of the workmen and the development of salt works. Our annual production of salt is about 5.5 million tons and the duty on it comes to about Rs. 2 crores at the rate of Rs. 3.50 per ton. Besides, there is a levy of one rupee per ton as royalty which goes to the States; it has nothing to do with the Central Government. Sixty per cent of the salt produced is consumed by human beings and 40 per cent is put to industrial use. The total cost of salt in our country varies between Rs. 8 and Rs. 10 per ton. It is thus very surprising indeed that a commodity which Gandhiji wanted to be freely made available to everybody attracts a cess of Rs. 3.50 per ton by the Centre and Re. 1/- per ton as royalty, thus making

a total of Rs. 4.50 which is fifty per cent of the total production cost. Both the industrial consumers and the general public have expressed their resentment over the levy of this cess. The Salt Experts Committee appointed by the Government of India had suggested that the Indian salt industry has not developed on scientific lines as it should have been and a lot more could be done to improve the quality and yield of salt. The Salt Department should render all technical help to the salt manufacturers out of the cess so collected, looking to the points which I made earlier, but I feel there is no justification at all for the Government to make a profit out of the cess and treat the same as revenue income going to the national exchequer. In conclusion, I would appeal to the Government through you and through this hon. House that the cess on salt should be totally abolished as a mark of respect to the Father of the Nation. In case this suggestion of mine does not find the approval of the Government, alternatively, the amount of the cess so collected should be utilised only for the purposes which I would mention below, and not be treated as revenue income. The purposes are : improving the working conditions of the workers of the salt works and providing facilities like approach roads, houses, medical aid, schools to the workmen's children and their families; providing maintenance allowance to the workers during the off-work period, since they are getting only Rs. 2.75 per day as their wages. I may mention here that Rs. 2.75 a day as wages for an industrial worker is perhaps the lowest in any industry, and therefore, they should be allowed to get something more during the time when they are off from the work. Their working period is only six months, because, the salt industry, as we all know, is a seasonal industry. Then, some money should be spent in carrying out the experiments for improving the salt works, the quality of the salt and mechanical harvesting. This is about salt which is very intimately connected with Mahatma Gandhi. I would say that the abolition of the cess at this time is the proper thing and I would request the Government through you and through this House once again that the abolition of the salt cess should be announced as soon as possible and definitely during this year when we are celebrating Gandhi Centenary.

Next, I would say something about the army to defend us when we are attacked by our neighbours. We all know that during the Chinese aggression of 1962, our soldiers were sent to the NEFA front only with half the clothing that they required. They were sent with two or three barrack blankets instead of six to seven barrack blankets which were necessary for the soldiers to work at a height of 10,000 ft. to 12,000 ft. I am sure that the attack from Pakistan and China cannot be totally ruled out. I therefore feel that we must equip ourselves so that in case when we are attacked, we have the power to meet them very well. For this, we require the clothings. I would submit that in the Army, in the Air Force or in the Navy, everybody, right from the soldier to the full General, requires woollen clothing right from head to toe. I know from experience what has happened during the Chinese aggression. Therefore, it is necessary that we must have proper types of raw material at our disposal, and that we have the necessary type of clothing immediately made available to us whenever we need it. For this, we require imported wool. I am sorry to say that India still has not been able to develop that type of wool which we need for meeting our requirements of defence as well as civilian requirements. Perhaps, I may inform the House that the USSR has been able to develop a sheep which is called the Russian Merino; it took them about 10 years to develop it. They have developed it just as the Australian Government has been able to do. I do not understand why the Government of India has not been able to develop that sheep up till now. I therefore request the Government that it is a very important thing which should be attended to. The Indian woollen industry needs about Rs. 32 crores worth of imported wool, and that type of Merino should be developed in our country, which should be called as Indian Merino.

Before I close, I would just say one more sentence and that is about controls. Enough has been said by my friend this side and that side. Somebody has said that

[Shri R. K. Birla]

controls are very necessary for the economy.

There should be no control whatsoever. I believe in prosperity through open competition. No country has ever flourished through controls, whether it is Russia, China or any East European country. But Japan and Germany, though they were defeated nations, progressed very rapidly because there was no control. Therefore, control of every type, whether on production, distribution in industry or agriculture or in anything, should be abolished. If at all control has to be kept, only birth control should be there, for which the Government should do their utmost and spend the maximum money, because this addition of 1 crore people every year—we are adding a Ceylon every year—must be stopped.

श्री महन्त दिग्विजयनाथ (गोरखपुर) : सभापति महोदय, मुझे खेती की पैदावार के बारे में कुछ आवश्यक बातें आपसे कहनी हैं । खेती के लिए राष्ट्रपति जी के भाषण में यह कहा गया है कि खेती की पैदावार में एक मोड़ आया है, लेकिन जितने मोड़ की आवश्यकता है, उतना मोड़ अभी तक नहीं आ सका है । इसलिये मैं कुछ सुझाव आपके सामने रखना चाहता हूँ । मेरा पहला सुझाव यह है कि जब तक हमें उचित्त मात्रा में पानी, सस्ती बिजली, अच्छे बीज, खाद और सस्ते बैल नहीं मिल सकेंगे तब तक खेती का उत्पादन जितना हम चाहते हैं, नहीं कर सकेंगे । हर एक चीज के लिए हमारे यहां कंट्रोल है, लेकिन जो राष्ट्रीय सम्पत्ति है, जैसे गाय, उसके स्लौटर को रोकने के लिए हम ने आज तक कोई कन्ट्रोल नहीं किया है । यदि यही स्थिति चलती रही तो कुछ दिनों के बाद हम उस स्थिति में पहुंच जायेंगे, जिससे भीख मांगते हुए हमें संसार के सामने आना पड़ेगा ।

ट्रैक्टर ऐसी चीज नहीं है जो हर खेतीहर अपने इस्तेमाल में ला सकता है । ट्रैक्टर केवल वही लोग, जो बड़े बड़े फारमर्ज हैं, या जिनके पास बड़ी खेती हैं, वे ही काम में ला सकते हैं । ट्रैक्टर ऐसी चीज भी नहीं है जिसके पार्ट्स हर जगह आपको मिल सकें । पानी के बारे में मुझे यही कहना है कि हम जिस आंचल से आ रहे हैं, वहां सब-सायल वाटर बहुत ज्यादा है । पानी ऊपर ही मिल जाता है, जिससे नहरें बेकार सिद्ध हुई हैं, क्योंकि नहरों के दोनों ओर की भूमि उपज के लिए बेकार हो जाती है । इस लिए जब तक वहां नलकूपों की व्यवस्था नहीं होगी, खेती ठीक तरह से नहीं की जा सकती । इस लिए मेरा अनुरोध है कि वहां नलकूप ज्यादा से ज्यादा प्रोवाइड किये जांय ।

हमने मोर को "राष्ट्रीय पक्षी" घोषित किया हुआ है, उसी तरीके गाय को, जिसे हम राष्ट्रीय सम्पत्ति कहते हैं, "राष्ट्रीय पशु" घोषित किया जाय, तब हम देश को बचा सकेंगे, अन्यथा नहीं ।

परिवार नियोजन के बारे में मैं हमेशा कहता आया हूँ और आज इसके बारे में कुछ विशेष प्रार्थना मुझे आपसे करनी है । परिवार नियोजन केवल वन-वे-ट्रैफिक है, केवल हिन्दुओं के लिये ही लागू है । मुसलमान भाई चार शादियां कर सकते हैं, और इस तरह से वह साल में चार बच्चे पैदा कर सकते हैं, जबकि सरकारी हिन्दू कर्मचारी दो शादियां नहीं कर सकता, अगर वह दो शादी करे तो सरकारी नौकरी से निकाल दिया जाय । वे तो एक-दो या तीन बच्चे बस । इससे ज्यादा पैदा नहीं कर सकते । मेरे कहने का मतलब यह है कि मुसलमान जो चार शादियां कर सकता है, 10 वर्ष में 40 बच्चे पैदा करेगा । और हिन्दू एक दो तीन करके माइनारिटी में हो जायेंगे । मुसलमान और ईसाइयों की ओर से जो कन्वर्जन इस वक्त हो रहा है उन दोनों के मेजारिटी में हो जाने पर यह देश दूसरे के अधीन हो जायगा । हमने इस देश की रक्षा उस समय नहीं की जबकि 45 करोड़ हिन्दू पार्टीशन के समय इस देश में थे ।

माइनारिटी में नौ करोड़ मुसलमान भाई थे। लेकिन उन्होंने इस देश का विभाजन करा लिया और हम इस देश को उस समय बचा नहीं सके। यदि हम माइनारिटी में रिड्यूस हो गए तो मैं पूछना चाहता हूं कि हम देश की रक्षा कैसे कर सकेंगे ?... (**व्यवधान**)... मैं केवल इतना ही कहना चाहता हूं कि यदि परिवार नियोजन आवश्यक है तो वह सबके लिए होना चाहिए। न कि केवल हिन्दुओं पर ही उसको लागू किया जाय दूसरों पर नहीं। मेरे विचार से यह हिन्दुओं के साथ अन्याय है। हिन्दुओं के लिए इस प्रकार के जो कानून हैं, चाहे वह हिन्दू कोड बिल हो या हिन्दू रेलीजस ऐक्ट हो, वे सब कानून इस देश के लिए घातक होंगे। इस प्रकार से आप हिन्दुओं के मनोबल को घटा रहे हैं। वह हिन्दू जो कि इस देश की रीढ़ हैं उनको अगर आपने कमजोर किया तो यह देश कमजोर हो जायगा और गुलाम हो जायगा। इसलिए इस पर आपको विचार करना होगा। अंग्रेजों ने तो मुसलमान और हिन्दुओं को लड़ा कर इस देश के टुकड़े किए लेकिन आप तो हिन्दू हिन्दू को लड़ा कर देश के टुकड़े करने जा रहे हैं। आप कास्टीज्म के आधार पर टिकट देते हैं। चाहे कांग्रेस हो, बी० के० डी० हो या मजलिसे मुस्लिम हो, सब जगह कास्टीज्म के आधार पर टिकट बांटे जा रहे हैं। इसके कारण देश दूसरी तरफ जा रहा है।

गांधी जी यह कहा करते थे कि कास्टलेस सोसाइटी बनाएंगे लेकिन यहां तो कास्ट्स और भी मजबूत होती जा रही हैं। आप जब तक अपने दिल को अच्छी तरह से टटोलेंगे नहीं कि किस प्रकार से इस पर हम काबू पायें, आप इन समस्याओं को हल नहीं कर सकेंगे और न यह देश मजबूत हो सकेगा।

अब मैं जनसंख्या के बारे में कुछ बताना चाहता हूँ कि सन् 1951 से 1961 तक कितने कितने मुसलमान और ईसाई इस देश में बढ़े हैं। हमको इस बात पर कोई एतराज नहीं है कि वह बढ़े हैं। वह जरूर बढ़ें। लेकिन जिस तरह से वे बढ़ रहे हैं उससे ऐसा मालूम पड़ता है कि सन् 1971 का जो सेन्सस होगा उसमें हम और भी घट जाएंगे। सन् 1951 में 3, 54, 14, 284 मुसलमान थे और सन् 1961 में 4,69,29,557 हो गए। यानी 1 करोड़ 15 लाख 26 हजार 273 की बढ़ोत्तरी हुई। इसी प्रकार से दस सालों में ईसाई भाइयों में 24 लाख चार हजार की बढ़ोत्तरी हुई है। मैं इससे सशंकित नहीं हूँ। लेकिन प्रश्न यह है कि यह हुआ कैसे ? एक तो जो आपका परिवार नियोजन है वह इस में कुछ मदद कर रहा है। हिन्दुओं की तुलना में वे लोग अधिक बच्चे पैदा कर रहे हैं। इसके अलावा पाकिस्तान ज्यादा बच्चे पैदा करके हिन्दुस्तान में ढकेल रहा है। आज आसाम में मुसलमान पाकिस्तान से चले आ रहे हैं और काश्मीर में भी बसाए जा रहे हैं। पाकिस्तान से ही वे लोग ढकेले जा रहे हैं ताकि इन जगहों पर उनका बहुमत हो जाय और हम अल्पमत में रह जायं। और फिर वह क्लेम कर सकें कि यह हमारी सम्पत्ति है। इस सम्बन्ध में हमको सतर्क होना चाहिए। इसके अलावा दक्षिण में एक हवा और चल रही है मोपिलिस्तान की। यह बहुत दिनों से चल रही है। लेकिन उसका सक्रिय रूप इस समय नम्बूद्रीपाद के समय में सामने आ रहा है। तो दक्षिण में तो यह स्थिति है और पूर्वी आसाम, पश्चिमी बंगाल और काश्मीर में मुसलमान बढ़ते चले जा रहे हैं। इस प्रकार चारों तरफ से चाहे उसको लाल सेना कहिए या काली सेना कहिए वह हम को घेरती चली आ रही है। और हम उसी जगह पर हैं जहां पर थे। हम अपीजमेंट की पालिसी अभी भी अख्त्यार किए हुए हैं। उनको खुश रखकर उनके वोट हासिल करना चाहते हैं।

अब मैं नेशनल इंटीग्रेशन, राष्ट्रीय एकता के बारे में कुछ कहना चाहता हूं। इसमें मुसलमानों की एकता तो जरूर हुई है।

[श्री महन्थ दिग्विजयनाथ]

मजलिसे मुस्लिम बन गई। लेकिन हमारा देश विभाजन की तरफ जा रहा है। इस कान्फरेंस का आबजेक्ट यह था :

> "The object of this Conference was common citizenship, unity in diversity, freedom of religion, secularism, equality, justice, social, economic and political—"

इसका आउटकम क्या हुआ ? मजलिसे मुस्लिम पैदा हुई जो कि हरिजनों को हमसे अलग करना चाहती है। उसका नारा है, हरिजन मुस्लिम भाई-भाई, हिन्दू कौम कहां से आई ? आज हरिजनों के बारे में हम बहुत चर्चा सुन रहे हैं। हरिजन तो हमारे ग्रंग हैं। हरिजन हिन्दू समाज के अभिन्न ग्रंग हैं। अगर हिन्दू समाज से हरिजन अलग हो जाएंगे तो हिन्दू समाप्त हो जाएंगे। उनके साथ किसी तरह से भी अन्याय करना गलत चीज है।.. (**व्यवधान**)...हरिजनों के लिए इनके मनमें बड़ी ममता है। मुसलमानों को अलग रखकर देश के टुकड़े हुए और एक मुस्लिम स्टेट बन गई लेकिन हिन्दू स्टेट नहीं बनी। आज इस देश में जो हरिजन हैं वह हमारे ग्रंग हैं। उनको अलग करने से इस देश को कमजोर करना होगा। इस तरह से वह इस देश के साथ गद्दारी करना चाहते हैं। इसलिए मैं आपके द्वारा सरकार से कहूंगा कि हरिजनों को वही स्थान मिलना चाहिए जो कि सवर्ण हिन्दुओं का है और हम लोग किसी प्रकार से भी उनको अलग नहीं करने देंगे। राष्ट्ररूपी शरीर को ब्राह्मण कहते हैं, क्षत्रिय और वैश्य कहते हैं और यह पांव शूद्र हैं। सब मिलकर हिन्दूरूपी यह शरीर बना है तो फिर हम उसके किसी एक ग्रंग को काट कर कैसे अलग कर सकते हैं और बाकी शरीर का कैसे संरक्षण कर सकते हैं ? यह एक विचारणीय प्रश्न है।

नेशनल इंटीग्रेशन के सम्बन्ध में मुझे कुछ अधिक नहीं कहना है। इसमें सब लोग बुलाए गए थे। लेकिन हिन्दू सभा जो कि हिन्दुओं की एक रेप्रेजेन्टेटिव बाडी कही जाती है उस को इसलिए नहीं बुलाया गया क्यों कि उसका एक आदमी आपकी पार्लियामेंट में है। नेहरूजी ने जब पहली कान्फरेंस की थी उस समय श्री बिशन चन्द्र सेठ इसी सदन में थे। उनको स्पेशल इनविटेशन देकर बुलाया गया था। हिन्दू सभा ने जब तक रेप्रेजेन्टेशन किया तब तक देश के टुकड़े नहीं हुए, इस बात का इतिहास साक्षी है। सन् 30 में राउंड टेबल कन्फरेंस हुई थी। उस समय देश का विभाजन नहीं होने पाया था। जब देश के विभाजन की बात चली तो मैं आपको बतलाना चाहता हूँ, जब क्रिप्स कमीशन और साइमन कमीशन आया तो हिन्दू महासभा को रेप्रेजेन्टेशन नहीं दिया। देश के हिन्दुओं का दुर्भाग्य 1945 में यह हुआ कि उस समय के निर्वाचन में हिन्दू महासभा का कोई प्रतिनिधि नहीं चुना गया। परिणाम स्वरूप मुसलमानों की ओर से मि० जिन्ना ने देश विभाजन योजना का प्रतिनिधित्व किया और कांग्रेस ने कहा कि हम हिन्दुओं के रेप्रेजेन्टेटिव हैं। उन्होंने जो कुछ कहा उसको सही मान लिया गया। आज आपके सामने फिर ऐसा ही वातावरण आ रहा है। अभी इन्दिराजी गोरखपुर में गई थीं। उन्होंने कहा कि यह पुरानी संस्था जरूर है लेकिन वहां जाकर यह क्या कर सकेंगे ? लेकिन हम कहते हैं कि हम अकेले ही सही लेकिन हिन्दुओं की तरफ से कुछ कहने के लिए तो हैं। आज दोनों तरफ के लोग मुसलमानों के लिए कहने के लिए तैयार हैं। लेकिन मैं आपसे पूछना चाहता हूँ कि इसमें कौन से ऐसे लोग हैं जो हिन्दुओं के लिए भी कुछ प्लीड कर सकते हैं ? अगर कोई संस्था है तो उससे डबल हिन्दू सभा है जिसका एक इतिहास है कि जिसको आप मिटा नहीं सकते हैं। इसलिए मैं आपके द्वारा सरकार से कहना चाहता हूं कि ऐसे साथी जो देश को छिन्न भिन्न करने के लिए तैयार हैं, अपीजमेंट की पालिसी मुसलमानों को खुश करने के लिए चलाना चाहते हैं और वोट

कैचिंग मेथड के रूप में उसको इस्तेमाल करते हैं उनसे सावधान रहना चाहिए। मिड टर्म पोल में क्या किया गया ? पन्द्रह परसेंट मुसलमानों के लिए रिजर्वेशन रक्खा गया था। इसलिए मैं तो यह कहूंगा कि सेकुलरिज्म को उस रोज ही दफना दिया गया था जिस रोज इस देश का विभाजन हुआ था। टू नेशन थ्योरी के आधार पर जब इस देश के टुकड़े हुए उसी रोज सेकुलरिज्म को दफना दिया गया था। मैं आपसे पूछना चाहता हूँ कि यदि हिन्दू इस देश में साम्प्रदायिक हैं तो फिर इस देश का राष्ट्रीय कौन है ? मैं जानना चाहता हूँ कि हम किस देश के राष्ट्रीय हैं ? हम वहीं पर माइग्रेट कर जायेंगे और अपने राष्ट्र को पनपायेंगे।

16 hours.

श्री रामगोपाल शालवाले (चान्दनी चौक) : सभापति महोदय, राष्ट्रपति जी के अभिभाषण पर कुछ कहने से पहले मैं निवेदन करना चाहता हूँ कि उन्होंने खाद्य समस्या की चर्चा करते हुए दूध के उत्पादन का कोई जिक्र नहीं किया। इस देश के 50 करोड़ लोगों को आज दूध की आवश्यकता है। बिना दूध के देश के बच्चे और देश के नौजवान चल नहीं सकते हैं। इसलिये मेरा निवेदन है कि राष्ट्रपति के अभिभाषण में दूध की समस्या की ओर कोई संकेत न करना एक बहुत कमी है। देश की दूध की समस्या का समाधान करने के लिए यह अत्यन्त आवश्यक है कि इस देश में गोधन का संरक्षण व विकास किया जाय और गोधन की रक्षा की जाय। सारे देश में गोहत्या पर कानूनी पाबन्दी लगाई जाय।

मैं बतलाना चाहता हूं कि सन् 1966 में बड़ा भारी आन्दोलन इस दिल्ली नगर में चला और 7 नवम्बर को 10 लाख लोगों ने पार्लियामेंट पर बहुत बड़ा प्रदर्शन किया। उसके बाद 8 महीने तक लगातार सत्याग्रह हुआ। 45 साल मुझे इसी दिल्ली में रहते हुए हो गये। मैंने गांधी जी के और अन्य संस्थाओं के बड़े-बड़े आन्दोलन देखे लेकिन गोरक्षा जैसा व्यापक आन्दोलन मैंने अपनी आंखों से नहीं देखा। उस समय इस आन्दोलन से घबड़ा कर हमारी केन्द्रीय सरकार ने गोरक्षा समिति का निर्माण कर दिया और जनता से यह वायदा किया कि तीन महीने के अन्दर सम्पूर्ण देश में गोहत्या पर प्रतिबंध लगा दिया जायगा। मुझे बड़े दुःख के साथ कहना पड़ता है कि इतना समय बीत जाने के बाद उस कमेटी का प्रतिवेदन अभी तक आपके सामने और इस हाउस के सामने नहीं आया है।

इसके अतिरिक्त मैं यह भी निवेदन करना चाहता हूं कि उस कमेटी के तीन गैर सरकारी सदस्यों ने त्यागपत्र दे दिये हैं और उनके त्यागपत्र देने के बाद 29 गैर सरकारी गवाहों ने अपनी गवाही देने से इंकार कर दिया है जिनमें श्री प्रताप सिंह शूर जी वल्लभदास, प्रधान आर्य सार्वदेशिक प्रतिनिधि सभा हैं, दूसरे द्वारकापीठ के जगत्गुरु श्री शंकराचार्य हैं और तीसरे हिन्दू महासभा के प्रधान श्री नित्य नारायण बनर्जी मुख्य हैं। ऐसी स्थिति में उस कमेटी के भीतर अगर कोई निर्णय होता है तो जनता उस निर्णय को कदापि कबूल नहीं करेगी।

इसीके साथ-साथ अगर इस देश के अन्दर गांधी जी, स्वामी दयानन्द और राम व कृष्ण की भावनाओं को लेकर 45 करोड़ लोगों की भावनाओं को लेकर गोहत्या पर प्रतिबंध नहीं लगाया गया तो मैं इस सदन के मार्फत सरकार को इस बात की चेतावनी देना चाहता हूं कि देश में पुनः एक व्यापक व तीव्र आन्दोलन जारी हो जायगा।

जब राष्ट्रपति महोदय ने अपना कार्य-भार सम्भाला था तो मैं राष्ट्रपति जी से मिला था। मैं

[श्री रामगोपाल शालवाले]

उनके पास बादशाह बाबर की एक वसीयत लेकर गया था। राष्ट्रपति जी बोले कि उसमें क्या है तो मैंने उनको बतलाया था कि जब हुमायूं भारत के राजसिंहासन पर बैठने लगा तो उस के पिता बाबर ने उसके नाम यह वसीयत की थी और उस वसीयत में बाबर ने कहा था कि मेरे बेटे अगर तुम यह चाहते हो कि इस देश में मुगल शासन निष्कंटक रीति से और देर तक क़ायम रह सके तो तुम इस देश के बहुमत वर्ग की भावनाओं का आदर करते हुए इस गोहत्या पर प्रतिबन्ध लगा देना। मैं कहना चाहता हूं कि सरकार यदि चाहती है कि कांग्रेस का शासन देर तक बना रहे तो यहां के बहुमत को काबू में करने के लिए यहाँ के हिन्दुओं की भावनाओं का उसे आदर करना चाहिए और दूध का उत्पादन करने के लिए उसे गोहत्या पर प्रतिबंध लगा देना चाहिए।

राष्ट्रपति महोदय ने अपने अभिभाषण में साम्प्रदायिकता के ऊपर कुछ थोड़ी सी चर्चा की है लेकिन उन्होंने साम्प्रदायिकता की कोई व्याख्या नहीं की है। मैं यह निवेदन करना चाहता हूँ कि केरल और उत्तर प्रदेश में नये पाकिस्तान की तैयारियां हो रही हैं। आसाम में 7 लाख पाकिस्तानियों की घुसपैंठ हुई है और ऐसे 7 लाख व्यक्ति जिन्होंने कि आसाम के अन्दर इस तरह से प्रवेश कर लिया है मुझे बड़े दुःख के साथ यह चीज कहनी पड़ रही है कि इसमें एक केन्द्रीय मंत्री का नागरिकता दिलवाने में सहयोग रहा है और उनको वहां की नागरिकता दिलवा दी। यह एक बहुत भयंकर बात है जोकि आसाम के अन्दर की गई और पाकिस्तान के पैर आसाम के अन्दर आज इस तरीक़े पर मजबूत किये जा रहे हैं।

इसके अतिरिक्त मैं यह भी निवेदन करना चाहता हूँ कि आसाम में प्रतिमास 1000 पाकिस्तानी वाकायदा प्रवेश कर रहे हैं और हमारी सरकार उनको रोकने के लिए सर्वथा असमर्थ है। यह देश के लिए एक बहुत विषम समस्या है।

इसके अतिरिक्त इलाहाबाद हाईकोर्ट के 51 वकीलों ने एक प्रतिवेदन दिया है और उस प्रतिवेदन में उन्होंने कहा है कि मजलिसे मुशावरात और जमायत इस्लामी के एक नुमायन्दे के उत्तर प्रदेश में चुनाव जीतने के बाद उस का इलाहाबाद हाईकोर्ट के सामने जलूस निकाला गया और उसमें पाकिस्तान जिंदाबाद के नारे लगाये गये। मजलिसे मुशावरत और जमायत इस्लामी ने उत्तरप्रदेश को बांटने की भी तैयारियां की हैं और जिला बिजनौर के 32 लाख मुसलमानों के लिए नये पाकिस्तान के निर्माण करने की उन्होंने मांग की है।

काश्मीर की स्थिति बड़ी भयंकर है। काश्मीर में आज से दो साल पहले पांच अगस्त सन् 1967 को एक हिन्दू लड़की का अपहरण किया गया। उस अपहरण की गई लड़की का नाम परमेश्वरी हण्डू था। 42 बार अदालत में उस केस की पेशी हुई लेकिन एक बार भी उस लड़की को अदालत के सामने पेश नहीं किया गया जिसके कि बारे में केस था। यह सादिक सरकार की एक ख़ास चीज है जोकि मैं सदन के सामने रखना चाहता हूँ। इस बारे में पंडितों के व्यापक आन्दोलन की कोई सुनवाई नहीं की गई। वहां पर कोशिश की गई कि काश्मीर में सादिक सरकार की जो साम्प्रदायिक नीति है उस का विश्लेषण किया जाय और प्रधान मंत्री जी ने कोहली कमीशन के नाम से इसके लिए एक कमीशन का निर्माण किया। उस कोहली कमीशन ने अपनी रिपोर्ट दे दी है। 285 गवाहियां उसके सामने हुई हैं। मेरी भी एक गवाही हुई है। मैं आज कहना चाहता हूं कि उस कमीशन की रिपोर्ट को सरकार ने अब तक सदन में नहीं रक्खी हैं। उसे सरकार क्यों दबा रही है। मैं चाहूँगा कि कोहली कमीशन की रिपोर्ट सदन की टेबुल पर रक्खी जाय। जिस दिन यहां उस आयोग की रिपोर्ट आयेगी उस दिन पता चलेगा कि सादिक सरकार किस प्रकार साम्प्रदायिक नीति

बरत रही है और काश्मीर की घाटी में किस प्रकार से भेदभाव किया जाता है।

हालत यह है कि जम्मू के अन्दर राशन कम दिया जाता है जबकि श्रीनगर में राशन अधिक दिया जाता है। जम्मू में राशन की क़ीमत ज्यादा है जबकि श्रीनगर में उसी राशन की क़ीमत कम है। आखिर यह भेदभाव की नीति क्यों बर्ती जा रही है और सरकार उस भेदभाव की नीति को क्यों नहीं दूर करती ?

इसी तरह हम देखते हैं कि कांग्रेस सरकार की एक तरफा नीति के कारण इस सदन में हिन्दू कोड बिल स्वीकार किया गया। कुछ सदस्यों ने जब सरकार से पूछा कि कोई इंडियन पेनैल कोड या हिन्दुस्तानी कोड बिल क्यों नहीं बनाया जाता तो सरकार की ओर से यह जवाब दिया गया कि मुसलमानों के धर्म में हमको हस्तक्षेप करने का अधिकार नहीं है। अब अगर मुसलमानों के धर्म में आप को हस्तक्षेप करने का अधिकार नहीं है तो इस तरह से हिन्दुओं के धर्म में हस्तक्षेप करने का अधिकार आप को कहां से मिला है ?

चंडीगढ़ में महिला सम्मेलन के नाम से वहां पर मुसलमान देवियों ने बहु-विवाह की प्रथा को हटाने के लिए प्रस्ताव किया है। उन्होंने बहुपत्नीवाद का घोर विरोध करते हुए यह मांग की है यह प्रथा हटाई जानी चाहिए। हमारे भूतपूर्व विदेश मंत्री श्री चागला ने भी मुसलमान महिलाओं को इसके लिए प्रेरणा दी है कि वह पाकिस्तान, टर्की और अरब देशों से प्रेरणा लेते हुए बहुपत्नीवाद का अंत करायें और इसे कानूनी जुर्म करवायें। वह इस बुरी प्रथा को हटाने के लिए देश में आन्दोलन करें और उसके पक्ष में जनमत बनायें। देश में एक प्रकार की व्यवहार संहिता बनाई जानी चाहिए। हिन्दू कोड बिल के स्थान पर इंडियन पैनेल कोड या हिन्दुस्तानी कोड बिल बनाया जाय और मुसलमानों में जो चार-चार विवाह करने की खुली छूट दी गई है उसे समाप्त किया जाय।

श्री ओंकारलाल बोहरा (चित्तौड़गढ़) : सभापति महोदय, महामहिम राष्ट्रपति ने संसद के दोनों सदनों की संयुक्त बैठक में जो अपना अभिभाषण दिया और जिन भावनाओं और विचारों का उसमें उन्होंने उल्लेख किया है उसका स्वागत करते हुए मैं आपके सामने बहुत संक्षेप में अपना विचार रखना चाहता हूं।

देश ने आजादी के बाद काफ़ी प्रगति की है। शिक्षा का प्रसार व विस्तार हुआ है। काफी तादाद में नई, नई सड़कें बनी हैं और उत्पादन भी बढ़ा है लेकिन यह सोच करके कि बहुत कुछ हो गया है हम संतुष्ट होकर बैठ नहीं सकते हैं।

राष्ट्रपति के अभिभाषण में जिस आशावाद का उल्लेख है और जिन भावनाओं की उसमें उन्होंने चर्चा की है उनका स्वागत करते हुए मैं कहना चाहता हूं कि हमने 20 वर्षों में वह प्रगति नहीं की है जिसकी कि अपेक्षा थी।

यहां पर नौ दिन चले अढ़ाई कोस वाली कहावत ही चरितार्थ होती है। मैं कहना चाहता हूं कि जिस तेजी से जापान ने, जिस तेजी से जर्मनी ने, रूस ने और चीन ने अपने देश के अन्दर प्रगति की है और उत्पादन को बढ़ाया है, अपने देश के कल-कारखाने बढ़ाये, शिक्षा की व्यवस्था की, अपेक्षाकृत उतनी प्रगति हमारे यहां नहीं हुई है।

मैं निवेदन करना चाहता हूं कि हम केवल अच्छी घोषणाओं और अच्छी बातों पर ही निर्भर नहीं रह सकेंगे। हमें निश्चित रूप से देश का एक चित्र सामने रखना है अगर हम इस देश में समाजवादी व्यवस्था चाहते हैं, इस देश के गरीबों, पीड़ित आदमियों को और इस देश के नीचे गिरे हुए लोगों को एक नये जीवन का संदेश देना चाहते हैं। आज उनके सामने कोई तस्वीर होनी चाहिए जिसमें कि वे भी आगे बढ़ें। इस दृष्टि से जितनी प्रगति होनी चाहिए थी उतनी नहीं हुई। अभी हमारे देश में बेकारी है, अशिक्षा है।

[श्री ओंकार लाल बोहरा]

हमारे भूतपूर्व प्रधान मंत्री, हमारे महान प्रधान मंत्री पंडित नेहरू ने एक नारा रखा था कि आराम हराम है, और हमारे देश के नौजवानों ने टेकनिकल क्षेत्र और सभी क्षेत्रों में बढ़ कर काम किया। लेकिन जब आज हजारों शिक्षित व्यक्ति, इंजीनिअर्स और टेकनीशियन्स अपना सर्टिफिकेट लेकर दरवाजे-दरवाजे जा कर घूमते हैं तो रोना आता हैं, दुःख और पीड़ा होती है। हमारे महान नेता ने जिस देश की तरुणाई को, देश की नई पीढ़ी को उद्बोधन दिया, आज उन्हीं को काम देने के लिए हम कुछ नहीं कर पाये हैं। जिन नवयुवकों को प्रेरणा देने की पंडित जी ने बहुत कोशिश की, आज उन्हीं युवकों और शिक्षित लोगों को देश का नव निर्माण करने का मौका नहीं मिल रहा है। यही कारण है कि जितनी प्रगति होनी चाहिये थी उतनी हो नहीं रही है।

हम इस बूढ़े और बीमार देश को बूढ़े हाथों द्वारा कभी आगे नहीं ले जा सकते हैं। जब तक हमारे देश की समस्यायें जवान हैं, जब तक वह समस्यायें जवानों के हाथों में नहीं आयेंगी, तब तक देश आगे नहीं बढ़ सकता। इस लिए हम केवल इस बात की चर्चा न करें कि हमने प्रगति की है। यह भी देखें कि हमने कितनी प्रगति की है और किस दिशा में की है। यदि हम इसको देखेंगे तो पायेंगे कि हमने बहुत प्रगति नहीं की है।

मैं देख रहा हूं कि चौथे आम चुनाव के बाद देश में कुछ परिवर्तन आया है। इस देश के अन्दर राजनीतिक अस्थिरता आई है। मैं आपके सामने निवेदन करना चाहता हूं कि यह राजनीतिक अस्थिरता हमारी नीतियों का परिणाम है। हम लोग देश की गरीबी को खत्म नहीं कर पाये हैं और न समाजवादी व्यवस्था ही ला पाये हैं। आज लोग साम्प्रदायिक झगड़े या जाति-पांति के झगड़े पैदा कर रहे हैं, आज जो अनेक प्रकार के क्षेत्रीय असंतुलन के झगड़े पैदा किए गये हैं या पैदा किये जा रहे हैं, उनका सहारा लेकर, जाति का सहारा लेकर, किसी क्षेत्र का सहारा लेकर, लोग अपना नेतृत्व स्थापित करने का प्रयत्न कर रहे हैं। इस सन्दर्भ में मैं आपका ध्यान दिलाना चाहता हूं कि पश्चिम बंगाल के अन्दर एक परिवर्तन आया है। पश्चिम बंगाल की जनता ने जो अपना मत दिया है उसका स्वागत करते हुए भी मैं एक बात की चर्चा करना चाहता हूँ कि हमारे देश में गरीबी रह सकती है, हमारे देश में बेकारी रह सकती है, लेकिन हम अपने देश को स्वतंत्र, अखण्ड और सुरक्षित देखना चाहते हैं। इसलिए मैं उन भाईयों से कहना चाहता हूं, जो यह मानते हैं कि एक महान् देश है, यह पूरा देश एक है, जिसकी परम्परायें बड़ी अच्छी रही हैं, कि सदियों के बाद हम स्वतंत्र हुए हैं। हमको निश्चित रूप से इस बात का खयाल रखना होगा कि हमारे किसी कार्य से हमारे देश को नुकसान न हो, हमारे राष्ट्र पर आंच न आये, हमारी सुरक्षा पर आंच न आये। हम देश के अन्दर समाजवाद लायें, लेकिन इस कास्ट पर नहीं कि दूसरे के गिरवी बन जायें।

अब मैं राजस्थान के बारे में दो शब्द कहना चाहता हूं। आज वहां पर अकाल है। वर्षों पहले से राजस्थान के अन्दर राजस्थान नहर के निर्माण की मांग की गयी थी। लेकिन राजस्थान नहर के निर्माण के काम को योजना में नहीं रखा गया। अगर इस योजना पर अमल किया जाता तो राजस्थान नहर न केवल राजस्थान की बल्कि सारे देश की खाद्यान्न की समस्या को हल कर सकती थी। आज दुर्भाग्य की बात है कि राजस्थान में रेगिस्तान है। यह रेगिस्तान राजस्थान का ही अंग नहीं है यह सारे देश का अंग है, यह सारे देश का रेगिस्तान है। लेकिन आज वहां पर पीने के पानी की कमी है। आज वहां पर तीन-तीन

सौ फीट गहरे कुएं खोदने पर भी पानी नहीं मिलता। आज हमने इसके लिये पैसा नहीं दिया, हमने राजस्थान नहर का निर्माण नहीं किया जिससे कि हम वहां की जमीन की सिंचाई कर सकें और अन्न उपजा सकें।

इसी तरह से मैं कहना चाहता हूं कि इतना पिछड़ा होते हुए भी तेजी से राजस्थान का विकास नहीं हो रहा है, वह आगे नहीं बढ़ पा रहा है क्योंकि हमने वहां के लिए कोई विशेष वित्तीय व्यवस्था नहीं की। जैसा मैंने सुबह कहा था, उसको फिर दोहराना चाहता हूं कि यदि हम देश के करोड़ों लोगों को उठाना चाहते हैं तो यह तभी हो सकता है जब पिछड़े राज्यों और पिछड़े क्षेत्रों को अधिक से अधिक वित्तीय सुविधायें दें, धन दें ताकि दूसरे क्षेत्रों के साथ वे अपना संतुलन कायम कर सकें।

अन्त में एक बात कह कर मैं अपना भाषण समाप्त करूंगा। दुर्भाग्य है कि मुझे समय बहुत देर से मिला है, लेकिन मैं निवेदन करना चाहता हूँ कि इस देश के संविधान ने हमारी राष्ट्र-भाषा के रूप में हिन्दी को स्वीकार किया था। राष्ट्र भाषा हिन्दी को स्वीकार करने के साथ-साथ इस बात की सहिष्णुता भी उस समय प्रबल हुई थी कि पन्द्रह वर्ष में धीरे-धीरे हम हिन्दी को लायेंगे। मैं अपने डी० एम० के० के मित्र से सहमत हूँ कि राजनीतिक दृष्टि से भाषा के सवाल को नहीं सोचना चाहिए। लेकिन बड़े दुर्भाग्य की बात है कि डी० एम० के० ने भाषा को एक राजनीतिक आधार बनाया है और उसको राजनीतिक आधार बना कर ही सरकार बनाकर बैठे हैं। मैं कहना चाहता हूँ कि राजनीतिक आधार पर हमें भाषा के सवाल को नहीं देखना है।

हिन्दी हमारे देश में, हमारे सचिवालय में और हमारे समस्त राज्यों में प्रगति करें, इसके लिये भी अभिभाषण में कोई विशेष उल्लेख नहीं है। मैं चाहूंगा कि हमारी केन्द्रीय सरकार तथा सरकारी अधिकारीगण हिन्दी के विकास के लिए कुछ कदम उठायें ताकि हमारी अपनी वाणी उभर सके और हमारे देश की वाणी जो सुप्त पड़ी है वह जागृत हो।

एक निवेदन और करना चाहता हूँ। इस हाउस में मजदूरों का रिप्रेजेन्टेशन होता है, किसानों का रिप्रेजेन्टेशन होता है, श्री रणधीर सिंह उनका प्रतिनिधित्व करते हैं, उद्योगपतियों का रिप्रेजेन्टेशन होता है, लेकिन 80 प्रतिशत आदमियों का, जो हल चलाते हैं, दूकान करते हैं, अपने छोटे-छोटे काम धन्धे करते हैं, कोई प्रतिनिधित्व यहां नहीं होता है। न तो यहां कोई उनकी सुरक्षा के लिए बोलता है, न इस सदन की तवज्जह उनकी तरफ जाती है। उनके वास्ते यहां कोई झगड़ा नहीं होता। छोटे दूकान्दारों, छोटे-छोटे काम करने वाले तम्बोली, नाई आदि, जो कि गांवों में अपना काम करते हैं, उनके ऊपर यहां पर समय नहीं दिया जाता, यह दुर्भाग्य की बात है। इस हाउस का समय जाता है राज्य-कर्मचारियों पर या बड़े बड़े उद्योगों में काम करने वालों की छोटी-छोटी बातों पर। इस समय जो 80 या 85 प्रतिशत समाज है उसके लिए हमें क्या करना है, इस पर कोई गम्भीरता से नहीं सोचता है।

इन शब्दों के साथ मैं महामहिम राष्ट्रपति ने अपने अभिभाषण द्वारा जो दिशा हमारे सामने रक्खी है उसके लिए उनका धन्यवाद करना चाहता हूँ और केन्द्रीय मंत्रियों से यह निवेदन करना चाहता हूँ कि वह कुछ ऐसा करें जिससे नौ दिन चले अढ़ाई कोस वाली कहावत चरितार्थ न हो।

SHRI RAJARAM (Salem) : Mr. Chairman, I thank you for the opportunity you have given me to participate in this discussion. An hon. Member from the opposite benches said just now that there was no representation for the petty shop-

[Shri Rajaram]

keepers in this House. Probably, there is no representation for them in the Congress Party. Our Party has got representatives from among the ordinary people who are having petty shops, etc. I wanted to convey this massage to him so that he may know the situation in the country.

In his Address, the President says that in Government's strategy of development, family planning programme continued to occupy pivotal importance. I am happy about the family planning programme catching up and becoming successful, as far as Tamil Nadu is concerned we had been given so many awards by the Central Government because of the success of our family planning programmes. In a way it is good; we receive awards and we are very happy to note that our people are taking to family planning in more numbers. My party also supports this programme. But at the same time, because of the family planning programmes our population had gone down in Tamil Nadu and because of that we had lost three representatives in this House. There is a proverb in Africa about the Europeans. That is : "Europeans giving the Africans a bible and taking away their land". So also, the Centre gives family planning awards to us and takes away three representatives from Tamil Nadu. If the Centre persists to favour States going against their family planning programmes—West Bengal did so and got more seats—the people of Tamil Nadu do not lack intelligence in knowing where their benefit lies.

They will also try to produce more children and they will thus make the entire family planning programme of yours collapse. So, I request the Central Government to bring in a good formula or a delimitation to bring more representatives to this House from Madras, because this is a democratic State and we do not want more awards but we want more representation in the Lok-Sabha from our State.

Apart from this, there is another aspect. The other day, myself and Mr. Govinda Menon participated in the function organised by the South Indian Welfare Association in Delhi. Mr. Govinda Menon, in addressing the gathering, said that Calcutta does not belong to the Bengalis alone but it is a national city; so also Bombay; it does not belong to Maharashtra alone but it is a national city; so also Madras; it does not belong to the Tamilians alone but it is a national city. This argument is very good as far as the Central Minister is concerned. He looks at it like that. But the face is, we face an acute shortage of water in Madras city. Our Central Ministers may describe Madras city as a national city. But when we are going with a begging bowl to another State for drinking water, then they are saying, "This river belongs to me. Do not tap this river. Do not come near or touch this place at all".

In this respect, I would like to make a request to the Central Government. The Central Government must come forward with a rule or something like that, in order to make all the rivers as national rivers, and to see that water is supplied to all the important cities of the country. Because, as it is, the cities are the central places of employment. People are coming from the villages to the urban areas to get salaries there. Industries are developing in and around the cities. So, if you do not supply even drinking water to the cities, what will be the fate of the national cities ? What is the meaning of national cities ? What is the meaning of national integration ? What is the meaning of all the big slogans you are using here without thinking of things which are essential to the State or the country ? In this respect, I want that all the rivers must come under the national purview and come under one control. If you do not give water for irrigation, at least give water for drinking purposes at least to the cities. That is my submission.

As far as my State is concerned, there is another big problem. Even now, our new Chief Minister, Shri Karunanidhi, has written a very big letter to the new Commerce Minister about it. It is the question of the textile mills of Coimbatore. Nearly 29 mills have closed in Coimbatore; nearly 30,000 people are unemployed there. There is a central organisation called the National Textile Corporation to take over some mills. It has got only

Rs. 1 crore, but it is not possible for them to help the mills with this.

Now, they have come to another conclusion. The State Government is ready to close the mills, and to abolish the sales-tax, the electricity revenue of something like that. So also the Chief Minister has made a request to the Central Government to abolish the excise duties on the yarn. Through this method, they wanted to open at least a few mills this year. Because of the closure of the textile mills, there is a very big problem in my State, and it is not possible for the State Government to control all these things, because the entire customs duty, the entire revenue, goes to the Centre. The States have no more power, but at the same time, the States people are being advised to control the entire situation.

So many Member's have participated in the debate on the President's Address and everyone has said something about Centre-State relations. As far as my party is concerned, we are also thinking about it. Not only the Democratic Party but also many eminent men who are outside the political field, also think like that· Even in October, 1968, inaugurating the Kashmir State People's Convention at Srinagar, Mr. Jayaprakash Narayan said that "there is an urgent need to review rhe Centre-State relationship from an entirely new angle". So also, Mr. Gajendragadkar, the former Chief Justice of India, said in a Tata Memorial Lecture at Bangalore :

> "Let the problem of Centre-State relations be dispassionately examined by constitutional lawyers and politicians and if necessary, let an attempt be made to make suitable amendments in the relevant provisions of the Constitution by the democratic process." -

Our party's view is that the centre is concentrating too much power in its hands. leaving practically nothing to the States. This is not good for the country. The strength of the centre lies in the strength of the State and this could be achieved only if there is develution of powers now held by the Centre among the States. The Centre must devote more attention to defence. The strength of the Centre was understood from its abilty and capacity to resist aggression and not from the success it achieved in weakening the States and putting them down.

This is not only the view of DMK. At the time of the freedom struggle, the Congress Party talked about federal structure and autonomy for the provinces. Our leader, the late Chief Minister of Tamil Nadu, Mr. Annadurai said :

> "Though India was administratively one, it was far from being emotionally integrated. We should learn a lesson from Qubec and try to cure our Constitution of the lacuna that had come up. The change that had been brought about in the country since the Constitution was drafted and new ideas that had developed should awaken us to face realities.
>
> Education was a State subject and still Centre had an Education Minister who sought to dictate to the States. Industries was a State subject but licensing being effected by the Centre and so States are powerless to act effectively."

We want a council to be formed as provided under article 263. Under this article, the President of the Union is authorised to esablish a Council by order if it appears to him at any time that the public interest woud be served by the establishment of such a Council to make among other things, recommendations for better coordination of policy and action. Where this coordination of policy and action does not exist, or is threatened with a breakdown, the needs of unity of action and preservation of the amity of of the country it self demand *that* suitable action should be taken to *place* Centre-State relations on an even keel. This is also dictated by commonsense. No one can deny that the inter-State and Centre-State relations are not what they should be.

In Tamil Nadu, we wanted a steel plant. In Andhra, they wanted a steel plant. In Mysore, they wanted a steel

[Shri Rajaram]
plant. The Centre was kind enough to satisfy one portion of the south by giving a Steel Minister to Mysore, instead of a steel plant ! Like this, the Centre is dodging the south. They must consider all these things and come to a proper conclusin about these things.

My party has had a very frinendly relationship with the Centre. We want it to continue this. The new ministry is having the same opinion. Our new Chief Minister, Mr. Karunanidhi said the same thing at Coimbatore on 23rd. That is not a big problem. But the Centre must give due respect to the States and redress the grievances of the States.

श्री प्रकाशवीर शास्त्री (हापुड़) : सभापति महोदय, राष्ट्रपति जी का अभिभाषण अगले वर्ष के लिए सरकार के कार्यक्रमों की एक झलक होता है। उसी आधार पर यह निश्चय किया जाता है कि सरकार आगामी वर्षों में कौन से विशेष पग उठाने जा रही है। लेकिन पिछले कुछ वर्षों से राष्ट्रपति के अभिभाषणों में देश की उलझी हुई समस्याओं के समाधान न देख कर यह आश्चर्य होता है कि आखिर यह सरकार विवादों को टालने वाली राजनीति कब तक इस देश में चालू रखना चाहती है।

अभी कुछ दिन पहले इस सदन में अविश्वास-प्रस्ताव पर बहस के दौरान शिव सेना की जो चर्चा आई थी, उसकी पृष्ठभूमि में भी इसी प्रकार का एक विवाद था जो वर्षों से चल रहा है। मेरा तात्पर्य मैसूर और महाराष्ट्र के सीमा-विवाद से है, जिसका समाधान महाजन कमीशन का प्रतिवेदन आने के पश्चात् भी अभी तक नहीं हो सका है। इसी प्रकार का एक दूसरा विवाद वह है जिसे कृष्णा गोदावरी जल विवाद कहा जाता है। इसी तरह का एक तीसरा विवाद नर्मदा नदी के पानी के प्रश्न पर मध्य प्रदेश और गुजरात के बीच में है। दुर्भाग्य यह है कि केन्द्र के वर्तमान नेता, जिनकी दृष्टि में सारा भारत एक होना चाहिए, वह जब अपने अपने राज्यों की सीमाओं में पहुंचते हैं, तो वे अपने आपको प्रान्तीय विवादों के साथ नत्थी कर लेते हैं। चण्डीगढ़ के सम्बन्ध में भी इसी प्रकार का एक विवाद चल रहा है। कुछ वर्ष पूर्व इस सम्बन्ध में यहां एक निर्णय लिया गया था। लेकिन अभी तक वह विवाद उलझा हुआ है और उसका कोई समाधान दिखाई नहीं दे रहा है। सभापति महोदय, मेरे कहने का अभिप्राय यह है कि विवादों को टालने वाली यह राजनीति इस देशकी समस्याओं का समाधान नहीं कर सकेगी।

इस सम्बन्ध में मैं एक और भी उदाहरण देना चाहता हूं, जो कि इस सरकार के अनिश्चित मन का परिचायक है और वह है प्रधान मंत्री के निवास-स्थान का प्रश्न। कभी प्रधान मंत्री सोचती हैं कि हैदराबाद हाउस को प्रधान मंत्री का निवास-स्थान बनाया जायेगा। कभी कहा जाता है कि तीन-मूर्ति हाउस में जवाहरलाल जी के नाम पर जो संग्रहालय बना हुआ है, उसको शान्तिवन के पास ले जाया जायेगा और तीन-मूर्ति हाउस को प्रधान मंत्री का निवास-स्थान बना दिया जायेगा। कभी प्रधान मंत्री की तरफ से यह कहा जाता है कि राष्ट्रपति भवन के क्षेत्र में प्रधान मंत्री के लिए एक नया निवास-स्थान बनाया जायेगा। मैं निवेदन करना चाहता हूं कि देश के हर विवाद और समस्या के सम्बन्ध में सरकार के इस प्रकार के अनिश्चित मन से किसी स्वस्थ और मजबूत सरकार की कल्पना नहीं होती है।

अभी गांधी-शताब्दी वर्ष के सम्बन्ध में सरकार की ओर से लेखकों का एक संकलन प्रकाशित हुआ है। उस किताब में कुछ विदेशी लेखकों के भी लेख हैं। श्री टायनबी ने अपने लेख में गांधी जी की तुलना करते हुए ईसा मसीह और मुहम्मद साहब की चर्चा की और यह भी लिखा कि मैं किन्हीं अर्थों

में गांधी जी को हज़रत मुहम्मद साहब से भी ऊंचा समझता हूँ। यह किताब छप गई और लोगों के हाथों पहुंच गई। लेकिन कलकत्ता में कुछ लोगों ने जब उस बात को लेकर कुछ चर्चा की, तो अब उस किताब को फिर से बदला जा रहा है और उस लेख को हटा कर उस किताब को प्रकाशित किया जा रहा है। सरकार की यह अनिश्चित मन वाली नीति आगे चल कर सरकार को कभी बल नहीं दे सकेगी।

16.32 hrs.

(MR. DEPUTY-SPEAKER *in the Chair*)

जहां तक केन्द्र और राज्यों के सम्बन्धों का प्रश्न है, जिन राज्यों में ग़ैर-कांग्रेसी मंत्रि-मंडल बने हैं, उनके और केन्द्रीय सरकार के बीच में कुछ खिंचाव की स्थिति उत्पन्न होती दिखाई दे रही है। कुछ दिनों पहले आपने समाचार पत्रों में देखा होगा कि पंजाब की सरकार ने यह निर्णय लिया है कि केन्द्रीय सरकार के जिन कर्मचारियों पर अभियोग चलाये जा रहे थे, पंजाब सरकार उन्हें वापस ले लेगी। शायद बंगाल की सरकार भी निकट भविष्य में कुछ इसी प्रकार के विस्फोटक निर्णय ले। हो सकता है कि कुछ अन्य ग़ैर-कांग्रेसी राज्य सरकारों और केन्द्र के बीच में इसी प्रकार का खिंचाव उत्पन्न हो। इस लिए आज आवश्यकता इस बात की है कि केन्द्रीय सरकार को इस बारे में एक निश्चित नीति निर्धारित करनी चाहिए, ताकि हमारे देश की राजनीति में जो परिवर्तन हो रहा है, या हमारे देश की राजनीति जो करवट लेने जा रही है, उससे हमारे जनतंत्र पर और जनतंत्र की जड़ों पर, कोई आघात न हो।

जबसे मैं इस संसद् में आया हूँ, तबसे मेरा निश्चित मत यह रहा है कि शिव सेना, तेलंगाना, आसाम के पुनर्गठन, नदी-जल विवाद, पंजाब की समस्या और बंगाल जैसे सभी प्रश्नों का अगर कोई एक-मात्र उपाय है, तो वह यह है कि इस देश में एकात्मक शासन की स्थापना की जाये, यहां पर यूनिटरी फ़ार्म आफ़ गवर्नमैंट स्थापित की जाये। जब तक हम उस दिशा में कदम नहीं बढ़ायेंगे, तब तक हमारे देश में इस प्रकार के विवाद बने ही रहेंगे उनका समाधान नहीं हो पायेगा।

अभी कुछ दिनों पहले प्रान्तीय सरकारों के सम्बन्ध में स्थायी शासन की चर्चा हुई। विभिन्न प्रदेशों में जो संविद की सरकारें बनी थीं, उनका जिस प्रकार पतन हुआ, उसको देखकर यह आशा थी कि इन मध्यावधि चुनावों में कांग्रेस शायद उन प्रदेशों में फिर से सत्तारूढ़ हो जाये। लेकिन हमने देखा कि जनता ने दो वर्ष पहले लिये गये अपने पुराने निर्णय को थोड़े-बहुत फेर-बदल के साथ ज्यों का त्यों कायम रखा और किसी भी राज्य में कांग्रेस को स्पष्ट बहुमत नहीं मिल सका। लेकिन स्थायी शासन देने का दावा करने वाले और स्थायी शासन का स्वप्न देखने वाले दल की स्थिति यह है कि उसके अपने घर से ही लोग निकल रहे हैं। आज उड़ीसा के शासन की बाग-डोर जिन लोगों के हाथ में है, वे कल तक कांग्रेस के ही अंग थे। मध्य प्रदेश की सरकार को आज जो लोग चला रहे हैं वे भी कल तक वे कांग्रेस में ही थे। लगभग हर एक राज्य में यही स्थिति है।

इसलिए मैं अपने कांग्रेसी मित्रों से कहना चाहता हूँ कि अब वह समय आ गया है कि वे हर एक प्रश्न पर अपनी पार्टी के बजाय देश को आगे रख कर विचार करें और उसी के अनुसार निर्णय लें। उपाध्यक्ष महोदय, आप मुझे यह कटु सत्य कहने की इजाजत दें कि जिन राज्यों में यह राजनैतिक अस्थिरता आई है, उनमें कांग्रेस ने कुछ व्यक्ति विशेषों को बचाने के लिए राज्य की पूरी राजनीति को खटाई में डाल दिया। बंगाल, मध्य प्रदेश और उड़ीसा आदि में एक एक व्यक्ति को बचाने के लिए कांग्रेस ने पूरे राज्य की राज-नीति को अस्थिरता के द्वार पर लाकर खड़ा

[श्री प्रकाशवीर शास्त्री]

कर दिया है। आज स्थिति यहां तक बिगड़ गई है कि चंडीगढ़ में जब हरियाणा एसेम्बली का अधिवेशन हुआ, तो सरकारी दल द्वारा अपने बहुमत को बनाये रखने के लिए कुछ सदस्यों को मुअत्तिल कर दिया गया और बड़ी भगदड़ में बजट को पास करा लिया गया। अगर इसी ढंग से सरकार को स्थायी बनाये रखना है, तो जनतंत्र के लिए यह बड़ा अभिशाप सिद्ध होगा। इन परिस्थितियों में आज सरकार को, और सरकार को चलाने वाले दल को भी, आत्म-निरीक्षण करना चाहिए।

मुझे यह देख कर बड़ा कष्ट हुआ कि पश्चिमी बंगाल में जो नई सरकार बनने जा रही है, उसने कहा है कि वहां के राज्यपाल, श्री धर्मवीर, को वापस बुला लिया जाये। मैंने समाचार पत्रों में यह भी पढ़ा है कि स्वयं श्री धर्मवीर ने भी यह इच्छा व्यक्त की है कि अब वह पश्चिमी बंगाल की राजनीति से और इस दिन-रात की परेशानी से अलग होना चाहते हैं। लेकिन इस बारे में मुझे सबसे बड़ी शिकायत प्रधान मंत्री से है। जब प्रधान मंत्री शान्ति-निकेतन विश्वविद्यालय में दीक्षान्त-भाषण देने के लिए गई तो उन से पूछा गया कि पश्चिमी बंगाल के राज्यपाल को हटाने के सम्बन्ध में आप की क्या राय है। प्रधान मंत्री ने उत्तर दिया कि अभी तो किसी ने हमको इस बारे में लिखा ही नहीं है। इसका मतलब यह है कि प्रधान मंत्री ने इस असंतोष को स्वयं आमंत्रित किया है। उनको उसी समय कहना चाहिए था कि राज्यपाल को हटाने या न हटाने का प्रश्न ही पैदा नहीं होता है। राज्यपाल राष्ट्रपति का प्रतिनिधि है, जो व्यक्ति राष्ट्रपति का प्रतिनिधि है, उसके पद का एक विशेष महत्व और उसकी एक विशेष प्रतिष्ठा और गरिमा होती है। अगर केन्द्रीय सरकार ने राज्य सरकारों की मांग पर राज्यपालों को हटाना प्रारम्भ कर दिया, तो राज्यपाल राज्य सरकारों के डिपुटी सेक्रेटरी मात्र बन कर रह जायेंगे और वे राष्ट्रपति के प्रतिनिधि के रूप में अपनी प्रतिष्ठा और गरिमा को कायम नहीं रख सकेंगे।

मैं सरकार से कहना चाहता हूं कि अगर श्री धर्मवीर स्वयं किसी कारण से अपने पद से हटना चाहते हैं, तो उनको वहां से इन परिस्थितियों में हटाया न जाये, बल्कि डिसमिस कर दिया जाये। उनको हटाया तब जाये, जब राष्ट्रपति सब परिस्थितियों को दृष्टि में रखते हुए इसके लिए सहमत हों। लेकिन किसी राज्य सरकार के कहने पर वहां के राज्यपाल को हटाने की आवश्यकता नहीं है। पश्चिमी बंगाल में किसी मजबूत व्यक्ति को राज्यपाल के रूप में नियुक्त करने की चर्चा की जाती है। माननीय सदस्य, श्री शिव नारायण, की भी चर्चा इस बारे में की जा रही है। लेकिन आज वह परिस्थिति अभी नहीं है, जब कि पश्चिमी बंगाल के राज्यपाल की नियुक्ति के लिए किसी दूसरे नाम की चर्चा की जाये।

यह गांधी-शताब्दी का साल है। कम से कम इस साल सरकार को गांधीजी के जीवन से सम्बन्धित दो प्रश्नों, मद्य-निषेध और राजभाषा हिन्दी के प्रश्नों, के बारे में कोई स्थायी निर्णय लेना चाहिए। इन प्रश्नों को भी सरकार अपने अनिश्चित मन का शिकार बना कर हमेशा के लिए टाल कर न रखे। राजभाषा (संशोधन) विधेयक और तत्सम्बन्धी प्रस्ताव के पास होने के बाद भी आज इस सदन में यह स्थिति है कि यहां पर जितने विधेयक आदि आते हैं वे सब अंग्रेजी में होते हैं। मैं नहीं समझता कि इसमें सरकार को क्या आपत्ति है कि सब विधेयकों का अधिकृत मूल पाठ दोनों भाषाओं में हो। राजभाषा (संशोधन) विधेयक के स्वीकृत होने के बाद सरकार का यह अधूरा निर्णय कहां की समझदारी है?

कुछ मित्रों को आकाशवाणी से हिन्दी के समाचार बुलेटिन को पंद्रह मिनट पहले कर

देने के बारे में शिकायत है। अगर ऐसा करने से क्षेत्रीय भाषाओं के किसी कार्यक्रम में कोई कमी हुई हो, तो मैं स्वयं उस को पसन्द नहीं करूंगा और आकाशवाणी के अधिकारियों से कहूँगा कि उन्होंने ऐसा करके गलती की है। क्षेत्रीय भाषाओं के कार्यक्रमों में कोई कटौती नहीं होनी चाहिए। लेकिन अंग्रेजी या हिन्दी के समाचार बुलिटनों को पंद्रह मिनट पहले या पीछे कर देने के प्रश्न को एक राजनैतिक हथियार बनाया जाये, यह कोई राजनैतिक बुद्धिमत्ता नहीं है।

सौभाग्य से शिक्षा मंत्री इस समय सदन में उपस्थित हैं। उत्तर प्रदेश के डिग्री कालेज लगभग एक महीने से बन्द पड़े हैं। आज वहां पर परीक्षाओं का समय बिल्कुल निकट आ गया है। उत्तर प्रदेश के डिग्री कालेजों के अध्यापकों का एक शिष्ट-मंडल डा० राव से मिला था।

डा० राव ने उन्हें आश्वासन दिया था कि मैं उत्तर प्रदेश सरकार से जितना अधिक से अधिक हो सकेगा यूनिवर्सिटी ग्रान्ट्स कमीशन के सुझावों के आधार पर कहूंगा कि वे इसको स्वीकार करें। उत्तर प्रदेश के अभिभावक परेशान हैं, छात्र परेशान हैं, पूरे प्रांत की विश्व-विद्यालय स्तर की शिक्षा एक महीने से ठप पड़ी है। इसलिए मैं निवेदन करूंगा कि डा० राव जो स्वयं एक शिक्षा शास्त्री हैं और जिनका शिक्षकों की समस्याओं से निकट का परिचय है, वह अपने प्रभाव का उपयोग करें और उत्तर प्रदेश की शिक्षकों की हड़ताल को समाप्त करा कर शिक्षकों की मांगों का उचित रूप से समाधान करें।

MR. DEPUTY-SPEAKER : Dr. Rao.

SHRI RAJARAM : On what is he speaking ?

MR. DEPUTY-SPEAKER He is intervening in the debate.

SHRI RAJARAM : Is he speaking on transport or on education ?

MR. DEPUTY-SPEAKER : He was provoked to intervene by Shastriji just now.

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : Mr. Deputy-Speaker, Sir, it is with a certain amout of diffidence and hesitation that I am rising in my new seat as the Union Education Minister to itervene in this debate. I say "diffidence and hesitation" because it was one thing for me to be bothered about the problems of education, of youth unrest, of educated unemployment, of conditions and status of teachers and so on as a citizen and then as a member of the Cabinet not functioning in charge of the subject and it is quite a different thing, I find now, when I have got to be concerned with them functionally. When I look at the vastness of the area that I have to cover and the complexity of the problem in fact, if I may say so, the intractability of the problems that I have to deal with, I feel diffident to day, though normally I am very confident person and I would like to crave the indulgence of the House and seek their moral support, their understanding and their sympathy to help me in carrying through this very difficult assignment that has fallen to my lot. I am sure, the House will give me the co-operation and understanding that I need if I am to make any success of the job that I have undertaken.

The importance of education seems to have been underlined by a number of speakers in the course of the debate on the President's Address. I also find that a large number of amendments which have been moved or given notice of, also deal with one or the other aspect of the problems of education and young people. It is because I saw that there were so many amendments dealing with this subject and also because I found from the record of proceedings that a number of hon. Members had drawn attention to problems relating to education, that I thought it would be proper on my part to make a few remarks even though I certainly do not propose to proclaim any new policies or to make any bold premises.

[Dr. V. K. R. V. Rao]

First of all, I should like to welcome the general feeling of satisfaction that seems to have been expressed, both in this House and outside, on the redesignation of the Ministry of Education as the Ministry of Education and Youth Services. The object in making this redesignation is to underline the great importance which Government attaches to the problem of youth welfare, youth services and problems of student and youth ferment that has been plaguing the country now for some years. I am not yet in a position to give any statement of policy as to what we are going to do in regard to the setting up either of a department of Youth Services or the precise programme we shall try to undertake for the betterment of youth in this country. What I would like to do is to have discussions with Members of this hon. House, particularly my hon. friends who sit on the Opposition Benches. I also hope to have disscussions with Vice-Chancellors of universities, Principals of colleges, representatives or leaders of student organisations, not to discuss the causes of student unrest—I think, the malady is fairly well known and I do not think it is necessary to appoint a commission or a committee or call a big conference in order to find out why there is all this unrest in this country— but to find out what practical programmes could be undertaken to deal with this problem, even if we are able to deal with it only in a limited and a modest kind of way.

In the meanwhile, I should like to say just a few words on the problem as I see it now. You must not forget that we have a large number of students and when we send them to schools or colleges, as the case may be, certain physical requirements of education have got to be satisfied. There must be adequate provision for things like class rooms, playing fields for games, sports, etc. Students, when they go to college or school, as the case may be, should not feel all the time restrained and constrained and merely cooped up to listen to lectures. This is something which is very important. I am sure, if you go into the analysis of the various troubles that have taken place, you will find that institutions which have good physical facilities, which give opportunities to students to breathe fresh air, even physical freedom, are much better off than institutions which are overcrowded or are in overcrowded localities where the physical facilities are wanting, where there are no playing fields and hardly any games, sports or other activities. This is something which has got to be gone into. But I must warn the House that it is quite easy to make a diagnosis. The diagnosis has to be followed by prescription. Even the prescription, I do not think, is going to be difficult. The greater difficulty is to find the persons to dispense the prescription, to find resources for it and to see that the prescription which is given for the disease is going to be implemented.

SHRI KANWAR LAL GUPTA (Delhi Sadar): You are responsible for it.

DR. V. K. R. V. RAO: Well, I am quite prepared to accept the responsibility as a Member of the Government. But, I think, the honourable House must also accept the responsibility for this because they know, as I know, what the resources of this country are, what the total financial resources of the Central and State Governments are, what the level of taxation is, what the demands are which have been made on the Central and State Governments, what is the priority that is being assigned to education in the Central and State Budgets and Plans, etc. They are as much aware of this as I am. A number of my friends on the opposite side are also functioning as responsible Governments in some States. I am prepared to accept the responsibility as a member of Central Gevernment. But I think, the responsibility has to be shared also by my hon. friends on the opposite.

This is a problem which cannot be solved in a day. It has got to be identified in the first instance and then brought to the notice of each local authority. I would like to do so State by State and even city by city. I think that there should be an individual study of the institutions and the public must understand that there are so many schools and so many colleges which have no playing grounds, which have no common rooms, which have no canteens, which have no facilities for students or for scholars. I think, these things must be brought out in the open so that, one by

one, we try to see how with Government assistance and public support and other means we are able to solve it.

Then, there is another thing which also, in my opinion, is responsible for all the bad things that are happening, and that is about the academic requirements. For example, in many institutions the teacher-pupil ratio is not satisfactory. We also know that in many institutions the teachers are not in a position to give enough time to their students. They are very much absorbed, at the moment, by their own economic difficulties and by their own stresses and strains. We also know that, in many institutions, libraries are not sufficient and there are not enough reading rooms ; and so on. It is not only the physical side but also the academic side that is important. We have an enormous structure in terms of statistics. We are highly advanced in statistics. I can give you the number of colleges, the number of schools, the number of scholars and so on. But when you come down to what it means in academic terms, I am afraid, the academic content of the institutions that we have in certainly not all similar and in many institutions, even the required academic content, the essential academic facilities are also wanting. Again, what we can do is to identify these and all of us have to sit round and find out in what way we can remedy the situation.

Then, there are one or two things where, I think, we can do something. Those things which I mentioned involve, what I may call, 'finance and resources', where there are some limitations. But, I think, there are certain other fields where the financial and resource limitations do not operate to the same extent. One of these is to give the students a feeling of participation in the academic process. This is a subject on which there has been a great deal of discussion all over the world ; even in conservative countries like the United Kingdom, some forward steps have been taken for the purpose of getting some kind of student participation and student involvement in the academic process. This matter is also under discussion and examination in our own country, and I hope that something will emerge which will make the students feel that they are not merely to be ordered about or to be told what to do and what not to do and that they will also have a share in the academic process itself so that they will feel that they are partners rather than merely pupils. How precisely this should be done is an academic matter, and this matter has to be discussed by experts in consultation with, I hope, student representatives. I believe that the matter is under the active consideration of the University Grants Commission as well as of a number of other university bodies. Once we can get the students to participate in the academic process, then I have a feeling that even some of the other problems which I have mentioned may find themselves a little easier of solution.

The second thing which is very important and remedy for which rests on us is the example that the students get from non-students, the example that the young get from the non-young, the example that the people who do not have work get from those who have work and who are better-off in society. I think that there is no denying the fact that example plays an important part in setting the social milieu, in influencing conduct. All that I can say is that on all of us, whatever walk of life we may belong to, political, party, functional, occupational, income, caste, community or otherwise, has descended today a responsibility such as perhaps has not been with us for a long time in the past. How we function, how we behave, has a direct influence, not only on those with whom we behave but on the vast masses of the young people who, consciously or unconsciously, are influenced by our conduct and behaviour. So, the adult population also, if I may say so, has a responsibility in this matter of bringing about a termination to these difficulties in which we are finding ourselves now.

Another one where we can do something because it does not involve money is this. This is one of the things which I am going to do. I am going to make a rigorous classification of all those remedies which need money and resources and those which do not need money and resources so much as co-operation, motivation, participation,

[Dr. V. K. R. V. Rao]

discussion, dialogue and so on. I think, in many places, there are small grievances of students and no machinery exists for the ventilation of these grievances. This is recognised. We are all agreed that there should be student-teacher councils for the purpose of looking after these problems. But I am not sure how far every collegiate institution, how far every university, has set up bodies for the purpose of ventilating student-teacher grievances. This is a matter which we can take up.

Also, it is important that there should be somebody in the university and in the college who should be specially charged with the task of anticipating the troubles of the students before they emerge in vocal and articulate form and take on an unpleasant direction which afterwards we all try to deplore. A number of universities have appointed Deans of students, but I do not know what the colleges have done in the matter. Some colleges are as big as universities ; there are about 2,000 or 3,000 or 4,000 or 5,000 students. Some of the schools have about 2,000 to 3,000 students. This is a matter of student guidance, student counselling ; some machinery, for the purpose of going into the troubles and grievances of students and trying to see what can be done about them, has to be created. This can be done without a great deal of money.

I believe—I do not know; I may be an idealist—but I do believe that the young are idealistic in any country in the world. I believe that in our country, the young have a tradition of idealism. What is required is the key to open this closed door of idealism in our younger generation. This country is not wanting in opportunities for social work. There is no country in the world where there are so many opportunities for social work, where there are so many calls on the social conscience, where there is so much of distress, as this country has; and if only we could create the atmosphere, and the climate, these young people, once they answer the calls, will astonish all of us by the vigour and force with which they will divert and channelise their energy in terms of social work and in terms of fulfilling the urges of the social conscience. I have heard for example that at the time of the Bihar famine, quite a member of students and teachers went there and did excellent work; I am similarly told, that during the time of the Koyna earthquake, a large number of students went and did excellent work. Whenever a call is given, the students are ready to respond. We have got to create opportunities and give them the feeling that they are persons who are in charge of the social conscience of this country and that they have got to play their part. This can be done if we also join them—teachers, ministers, vice-chancellors, professors, principals; I have no doubt in my mind that it would be possible to stimulate the social conscience. We are trying to set up what is called the national service scheme and to introduce it in all the colleges. That may give us some kind of a machinery. I do not think that all these things can be done only at the governmental level or merely by setting up directorates in my ministry or anywhere else. In the last analysis, the climate has to be created. Projects undertaken should preferably be local projects of immediate importance to the students and parents concerned. In the course of the next few months, with the co-operation of all the persons here and outside, I hope to see if it would be possible to reawaken the social urges and the social concience among the young people of this country. This is the Gandhi centenary year. I do not want to take Gandhiji's name in vain. But I do think that Gandhi's name still has an appeal and that it may be possible to realise some of our ideals during the Gandhi Centenary year. This will not only be a tribute to the memory of Gandhiji but also help us in many ways. Later on, I should like to come before the House, after we have made our plans and have some concrete programmes to put forward regarding the youth services and make a statement as to what the youth service department or division is going to do. I want the support of this House to see that as much resources as possible are made available for this programme. It is not good merely to have ideas; we have ideas in plenty and what we need is action or implementation. Unfortunately implementation does require some

resources. Some resources have to be found and the necessary priorities have to be given if we seriously believe, as so many of us seem to do, that the problem of youth and student unrest is a problem of cardinal importance facing the country today.

There are two or three specific points raised in the House. My friend Mr. Banerjee referred to the seven thousand instructors under the national discipline scheme. I do not want to go into the details of that scheme. Mr. Banerjee, I am sorry to find, is not here; he made a number of remarks, not all of them accurate, but he dispayed considerable knowledge about files and information available in the Ministry. He is not here now; I have told him outside the House and I want to say this again that if he wants information, I am prepared to supply him all information; it is not necessary for him to get information through any other source. As far as this scheme is concerned, the decentralised scheme has not yet been brought into force, because the State Governments had been approached to take the instructions and the instructors had been asked whether they would go to the State Governments.

SHRI A. SREEDHARAN (Badagara): We are not prepared to take more liablities; we do not have money. So, the Kerala Government has refused.

I am quite aware that some States have not accepted it. I did not say that all the States have accepted. All that I said was—(*Interruption*)

17 hrs.

MR. DEPUTY-SPEAKER Order, order.

DR. V.K.R.V. RAO: If the hon. Member will extend to me the same indulgence which he extended for the last 25 minutes, I shall be happy to place the facts before him. The position is this. There are about 7,000 instructors. They were all under a Central National Discipline Scheme. These people are all working in the States. Though it was a central scheme, it was paid for by the Centre and there was an organisational set-up, administrative set-up, at the Centre with regional units. In 1965, as a result of the Kunzru Committee report, it was decided to have one integrated system of physical education in the schools and it was decided to create what was called the National Fitness Corps. At that time it was decided the National Discipline Scheme should be decentralised. The discussion went on between the State Governments and the Central Government as to the terms and conditions on which the 7,000 people would be taken over by the States. This discussion is still going on, and the Centre has made some financial promise. The States are not satisfied with the financial inducement offered by the Centre. All the instructors have not expressed their opinion as to whether they would like to be transferred to the State Governments and the State Governments have not all agreed that they are prepared to take them over. The whole position is still in a very fluid state. But nobody has been thrown out of work.

As I am responsible as a Central Minister, I shall try my best to see that this problem is solved, as quickly as possible, and even if I find myself in difficulty, I am quite prepared to take the House into confidence because I know that the House will understand the facts and will give me the support which I need in dealing with this problem.

The other question to which reference has been made, to which reference has also been made by my friend Shri Prakash Vir Shastri, is the question of the Uttar Pradesh college teachers' strike. I met another delegation, of the Uttar Pradesh College Teachers a few minutes ago just before I came into the House. In the case of the Uttar Pradesh College teachers, there has been some difficulty about the implementation, by the Uttar Pradesh Government, of the proposals of the UGC Committee which were accepted by the Central Government and recommended to the State Governments and for which the Central Government is prepared to give 80 per cent of the difference between the additional cost incurred by the acceptance

[Dr. V. K. R. V. Rao]

of the scheme and the total cost. But as far as the UGC scheme is concerned, to the best of my knowledge from the recent communication I have received from the Government, it seems that the Uttar Pradesh Government are willing to accept what the UGC Committee have suggested. The only problem that remains is what is called the problem of service increment. But the demand by the Uttar Pradesh College Teachers exceeds, I am afraid the recommendations of the UGC Committee, and beyond the recommendations which were accepted and recommended to the State Government for implementation by the Centre. For example, they want an integrated pay-structure, dearness allowance at Central rates and one or two other things. I have told my friends, that it would be very difficult for me to take up these matters. As far as I am concerned, as a Central Minister, I would be prepared to try my best to see that the recommendations of the UGC Committee, accepted by the Central Government and recommended to the State Governments are implemented. I shall do my best to see that that is done.

श्री प्रकाशवीर शास्त्री : केन्द्रीय सरकार ने जो पैसा दिया था, उत्तर प्रदेश की सरकार ने वह पूरा पैसा भी टीचर्स को नहीं दिया, उसमें से भी कई लाख बचा लिए। इसलिए कम से कम इतना तो कीजिए कि जो पैसा टीचर्स के लिए आप दें वह तो उनको मिल जाया करे, उसमें तो कटौती न हो।

DR. V.K.R.V. RAO: I do not want to go into the details, but without accepting the validity of what he is saying, I can assure him that whatever money the Central Government gives for the purpose of improvement of the scales of pay of the college teachers will be spent only for that purpose and not for any other purpose.

SHRI BAL RAJ MADHOK (South Delhi): The Uttar Pradesh College teachers want that whatever scheme of payment according to the UGC Committee has been accepted by the other States, should apply to Uttar Pradesh also.

DR. V.K.R.V. RAO: They want more than that.

SHRI BAL RAJ MADHOK: At least, what has been got in the case of the other States should be accepted in the case of Uttar Pradesh teachers also. At least this must be got implemented. (*Interruption*)

DR. V.K.R.V. RAO: I do not want to go into the details. I believe that is the position of the U. P. Government now.

SHRI SHEO NARAIN: It should be from Rs. 300 to Rs. 600, or running upto Rs. 800.

श्री रामावतार शास्त्री (पटना) : उपाध्यक्ष महोदय, काशी विद्यापीठ, वाराणसी को सरकार यहां से ग्रान्ट देती है लेकिन पिछले कई वर्षों से उसे पूरी ग्रान्ट का पैसा नहीं मिला है जिसके कारण वहां के अध्यापकों को तीन महीने तक हड़ताल करनी पड़ी। किसी तरीके से इधर उधर करके, उनको पैसा देकर हड़ताल को समाप्त किया गया लेकिन अब फिर वही मसला सामने आने वाला है। तो मैं जानना चाहता हूं कि जो ग्रान्ट काशी विद्यापीठ, वाराणसी को आप देते हैं सेंट्रल गवर्नमेंट की तरफ से, उसे देने में आपको क्या कठिनाई है ?

दूसरी बात यह है कि जो फैसिलिटीज आप सेन्ट्रल एडमिनिस्टर्ड यूनिवर्सिटीज को देते हैं, मंहगाई भत्ता या दूसरी सहूलियत, वह वहां के टीचर्स को क्यों नहीं दे रहे हैं ? इसके बारे में आपके सामने क्या कठिनाई है और उसको दूर करने के लिए आप क्या सोचते हैं ? पिछली बार इसी सदन में यह आश्वासन दिया गया था कि सरकार उनके ऊपर विचार करेगी और उसको जल्दी से जल्दी लागू करने की कोशिश करेगी।

Dr. V. K. R. V. RAO: I will look into it. I got a telegram that there was a hunger strike. But later on I was told that the strike has been called off and

the matter has been settled. He has raised certain questions, which I shall look into.

श्री रामावतार शास्त्री : वहां के अध्यापकों का प्रतिनिधि मंडल आया हुआ है और वह आपसे मिलना चाहता है ।

DR. V. K. R. V. RAO : I am always willing to see people. So far, I have not received any request. I am prepared to see them.

DR. SUSHILA NAYAR: So far as the UGC scales which you are prepared to concede and work for are concerned, may I know, from what date those scales will become applicable? It makes a lot of difference if they are given these scales from the date when the decision was taken or from a later date ? I hope the minister will give some indication about this.

Dr. V. K. R. V. RAO: I cannot give a precise answer. The Central Government communicated these recommendations some time in 1966. They said, they will be willing to pay 80 per cent of the difference, for a period of five years. I will find out from which date actually that will apply.

श्री कंवर लाल गुप्त : दिल्ली के टीचर्स का जो पे स्केल है उसका सीधा सम्बन्ध आपसे है और इस सदन में भूतपूर्व शिक्षा मन्त्री ने आश्वासन दिया था कि जो रिवीजन पे स्केल्स का हुआ उसमें 15 लाख रुपया टीचर्स को और मिलेगा लेकिन अभी जो दिल्ली प्रशासन ने कल्कुलेट किया है उसके हिसाब से एक लाख का ही फायदा होता है । एजुकेशन मिनिस्टर ने दूसरा एश्योरेन्स यह दिया था कि हर एक टीचर को एक इंक्रीमेन्ट मिल जायेगा । मैं जानना चाहता हूं कि :

इंक्रीमेन्ट के सम्बन्ध में फैसला कब तक हो जायेगा और 15 लाख रुपया ज्यादा देने के लिए कहा था, वह पूरा रुपया देंगे या एक लाख रुपया ही देंगे ?

दूसरी एक बहुत बड़ी समस्या दिल्ली की और है । 6000 लड़के अभी पढ़ करके कालेज में ऐडमिशन चाहेंगे जबकि आपके पास जो कैपेसिटी है वह केवल 2500 की है । साढ़े तीन हजार लड़कों का कोई इंतजाम नहीं हुआ है । न दिल्ली युनिवर्सिटी उसको देख रही है और जहां तक दिल्ली प्रशासन का सम्बन्ध है उसने कहा है कि वह केवल दो नये कालिज खोलेगा तो क्या मंत्री महोदय इस बात की गारन्टी देंगे कि युनिवर्सिटी कंडिशंस के मुताबिक जो भी स्टुडेंट्स एलिजिबल होंगे उन सबको वह ऐडमिशन देंगे ? अगर यह बात होगी तब तो मंत्री महोदय जो कहते हैं वह अमल में आता है वरना इस तरह से भाषण देने और सरमंस प्रीच करने से कोई काम होने वाला नहीं है ।

DR.V.K.R.V. RAO : I am very grateful to the hon. Member for his reference to some of my previous services. Here I may say that I had the distinction and proud privilege of being the teacher of my hon. friend for some time and having been a teacher, I would not like to give sermons to a student. The first point which the hon. Member raised is about remuneration of Delhi teachers. I am afraid, I have no knowledge at all of this particular question. I will have to get the details. I may inform the hon. Member that after I became Minister, two deputations of Delhi school teachers came to see me. In the morning five people came to see me. One of them said that he was the Secretary of the Joint Council. Then, in the afternoon or evening, about 15 or 20 people came. They said they were from the Delhi Teachers' Association, representing 30,000 teachers of Delhi. They came with garlands. They were extremely happy that I, a teacher have, become Education Minister. I told them "I have no money; do not ask for anything that involves money." They did not say anything about money. We had a very nice chat. We discussed what should be done for education, social urges and so on and they departed. May be, after listening to my hon. friend, they may come to me again. I am only saying that, when they met me, they discussed moral strength, improvement of educational standards and allied topics only. Regarding the specific problem raised by the hon. Member I will

[Dr. V. K. R. V. Rao]

look into whatever assurances have been given and see what can be done.

Regarding the second question, ever since the days I was in the University of Delhi, I have known Shri Kanwar Lal Gupta. Long before he became a distinguished member of a distinguished political party, he has always been a champion of additional colleges for students. Every year, two or three months before the admission begins, Shri Kanwar Lal Gupta meets the Vice-Chancellor, whoever he is, and asks him about the admission of eligible students. I have great respect for the way in which he has championed the cause of the younger generation of students who seek admission in colleges. As regards the specific question whether I can give him an assurance that I am prepared to open new colleges, I am afraid I can give him no such specifiic assurance. I will have to find out what the position is. I will have to see whose constitutional responsibility it is. I will have to find out what the financial implications are and then I will have to talk to my colleague in the Ministry of Finance. After I have done all that, I shall be only too glad to give him the information, informally if he wants or, if he prefers, he can ask a question at the the appropriate time and I will give the information in the House.

SHRI BAL RAJ MADHOK : In Delhi we have an School of International Studies. A committee called Chenna Reddy Committee was appointed by the Government to go into its working and that committee has suggested that it requires certain improvement. What I would suggest is that till a full discussion of the report takes place let it not be implemented.

There is another institution for which also the Centre is responsible and that is Jamia Milia. Three students have been dismissed from that college for trivial reasons. They have filed writ petitions in the High Court and the High Court has upheld the objection. They have been dismissed from the college simply because of communal reasons and being a Central Institute I would like you to refer to that also. If this kind of thing can happen in an institution run in Delhi itself, under the very eyes and nose of the Central Government, what about other institutions ?

DR. V. K. R. V. RAO : I was going to say something about the School of International Studies. It was the next point in my list. I am aware that certain decisions have already been taken regarding the budget of the School of International Studies for next year. I have also come to understand that the recommendations of this Committee, which the hon. Member has referred to, have been accepted without prior discussion with the authorities of the School of International Studies. I have, therefore, asked my Ministry to arrange a meeting with the Chairman of the Governing Body and the people concerned in the School of International Studies in a day or two so that I can come to understand what their viewpoint is and I can try to see, to the extent I can, that their difficulties and their point of view are taken into consideration before the decision is finalised.

SHRI BAL RAJ MADHOK : May I know whether any Members of Parliament will be associated with such a discussion ?

DR. V. K. R. V. RAO : I am very sorry that this is not possible. It is purely and entirely an academic matter between the School of International Studies and the granting authority, which is normally the UGC but in this case it so happens that the maintenance grant is given by the Government of India.

17-15 hrs.

[MR. SPEAKER *in the Chair*]

Regarding the other question, I shall certainly look into it. But if I may make a personal appeal to my hon. friend, Shri Bal Raj Madhok, whom also I have known for many years as a fellow teacher in the Delhi University, any such reference he may kindly make to me personally rather than on the forum of Lok Sabha. In matters relating to communalism, this, that and so on—they are very delicate and sensitive—if he will write to me or tell me, I will assure him that I will get all the information that is required. But I beg of him not to bring such matters before the House.

Sir, I have finished all the points that I wanted to make. I want to end only by saying that, when I was a member of the Planning Commission I was dealing with education and at that time the Planning Commission, in the abortive or stillborn Draft Fourth Plan, of which I was a signatory, had allocated Rs. 1,210 crores for education out of a total outlay of Rs. 16,000 crores. I believe, the total outlay has not undergone much reduction in the revised or the new Fourth Plan. But I understand—I have not got any official intimation as such—that the allocation made to education is Rs. 809 crores as against Rs. 1,20 crores which was the amount agreed to by the previous Planning Commission. I would like to tell this House that if this House wants—and I am sure it does—apart from the House wanting—so do I; I have not come into this job merely to keep my seat warm—I am anxious to see that within the limitations of resources and other things, I do the best I can for the improvement of the educational system of this country at all levels. Something can be done even by sermons, something can be done by going round and involving people's commitment and so on. But I am afraid, money is an essential ingredient for success in these matters. I hope, when the occasion comes, I shall have the full support of the country in seeing to it that the proper priority is given to education in our national planning and the necessary resources are made available for the purpose.

SHRI DHIRESWAR KALITA (Gauhati) : Sir, just now we heard the hon. Education Minister. It was like a convocation address that he addressed to this House and he has tried to have our sympathy and co-operation.

SHRI SEZHIYAN (Kumbakonam) : He has it .

SHRI DHIRESWAR KALITA : Of course, he has and he will get it. But though he ended with Gandhiji's centenary and all these things, he did not touch a single point about basic education or Gandhiji's ideas about basic education. In the National Integration Council in Kashmir this very question of the public schools, the Montessory or primary *pathshalas* and all these things was discussed. It is at the primary stage of education that disintegration begins. Class society begins from the very beginning of our school education. That must be abolished. That was the idea of Gandhiji. I do not know whether he is a follower of Gandhiji or not but his Government is a follower of Gandhiji Therefore this public school system must be abolished. This had provoked me to speak in this debate.

Secondly, I also received a letter from Shri Shankar Rao Deo to Members of Parliament which says :—

> "I would request you to bear in mind that British capital in India in mines, plantations, industries has multiplied nearly fourfold since our independence. It amounts to billions of rupees. All parties ought to forget their differences and combine peacefully to convert such vast concentration of private wealth into common wealth.
>
> "I would therefore, request you to work individually or through your party to see that Parliament enacts Trusteeship legislation during the Gandhi Centenary Year.
>
> Yours sincerely,
> Sd/-Shankarrao Deo"

This is a letter addressed to all Members of Parliament. During the last 20 years of our Independence, what is happening, what we have seen, is that the miseries of the people are growing. The unemployment is growing. The Birlas asset, the liquid capital, is growing. I think that is not due to a family friendship to Mrs. Indira Gandhi. In spite of that, the capitalist class is growing like anything. The British capital is growing, the foreign American capital is growing, in our country. May I ask why the hon. President who gave the Address to both Houses of Parliament has not mentioned a single word that, when we are independent today, we shall at least try humbly to liquidate British capital or curb British capital or curb foreign capital and curb monopolies ? Nothing of the sort. He has given indication of certain enactments which are

[Shri Dhireswar Kalita]

coming before Parliament. We have not seen any indication that this Government is going to bring a socialistic pattern of society which they always vouchsafe. They always say that they are going to build a socialistic pattern of society. Now they have happily even forgotten to mention the word "socialistic pattern". Why ? Why has the hon. President, the Government, forgotten that ? I do not know. Because kings are ruling in the Cabinet, the issue of privy purses and privileges is being pushed up. The All-India Congress Committee has accepted it. Times without number, in this House, they have said that they will abolish these privy purses and privileges. Mr. Govinda Menon has been speaking in meetings that there is no law which can debar the Government of India abolishing the privy purses and privileges. But Mr. Chavan is holding meeting with Maharaja Dhrangadhra and all other Maharajas. Uptill now nothing has come out. This is the socialistic pattern of society.

In the last 20 years, the people have become poorer and poorer. The unemployment is growing; the foreign capital is growing; the rajas and maharajas are having privy purses and privileges. Nothing of the sort is mentioned in the President's Address. Therefore, I oppose it.

Then, naturally, we have got our grievances against this Government. Yesterday, my hon. friend, Mr. Sheo Narain said about the Commonwealth meeting. The hon. President has forgotten to mention about our relationship with the British Commonwealth. Why are we in the British Commonwealth ? Our Prime Minister went to London last time, discussed the matters and talked with them. But not a single resolution could come on the Rhodesian issue. The Rhodesian issue was shelved. It was discussed but no resolution could come. About racialism, no resolution could come; about immigrants issue, no resolution could come. What came was only a photograph of Mrs. Indira Gandhi in the backrow Seat. Why are we in the British Commonwealth ? How has it benefited us ? In which way, economically, politically or otherwise, as a prestige, has it benefited us ? It is a shame to this Government that uptill now India is in the British Commonwealth. We must kick it out. We must come out from the British Commonwealth.

Regarding disintegration, many speeches have been made in the course of the debate on the no-confidence motion. The disintegrating outlook and fissiparous tendencies are there. Mr. Brahmananda Reddy says that his heart burns when he comes to know that the Damodar Valley Corporation is a Central project and Nagarjunasagar is a provincial project; he says that his heart burns. Mr. V. P. Naik of Maharashtra has been demanding of the Centre times without number that licences for more sugar-crushing factories should be given, but the Centre is rejecting. The Tamil Nadu Government are demanding licences for more sugar-crushing factories. But the magnates of sugar from North India are pressing hard; rather, through their behest, the Government is withholding them. Kerala also has its demands in regard to industry. Bengal and Assam also have got their demands. As you know, Sir, Assam is a backward State; it has full of resources; crude oil, coal and all other mineral resources are there, but I must say that, during the last 20 years, Assam has not been getting the proper treatment from the Government of India. In demanding a second refinery, a broad-gauge line and a second bridge on Brahmaputra, all parties, including the Government of Assam are united, but the Central Government is rejecting; I have raised these things times without number. Yesterday, Mr. Hem Barua, said that if the Centre did not give all these things, Assam would go out of India. In the present background of India, this is a very dangerous statement, a disruptive statement...

SHRI R. BARUA (Jorhat): I want to put the records straight. I am very sorry that such a statement was made on behalf of Assam by the hon. Member. I can assure you that all political parties, all the people of Assam, irrespective of their ethnic, social and political complexes, are not going to support such divisive attitude.

MR. SPEAKER: This is what Mr. Kalitha is also saying.

SHRI R. BARUA: He may have his own view, but Assam will not go out of India. (*Interruptions*)

SHRI DHIRESWAR KALITA: As I was saying, this is a chauvinistic, parochial, disruptive statement. Today Shiv Sena is creating havoc in Bombay. I do not know whether this is the policy of the PSP, because the hon. Member, Shri Nath Pai, took great pains to explain his position in the House when Mr. Fernandes attacked him about hobnobbing with Shiv Sena in Bombay. So, I think this is their policy. If, in the background of Shiv Sena activities, men like Shri Hem Barua make such irresponsible statements, I am afraid that it will not help the country in integration. We, the Members of Parliament, have sworn by the Constitution. Of course, Assam as a part of India, has some genuine grievances. Not only Assam, when Kerala Government was demanding rice, the Central Government rejected it. Does it mean that Kerala should go out of India ? No. When Bengal was demanding that it should be allowed to purchase rice from Orissa, Central Government rejected it. Does it mean that Bengal should go out of India ? No. We shall have our democratic movement, the united movement, and we shall snatch it from the unwilling hands of the Government.

If we cannot, we shall replace this Government; we shall have a better and different Government than this unwilling Government. This is a Government run under the dictates of capitalists, landlords, monopolists, kings and queens. We shall have to change this leadership; by changing this leadership we shall, all states remain in India, equally and freely developing as one group of people and we shall build a happy India. We shall also then replace this capitalist run Government by a true socialist pattern, democratic Government.

श्री शिवपूजन शास्त्री (विक्रमगंज) : अध्यक्ष महोदय, महामहिम राष्ट्रपति जी के अभिभाषण पर अनेक माननीय सदस्यों ने अपने विचार प्रकट किए हैं पक्ष तथा विपक्ष में तथा निर्दलीय माननीय सदस्यों ने भी अपने विचार प्रकट किए हैं। मैं केवल तीन समस्याओं की तरफ माननीय सदस्यों का ध्यान आकर्षित करना चाहता हूं। पहली समस्या तो देश की गरीबी के स्वरूप के बारे में है, दूसरी समस्या देश में योजना की है और तीसरी समस्या एक स्वस्थ राजनीतिक स्थिति की है।

जहां तक गरीबी के इतिहास का सवाल है, दादा भाई नौरोजी ने 1870 में पहले पहल एक किताब लिखी थी पावर्टी एंड अन-ब्रिटिश रूल इन इंडिया जिसमें उन्होंने दिखाया—और वह पहला प्रयत्न था इसको दिखाने का—कि इस मुल्क में एक आदमी की वर्ष भर में आय केवल तीस रुपये है, एक व्यक्ति की आमदनी एक रोज में उस समय केवल चार पैसे से भी कम थी। गांधी इर्विन पत्रव्यवहार में भी गांधी जी ने इर्विन को बताया था कि हमारा मुल्क कितना गरीब है और उसकी उन्होंने मिसाल पेश की कि 1931 में एक हिन्दुस्तानी की प्रतिदिन आमदनी सिर्फ छः पैसे की थी। अभी मैंने एक सवाल पूछा था वित्त मंत्री जी से कि देश की राष्ट्रीय आय क्या है, और प्रति व्यक्ति प्रति वर्ष आय कितनी पड़ती है। इसके जवाब में मुझे बताया गया है कि 313 रुपये है। इससे यह साबित होता है कि आज भी हिन्दुस्तान में एक आदमी की प्रतिदिन की आय एक रुपया से भी कम है। इससे आसानी से समझा जा सकता है कि एक रुपये में एक इंसान एक दिन में क्या खायेगा, कैसे जियेगा......

श्री अटल बिहारी वाजपेयी (बलरामपुर): एक रुपया तो औसत है।

श्री शिवपूजन शास्त्री : अलग-अलग बांटें तो और कम है। यह गरीबी का स्वरूप है। इससे निष्कर्ष निकलता है कि हमारी सबसे बड़ी जिम्मेदारी है कि जितनी जल्दी हो सके, जैसे हो सके, गरीबी को दूर करें। कोई भी व्यवस्था, कोई भी प्रबन्ध भला है या बुरा,

[श्री शिवपूजन शास्त्री]

उसकी कसौटी यही है कि वह व्यवस्था इस गरीबी को मिटाने में हमको कहां ले जा रही है। इस व्यवस्था को समझने के लिए हमको योजना को समझना जरूरी है।

यहां के समाज शास्त्री, यहां के अर्थ शास्त्री मानते हैं कि भारत का समाज अंध विश्वास, पाखंड और ढोंग में ग्रस्त है। समाज के हर इंसान में जब तक यह विश्वास पैदा नहीं किया जाता है कि तुम अपनी किस्मत के मालिक खुद हो, तुम अपनी मेहनत से अच्छी तरह से जी सकते हो अगर तुम्हें मदद की जरूरत है तो सहयोग से तुम्हें मदद मिल सकती है, तब तक कुछ नहीं हो सकता है।

इस तरह की एक सामाजिक प्रवृत्ति, इस तरह का एक सामाजिक वातावरण पूरे देश में पैदा होना चाहिए, लेकिन हुआ नहीं। अगर दोष ढूंढा जाये, तो दोष हम में भी हो सकता है, कांग्रेस में भी हो सकता है और अन्य दलों में भी हो सकता है। ये युग-युग से आती हुई हमारी रूढ़ियां, हमारा अन्ध-विश्वास और हमारा पाखंड इसके लिए जिम्मेदार है। उनको दूर करने के लिए जिस एक सामाजिक और दार्शनिक क्रान्ति की जरूरत थी, अभी वह देश में शुरू नहीं हुई। वह शुरू होना जरूरी है।

अगर देश में एक सामाजिक और बौद्धिक क्रान्ति हो जाये और हर इन्सान अपने को और दूसरे को भी इंसान समझे, तो जाति, प्रान्त और भाषा आदि के नाम ये जो लड़ाइयां इस मुल्क में हो रही हैं, वे नहीं होंगी। इस लिए दवा यही है कि हम अपने मुल्क में एक नई तहरीक, एक नया आन्दोलन, सबकी ओर से चलायें।

मैं यह मानने के लिए तैयार नहीं हूं कि सिर्फ कांग्रेस पार्टी ही इस के लिए जिम्मेदार है। जो रूढ़ियां हमारे देश में फैली हुई हैं, हमारे गांवों में और प्रान्तों में जो लड़ाई होती है, भाषा के नाम पर जो लड़ाई होती है, उसके लिए कांग्रेस जिम्मेदार है, हम भी जिम्मेदार हैं और अन्य दल भी जिम्मेदार हैं। इस लिए हम सबको मिल कर यह सोचना पड़ेगा कि इस रूढ़ि को, इस गन्दी आदत को हम किस तरह से दूर कर सकते हैं। यहां मिलन की जरूरत है।

गरीबी के बारे में इस तरह का वातावरण तैयार करने के बाद योजनाओं के बारे में सबसे पहली गलती यह की गई कि इस सत्य से इन्कार किया गया कि भारतवर्ष एक कृषि-प्रधान देश है और भारत में आज सौ में से अस्सी, पचासी लोग कृषि पर जीवित हैं। इस लिए यहां पर सबसे बड़ा उद्योग, उद्योगों का भी उद्योग, जिन्हें बेसिक इंडस्ट्रीज कहते हैं, उनका भी आधार कृषि है। इस लिए कृषि की तरक्की सबसे पहले होनी चाहिए थी।

पहली योजना में कृषि को थोड़ी प्रधानता दी गई। द्वितीय योजना में उसको बिल्कुल भुला दिया गया। अन्न संकट होने के बावजूद तीसरी योजना में उस पर ध्यान नहीं दिया गया। अब चौथी योजना में उस पर ध्यान देने की बात की जा रही है। मैं अपने गांव की एक छोटी सी मिसाल देना चाहता हूं। एक जगह एक परिवार को कृषि के लिए सारी सुविधायें मिलीं, तो एक बीघे में साठ मन धान पैदा किया गया। आज एक एकड़ में सौ मन धान पैदा किया जा सकता है। अगर हम सुविधायें दें, सिंचाई, खाद, कीट-नाशक दवा आदि दें, बढ़िया औजार उपलब्ध करें, तो हमारे यहां बहुत उपज हो सकती है, लेकिन मुसीबत यह है कि 32 करोड़ एकड़ जमीन जोत में है और अब तक सब मिलाकर अंग्रेजों के जमाने से लेकर कांग्रेस के जमाने तक, सिंचाई होती है सिर्फ 8 करोड़ एकड़ की। कब यह सरकार 32 करोड़ एकड़ की सिंचाई करेगी? इस दृष्टि से क्यों नहीं योजना बनाई जाती कि हमें पहले सिंचाई

करनी है, देश में अधिक से अधिक अन्न उपजाना है और दूसरों पर अपनी निर्भरता को खत्म करना है। इसके लिए हमको जितने रुपये की जरूरत है, वह हम को जुटाना चाहिए। रुपये के लिए साधन चाहिए।

इस साल हम गांधी शताब्दी मना रहे हैं। इसलिए मैं याद करना चाहता हूँ विनोबा भावे को। उन्होंने ग्रामदान का एक आन्दोलन शुरू किया है मैं उसमें हिस्सा लेता रहा हूँ। बिहार में अठारह हजार गावों का ग्रामदान हुआ।

श्री हुकम चन्द कछवाय (उज्जैन) : अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। इतना सुन्दर भाषण हो रहा है, लेकिन सदन में कोरम नहीं है। कोई उसको सुनने वाला नहीं है।

अध्यक्ष महोदय : यह सुन्दर भाषण आप सुन रहे हैं न।

श्री हुकम चन्द कछवाय : मेरा व्यवस्था का प्रश्न है। कम से कम पचास सदस्य सदन में होने चाहिए।

श्री शिव पूजन शास्त्री : माननीय अध्यक्ष जी, मैं यह कह रहा था कि देश में पूंजी इकट्ठी करने के लिए एक बहुत ही सरल उपाय विनोबा भावे जी ने बताया है। वह ग्रामदान के मार्फत कि हर गांव में बीघे में एक कट्ठा मन में एक सेर और जो सिर्फ आमदनी करते हैं, जिनके पास खेत नहीं हैं, वह सिर्फ एक दिन की आमदनी दे दें तो इस तरह से हर गांव में 2 हजार से 3 हजार की पूंजी, जो छोटा गांव है उसमें भी इकट्ठी हो सकती है और उस पूंजी के आधार पर हर साल उस गांव में ग्राम विकास का काम किया जा सकता है। इस तरह से पूंजी जुटाने का काम अपने मुल्क में किया जाय तो हम लोगों को कोई जरूरत नहीं होगी कि हम लोग विदेश पर हमेशा निर्भर करें और जब पूंजी हमको विदेश से मिले तब कोई विकास का कार्य करें। इस तरह से नीचे से योजना बनाने की परम्परा शुरू होनी चाहिए और ऊपर से जो योजना अब तक बनाते रहे हैं वह अध्याय समाप्त होना चाहिए।

अब जो मध्यावधि चुनाव हुए उसके बारे में मैं अपने विचार प्रकट करना चाहता हूँ। कोई भी जनतांत्रिक चुनाव सफल है या असफल है यह इस कसौटी पर जांचा जा सकता है कि विवेक के आधार पर मतदाताओं ने मत दिया या नहीं ? हमने उनकी भावनाएं जगाई, उन की जातीयता जगायी, उनका अन्धविश्वास जगाया, उनका पाखंड जगाया, उनकी गरीबी या उनकी मजबूरी से फायदा उठाया, उनको रुपया देकर उनके वोट खरीदे या उनमें जो भय की भावना है उससे फायदा उठाया, उनको डराकर धमका कर, वोट देने नहीं दिया और उनकी जगह पर दूसरे से वोट दिलवाया, मैंने किया या दूसरे ने किया, अगर इस तरह की कार्यवाहियां मुल्क में हुई हैं और इस आधार पर चुनाव लड़ा गया है तो यह चुनाव जनतंत्र की दृष्टि से सफल नहीं है। अगर आप इसकी समीक्षा करें तो आपको पता चलेगा कि 100 में से औसतन 40-50 या 60 मतदाता तो मत देने ही नहीं आये। उनका न आना किस बात का सबूत है ? क्या इस बात का सबूत नहीं है कि उनको जनतन्त्र में अविश्वास है, उनको यह विश्वास होता जा रहा है कि कोई हमारी भलाई नहीं करेगा, ये सब अपने-अपने लिये लड़ रहे हैं। अगर ऐसा विश्वास मतदाताओं के मन में पैदा हो रहा है तो यह जनतन्त्र के लिए खतरा है। किसी पार्टी का जीतना या हारना खतरा नहीं है मतदाताओं के मनमें जनतन्त्र के प्रति अविश्वास पैदा होना बहुत खतरा है। इसलिये मैं इस माननीय सदन का ध्यान इस तरफ़ खींचना चाहता हूं और चाहता हूं कि हम सब मिलकर कोशिश करें कि इस तरह की कार्य-वाहियां चुनावों में किसी की तरफ़ से न की जांय, तभी एक स्वस्थ जनतान्त्रिक वातावरण इस देश में तैयार हो सकता है।

BUSINESS ADVISORY COMMITTEE

Twenty-ninth Report

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : I beg to present the Twenty-ninth Report of the Business Advisory Committee.

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS—*Contd.*

SHRI BISWANARAYAN SHASTRI : Mr. Speaker, Sir, I would like to speak a few words in support of the motion moved by Shrimati Sushila Rohatgi on the address delivered by the President to the joint session of the Houses. The President has rightly pin-pointed our attention to the variegated problems of the nation of which agriculture and industry are the main ones. Many things have been done in the field of agriculture and our agricultural production has reached an all-time record figure, but many more things have yet to be done.

Flood and drought created havoc in the past years. The worse type of floods visited last year Assam, West Bengal and Gujarat and drought prevailed in Rajasthan. As a result, our agricultural production was hampered and our country's economy has been ruined.

Flood is a perennial feature in Assam. In this connection, I would like to suggest that government should set up immediately the proposed Brahmputra Commission for thorough survey and proper investigation, which may on a later date be converted into a corporate body for taking measures to prevent floods in that State.

Even in the olden days the people of India used irrigation. In the fourth century A. D. Shavarasami, probably a person of the Godavari region, refers to extensive use of irrigation for paddy cultivation. It does not go to our credit that in the latter part of the 20th century we have no proper irrigation facilities. In the last session I put a question regarding irrigation facilities State-wise. After seeing that statement I am sorry to state that there is not a single inch of irrigation canal in the State of Assam whereas some other States have irrigation canals of 2,000 to 13,000 miles.

Then, manure is one of the important factors for increased agricultural production and the President has referred to the commissioning of a few fertilizer plants in the current year. But the fact remains that we are yet to import fertilisers from foreign countries by utilising our hard-earned foreign exchange. Emphasis should be shifted from importing fertilisers from foreign countries to import machinery for the installation of fertiliser plants in the land itself.

In this regard I would refer to agrarian reform. Agrarian reform remains by and large on paper. This is a socio-economic problem. This should be solved by peaceful methods ; otherwise, Naxalbari method will take its place.

Along with agriculture, industry is the important factor for the country's economy. In this respect more and more attention should be paid to agriculture-based industry and agriculture oriented industry. This has vast potentiality in the Indian background. If these industries are developed, it will reduce the gap between the urban economy and the rural economy. What is the ill of the society today ? It is that there is a big gap between the haves and the have-nots ; cities are going up and up with wealth whereas the rural population is living in abject poverty. This gap should be removed.

Regarding the public sector and the private sector industries, there is a great dispute. There is something wrong somewhere in the public sector industries. This wrong should be amended. According to figures Rs. 30,000 crores are invested in them. If the profit is 10 per cent annually, we should get Rs. 300 crores profit ; but instead we are losing Rs. 50 crores annually.

Appointment of general managers and managing directors should be made with an eye on their capability to run an industry, not from the purely administrative

point of view. The Indian Oil Corporation, its refinery section and the public sector refineries are placed under the charge of retired majors and generals. I wonder if military training has oil technology in its syllabus !

In respect of Location of industry I would also like to say that concentration of industry in a certain place has created regional imbalance in economic growth. The recent Telangana disturbance and other disturbances may be cited in this respect. There should not be regional imbalance. I would like to refer to Assam here. During the 21 years of independence except to the oil refinery at Gauhati and the Namrup fertiliser plant nothing has been given to Assam. If the people of a certain region feel that their region has been neglected and they are thrown to the wolves, it is not unlikely that they will become restive and the result is disturbance ? Government should keep this aspect in their view.

Even in respect of oil I would say that the price of oil in Assam is 10 per cent more than what it is in the rest of the country. For instance, the price of a litre of petrol in Assam is Rs. 1/10 whereas it is Re. 1 in Calcutta. Is there any place under the sun in this world that it costs higher where a thing is produced ? Such injustice should not be allowed to prevail.

I would like to refer to our foreign policy. Our foreign policy is of non-alignment. Non-alignment is good but friendlessness is unfortunate. We must have our friends, very dependable friends-friends who will not forsake us at the time of distress. We cannot ignore the lesson of history. Nazi Germany was a friend of Russia but that country was the first to attack Russia. After independence India cultivated fast friendship with Red China but that country was the first to attack independent India. Therefore, the lesson of history should be kept in mind.

Regarding national integration many things have been said. Ours is a multi-lingual country and India is a multi-racial nation. But, in spite of the fact, the concept of Indian nation was there. It is not the creation of the British imperialism. It was in our culture since very long ago.

I would like to ask one question. In the bygone days, when the people could not go out from their village, from their taluk, or when people of one region were stranger to other region, there was no regionalism as it is today. When there were big barriers between the communities, there was no communalism as it stands today. Why is there communalism and regionalism to such an extent today ? The reason is not far to seek of. It is the vested interests, the politicians, certain political parties, that keep it alive for their own interests. They exploit the religious sentiment of the people which is identified with communalism and the langauge sentiment which is identified with regionalism. These are the reasons which should be removed.

The Government have set up the National Integration Council. It has been doing good work. I would like to say that at least certain persons are invited to this Council and made the members of the Council not because of their broad vision of national integration but for the simple reason that they have completely identified themselves with certain regional interests and communal interests. It is such undue recognition which encourages the unscrupulous people to rise into prominence by adoption regionalism and communalism. Therefore, the question of national Integration should be viewed from a different angle.

In this respect, I would like to refer to our national heritage. In our heritage, there is clarity of ideals and clear conception about the mission of life. But now there is no clear conception. There is confusion everywhere, confusion in our thinking, contradiction in words and action and scepticism prevails. This has resulted into widespread violence.

The seers of India have said in *Visnupurana* :

[Shri Biswanarayan Shastri]

"उत्तरं यत् समुद्रस्य हिमाद्रेश्चैव दक्षिणम् ।
वर्षं तत् भारतं नाम भारती यत्र सन्ततिः ।।"

The people of India is one, that is, Bharatiya, that notion, that conception, should be kept in mind and that should be followed in our thought, in our words and in our deeds. I mean to say :

"कायेन मनसा वाचा ।"

Thank you.

Mr. SPEAKER: There are only two minutes more. Mr. Kachwai, you may take two minutes.

श्री हुकम चन्द कछवाय (उज्जैन) : अध्यक्ष महोदय, राष्ट्रपति महोदय के अभिभाषण में कुछ चीजों का उल्लेख नहीं किया गया है जैसे हरिजनों पर जो अत्याचार किया गया है उसका कोई जिक्र उसमें नहीं किया गया है और हालत यह है कि उनका विकास जिस गति से होना चाहिए वह उनका विकास व उद्धार नहीं हो रहा है—

श्री शिव नारायण : अध्यक्ष महोदय, मेरा व्यवस्था का सवाल है कि सदन में इस समय कोरम नहीं है ।

MR. SPEAKER: Now the House stands adjourned to meet again tomorrow at 11 A. M.

18 hours

The Lok Sabha then adjourned till eleven of the clock on Wednesday, February 26, 1969/Phalguna 7, 1890 (Saka)

Printed at : Navin Press, Delhi-6.